Vol. 262
No. 13

Wednesday,
20th December, 2023
29 Agrahayana, 1945(Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)
(PART-II)

CONTENTS

Appeal to maintain peace and order in the House (pages 1 - 4)

Oral Answers to Questions (pages 4 - 53)
[*Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise*]

Papers Laid on the Table (page 53 and pages 54 - 73, pages 77 - 78 and pages 135 -137)

Announcement by the Chair (page 54 and page 149)

Report of the Department-related Parliamentary Standing Committee on Industry - *Laid on the Table* (page 73)

Reports of the Department-related Parliamentary Standing Committee on Defence - *Laid on the Table* (pages 73 - 74)

[P.T.O.

©
RAJYA SABHA SECRETARIAT
NEW DELHI

Report of the Department-related Parliamentary Standing Committee on External Affairs - *Laid on the Table* (page 74)

Report of the Department-related Parliamentary Standing Committee on Labour, Textiles and Skill Development - *Laid on the Table* (page 75)

Report of the Department-related Parliamentary Standing Committee on Petroleum and Natural Gas - *Laid on the Table* (page 75)

Statements of the Department-related Parliamentary Standing Committee on Petroleum and Natural Gas- *Laid on the Table* (pages75 - 76)

Reports of the Committee on Welfare of Other Backward Classes- *Laid on the Table* (page 76)

Statements by Ministers- *Laid on the Table*

Status of implementation of the recommendations contained in the 29th Report of the Department-related Parliamentary Standing Committee on Rural Development and Panchayati Raj (page 78)

Status of implementation of the recommendations contained in the 42nd Report of Department-related Parliamentary Standing Committee on Labour, Textiles and Skill Development (page 78)

Motion for Election to the Council of the Court of University of Delhi - *Adopted* (pages 78 - 79)

Government Bills-*Returned*

The Central Goods and Services Tax (Second Amendment) Bill, 2023 (pages 79 - 135)

The Provisional Collection of Taxes Bill, 2023 (pages 138 - 149)

Website: http://rajyasabha.nic.in
http://parliamentofindia.nic.in
E-mail : rsedit-e@sansad.nic.in

Messages from Lok Sabha - *Reported*

The Bharatiya Nyaya (Second) Sanhita, 2023- *Laid on the Table* (page 135)

The Bharatiya Nagarik Suraksha (Second) Sanhita, 2023 - *Laid on the Table* (page 135)

The Bharatiya Sakshya (Second) Bill, 2023 - *Laid on the Table* (page 135)

The Telecommunications Bill, 2023 - *Laid on the Table* (page 146)

Special Mentions- *Laid on the Table*

Concern over damage caused by Elephants (pages 149 - 150)

Demand for conversion into National Highway and four-laning of the Road (pages 150 - 151)

Demand for establishment of Institute of Higher Study on infrastructure in Uttarakhand (pages 151)

Demand for establishing clinics for sexual problems at All India Institute of Medical Sciences (AIIMS) in the Country (pages 152)

Demand for two-laning of road connecting Baba Balak Nath Mandir situated in Hamirpur, Himachal Pradesh (pages 152 - 153)

Urgent requirement of daily passenger train service from Vasco to Belagavi (pages 153)

Urgent action required to restore Bengaluru's Glory (pages 153 - 154)

Demand for CGHS Wellness Centre in Kangara, Himachal Pradesh (page 154 -155)

Concern over production capability and high price of ethanol (pages 155)

Concern over Jangam Community in Northern India (pages 155 - 156)

Concern over non-availability of records for 1962, 1965 and 1971 wars with National Archives of India (page 156)

Demand for establishment of Vidhan Parishad in Odisha (pages 156 -157)

Faulty design of underpass situated under National Highway and Railway Line (page 157)

Demand to develop Hapur as Spiritual city (pages 157 - 158)

Infirmities in issuance of Ayushman Card (page 158)

Demand for teaching of Sanskrit in Schools and Colleges in systematic manner (pages 158 - 159)

Demand for stoppage of 12424 Rajdhani Express at Rangiya Junction (page 159)

Demand to utilize plastic/polyethylene waste in making petrol, CNG, liquid fuel and Hydrogen (pages 159- 160)

Issue of beneficiary of Pradhan Mantri Kisan Samman Nidhi Yojana (page 160)

RAJYA SABHA

Wednesday, the 20th December, 2023 /29 Agrahayana, 1945 (Saka)

The House met at eleven of the clock,
MR. CHAIRMAN *in the Chair*.

APPEAL TO MAINTAIN PEACE AND ORDER IN THE HOUSE

MR. CHAIRMAN: Mr. Elamaram Kareem, please go to your seat. ..*(Interruptions)*.. Mr. Elamaram Kareem, go to your seat. ..*(Interruptions)*.. The House is adjourned to meet at 11.15 a.m.

The House then adjourned at one minutes past eleven of the clock.

The House reassembled at fifteen minutes past eleven of the clock,
MR. CHAIRMAN *in the Chair*.

MR. CHAIRMAN: The House stands adjourned to meet at 11.30 a.m.

The House then adjourned at sixteen minutes past eleven of the clock.

The House reassembled at thirty minutes past eleven of the clock,
MR. CHAIRMAN *in the Chair*.

MR. CHAIRMAN: Mr. Tiruchi Siva, if you are so careful about baseless allegations, go to your conscience, search your soul and then reflect. ...(*Interruptions*)... I urge the Leader of the Opposition. ...(*Interruptions*)... I request you, as the Leader of the Opposition, as the President of the Congress Party, to prevail upon the Opposition Members not to engage into this kind of indecorous conduct. ...(*Interruptions*)... The House is adjourned to meet at 11.45 a.m. with the expectation that the Leader of the Opposition will rise up to his position both as LoP and President of the Congress Party, and bring about order in the House. ...(*Interruptions*)... The House is adjourned to meet at 11.45 a.m.

The House then adjourned at thirty-one minutes past eleven of the clock.

The House reassembled at forty five minutes past eleven of the clock,
MR. CHAIRMAN *in the Chair*.

MR. CHAIRMAN: Nothing will go on record, Digvijaya Singh*ji*. ...*(Interruptions)*... आप अनुभवी नेता हैं ...(**व्यवधान**)... क्या आप मेरी बात भी नहीं सुनना चाहते हैं? क्या आप मेरी बात और मेरी पीड़ा नहीं सुनना चाहते हैं? आप कहते हैं कि आपकी पार्टी 138 साल पुरानी है। ...(**व्यवधान**)... क्या हुआ है? ...(**व्यवधान**)... आपको सब पता है, आपकी चुप्पी मेरे कानों में गूंज रही है, खरगे जी की चुप्पी मेरे कानों में गूंज रही है। वे Leader of the Opposition हैं, कांग्रेस के अध्यक्ष हैं। ...(**व्यवधान**)... सबको पता है कि क्या हो रहा है। आपको अंदाज़ा होना चाहिए कि यदि कोई व्यक्ति वीडियोग्राफी कर के आनन्द लेता है, amplify करता है ...(**व्यवधान**)... क्या ये संस्कार हैं? ...(**व्यवधान**)... क्या ये संस्कार हैं? ...(**व्यवधान**)... क्या यहां तक स्तर आ गया? ...(**व्यवधान**)... दिग्विजय सिंह जी, आप मेरी बात सुन लीजिए, जगदीप धनखड़ की कितनी ही बेइज्ज़ती कर लो, मुझे कोई चिंता नहीं है, लेकिन अगर भारत के उपराष्ट्रपति की, किसान समाज की, मेरे वर्ग की बेइज्ज़ती हुई तो मैं हवन में पूरी आहुति दे दूंगा ...(**व्यवधान**)... मैं खुद की परवाह नहीं करता। यदि कोई मेरी बेइज्ज़ती करता है, तो मैं सहन कर लेता हूं, खून के घूँट पी लेता हूं, पर मैं यह कभी बरदाश्त नहीं करूंगा कि मैं अपने पद की गरिमा को सुरक्षित नहीं कर पाया, इस सदन की गरिमा को सुरक्षित रखना मेरा काम है, इस पद की गरिमा रखना मेरा काम है। आप अंदाज़ा नहीं लगा सकते कि क्या हुआ है, ...(**व्यवधान**)... क्या आप अंदाज़ा नहीं लगा सकते? ...(**व्यवधान**)... मैं आपकी बात सुनता, आप मुझे फोन करके कहते, हमारे बीच दशकों तक फोन पर वार्तालाप होता रहा है ...(**व्यवधान**)... आज इतनी बड़ी घटना हो गई, पद की गरिमा गिर गई, किसान समाज को बेइज्ज़त कर दिया गया, मेरी जाति को अपमानित कर दिया गया और आप चुप हैं, आपके अध्यक्ष चुप हैं! ...(**व्यवधान**)... The house is adjourned to meet at 12.00 noon today.

The House then adjourned at forty-six minutes past eleven of the clock.

The House reassembled at twelve of the clock,
MR. CHAIRMAN *in the Chair.*

SHRI DIGVIJAYA SINGH (Madhya Pradesh): Sir, will you give me two minutes? ...*(Interruptions)*...

MR. CHAIRMAN: Now, Question Hour. ...*(Interruptions)*... Yes, hon. Minister. ...*(Interruptions)*... Nothing will go on record except the hon. Minister. ...*(Interruptions)*...

संसदीय कार्य मंत्री; **कोयला मंत्री**; **तथा खान मंत्री** (**श्री प्रहलाद जोशी**) : सभापति महोदय, कल हमने देखा कि कैसे Member of other house ने आपके संवैधानिक पद को अपमानित किया है। दूसरे सदन के सदस्य श्री राहुल गांधी जी ने पूरे संवैधानिक पद का और आपका अपमान किया है। हम इसकी घोर निंदा करते हैं।...(**व्यवधान**)... कल भी हमने इसकी निंदा की थी। किसी वर्ग और समाज को ऐसे कलंकित करना बिल्कुल ठीक नहीं है। मैं बीस वर्ष से इस पार्लियामेंट में हूं और जहां तक मैंने देखा है, सुना है और पढ़ा है, ये पहली बार इस लेवल तक जा रहे हैं कि जिसकी कोई हद नहीं है। मैं इसकी घोर निंदा करता हूं। ये बार-बार संविधान के पद पर बैठे लोगों को अपमानित कर रहे हैं।...(**व्यवधान**)... पहले 20 वर्ष तक प्रधान मंत्री जी को अपमानित किया, क्योंकि वे गरीब फैमिली से आते हैं, ओबीसी वर्ग के हैं, इसलिए ये उन्हें अपमानित करते रहे। उनको प्रधान मंत्री बनने के बाद भी अपमानित किया। उसके बाद राष्ट्रपति जी को भी अपमानित किया, क्योंकि वे ट्राइबल वुमेन हैं।...(**व्यवधान**)... आप किसान पुत्र हैं। पहली बार एक जाट समाज के किसान पुत्र उपराष्ट्रपति पद तक पहुंच गए हैं, तो उपराष्ट्रपति को, उपराष्ट्रपति पद को और संवैधानिक पद को अपमानित कर रहे हैं।...(**व्यवधान**)... मैं स्पष्ट करना चाहता हूं कि**:**

'उपराष्ट्रपति का अपमान, नहीं सहेगा हिंदुस्तान
और संविधान का अपमान, नहीं सहेगा हिंदुस्तान।'

इसलिए हमारे सब सदस्यों की इच्छा है कि ये लोग प्रधान मंत्री पद को, उपराष्ट्रपति को अपमानित करते हैं इसलिए हम ...(**व्यवधान**)... कल आपको अपमानित किया है, आपके पद को अपमानित किया है, संविधान को अपमानित किया है, उसके लिए हम, इस सदन में आप जो प्रश्न काल चला रहे हैं, उसमें आपके सम्मान में और इनके protest में खड़े होकर प्रश्नोत्तर में भाग लेंगे। इसके साथ ही साथ माननीय राष्ट्रपति जी ने भी इस घटना का खंडन किया है। ...(**व्यवधान**)... राष्ट्रपति जी ने कहा है- I quote, Sir. "I was dismayed to see the manner in which our respected Vice President was humiliated in the Parliament complex. Elected representatives must be free to express themselves, but their expression should be within the norms of dignity and courtesy. That has been the Parliamentary tradition we are proud of, and the People of India expect them to uphold it." सर, इसके साथ ही लोक सभा स्पीकर श्री ओम बिरला जी ने भी खंडन किया है। माननीय स्पीकर साहब ने कहा है कि "संसदीय परिसर में माननीय सांसदों द्वारा उपराष्ट्रपति के संवैधानिक पद को अपमानित करने और अपमानित करने वाले गंभीर दुर्व्यवहार के बारे में माननीय उपराष्ट्रपति और राज्य सभा के सभापति को अपनी गहरी चिंताओं और पीड़ा से अवगत कराया।" ...(**व्यवधान**)... यह अचंभित करने वाली बात है कि संसद में इस निंदनीय कृत्य को वीडियोग्राफी के जरिए प्रचारित करने का फैसला किया। यह गिरावट का एक नया स्तर है।...(**व्यवधान**)... लोकतंत्र में विश्वास करने वाला कोई भी व्यक्ति कभी भी इसकी सराहना नहीं करेगा। लोक सभा स्पीकर और विभिन्न सेक्टर्स में काम करने वाले देश के बड़े-बड़े लोगों ने भी इसका खंडन किया है। सर, हम भी इसकी घोर निंदा करते हैं। We strongly condemn this. यह जो व्यवहार इन लोगों ने किया है, इनकी पार्टी के पूर्व अध्यक्ष ने किया है, उसके प्रोटेस्ट में और आपके सम्मान में, संविधान के सम्मान में, हम आपकी

अनुमति लेकर पूरे एक घंटे खड़े होकर, मौन धारण करके इस क्वेश्चन ऑवर में participate करेंगे। इसकी अनुमति देने के लिए मैं आपसे प्रार्थना करता हूं। ..(**व्यवधान**)..

ORAL ANSWERS TO QUESTIONS

MR. CHAIRMAN: Now, Question Hour; Question No. 181, Shri Bhubaneswar Kalita. ...*(Interruptions)*...

Transformation through New Educational Policy

*181. SHRI BHUBANESWAR KALITA: Will the Minister of EDUCATION be pleased to state:

(a) the plan of Government to bring New Educational Policy (NEP) to the people;
(b) how Government is planning to transform India into a Vibrant Knowledge Society and Global Knowledge Super Power through NEP; and
(c) whether any study was done on the impact of NEP in the North Eastern Region, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF EDUCATION (SHRI DHARMENDRA PRADHAN): (a) to (c) A statement is laid on the table of the House.

Statement

(a) and (b) The National Education Policy 2020 (NEP 2020) has been announced on 29.07.2020 after detailed consultation process with all stakeholders including Gram Panchayats, Blocks, Urban Local Bodies, Districts and States/Union Territories Governments, Hon'ble Members of Parliament, public etc. NEP 2020 envisions an education system rooted in Indian ethos that contributes directly to transforming India, that is Bharat, sustainably into an equitable and vibrant knowledge society, by providing high-quality education to all, and thereby making India a global knowledge superpower. In order to achieve this objective, several initiatives have been taken by Central Government, State and UT Governments.

In School Education, a number of initiatives have been taken such as PM SHRI (PM Schools for Rising India) for upgradation of schools. A total of 6448 schools were selected and Rs. 630.11 crore has been released to 6207 PM SHRI schools in 27

States/UTs along with KVS/NVS as first installment; National Initiative for Proficiency in Reading with Understanding and Numeracy (NIPUN Bharat);Vidya-Pravesh—School Preparation Module; PM e-VIDYA for digital/online/on-air education; DIKSHA (Digital Infrastructure for Knowledge Sharing) as One Nation One Digital Platform; National Curriculum Framework for Foundational Stage (NCF FS); Jadui Pitara for children between the age group of 3 to 8 years; National Curriculum Framework for School Education; NISHTHA (National Initiative for School Heads' and Teachers' Holistic Advancement) 1.0, 2.0 and 3.0 an Integrated Teacher Training Programme for different stages of school education; National Digital Education Architecture (NDEAR) for creating a unifying national digital infrastructure with 1500+ Micro courses, 5 billion+ Learning sessions, 12 billion+ QR codes, 20K+ ecosystem participants, 15K+ Micro improvements ongoing across various linked building blocks; "New India Literacy Programme or ULLAS" targeting all non-literates age 15 years and above, etc.

Samagra Shiksha Scheme has been fully aligned with the recommendation of NEP 2020, with a total financial outlay of Rs. 2,94,283.04 crore which includes a Central share of Rs. 1,85,398.32 crore. PM Poshan Shakti Nirman Yojna has also been aligned with the recommendation of NEP 2020.

National Assessment Centre, PARAKH (Performance Assessment, Review and Analysis of Knowledge for Holistic Development) has been set up to fulfil the objectives of setting norms, standards, guidelines and implement activities related to student assessment.

New policy on weight of School bags with focus on reducing the weight of school bags has been circulated to States/UTs.

4-year Integrated Teacher Education Program has been introduced. Recognition has been granted to 42 institutions including IITs, NITs, RIEs, IGNOU and Government Colleges for the Academic Session 2023-24.

National Mission for Mentoring (NMM) has also been introduced to create a large pool of outstanding professionals who are willing to provide mentoring to school teachers. NMM is being piloted in 30 Central schools. Also, a school volunteer management program namely Vidyanjali has been started to strengthen Government and Government aided schools through community and private sector involvement across the country. So far 671512 Govt. and Govt aided schools have onboarded and 443539 volunteers have registered on the Vidyanjali Portal.

In Higher Education, various initiatives / reforms have been carried out for implementation of NEP 2020. For learner centric education, National Credit Framework (NCrF), National Higher Education Qualification Framework, Academic

Bank of Credit (ABC), multiple entry/exit etc. have been introduced. So far 1667 Universities/INIs/HEIs are on boarded on ABC portal & 2.75 Crore students are registered. To ensure access to high quality education with equity and inclusion, courses are being offered in Indian Languages; entrance exams such as JEE, NEET, CUET are conducted in 13 Indian languages; 100 books for UG students on various subjects launched in 12 Indian Languages; and 20 Technical books of first year have been translated in Indian Languages.

To promote digital learning by leveraging technology, at present 95 Higher Educational Institutions (HEIs) are offering 1149 ODL programmes and 66 HEIs are offering 371 online programmes. More than 19 lakh students are availing these facilities. To promote multi-disciplinary education and provide flexibility, around 295 Universities have adopted SWAYAM regulation permitting learners to avail upto 40% credit Courses from SWAYAM platform. Over 9 lakhs students earn SWAYAM certificate through a proctored exam every year. These certificates can be utilised for credit transfer by the university in which student is enrolled. Technology enabled Enterprise Resource Planning (ERP) based Solutions for Governance of HEIs starting from admission to grant of Degree – Smarter Automation Engine for Universities (SAMARTH) is being extensively used by around 2700 Universities & HEIs covering 32 States / UTs. 7 State Higher Education Departments are also on boarded.

In order to enable HEIs to work with industry experts in developing courses and curriculum to meet the industry and societal needs, initiatives have been taken such as Guidelines on Professor of Practice; MoUs with Cisco/IBM/Meta/Adobe/ Microsoft/Sales force etc. to create industry-aligned courses; offering Apprenticeship/Internship embedded Degree Programme by HEIs; Single Unified online portal for internship with total registration of around 10560 HEIs and 73383 industries so far. For promotion of research and innovation, around 7568 Institutions' Innovation Councils and around 104 Idea Development, Evaluation and Application Labs (IDEA) have been set up.

To promote internationalization, regulation on setting up and operation of campuses of foreign Higher Education Institutions in India have been issued. Also, MOUs have been signed for setting up of campus of IIT Madras in Zanzibar- Tanzania and of IIT Delhi in Abu Dhabi. Classes have commenced at Zanzibar-Tanzania campus of IIT Madras.

Indian Knowledge System is being promoted by adoption of IKS into curriculum; setting up of 53 IKS centres to catalyze original research, education and dissemination of IKS; 88 inter-disciplinary research projects like ancient metallurgy, ancient town planning and water resource management, ancient rasayanshastra etc.

(c) Education being in the concurrent list of Constitution, Centre and States are equally responsible for providing quality education to all. To create awareness and discuss innovative ideas for NEP implementation, a series of workshops / consultation-cum-review meetings have been held with States/UTs from time to time. Specifically, Consultation-cum-Review Meeting was organised for North Eastern Zone on 11.05.2023 to discuss the implementation of NEP 2020. In the meeting, States of Meghalaya, Mizoram, Sikkim, Tripura, Arunachal Pradesh and others have informed that several initiatives have been taken by them in their respective States for implementation of NEP 2020. Implementation of NEP 2020 was discussed in National Education Ministers' Conference held in Gujarat in June 2022; National Conference of Chief Secretaries held in June 2022; 7th Governing Council Meeting of NITI Aayog held in August 2022; Akhil Bharatiya Shiksha Samagam 2022 and 2023 etc.

In May 2022 North-East Research Conclave (NERC) 2022 was organized at IIT Guwahati. In NERC in addition to the research discussion, the interaction included NEP, 2020; R&D Networking in higher education in North East; Cluster University; and skill development and promoting start-ups, entrepreneurship etc. More than 200 academic institutions, research organizations, colleges and schools participated in this conclave, which included participants from 7 IIT's, 10 NIT's, 5 CFTI's, 17 CFU's, 25 research laboratories like DBT, DST, CSIR, DSIR, DRDO, ISRO, Tea Research Board, Ministry of Health, Ministry of Pharmaceuticals, Ministry of Science and Technology, 47 colleges, 100 schools and others.

The outcome of these initiatives has highlighted the outstanding and path breaking features of NEP 2020 and the same have been widely appreciated by the States / UTs and Educational Institutions.

SHRI BHUBANESWAR KALITA: Sir, India is going to become the global knowledge superpower. ...*(Interruptions)*... My pointed question to the hon. Minister is: What major steps are being taken by the Ministry for reverse immigration of our students?

श्री धर्मेंद्र प्रधान : सभापति महोदय, आदरणीय सदस्य ने देश के सामने जो एक मौजूदा विषय है और जिससे सभी चिंतित हैं, जिसमें सभी रूचि रखते हैं ...(**व्यवधान**)... नई राष्ट्रीय शिक्षा नीति के उपरांत उसका fall out क्या हो रहा है, हमने इसका एक विवरण विस्तार से दिया है। उन्होंने स्पेसिफिक रूप से एक प्रश्न पूछा है कि इस सारी पहल के बाद स्टूडेंट्स का reverse immigration कैसे हो रहा है। ...(**व्यवधान**)...मैं बड़ी विनम्रता के साथ कहना चाहता हूं कि हमारे देश में आज लगभग 30 करोड़ विद्यार्थी हैं, स्कूली शिक्षा में कक्षा एक से बारहवीं तक 26 करोड़

स्टूडेंट्स हैं और उच्च शिक्षा में चार करोड़ स्टूडेंट्स हैं। इसमें से एक कतिपय अंश, microscopic minority बाहर जाती है, लेकिन इन दिनों राष्ट्रीय शिक्षा नीति के अमल में आने के बाद, विशेषकर मोदी सरकार के उपरांत ...(**व्यवधान**)... अगर मैं आपके सामने तथ्य रखूं, तो स्कूली शिक्षा और उच्च शिक्षा, दोनों में छात्रों की उपस्थिति की संख्या लगभग 25-26 प्रतिशत बढ़ी है। अगर उच्च शिक्षा में वर्ष 2014-15 की तुलना वर्ष 2021-22 से करें, तो 26.5 प्रतिशत विद्यार्थियों की संख्या बढ़ी है। यह प्रमाणित करता है कि देश के विद्यार्थियों ने पढ़ने में इन दिनों में अपनी रुचि बढ़ाई है। केवल विद्यार्थी ही नहीं, बल्कि लड़कियों के अंदर भी पढ़ने की रुचि बढ़ी है और इसमें 31 प्रतिशत की ग्रोथ हुई है। अनुसूचित जाति में लगभग 44 प्रतिशत की ग्रोथ हुई है और उनमें से महिलाओं में, एससी महिला स्टूडेंट्स में 50 प्रतिशत की ग्रोथ हुई है। सर, एस.टी. में तो बढ़ोतरी 65 प्रतिशत तक हुई है और उसमें लड़कियों की - 2014-15 में मोदी जी के आने से पहले जितनी लड़कियां एसटी कम्युनिटी से पढ़ती थीं, उनमें 80 प्रतिशत की ग्रोथ हुई है। यह राष्ट्रीय शिक्षा नीति का fall out है। ...(**व्यवधान**)... ओबीसी में बढ़ोतरी हुई है, minority में बढ़ोतरी हुई है, विशेषकर Muslim minority की महिलाओं में 45 प्रतिशत की बढ़ोतरी हुई है। यह प्रमाणित करता है कि इन दिनों में हमारी अच्छी नीतियों के कारण, प्रोत्साहन के कारण, स्टार्टअप्स के कारण, उद्यमिता के कारण बच्चों में पढ़ने की रुचि बढ़ी है। मैं माननीय सदस्य से कहता हूं कि राष्ट्रीय शिक्षा नीति 2020 एक युगांतरकारी, एक फिलॉसफिकल दस्तावेज है, इसके कारण देश एक नई ऊंचाई पर जायेगा और 2047 तक विकसित भारत बनाने में यह बड़ा कारगर साबित होगा।

(At this stage, some hon. Members left the Chamber.)

SHRI BHUBANESWAR KALITA: The New Education Policy encourages multi-linguistic society and development of all languages and dialects in the country. What measures are being taken by the Ministry to implement this paragraph of the New Education Policy?

श्री धर्मेंद्र प्रधान : सभापति महोदय, हम मानते हैं कि भारत की आत्मा अपनी भाषाओं में बसती है और मोदी सरकार का यह फैसला है, एनईपी का यह परामर्श है कि सभी मातृभाषाओं, सभी स्थानीय भाषाओं में पढ़ने और पढ़ाने की व्यवस्था होनी चाहिए। इसीलिए आज स्कूली शिक्षा में सैंट्रल गवर्नमेंट का जो सीबीएसई बोर्ड है, उसने सर्कुलर निकाला है कि भारत की जो 22 शैड्यूल्ड लैंग्वेज़ेज़ हैं, उन शैड्यूल्ड लैंग्वेजेज़ में टीचिंग लर्निंग मैटीरियल बने। महोदय, बहुत सारे आदिवासी समाज में बोली जाने वाली भाषाओं के प्राइमर्स बन रहे हैं। आज उच्च शिक्षा में एआईसीटीई के द्वारा बहुत बहुत सारे इंजीनियरिंग कॉलेज में सारे पाठ्यक्रम, पूरे चार साल के कोर्स अनेक भारतीय भाषाओं में ट्रांसलेट हो चुके हैं। मध्य प्रदेश जैसे राज्य में मेडिकल साइंस की एजुकेशन एवं लॉ की एजुकेशन हिंदी भाषा में होनी शुरू हो गई है। महाराष्ट्र के पुणे में एक इंजीनियरिंग कॉलेज में मराठी भाषा में पूरा पढ़ाने की व्यवस्था कर रहे हैं और इसी साल विद्यार्थी समाज भी उसमें आ जाएगा। भाषा को बढ़ाने के लिए प्रधान मंत्री नरेन्द्र मोदी जी के मार्गदर्शन में काशी तमिल संगमम् का पिछले साल पहली बार आयोजन किया गया था और इस साल दूसरी

बार भी इसका आयोजन हुआ है। प्रधान मंत्री जी का ऐतिहासिक बयान है कि भारत की सभी भाषाएँ, वह चाहे तेलुगू हो, तमिल हो, मलयालम हो, कन्नड़ हो, पंजाबी हो, गुजराती हो, मराठी हो, ओड़िया हो, बंगाली हो, असमिया हो, ये सभी भारतीय भाषाएँ राष्ट्रीय भाषाएँ हैं, All languages are national languages. यह इस सरकार का एक सैद्धांतिक परिवर्तन है।

MR. CHAIRMAN: Hon. Members, I am greatly touched by your gesture. I do not represent an individual. I am the custodian of an institution. I am accountable to it. Any affront to the institution, the position that I hold, I have to be a protector of it. Your gesture of standing has really touched my heart. I would request you to kindly take your seats and we will proceed with the proceedings of the House. Kindly resume your seats.

DR. AMAR PATNAIK: Sir, the National Education Policy, as the hon. Minister just said, promotes teaching in all the Indian languages. Considering that Odisha would require over 50,000 teachers in 15 languages, including English, to implement the three-language formula as prescribed in the New Education Policy, 2020, -- this was mentioned by the Education Ministry in response to an Unstarred Question on 21st December, 2022 -- what measures has the Union Government taken to enhance the training of teachers under the NISHTHA Programme?

SHRI DHARMENDRA PRADHAN: Mr. Chairman, Sir, education is in the Concurrent List, especially, school education. The primary responsibility is with respect to the State Government, but the over-arching mechanism, like what the hon. Member has rightly mentioned, in a post-Covid process, the Government of India has developed a digital module called NIPUN to upgrade the capacity of the existing teachers. So, the NCERT and the Ministry of Education are on this job. DIKSHA is a teaching-learning digital module for school education. In the DIKSHA module, a lot of new capacity building modules in many subjects are there. Any teacher of any State is free to avail that opportunity. I hope the hon. Member will advice his esteemed colleague in his respective State to guide and do some basic work without doing the secondary work. Let them concentrate on the basic work of teaching-learning method because in his State, which is fortunately my own State, the drop-out ratio is a little bit alarming.

श्री ईरण्ण कडाडी : महोदय, सरकार ने राष्ट्रीय शिक्षा नीति के माध्यम से मातृभाषा में शिक्षा प्राप्त करने का प्रावधान किया है। मेरा मंत्री जी से प्रश्न है कि कर्णाटक में सीबीएसई विद्यालयों द्वारा कन्नड़ में शिक्षा देने हेतु क्या कार्य किया गया है और केन्द्र के अधीन कितने विद्यालयों में कन्नड़ भाषा में शिक्षा दी जा रही है?

श्री धर्मेंद्र प्रधान : चेयरमैन साहब, अभी मेरे पास पार्ट बी ऑफ दि क्वेश्चन का एकदम स्पेसिफिक उत्तर नहीं है कि यह कितने विद्यालयों में दिया जाता है, लेकिन मैंने पहले सप्लीमेंटरी, कालिता जी के सप्लीमेंटरी के उत्तर में यह बताया कि सीबीएसई ने पहली बार भारत की सभी शैड्यूल्ड लैंग्वेजेज़ में पढ़ने-पढ़ाने की व्यवस्था का एक सर्कुलर दिया है। Subject to the demand of the respective student, अगर विद्यार्थी चाहेगा कि मैं 22 शैड्यूल्ड लैंग्वेजेज़ की इस भाषा में पढ़ना चाहता हूँ, तो उस सीबीएसई स्कूल में टेक्नोलॉजी को यूज़ करते हुए, हम उसके पढ़ने-पढ़ाने की व्यवस्था उपलब्ध कराएंगे। ऐसे ही कन्नड़ भाषा में भी पढ़ने-पढ़ाने की व्यवस्था की जा रही है।

SHRI BIRENDRA PRASAD BAISHYA: Sir, I must compliment the Government. Hon. Prime Minister recently said that every State Language of our country is a national language. I am equally very proud when hon. Education Minster informed the House today that an engineering college in Pune, Maharashtra, is running its courses in Marathi medium. It is a very proud moment for us.

Sir, recently, hon. Prime Minster has announced in Assam that soon there will be medical colleges imparting medical education in Assamese language. So, I would like to know from the hon. Minister whether any roadmap has been prepared by his Ministry to follow up this decision.

श्री धर्मेंद्र प्रधान : चेयरमैन सर, मेडिकल एजुकेशन मिनिस्ट्री ऑफ हेल्थ के तहत आती है, लेकिन मैं आपके माध्यम से सदन को यह सूचित करना चाहूँगा कि पिछले तीन दिनों में स्वयं प्रधान मंत्री जी ने... चेयरमैन सर, प्रधान मंत्री जी की एक विशेषता है – वे जो कहते हैं, वह करते हैं। वे खुद इसे प्रेक्टिस करते हैं। मैं इसका एक उदाहरण देना चाहूँगा। उन्होंने भारत के टेक्नॉक्रेट्स के द्वारा, विशेषकर हमारे MeitY के द्वारा चलने वाले भाषिणी टूल का यूज़ करते हुए... सर, भाषिणी का अर्थ हमारी ट्रांसलेशन की दुनिया है। आप जो हिन्दी में कहेंगे, इंग्लिश में कहेंगे, अभी उसे हम इंटरप्रेटर के माध्यम से, प्रायर इनफॉर्मेशन के साथ अपनी भाषा में सुनते हैं, लेकिन वह टेक्नोलॉजी भारत के नौजवानों ने बना दी है, यह आईआईटीज़ ने बनाई है और इसमें MeitY ने उनकी मदद की है। भाषिणी टूल को यूज़ करते हुए, प्रधान मंत्री जी ने पिछले तीन दिनों में काशी तमिल संगमम् में तमिल भाषा-भाषी बच्चों से हिन्दी में कहा और उसने पहले पाँच मिनट को कुछ सेकंड्स के अंतराल में तमिल में समझाया। ऐसे ही कल स्मार्ट इंडिया हैकथॉन के तहत, देश में विभिन्न बच्चों से बातचीत करते हुए, चेन्नई का एक ग्रुप ऑफ स्टूडेंट्स गुवाहाटी आईआईटी में बैठा था। प्रधान मंत्री जी ने उनसे भाषिणी टूल को यूज़ करते हुए संवाद किया। माननीय सदस्य जो पूछ रहे हैं, तो वह दिन भी दूर नहीं है। अगर प्रधान मंत्री जी ने असम में कहा है कि असमिया भाषा में भी मेडिकल एजुकेशन दी जाएगी, तो सरकार यह भी करेगी। मैं बिल्कुल जिम्मेवारी के साथ आश्वस्त करता हूँ।

MR. CHAIRMAN: Q. No. 182.

Drop out rate in schools

†*182. DR. SONAL MANSINGH:Will the Minister of EDUCATION be pleased to state:

(a) whether the drop out rate in country's school education is alarmingly high;
(b) whether a number of suggestions have been given in the NationalEducation Policy 2020 to reduce the drop out rate; and
(c) if so, the steps that are being taken by Government in view of the above suggestions?

THE MINISTER OF EDUCATION (SHRI DHARMENDRA PRADHAN): (a) to (c) A statement is laid on the table of the House.

Statement

(a) The Department of School Education and Literacy (DoSEL), Ministry of Education has developed the Unified District Information System for Education Plus (UDISE+) system to record data on indicators of school education provided by all the States and Union Territories. As per UDISE+, the dropout rate at Primary, Upper Primary and Secondary level have decreased substantially during 2018-19 to 2021-22. The details are as under:

Level of Education	**Dropout Rate**	
	2018-19	2021-22
Primary	4.45	1.45
Upper Primary	4.68	3.02
Secondary	17.90	12.61

(b) National Education Policy (NEP) 2020 vide para 3 recommended measures to curtail dropout at all levels of school education and ensuring universal access to education at all levels. The specific recommendations of NEP 2020 to curtail dropout

are as under:

† Original notice of the question was received in Hindi.

1. Provide effective and sufficient infrastructure at schools so that all students have access to safe and engaging school education at all levels from pre-primary school to Grade 12.
2. Provide regular trained teachers at each stage, special care shall be taken to ensure that no school remains deficient on infrastructure support.
3. Re-established credibility of Government schools by upgrading and enlarging the schools that already exist, building additional quality schools in areas where they do not exist, and providing safe and practical conveyances and/or hostels, especially for the girl children, so that all children have the opportunity to attend a quality school and learn at the appropriate level.
4. Put in place innovative education centres in cooperation with civil society to ensure that children of migrant labourers, and other children who are dropping out of school due to various circumstances are brought back into mainstream education.
5. To achieve universal participation in school by carefully tracking students, as well as their learning levels, in order to ensure that they (a) are enrolled in and attending school, and (b) have suitable opportunities to catch up and re-enter school in case they have fallen behind or dropped out.
6. For providing equitable and quality education from the Foundational Stage through Grade 12 to all children up to the age of 18, suitable facilitating systems shall be put in place.
7. Counsellors or well-trained social workers connected to schools/school complexes and teachers will continuously work with students and their parents and will travel through and engage with communities to ensure that all school-age children are attending and learning in school.

(c) Education is in the concurrent list of the Constitution and majority of the schools are under the domain of respective State and UT Governments. Central Government assist States and UTs through the Centrally Sponsored Scheme of Samagra Shiksha, which is also aligned with NEP 2020 to ensure that all children have access to quality education with an equitable and inclusive classroom environment which should take care of their diverse background, multilingual needs, different academic abilities and make them active participants in the learning process. Financial assistance is also provided to the States and UTs for various activities to reduce dropout in Govt. schools, which include opening/strengthening of new schools up to senior secondary level, strengthening school infrastructure, setting up, up gradation and running of Kasturba Gandhi Balika Vidyalayas (KGBV) upto class 12, setting up of residential

schools/hostel named Netaji Subhas Chandra Bose Avasiya Vidyalayas, transport allowance, undertaking enrolment drives, seasonal hostels/residential camps, provision of vocational education and ICT facilities in schools, providing free text books and free uniform, transport/escort facility, etc, financial assistance is also provided for aids and appliances for children with special needs. Also, NEP 2020 has recommended integration of vocational education into mainstream education in all educational institutions. Under the vocational education component of Samagra Shiksha scheme, National Skills Qualifications Framework (NSQF) compliant vocational courses are offered to the students from class 9th to 12th in eligible schools. At the Secondary level, i.e. Class 9 and 10, vocational modules are offered to the students as an additional subject. At the Senior Secondary level, i.e. Class 11 and 12, vocational courses are offered as a compulsory (elective) subject. States/UTs can now opt from 88 Job Roles in 22 Sectors as per the Skill Gap Analysis of the State/UT. As part of NEP-2020 implementation -National Credit Framework (NCrF), multiple entry/exit etc. have been introduced. Under Samagra Shiksha proposed Central Releases for the last 4 years are given below.

Samagra Shiksha (Proposed Central Releases)			**(Rs in lakhs)**
2019-20	2020-21	2021-22	2022-23
3740075.94	3577281.45	3467173.25	4449394.26

Further, a new centrally sponsored scheme project PM SHRI (PM Schools for Rising India) scheme launched on 07th Sep 2022. Rs. 630 Crores have been released to States/UTs/KVS/NVS as 1st instalment of Central share on 29.7.2023 by Hon'ble Prime Minister.

Also, Pradhan Mantri Poshan Shakti Nirman (PM POSHAN) Scheme has been revamped and extended to cover students of Balvatika in addition to students of Classes I-VIII in Government and Government-Aided Schools, the Budget allocated under the PM Poshan Scheme for the year 2022-23 is Rs.12,800.00 crore.

DR. SONAL MANSINGH: Sir, I would like to know what specific steps are being initiated by the Government to reduce dropout rate of girl students, specifically, in schools of rural India and how effective the initiatives in achieving the goals have been.

श्री धर्मेंद्र प्रधान : चेयरमैन सर, आदरणीय सदस्या ने ड्रॉपआउट के बारे में प्रश्न पूछा है। मैं इस प्रश्न का उत्तर दो हिस्सों में देना चाहूंगा - एक स्कूल एजुकेशन और दूसरा हायर एजुकेशन।

विशेषकर, स्कूल एजुकेशन का दायित्व मूलतः राज्य सरकारों का होता है। यह थोड़ा चिंताजनक है कि कुछ जगहों पर ड्रॉपआउट है। इसको स्वीकार करते हुए भारत सरकार ने समग्र शिक्षा की स्कीम शुरू की है। यह स्कूल एजुकेशन में मदद करने के संबंध में भारत सरकार की एक मेगा स्कीम है, जिसमें भारत सरकार विभिन्न राज्यों के लिए लगभग 70,000 करोड़ तक की जिम्मेवारी निभाती है। मैं इसके संबंध में दो-तीन इंटरवेन्शन्स करना चाहूंगा। इसमें ट्रांसपोर्टेशन एक बड़ी चुनौती है। इसके साथ-साथ, स्कूल्स में गर्ल स्टूडेंट्स के लिए टॉयलेट भी एक चुनौती है, इसीलिए सारे विषयों पर स्पेशल इंटरवेन्शन करने के लिए भारत सरकार राशि उपलब्ध कराती है। दूसरा, भारत सरकार की एक 'कस्तूरबा गांधी बालिका विद्यालय' स्कीम चलती है, जो विशेष रूप से बच्चियों को स्कूली शिक्षा देने के संबंध में है। 'पीएम पोषण' योजना के तहत राज्यों को लगभग 40,000 करोड़ रुपये का खाद्यान्न तथा आर्थिक अनुदान दिया जाता है। इसका प्रमुख उद्देश्य यह है कि देश के ग्रामीण और गरीब इलाकों के बच्चे स्कूल आएं। उनको आगे लाने के लिए ग्रामीण इलाकों में भी सेंटर ऑफ एक्सिलेंस बने हैं, प्रधान मंत्री स्कूल फॉर राइज़िंग इंडिया (पीएम श्री) स्कूल्स - इनका भी एन्विज़न किया गया है। इन 14,500 स्कूल्स खोले जाने की कल्पना यह है कि देश के सभी ब्लॉक्स में कम से कम एक स्कूल हो जाए और उसका मूल उद्देश्य यह है कि बच्चियों का ड्रॉपआउट रेश्यो घटे।

DR. SONAL MANSINGH: Sir, I would like to know whether the dropout rate in schools across the country is alarmingly high. If so, what steps have been taken by the Government in view of the above suggestions, especially taking into account the *Beti Bachao Beti Padhao scheme*, which has been going on for the last ten years? If still the dropout rate has not really come down, as envisaged, what are the reasons for the same and how do we address this issue?

श्री धर्मेंद्र प्रधान : चेयरमैन सर, मैंने पहले सप्लिमेंटरी में इन सभी प्रश्नों के उत्तर विनम्रता से देने की कोशिश की है, लेकिन इसके बावजूद मैंने पहले क्वेश्चन का जो उत्तर दिया है, उसको रिपीट नहीं करना चाहूंगा। अगर हम वर्ष 2014-15 की वर्ष 2021-22 से कॉन्ट्रास्ट तुलना करें, तो लगभग 25 से लेकर 50 परसेंट की ग्रोथ हुई है और एसटी विमेन के संबंध में यह ग्रोथ 80 प्रतिशत तक हुई है। उनकी एन्ट्री के बाद वे कन्टिन्यू करें, उसमें ड्रॉपआउट न हो, यह एक चुनौती है और हम सभी को मिलकर इसके संबंध में चिंता करने की आवश्यकता है।

श्रीमती सुलता देव : चेयरमैन सर, स्कूल एजुकेशन में खासकर गर्ल चाइल्ड के जो ड्रॉपआउट्स हो रहे हैं, वे माहवारी के कारण ज्यादा हो रहे हैं। मैं आपके माध्यम से मंत्री जी से यह जानना चाहती हूं कि इसके कारण कितने ड्रॉपआउट्स हो रहे हैं? इसके लिए क्या योजना बनाई गई है? मेरा मानना है कि इसके लिए हम यह भी देखें कि इस संबंध में अवेयरनेस कैसे क्रिएट की जाए और इसके संबंध में कोई ऐसी व्यवस्था या मैकेनिज़्म बनाया जाए, जिससे माहवारी के कारण रूरल एरियाज़ में जो ड्रॉपआउट्स होते हैं, उनको रोका जा सके।

श्री धर्मेंद्र प्रधान : सर, चुनौती वही है और इससे निपटने के लिए हमें बच्चियों को हाथ पकड़ कर स्कूल तक ले लाना पड़ेगा। मैं फिर एक उदाहरण देना चाहूंगा। जब माननीय प्रधान मंत्री जी गुजरात के मुख्य मंत्री थे, तब वे खुद ऐसे कार्यक्रमों में हिस्सा लेते थे। वे गर्मियों के दिनों में खुद जाकर किसी एक ब्लॉक में तीन दिन बैठते थे। उस दौरान वे गांव-गांव घूमते थे। उन इलाकों में जिन बच्चियों के बर्थ सर्टिफिकेट के तहत रजिस्ट्रेशन होते थे, उनके घरों में प्रधान मंत्री नरेन्द्र मोदी जी मुख्य मंत्री के नाते खुद जाते थे। वहां आज भी यह व्यवस्था जारी है। जो सदस्य मित्र गुजरात से आते हैं, उन सभी को अभ्यास है कि वे पाठशाला को इसका निमंत्रण देने के लिए जाते थे। बच्चियों को स्कूल तक लाना और उनको हाथ पकड़कर 12वीं और हायर एजुकेशन तक ले जाना, यह समाज के सभी लोगों का दायित्व है। हम जानते हैं कि बच्चियों के संबंध में एक वैज्ञानिक प्रमाण है कि जब लड़कों और लड़कियों के बीच में पढ़ने की स्पर्धा होती है, तो अनडाउटेडली लड़कियां अव्वल नम्बर पर आती हैं। यह प्रमाणित हुआ है। हमारे देश की जो सामाजिक परंपरा और व्यवस्था है, उसमें सामाजिक जीवन में नेतृत्व करने वाले लोगों का यह दायित्व है कि उनको आगे लाने के काम का वे नेतृत्व करें।

MR. CHAIRMAN: Fourth supplementary, Shri Kanakamedala Ravindra Kumar.

SHRI KANAKAMEDALA RAVINDRA KUMAR: Sir, as per the Union Government and the National Education Policy, they want to promote all regional languages, particularly, in primary education. As far as Andhra Pradesh is concerned, the Government of Andhra Pradesh has taken a decision to impose English medium in primary education also, which is mandatory. Due to that decision, the dropouts are more in the State of Andhra Pradesh. I want to know whether the Union Government has taken any steps to advise the State Government to continue the regional language, Telugu medium, in the primary education.

SHRI DHARMENDRA PRADHAN: Chairman, Sir, it is a very dynamic question and it is a good question also. It is a pertinent question. As I said in my previous answer, the Prime Minister is very clear on certain issues. All regional languages, all mother tongue-oriented languages are national languages. So, there is no disparity. The child should read and write in his mother tongue. There is no second opinion. The language he is listening or uttering the word first time in a language, he should continue with that language for writing and reading. So, for Andhra Pradesh, there is no second opinion. The primary level teaching should be in the mother tongue. But, according to my information -- I had been to Andhra; I have seen a very unique model in Andhra -- in the textbooks of Andhra Pradesh, Andhra Pradesh has developed a QR code in all the pages of Andhra textbooks. A student, through a smart device,

can read that in local Telugu language also. So, educational technologies are very dynamic. New things are coming up. We should not create political confusion on that. The primary level teaching should be in the mother-tongue. There is a consensus. There is no second opinion on that.

MR. CHAIRMAN: Fifth supplementary, Shri Rakesh Sinha.

श्री राकेश सिन्हा : सभापति महोदय, यह अवसर देने के लिए धन्यवाद। नई शिक्षा नीति ने देश में स्कूली शिक्षा में एक बड़ा गुणात्मक परिवर्तन किया है, इसलिए मैं माननीय प्रधान मंत्री जी और शिक्षा मंत्री जी को बहुत धन्यवाद देता हूँ। महोदय, स्कूली शिक्षा में शिक्षकों की बड़ी भूमिका होती है। टीचर्स ट्रेनिंग में अलग-अलग राज्यों में ट्रेनिंग का जो प्रोसेस है और उसका जो करिक्युलम है, पाठ्यक्रम है, उसमें भिन्नता होना स्वाभाविक है, लेकिन उसकी भिन्नता इतनी अधिक है कि छात्रों पर उसका प्रभाव पड़ता है। मेरा प्रश्न है कि क्या एनसीईआरटी उसमें एकरूपता लाने की कोशिश करेगी? इसके साथ ही, मैं इसमें एक छोटी सी चीज जोड़ना चाहता हूँ कि इस एकरूपता के साथ बहुलता लाने की आवश्यकता इसलिए है कि बोडोलैंड के बच्चे की शिक्षा, या झारखंड के बच्चे की शिक्षा, या किसी औद्योगिक क्षेत्र के बच्चे की शिक्षा का मनोविज्ञान अलग-अलग होता है। इसलिए ऐसे मनोवैज्ञानिक पक्ष को उस पाठ्यक्रम में जोड़ने की भी आवश्यकता है।

MR. CHAIRMAN: Hon. Minister. It is more of a suggestion.

श्री धर्मेंद्र प्रधान : चेयरमैन सर, मैं वही कहने वाला था। मैं आपके माध्यम से सूचित करना चाहूँगा कि अभी राष्ट्रीय शिक्षा नीति के परामर्श से नेशनल करिक्युलम फ्रेमवर्क बना था। नेशनल करिक्यूलम फ्रेमवर्क का अपना काम पूरा करने के बाद सिलेबस और टेक्स्टबुक बनाने का काम शुरू हो गया है। अभी एनसीईआरटी सारी राज्य सरकारों की एससीईआरटीज़ को साथ लेते हुए नए सिलेबस और टेक्स्टबुक की ओर बढ़ रही है। इसमें एक-दो साल लगेंगे। इस संबंध में माननीय सदस्य ने जो प्रस्ताव दिया है, उसमें ये ही सारे विषय एकोमोडेट किए जा रहे हैं, साथ ही और भी विषयों को एकोमोडेट किया जाएगा।

श्री सभापति : क्वेश्चन नं. 183. श्री नरेश बंसल।

Technology to mitigate road accidents

*183. SHRI NARESH BANSAL: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the number of deaths in road accidents by human error & natural calamity, every year, during last three years specially in Uttarakhand cases by land slide, vehicle off road, Vehicle plunges into deep gorge, etc.;
(b) the measures taken by Government to reduce road accidents;
(c) whether Government has identified accident prone spots on National Highways, specially in hill region of Uttarakhand;
(d) if so, details thereof, State-wise;
(e) whether data and analytics is increasingly being used the world over to identify accident prone spots; and
(f) if so, how Ministry is planning to implement different technologies to avoid road accidents?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) to (f) A statement is laid on the Table of the House.

Statement

(a) As per the Report "Road Accidents in India, 2022" published by Ministry based on data received from Police Department of States/UTs, road accidents occur due to multiple causes such as over speeding, use of mobile phone, drunken driving/consumption of alcohol and drug, driving on wrong side/ lane indiscipline, jumping red light, non-use of safety devices such as helmets and seat belts, vehicular condition, weather condition, road condition, fault of driver/cyclist/ pedestrian etc.

As per data of Police Department of Uttarakhand State, number of road accident fatalities in the State classified according to traffic rule violations for the last three years is given below :-

Category	2020*		2021*		2022	
	Fatalities	% share	Fatalities	% share	Fatalities	% share
Over-speeding	450	66.77	595	72.56	782	75.05
Drunken driving/ consumption of alcohol & drug	6	0.89	4	0.49	7	0.67
Driving on wrong side/Lane indiscipline	48	7.12	47	5.73	49	4.70

Use of mobile phone	0	0.00	0	0.00	1	0.10
Others	170	25.22	174	21.22	203	19.48
All India	674	100	820	100	1042	100

**Covid 19 affected Years*

(b) Ministry has formulated a multi-pronged strategy to address the issue of road safety based on Education, Engineering (both of roads and vehicles), Enforcement and Emergency Care. Accordingly, various initiatives have been taken by the Ministry as annexed at **Annexure-I**.

(c) and (d) Based on data received from Police Department of States/UTs, Ministry has identified accident prone spots on National Highways. A total of 5803 black spots have been identified based on accidents data for the period from 2016 to 2018. State-wise details is annexed at **Annexure-II**.

(e) and (f) Ministry has developed e-DAR application, which is a central repository for reporting, management and analysis of road accidents data to enhance road safety in the Country. The application has been rolled out in all States and UTs for live data entry.

The Motor Vehicles (Amendment) Act, 2019 enacted in August, 2019 provides for electronic monitoring and enforcement of road safety. Accordingly, Ministry has published rules in August, 2021 for Electronic monitoring and Enforcement of Road Safety at High Risk and High Density Corridors on National Highways, State Highways and at critical junctions in major cities with more than one million population.

Advanced Traffic Management System (ATMS) is presently installed in high traffic density National Highways and National Expressways such as Delhi-Meerut Expressway, Trans-Haryana, Eastern Peripheral Expressway etc. by National Highways Authority of India (NHAI). ATMS has provisions for various electronic enforcement devices which help in speedy identification of incidents on the highway stretches and effectively monitor the highways, thereby improving the response time of the on-site assistance.

Annexure-I

Details of various initiatives taken by Ministry to address the issue of Road Safety are

as under : -

(1) Education:

i. Ministry administers Road Safety Advocacy Scheme to provide financial assistance to various agencies for raising awareness about road safety and for administering road safety programs.
ii. Ministry administers a scheme for setting up of Institutes of Driving Training & Research (IDTRs), Regional Driving Training Centres (RDTCs) and Driving Training Centres (DTCs) at state/district level across the Country.

(2) Engineering (both of Roads and vehicles)

2.1. Road engineering:

i. Road Safety Audit (RSA) of all National Highways (NHs) has been made mandatory through third party auditors/experts at all stages i.e. design, construction, operation and maintenance etc.
ii. High priority is accorded to identification and rectification of black spots/accident spots on NHs.
iii. Road Safety Officer (RSO) has been designated at each Regional Office of road owning agencies under the Ministry to look after RSA and other road safety related works.
iv. Ministry has issued guidelines for the provision of signages on Expressways and National Highways by incorporating best practices and International standards to offer improved visibility and intuitive guidance to the drivers.
v. Section 198A of the Motor Vehicles Act, 1988 provides for responsibility of any designated authority, contractor, consultant or concessionaire for the design or construction or maintenance of the safety standards of the road, as may be prescribed by the Central Government from time to time.

2.2 Vehicle engineering:

Ministry has taken various initiatives to make vehicles safer, including the following:-

i. Mandatory provision of an airbag for the passenger seated on the front seat of a vehicle, next to the driver.

ii. Prescribed norms related to safety measures for children below four years of age, riding or being carried on a motor cycle. It also specifies use of a safety harness, crash helmet and restricts speed to 40 kmph.

iii. Mandatory provisions for fitment of following listed safety technologies: -

For M1 category vehicles:

- Seat Belt Reminder (SBR) for driver and co-driver.
- Manual Override for central locking system
- Over speed warning system.

For all M and N category vehicles:

- Reverse Parking Alert System

iv. Mandated Anti-Lock Braking System (ABS) for certain classes of L [Motor vehicle with less than four wheels and includes a Quadricycle], M [Motor vehicles with at least four wheels used for carrying passengers] and N [Motor vehicles with at least four wheels used for carrying goods which may also carry persons in addition to goods, subject to conditions stipulated in BIS standards] categories.

v. Mandated speed limiting function/speed limiting device in all transport vehicles, except for two wheelers, three wheelers, quadricycles, fire tenders, ambulances and police vehicles.

vi. Published the rules for recognition, regulation and control of Automated Testing Stations, which define the procedure for fitness testing of vehicles through automated equipment and the procedure for grant of fitness certificate by ATSs.

vii. Formulated the Vehicle Scrapping Policy based on incentives/dis-incentives and for creating an ecosystem to phase out older, unfit a polluting vehicles.

viii. A Scheme to set up one model Inspection & Certification Centre in each State/UT with Central assistance for testing the fitness of vehicles through an automated system.

ix. Published rules regarding the Bharat New Car Assessment Program (BNCAP) to introduce the concept of safety rating of passenger cars and empower consumers to take informed decisions.

(3) Enforcement:

i. The Motor Vehicles (Amendment) Act, 2019 provides for strict penalties for ensuring compliance and enhancing deterrence for violation of traffic rules and enforcement through use of technology.

ii. Ministry has notified rule for electronic monitoring and enforcement of Road Safety

(4) Emergency care:

i. Ministry has notified rules for the protection of Good Samaritan, who in good faith, voluntarily and without expectation of any reward or compensation renders emergency medical or nonmedical care or assistance at the scene of an accident to the victim or transports such victim to the hospital.

ii. Ministry has enhanced compensation of victims of Hit and Run motor accidents (from Rs.12,500 to Rs.50,000 for grievous hurt and from Rs. 25,000 to Rs. 2,00,000 for death).

iii. NHAI has made provisions for ambulances with paramedical staff/Emergency Medical Technician/Nurse at toll plazas on the completed corridor of National Highways.

Annexure-II

State-wise details of Black Spots:-

Sl. No	State	No. of Black Spot identified
1	Andhra Pradesh	466
2	Arunachal Pradesh	5
3	Assam	95
4	Bihar	64
5	Chandigarh	6
6	Chhattisgarh	142
7	Delhi	113
8	Goa	29
9	Gujarat	250
10	Haryana	23
11	Himachal Pradesh	116

12	Jammu & Kashmir	64
13	Jharkhand	58
14	Karnataka	551
15	Kerala	243
16	Madhya Pradesh	303
17	Maharashtra	25
18	Manipur	5
19	Meghalaya	1
20	Mizoram	2
21	Nagaland	17
22	Odisha	169
23	Punjab	296
24	Rajasthan	349
25	Sikkim	10
26	Tamil Nadu	748
27	Telangana	485
28	Tripura	8
29	Uttar Pradesh	405
30	Uttarakhand	54
31	West Bengal	701
Total		5803

श्री नरेश बंसल : सभापति जी, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूँ कि वाहन सुरक्षा मानकों में सुधार के लिए सरकार की क्या योजना है?

श्री सभापति : ऑनरेबल मिनिस्टर।

श्री नितिन जयराम गडकरी : माननीय सभापति महोदय, वाहन के स्टैंडर्ड के बारे में अभी स्टार रेटिंग का सिस्टम शुरू हुआ है। अभी दो कंपनियों की गाड़ियों को स्टार रेटिंग सर्टिफिकेट मिला है। उसके स्टैंडर्ड इंटरनेशनल स्टैंडर्ड के साथ जुड़ते हैं। सुरक्षा का विषय ध्यान में लेते हुए यह जो स्टार रेटिंग है, इसमें इकोनॉमी मॉडल में भी 6 एयरबैग्स हैं। ऑटोमोबाइल इंजीनियरिंग में रोड सेफ्टी के हिसाब से जितने सुधार करने चाहिए, इसके लिए जो वर्ल्ड स्टैंडर्ड और सक्सेसफुल प्रैक्टिसेज़ हैं, उन सब पर अमल किया जा रहा है। हम निश्चित रूप से ऑटोमोबाइल इंजीनियरिंग में यह सुधार होने के कारण लोगों की जान बचाने की पूरी कोशिश करेंगे।

श्री सभापति : सेकंड सप्लीमेंटरी, श्री नरेश बंसल।

श्री नरेश बंसल : सभापति जी, चूँकि उत्तराखंड में राष्ट्रीय राजमार्गों पर जो घटनाएँ होती हैं, उनमें अधिकतर मलबा आने से और खाई में गाड़ियाँ गिरने से होती हैं, तो मैं माननीय मंत्री जी से जानना चाहता हूँ कि उत्तराखंड में ऐसे कितने राजमार्ग हैं, जिनमें अभी भी crash barriers नहीं हैं या आंशिक रूप से हैं तथा ऐसे कितने black spots हैं, जहाँ पर पहाड़ से मलबा आने से रोकने का काम पूरा हो चुका है अथवा कितने पर पूरा होना है?

श्री नितिन जयराम गडकरी : सम्माननीय सभापति महोदय, उत्तराखंड में black spots जो identify हुए हैं, उनकी संख्या 49 है और जो permanent rectification है, उसकी संख्या 42 है। देश में अभी 5,803 black spots हैं और 3,972 का हमें permanent rectification करना है। जहाँ तक उत्तराखंड की प्रॉब्लम की बात है, यहाँ बाढ़ में land slides की बहुत घटनाएँ होती हैं और हिमालय की जो geology है, वह इतनी अड़चन वाली है कि वह कभी भी collapse हो जाता है। इसमें हमने जो काम किया है, इसमें world standards में जो technology है, इसमें जो नये रिसर्च हुए हैं, innovations हुए हैं, उनके आधार पर कल ही हमने एक निर्णय किया है कि इसके बाद land slides में, black spots में, जहाँ इन crash barriers की बात है, इन सब बातों के बारे में विशेष रूप से चिन्ता करेंगे और इसके ऊपर करीब 10 साल का defect liability period रखेंगे। अगर इसमें कुछ कम-ज्यादा होगा, तो वह जिम्मेदारी उनकी होगी। जो design देगा, उस private contractor को - जैसे हमारे DPR में जो design आता है, हमारा DPR world standards के हिसाब से जितना perfect होना चाहिए, उतना नहीं है। इसमें विशेष रूप से स्वीडन, ऑस्ट्रिया, स्विट्ज़रलैंड जैसे देशों में इसी प्रकार की Himalayan terrain जैसी परिस्थति है और उन्होंने काफी बड़े परिमाण पर landslides को रोका है। तो यहाँ की specific geology को समझते हुए, हम निश्चित रूप से यह प्रयास करेंगे।

महोदय, उत्तराखंड में अभी तक हमने 726.65 करोड़ रुपये के landslide protection work को मंजूर किया है। Twenty landslide zones and 11 sinking zones जो हैं, minor bridges on a 100 km long section from Rudraprayag's Lameri Village to Helong on NH-107 in Uttarakhand under the Char Dham Pariyojana. तो हम इसमें भी विशेष रूप से उसकी चिन्ता कर रहे हैं। हमने tenders भी receive किये हैं। यह जो चार धाम यात्रा रूट है, इस यात्रा रूट में socio-economic benefits के बारे में हम विशेष रूप से चमोली और रुद्रप्रयाग डिस्ट्रिक्ट्स में इसकी चिन्ता कर रहे हैं और इसमें Indo-China Border तक connectivity में भी हमको इसमें सुधार करना है। यह भी planning की गयी है। फिर भी यहाँ की geology बहुत ही special है। हम लोग उसको identify करके वर्ल्ड की best technology का उपयोग करके जो प्रोजेक्ट तैयार करेंगे, डीपीआर बनाएँगे, उनके ऊपर, कॉंट्रैक्टर के ऊपर 10 साल का defect liability period लगाकर तथा उसमें कोई भी गलती नहीं हो, इस प्रकार का best solution निकाल कर implement करने की कोशिश करेंगे।

MR. CHAIRMAN: Third supplementary; Shri Ayodhya Rami Reddy Alla.

SHRI AYODHYA RAMI REDDY ALLA: Sir, through you, I wish to know from the hon. Minister if there is a plan of action with regard to the development of data analytics and advanced technology to identify and safeguard the accident-prone spots. Is there any road safety compensatory fund for the families of those affected by road accidents? If so, the details thereof may be provided.

SHRI NITIN JAIRAM GADKARI: Sir, as far as road accidents are concerned, the Government has already decided to provide immediate help to the victims. It is the responsibility of the District Collector and we are providing immediate help to the victims. This issue relates to insurance companies as well. Insurance companies have agreed that the initial amount that we are going to give to the victims will be compensated by them. As for road safety, it is really a very serious issue. It is related to two important components; one road engineering and the other is automobile engineering. As far as road engineering is concerned, there are a lot of problems when it comes to detailed project reports, implementation, designing, etc. Now, unfortunately, it is very bad for the Government and for me, as in-charge of the Department, that there is a 10 per cent increase in death and 12 per cent increase in road accidents. Sir, every year, we have a loss of GDP of 3.14 per cent and, at the same time, the share of accidents on NH is 36.2 per cent, that is, 61,000 deaths. For road safety, we need to change the mindset of people because there is no fear and respect for the law in the minds of the public. That is the problem. We need cooperation from all stakeholders like educational institutions, NGOs, universities, colleges, social organisations, etc., and we need to change the mindset of people, by and large. Our target is to reduce the accident deaths by 50 per cent before 2030. The real-time monitoring of the accident data is, actually, a problematic thing. Earlier, there was a long lag of three years for publishing accident data. It has now come down to one year. Within the special cell, we aim at establishing a monitoring system which will collect accident data and initiate immediate corrective measures within fifteen days. Now, we are planning to outsource all the system to the private people and then we will get the information within fifteen days, and after that we will take action as far as the rectification is concerned. This is a very serious issue and the Government is very serious about it.

DR. SASMIT PATRA: Mr. Chairman, Sir, thank you for giving me this opportunity. Hon. Minister in his reply has mentioned that over-speeding has led to maximum deaths on roads. If it was 66.77 per cent in 2020, it has increased to 75.05 per cent of all accidents in 2022, which is an increase of about 10 per cent. Just like for taxis and

other vehicles, there are speed governors and they do not move above the speed limit of 80 kmph. Would the hon. Minister consider providing some form of speed governors in vehicles, and private vehicles as well, so that they do not cross the speed limit? It is alarming that 75 per cent of the deaths or accidents are happening because of over-speeding.

SHRI NITIN JAIRAM GADKARI: Sir, one of the important things is lane discipline. I understand and I know that there are a lot of accidents because of over-speeding. When the speed is high, lane discipline is equally important. When anyone moves from one lane to another suddenly, it is a big problem. So, 71 per cent of the accidents are because of over-speeding. We are making roads of international standards. Roads are designed for 120 kmph. If we maintain lane discipline, there will be no problem. Still, there are two opinions. Some of the people are telling us, and there are decisions from the highest Court also, that we should control the speed. The roads are designed for 120 kmph. This subject is in the Concurrent List. Suppose the State Governments make it 80 kmph. Then, the people may possibly have to pay the fine. So, it is a problematic situation. First, we will take the opinion of all State Transport Ministers because the subject is in the Concurrent List. After considering all the opinions and the judgement of the Court, we will decide about it.

DR. C.M. RAMESH: Sir, the hon. Minister has rightly said about the lane discipline. Is there any plan to make the drivers aware about the lane discipline? The Government has to promote the awareness among the drivers about lane discipline. Is there any plan?

SHRI NITIN JAIRAM GADKARI: Mr. Chairman, Sir, the Government has already taken a lot of initiatives regarding education and training of drivers. A lot of private companies are also taking initiatives. On Delhi-Mumbai Express Highway, all signage boards are there by which they can understand which lane is for trucks or heavy vehicles or light vehicles. Everything is there, but because of the nature of the people, by and large, it is not their habit to follow the rules on the road. So, it becomes a big problem. But, this can be improved by giving them education when they apply for the driving licence. We are thinking on the lines that there will be an examination. By using Information Technology and digital platforms, the applicant will be able to respond to some of the questions while sitting at home. Through these questions, we will be able to educate him/her and then we will certify the applicant for getting the driving licence. We are trying to take a lot of initiatives, but we need co-operation

from all of you because this is a social behaviour and we need to change it, by and large, and without this, we cannot achieve that goal.

MR. CHAIRMAN: We all need to instil a culture of discipline, more on road. Now, Q. No. 184. Shri K.R.N. Rajeshkumar - not present.

Q. No. 184. [The questioner was absent.]

Cooperative Societies to promote small traders

*184. SHRI K.R.N. RAJESHKUMAR: Will the Minister of COOPERATION be pleased to state:

(a) whether Government is planning to establish co-operative banks/ societies to promote small merchants, traders and farmers;
(b) if so, the details of the steps taken and if not, the reasons therefor;
(c) whether Government has any plan to establish District Cooperative Bank in Namakkal District of Tamil Nadu; and
(d) if so, by when it will be established, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION (SHRI B. L. VERMA): (a) to (d) A statement is laid on the Table of the House.

Statement

(a) and (b) In order to realise the vision of 'Sahakar Se Samriddhi', Government of India with active participation of various States/ UTs has taken various initiatives to strengthen cooperative sector across the country, including rural and urban cooperative banks. With the support of Reserve Bank of India, Government of India has taken a series of steps to remove difficulties being faced by rural and urban cooperative banks and bring them at par with commercial banks, the details of which are enclosed at **Annexure-I.**

To promote farmer members, Government of India has approved a proposal to set up new multi-purpose PACS or primary dairy/ fisheries cooperatives covering every Panchayat/ village in the next five years, with support of National Bank for Agriculture and Rural Development (NABARD), National Dairy Development Board (NDDB), National Fisheries Development Board (NFDB), National Cooperative

Development Corporation (NCDC) and other National level Federations. As reported by the States/ UTs, the process for registering 9,961 new PACS/ Dairy/ Fishery cooperative societies in 24 States/ UTs is in various stages.

Further, to benefit the associated members including small merchants, traders, etc., PACS have now become multi-purpose by adoption of Model by-laws. Now, PACS are able to diversify their business activities by undertaking more than 25 business activities, including dairy, fishery, floriculture, setting up godowns, procurement of foodgrains, fertilizers, seeds, LPG/CNG/Petrol/Diesel distributorship, short-term & long-term credit, custom hiring centers, common service centers, Fair Price Shops (FPS), community irrigation, Business Correspondent activities, Jan Aushadhi Kendra etc.

Ministry of Cooperation has taken various other initiatives which aim at providing cooperative members which also include farmers, small merchants, traders, etc., with requisite forward and backward linkages to market agri produce, obtain credit and other services at the Panchayat/ village level itself, generate multiple and stable revenue streams for them, thus making them self-reliant. A list of such initiatives taken by the Ministry of Cooperation for development of Cooperative Sector is enclosed at **Annexure-II.**

Incorporation, Regulation and Winding-up of Multi-State Cooperative Societies/Banks are done by Central Registrar of Cooperative Societies, as per the Multi-State Cooperative Societies Act 2002, while at the State-level, it is done by State Registrar of Cooperative Societies as per the State Cooperative Acts. Also, Cooperative banks are licensed as per the regulatory norms prescribed by the Reserve Bank of India under the provisions of Banking Regulation Act 1949.

(c) and (d) As per the information received from NABARD, its Regional Office (Tamil Nadu) has been advised to deliberate the issue with the State Government, to establish District Cooperative Bank in Namakkal District. Further, the matter is under consideration of the Registrar of Cooperative Societies, Government of Tamil Nadu and a five-member committee has been constituted to look into the feasibility of bifurcating Salem Central Cooperative Bank and establishing a new Central Cooperative Bank for Namakkal District.

Annexure-I

Strengthening the Urban and Rural Cooperative Banks

1. **UCBs have been allowed to open new branches to expand their business**: UCBs can now open new branches up to 10% (maximum 5 branches) of the existing number of branches in the previous financial year without prior approval of RBI.

2. **UCBs have been allowed by RBI to offer doorstep services to their customers**: Door step banking facility can now be provided by the UCBs. Account holders associated with these banks can now avail various banking facilities at home such as cash withdrawal, cash deposit, KYC, demand draft and life certificate for pensioners, etc.

3. **Cooperative banks have been allowed to make one-time settlement of outstanding loans, like Commercial Banks**: Co-operative banks, through board-approved policies, can now provide process for technical write-off as well as settlement with borrowers.

4. **Time limit increased to achieve Priority Sector Lending (PSL) targets given to UCBs:** RBI has extended the timeline for UCBs to achieve Priority Sector Lending (PSL) targets by two years i.e., up to March 31, 2026.

5. **A Nodal Officer designated in RBI for regular interaction with UCBs:** In order to meet the long pending demand of the cooperative sector for closer coordination and focused interaction, RBI has notified a nodal officer as well.

6. **Individual housing loan limit more than doubled by RBI for Rural and Urban Co-operative Banks**:
    a. Housing loan limit of Urban cooperative banks have now been doubled from Rs 30 lakh to Rs 60 lakh.
    b. Housing loan limit of Rural cooperative banks has been increased to two and a half times to Rs 75 lakh.

7. **Rural Co-operative Banks will now be able to lend to commercial real estate/ residential housing sector, thereby diversifying their business:** This will not only help Rural co-operative banks to diversify their business, but benefit Housing co-operative societies also.
8. **License fee reduced for Cooperative Banks:** License fee for onboarding Cooperative Banks to 'Aadhaar Enabled Payment System' (AePS) has been reduced by linking it to the number of transactions. Cooperative financial institutions will also be able to get the facility free of cost for the first three months of the pre-production phase. With

this, farmers will now be able to get the facility of banking at their home with their fingerprints.

9. **Non-scheduled UCBs, StCBs and DCCBs notified as Member Lending Institutions (MLIs) in CGTMSE Scheme to increase the share of cooperatives in lending:** The co-operative banks will now be able to take advantage of risk coverage up to 85 percent on the loans given. Also, cooperative sector enterprises will also be able to get collateral free loans from co-operative banks now.

10. **Notification of Scheduling norms for including Urban Co-operative Banks:** UCBs that meet the 'Financially Sound and Well Managed' (FSWM) criteria and have maintained the minimum deposits required for classification as Tier 3 for the last two years are now eligible to be included in Schedule II of the Reserve Bank of India Act 1934 and get 'Scheduled' status.

11. **Monetary ceiling doubled by RBI for Gold Loan:** RBI has doubled monetary ceiling from Rs. 2 lakh to Rs.4 lakh, for those UCBs that meet the PSL targets.

12. **Umbrella Organization for Urban Cooperative Banks:** RBI has accorded approval to the National Federation of Urban Co-operative Banks and Credit Societies Ltd. (NAFCUB) for the formation of an Umbrella Organization (UO) for the UCB sector, which will provide necessary IT infrastructure and operation support to around 1,500 UCBs.

Annexure-II

Various Initiatives by Ministry of Cooperation

Ministry of Cooperation, since its inception on 6th July, 2021, has undertaken several initiatives to realize the vision of "Sahakar-se-Samriddhi" and to strengthen & deepen the cooperative movement from Primary to Apex level Cooperatives in the country. List of initiatives taken and progress made so far are as follows:

A. Making Primary Cooperatives economically vibrant and transparent

1. **Model Bye-Laws for PACS making them multipurpose, multidimensional and transparent entities:** Government, in consultation with all the stakeholders,

including States/ UTs, National Level Federations, State Cooperative Banks (StCBs), District Central Cooperative Banks (DCCBs), etc., has prepared and circulated Model Byelaws for PACS to all the States/ UTs, which enable PACS to undertake more than 25 business activities, improve governance, transparency and accountability in their operations. Provisions have also been made to make the membership of PACS more inclusive and broad-based, giving adequate representation to women and Scheduled Castes/Schedules Tribes. Model Byelaws have been adopted by 31 States/ UTs so far.

2. **Strengthening of PACS through Computerization:** In order to strengthen PACS, project for Computerization of 63,000 functional PACS with a total financial outlay of ₹2,516 Crore has been approved by the Government of India, which entails bringing all functional PACS in the Country onto a common ERP based national software, linking them with NABARD through StCBs and DCCBs. A total of 62,318 PACS from 28 States/ UTs have been sanctioned under the project. Software is ready and trials have already started in 5,673 PACS in 26 States/ UTs so far.

3. **New Multipurpose PACS/ Dairy/ Fishery Cooperatives in uncovered Panchayats:** A proposal has been approved by the Government to set up new multi-purpose PACS or primary dairy/ fisheries cooperatives covering every Panchayat/ village in the next five years, with support of NABARD, NDDB, NFDB, NCDC and other National level Federations. As reported by the States/ UTs, the process for registering 9,961 new PACS/ Dairy/ Fishery cooperative societies in 24 States/ UTs is in various stages.

4. **World's Largest Decentralized Grain Storage Plan in Cooperative sector:** Government has approved a plan to create warehouses, custom hiring centres, primary processing units and other agri-infra for grain storage at PACS level, by converging various schemes of Government such as AIF, AMI, SMAM, PMFME, etc. This will reduce wastage of food grains and transportation costs, enable farmers to realize better prices for their produce and meet various agricultural needs at the PACS level itself. 22 States/ UTs and National level Cooperative Federations such as National Cooperative Consumers Federation (NCCF) and National Agricultural Cooperative Marketing Federation of India Ltd. (NAFED), have identified 1,711 PACS for

creation of storage capacity under the Pilot Project. At present, construction is going in 13 PACS of 13 States/ UTs under the Pilot Project.

5. **PACS as Common Service Centers (CSCs) for better access to e-services:** MoU has been signed between Ministry of Cooperation, MeitY, NABARD and CSC e-Governance Services India Limited for providing more than 300 e-services such as banking, insurance, Aadhar enrolment/ updation, health services, PAN card and IRCTC/ Bus/ Air ticket, etc. through PACS. So far, 24,470 PACS have started providing CSC services to the rural citizens which will also result in increase in income of those PACS at the same time.

6. **Formation of new Farmer Producer Organizations (FPOs) by PACS:** Government has allowed 1,100 additional FPOs to be formed by PACS with the support of NCDC, in those blocks where FPOs have not yet been formed or the blocks are not covered by any other implementing agency. This will be helpful in providing the farmers with necessary market linkage and get fair and remunerative prices for their produce.

7. **PACS given priority for Retail Petrol/ Diesel outlets:** Government has allowed PACS to be included in the Combined Category 2 (CC2) for allotment of retail petrol/ diesel outlets. As per information received from Oil Marketing Companies (OMCs), a total of 228 PACS have applied online for retail petrol/ diesel outlets.

8. **PACS given permission to convert bulk consumer petrol pumps into retail outlets:** Based on the discussions with the Ministry of Petroleum and Natural Gas, guidelines have been issued to convert the existing bulk consumer licensee PACS into retail outlets for increasing the profit of PACS and generate employment opportunities in rural areas. 109 PACS from 5 States having wholesale consumer pumps have given consent for conversion into Retail Outlets, out of which 43 PACS have received Letter of Intent (LOI) from the OMCs.

9. **PACS eligible for LPG Distributorship for diversifying its activities:** Government has now allowed PACS to apply for LPG Distributorships. This will give PACS an option to increase their economic activities and create new employment

opportunities in rural areas. Two locations have already been advertised in the State of Jharkhand.

10. **PACS as PM Bharatiya Jan Aushadhi Kendra for improving access to generic medicines at rural level:** Government is promoting PACS to operate Pradhan Mantri Bhartiya Janaushadhi Kendras which will provide additional income source to them and provide easy access of generic medicines to rural citizens. So far, 4,289 PACS/ cooperative societies have applied online for PM Janaushadhi Kendras, out of which 2,293 PACS have been given initial approval also.

11. **PACS as Pradhan Mantri Kisan Samriddhi Kendras (PMKSK):** Government is promoting PACS to operate PMKSK for ensuring easy accessibility of fertilizer & related services to farmers in the country. As per the information shared by States/ UTs, 28,648 PACS are functioning as PMKSK so far.

12. **Convergence of PM-KUSUM at PACS level:** Farmers associated with PACS can adopt solar agricultural water pumps and install photovoltaic modules in their farms.

13. **PACS to carry out O&M of rural piped water supply schemes (PWS):** In order to utilize the reach of PACS in rural areas, on the initiative of the Ministry of Cooperation, Ministry of Jal Shakti has made PACS as eligible agencies to carry out the Operations & Maintenance (O&M) of PWS in rural areas. As per information received from States/ UTs, 1,381 PACS have been identified by 12 States/ UTs to provide O&M services at Panchayat/ Village level.

14. **Micro-ATMs to Bank Mitra Cooperative Societies for providing doorsteps financial services:** Dairy and Fisheries cooperative societies can be made Bank Mitras of DCCBs and StCBs to ensure their ease of doing business, transparency and financial inclusion, Micro-ATMs are also being given to these Bank Mitra Co-operative Societies with support from NABARD to provide 'Door Step Financial Services'. As a pilot project, 1,723 Micro-ATMs have been distributed to Bank Mitra cooperative societies in Panchmahal and Banaskantha Districts of Gujarat.

15. **Rupay Kisan Credit Card to Members of Milk Cooperatives:** In order to expand the reach of DCCBs/ StCBs and to provide necessary liquidity to the members of Dairy Cooperative societies, Rupay Kisan Credit Cards (KCCs) are being distributed to the members of cooperatives for providing credit at comparatively lower interest rates and enable other financial transactions. As a pilot project, 73,503 Rupay KCC have been distributed in Panchmahal and Banaskantha Districts of Gujarat.

16. **Formation of Fish Farmer Producer Organization (FFPO):** In order to provide market linkage and providing processing facilities to the fishermen, NCDC has registered 69 FFPOs in the initial phase. Department of Fisheries, Government of India has further allocated conversion of 1000existing fisheries cooperative societies into FFPOs to NCDC, with an approved outlay of Rs 225.50 crore.

B. <u>Relief to Cooperative Societies in the Income Tax Act</u>

17. **Surcharge reduced from 12 % to 7% for co-operative societies having income between Rs. 1 to 10 Cr.:** This will reduce the burden of Income Tax on Cooperative Societies and more capital will be available with them to work for the benefit of their members.

18. **MAT reduced for cooperatives from 18.5% to 15%:** With this provision, now there is parity between Cooperative Societies and Companies in this regard.

19. **Relief in cash transactions under section 269ST of the Income Tax Act:** In order to remove difficulties in cash transactions by cooperatives under Section 269ST of IT Act, Government has issued a clarification that cash transaction of less than Rs. 2 lakhs done by a cooperative society with its distributor in a day will be considered separately, and will not be charged with income tax penalty.

20. **Tax cut for new manufacturing Cooperative societies:** Government has decided that a flat lower tax rate of 15% will be charged, compared to an earlier rate of up to 30% plus surcharge, for new cooperatives commencing manufacturing activities by March 31, 2024. This will encourage the formation of new cooperative societies in the manufacturing sector.

21. **Increase in limit of Cash Deposits and Cash Loans by PACS and PCARDBs:** Government has enhanced the limit for Cash Deposits and Cash Loans by PACS and Primary Cooperative Agriculture and Rural Development Banks (PCARDBs) from Rs 20,000 to Rs 2 lakh per member. This provision will facilitate their activities, increase their business and benefit members of their societies.

22. **Increase in the limit of Tax Deducted at Source (TDS) in Cash Withdrawal:** Government has increased the cash withdrawal limit of cooperative societies without deduction of tax at source from Rs.1 crore to Rs.3 crore per year. This provision will save Tax Deducted at Source (TDS) for cooperative societies, which will enhance liquidity of the cooperative society.

C. <u>Revival of Cooperative Sugar Mills</u>

23. **Relief from Income Tax to Sugar Cooperative Mills:** Government has issued a clarification that Sugar cooperative mills would not be subjected to additional income tax for paying higher sugarcane prices to farmers up to Fair and Remunerative or State Advised Price, from April, 2016 onwards.

24. **Resolution of decades old pending issues related to Income Tax of Sugar Cooperative Mills:** Government has made a provision in its Union Budget 2023-24, wherein Sugar cooperatives have been allowed to claim as expenditure their payments to sugarcane farmers for the period prior to assessment year 2016—17, giving a relief of more than Rs.10,000 crores.

25. **Rs. 10,000 crore loan scheme launched for strengthening of Sugar Cooperative Mills:** Government has launched a scheme through NCDC for setting up ethanol plants or cogeneration plants or for working capital or for all three purposes. Loan amount of Rs. 3,010 cr. has been sanctioned by NCDC to 24 Cooperative Sugar Mills so far.

26. **Preference to Cooperative Sugar Mills in purchase of ethanol:** Cooperative Sugar Mills have now been put at par with private companies for ethanol procurement by Government of India under the Ethanol Blending Programme (EBP).

27. **Reduction in GST on molasses from 28% to 5%**: Government has decided to reduce the GST on molasses from 28% to 5% which will enable cooperative sugar mills to earn more profits for its members by selling molasses to distilleries with higher margins.

D. Three new Multi-State Societies at the National Level

28. **New National Multi-State Cooperative Seed Society for certified seeds:** Government has established a new apex multi-state cooperative seed society under the MSCS Act, 2002, namely Bharatiya Beej Sahakari Samiti Limited (BBSSL) as an umbrella organization for quality seed cultivation, production and distribution under a single brand. 8,200 PACS/ cooperative societies from 27 States/ UTs have applied to become its members so far.

29. **New National Multi-State Cooperative Organic Society for organic farming:** Government has established a new apex multi-state cooperative organic society under the MSCS Act, 2002, namely National Cooperative Organics Limited (NCOL) as an umbrella organization to produce, distribute and market certified and authentic organic products. 2,475 PACS/ cooperative societies from 24 States/ UTs have applied to become its members so far. 6 organic products have already been launched by NCOL so far.

30. **New National Multi-State Cooperative Export Society for promoting exports:** Government has established a new apex multi-state cooperative export society under the MSCS Act, 2002, namely National Cooperative Export Limited (NCEL) as an umbrella organization to give thrust to exports from cooperative sector. 2,625 PACS/ cooperative societies from 22 States/ UTs have applied to become its members so far. Till date, NCEL has got permission to export 14.92 LMT rice to 16 countries and 50,000 MT sugar to 2 countries.

E. Capacity Building in Cooperatives

31. **Establishment of the Cooperative University**: Steps are being taken by Ministry of Cooperation for setting up of a National Cooperative University for Cooperative education, training, consultancy, research and development and a sustainable and quality supply of trained manpower.

32. **Promotion of training and awareness through National Council for Cooperative Training (NCCT):** By increasing its reach, NCCT has conducted 3,287 training programs and provided training to 2,01,507 participants in FY 2022-23.

F. Use of Information Technology for 'Ease of Doing Business'

33. **Computerization of the Central Registrar's Office:** Central Registrar's office has been computerized to create a digital ecosystem for Multi-State Cooperative Societies, which will assist in processing applications and service requests in a time bound manner.

34. **Scheme for computerization of office of RCSs in States and Union Territories:** To increase 'Ease of doing business' for Cooperative Societies and create a digital ecosystem for transparent paperless regulation in all States/Union Territories, a Centrally Sponsored Project for computerization of RCS Offices has been approved by the Government. Grants will be provided for purchase of hardware, development of software, etc. to the States/ UTs.

35. **Computerization of Agriculture and Rural Development Banks (ARDBs):** To strengthen the Long-term Cooperative Credit structure, the project of computerization of 1,851 units of Agriculture and Rural Development Banks (ARDBs) has been approved by the Government. NABARD is the implementing agency for the project and will develop a national level software for ARDBs. Hardware, support for Digitization of legacy data, training to the employees, etc. will be provided under the project.

G. Other Initiatives

36. **New National Cooperative Database for authentic and updated data repository:** A database of cooperatives in the country has been prepared with the support of State Governments to facilitate stakeholders in policy making and implementation of programmes/ schemes related to cooperatives across the country. So far, data of around 7.86 lakh cooperatives has been captured in the database.

37. **Formulation of New National Cooperative Policy:** A National level committee comprising 49 experts and stakeholders drawn from all over the Country has

been constituted to formulate the New National Cooperative Policy for enabling a vibrant ecosystem to realize the vision of 'Sahakar-se-Samriddhi'.

38. **Multi-State Co-operative Societies (Amendment) Act, 2023:** Amendment has been brought in the MSCS Act, 2002 to strengthen governance, enhance transparency, increase accountability, reform electoral process and incorporate provisions of 97th Constitutional Amendment in the Multi State Cooperative Societies.

39. **Inclusion of Cooperatives as 'buyers' on GeM portal:** Government has permitted the cooperatives to register as 'buyer' on GeM, enabling them to procure goods and services from nearly over 67 lakh vendors to facilitate economical purchases and greater transparency. So far, 559 cooperative societies have been onboarded on GeM as buyers.

40. **Expansion of National Cooperative Development Corporation (NCDC) to increase its range and depth:** NCDC has launched new schemes in various sectors such as 'Swayamshakti Sahkar' for SHGs; 'Deerghavadhi Krishak Sahkar' for long term agricultural credit and 'Dairy Sahkar' for dairy. Total financial assistance of Rs. 41,024 Crores has been disbursed by NCDC in FY 2022-23, which is almost 20% higher than the disbursement of Rs.34,221 crore in 2021-22. Government of India has permitted NCDC to issue bonds worth ₹2000 crore with government guarantee, subject to the adherence of specified terms and conditions. Further, NCDC is setting up sub-offices in 6 North Eastern States – Arunachal Pradesh, Meghalaya, Mizoram, Manipur, Nagaland and Tripura with the objective of taking various national schemes to the cooperative societies at their doorstep.

41. **Financial assistance by NCDC for Deep Sea Trawlers:** NCDC is providing financial assistance for projects related to deep sea trawlers in coordination with the Department of Fisheries, Government of India. NCDC has already sanctioned financial assistance of Rs 20.30 crore for purchase of 14 deep sea trawlers for the Fisheries Cooperative Societies of Maharashtra.

42. **Refund to Investors of Sahara Group of Societies:** A portal has been launched for making payments to the genuine depositors of the cooperative societies of

Sahara Group in a transparent manner. Disbursement have already started after proper identification and submission of proof of their deposits and claims.

MR. CHAIRMAN: Any supplementaries?

श्रीमती सीमा द्विवेदी : सभापति महोदय, मैं आपके माध्यम से सरकार को धन्यवाद देना चाहूंगी कि ग्रामीण तथा शहरी सरकारी बैंकों को आगे बढ़ाने के लिए सरकार का बहुत महत्वपूर्ण प्रयास चल रहा है। महोदय, बहुत से सहकारी बैंक्स मृतप्राय से हो गए हैं, ऐसे बैंक्स के पास जनता का पैसा अभी भी जमा है। मैं आपके माध्यम से जानना चाहती हूं कि क्या उन बैंक्स को मज़बूत करके सरकार द्वारा उस पैसे को वापस करने पर कोई विचार किया जाएगा अथवा कोई ठोस कदम उठाया जाएगा?

श्री बी.एल. वर्मा : माननीय सभापति महोदय, माननीय सदस्य ने जो पूछा है कि बहुराज्यीय सहकारी समितियों में लोगों का जो पैसा लगा है और वह उनको नहीं मिल रहा है, तो इस संबंध में मैं कहना चाहता हूं कि यह विषय प्रसंग सहारा कोऑपरेटिव की समितियों से संबंधित है और इसमें वर्ष 2013 से निवेशकों का पैसा लगातार डूबा हुआ था, लेकिन माननीय सहकारिता मंत्री अमित शाह जी ने पहल करके एक पोर्टल को लॉन्च किया और इस प्रकार के निवेशकों के लिए आवेदन की प्रक्रिया दी गई है। उसमें अब तक करोड़ों निवेशकों में से लगभग 3 करोड़ निवेशकों ने रजिस्ट्रेशन किया है। हमने पैसे वापसी की प्रक्रिया चालू कर दी है, काफी निवेशकों का पैसा वापस भी हुआ है। उस प्रक्रिया से गुज़र कर जितने निवेशकों के आवेदन आएंगे, सभी का एक-एक पैसा वापस दिया जाएगा। हम पहले छोटे निवेशकों को पैसा दे रहे हैं, 10-10 हज़ार रुपये से शुरू किया है, क्योंकि हमें सुप्रीम कोर्ट से 5 हज़ार करोड़ रुपये मिले हैं। आने वाले समय में जितनी आवश्यकता पड़ेगी, उतना पैसा देंगे और सभी निवेशकों को एक-एक पैसा लौटाने का काम किया जाएगा।

श्री सुशील कुमार मोदी : सभापति महोदय, अभी माननीय मंत्री जी ने आंशिक उत्तर दिया है, मैं माननीय मंत्री जी से जानना चाहूंगा कि सहारा रिफंड के तहत आपने 5 हज़ार करोड़ रुपये विद्ड्रॉ करने की अनुमति ली थी और सहारा के 5 हज़ार करोड़ रुपये आपने विद्ड्रॉ किए हैं। अभी तक कुल कितने लोगों ने आवेदन दिया है, कितने लोगों को पैसा वापस किया जा सका है और क्या सरकार 5 हज़ार करोड़ रुपये के बाद अतिरिक्त पैसा विद्ड्रॉ करने के बारे में कोई विचार कर रही है?

श्री बी.एल. वर्मा : महोदय, अभी माननीय सदस्य ने सहारा के investors के संबंध में विस्तार से चर्चा की है। मैं कहना चाहता हूं कि अभी तक लगभग 3 करोड़ से अधिक लोगों ने रजिस्ट्रेशन किया है और उसमें 80 हज़ार करोड़ रुपये के लिए आवेदन किया गया है, लेकिन वास्तव में जिनका परीक्षण होता है, उसकी विधिवत step by step एक प्रक्रिया है, उस प्रक्रिया से जितने लोग गुज़रते हैं, उनकी हमने 45 दिन में पैसा रिफंड करने की प्रक्रिया शुरू की है और उसको

प्रारम्भ भी कर दिया है, लेकिन मैं कहना चाहता हूं कि सहारा समूह की सहकारी समितियों के वास्तविक जमाकर्ताओं को पारदर्शी तरीके से भुगतान करने के लिए एक पोर्टल लॉन्च किया है, उनकी पहचान, जमाराशि और दावे का प्रमाण प्रस्तुत करने के बाद संवितरण शुरू हो चुका है। जैसे ही आवेदन की प्रक्रिया से गुजरने के बाद वह पूरा होगा, सहकारिता मंत्री जी ने एक-एक पैसा देने का तय किया है। अभी हमें सुप्रीम कोर्ट से पांच हज़ार करोड़ रुपये मिले हैं। जब इस पैसे का वितरण हो जाएगा, तो हम फिर सुप्रीम कोर्ट में जाएंगे और जितने पैसों की आवश्यकता पड़ेगी, हम लेंगे - यह संकल्प माननीय सहकारिता मंत्री जी का है। जो हमारे गरीब निवेशक हैं, जो लगातार भटक रहे थे और कुछ लोगों को लगता था कि उनका पैसा नहीं मिलेगा, उसके संबंध में जिस तरह से इसमें प्रक्रिया अपनाई गई है और माननीय सहकारिता मंत्री जी ने तेजी दिखाई है, तो मैं कह सकता हूं कि एक-एक निवेशक का पैसा वापस होगा और आने वाले समय में सुप्रीम कोर्ट से पांच हज़ार करोड़ रुपये पूरे हो जाएंगे, तो हम दोबारा से पैसे मांगेंगे और जब हमें पैसे मिल जाएंगे, तो हम पैसा बांटने का काम करेंगे।

श्री दीपक प्रकाश : सभापति महोदय, मैं आपके माध्यम से मंत्री जी से जानना चाहता हूं कि सहकारिता मंत्रालय द्वारा ग्रामीण सहकारी बैंकों की कठिनाइयों को दूर करने के लिए क्या-क्या पहल की गई हैं?

श्री बी. एल. वर्मा : महोदय, जिस तरह से ग्रामीण सहकारी बैकों की बात की गई है, बैकों में कई प्रकार के व्यवधान आते थे, जनता और किसानों को कई प्रकार की कठिनाइयां होती थीं, टैक्स से संबंधित बहुत सारे इश्यूज़ होते थे, लेकिन जब से भारत सरकार में सहकारिता मंत्रालय बना है और सहकारिता मंत्रालय की जिम्मेदारी माननीय श्री अमित शाह जी को सहकारिता मंत्री के रूप में दी गई है, उनका सरलीकरण करने का काम किया गया है और टैक्स के बहुत सारे इश्यूज़ को खत्म करने का काम किया गया है। जहां तक ग्रामीण सहकारी बैंकों का सवाल है, तो मैं कहना चाहता हूं कि सहकारी बैंक, बोर्ड अनुमोदित नियमों के माध्यम से अब तकनीकी write-off के साथ-साथ उधारकर्ताओं के साथ निपटान की प्रक्रिया भी प्रदान कर सकते हैं। इसी प्रकार से जो पहले आवास ऋण की सीमा थी, उसे हमने ढाई गुना बढ़ाकर 32 लाख से 75 लाख तक करने का काम किया है। इसके साथ ही अब ग्रामीण सहकारी बैंक वाणिज्य रियल एस्टेट, रिहायशी आवास क्षेत्र को ऋण देने में सक्षम हो सकेंगे। इसमें न केवल व्यवसाय में विविधता लाने में सहायता मिलेगी, बल्कि हाउसिंग सहकारी समितियों को भी लाभ मिलेगा। सर, ग्रामीण सहकारी बैंकों के लिए लाइसेंस शुल्क कम करने का काम भी किया गया है, जिससे pre-production चरण के पहले तीन महीनों में वे यह सुविधा निशुल्क ले सकेंगे। इससे किसानों को बायोमैट्रिक के माध्यम से घर बैठे ही बैंकिंग की सुविधा भी मिलेगी। ऋण वितरण में सहकारी समितियों की हिस्सेदारी बढ़ाने के लिए हमारे यहां कई संस्थानों को अधिसूचित किया गया है। सहकारी बैंक दिए गए लोन का 85 फीसदी तक जोखिम कवर करने का लाभ उठा सकेंगे। इसके साथ ही सहकारी क्षेत्र के बैंकों को collateral मुक्त ऋण देने का काम भी किया जा सकता है।

**Q. No. 185. Question was cancelled.*

Q. No. 186. Question was cancelled.

Q. No. 187. Question was cancelled.

MR. CHAIRMAN: Question No. 188; Shri S. Selvaganabathy.

Fastag transactions in the country

*188. SHRI S. SELVAGANABATHY: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the number of FASTag transactions that have taken place during the last financial year, month-wise;
(b) whether State-wise record is available and if so, the details thereof;
(c) the proportion of FASTag transactions vis-a-vis total transactions; and
(d) the steps taken by Government to incentivize the use of FASTag for higher participation?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) The number of FASTag Transaction in the last Financial Year (F.Y. 2022-23) is 2,85,82,43,825. The month-wise details are as under:-

Financial Year (2022-23)	**FASTag Transaction Count**
April	22,76,88,304
May	24,24,08,119
June	23,52,89,382
July	22,40,06,604
August	22,91,19,617
September	21,83,65,188
October	23,77,83,149
November	23,94,26,702
December	25,78,85,207
January	25,09,83,877

February	24,06,38,035
March	25,46,49,641
Grand Total	2,85,82,43,825

(b) The state-wise details of FASTag Transaction in the last Financial Year (F.Y. 2022-23) are at **Annexure.**

(c) The proportion of FASTag transactions (by count) vis-à-vis total transaction is 98.9% at fee plazas on National Highways during week ending on 3rd December, 2023.

(d) To incentivise the FASTag programme, the Government offered a promotional Cashback to highway users for use of FASTag in initial 4 financial years as detailed below:-

Serial no	Financial Year	Promotional cashback (in %)
1.	2016-17	10
2.	2017-18	7.5
3.	2018-19	5
4.	2019-20	2.5

(ii) Availability of FASTag has been simplified & widespread.

(iii) Government has mandated fitment of FASTag in M&N Categories of motor vehicles.

(iv) Government has declared all lanes of fee plazas as FASTag lane with effect from midnight of 15th/16th February 2021. Moreover, users of such vehicles not fitted with "FASTag" or vehicles without valid & functional "FASTag" are required to pay a user fee equivalent to two times of the normal applicable user fee.

Annexure

State-wise details of FASTag Transaction in the last Financial Year (F.Y. 2022-23) for fee plazas on National Highways:

Serial no.	**Name of States**	**ETC Transactions Count (FY 22-23)**
1.	Andhra Pradesh	19,43,66,996

2.	Assam	1,90,55,215
3.	Bihar	6,14,15,688
4.	Chhattisgarh	4,10,64,152
5.	Delhi	22,85,557
6.	Gujarat	22,54,32,615
7.	Haryana	21,96,01,572
8.	Himachal Pradesh	77,78,513
9.	J&K	2,10,33,841
10.	Jharkhand	3,38,74,937
11.	Karnataka	28,36,62,469
12.	Kerala	4,44,61,620
13.	Madhya Pradesh	13,69,33,446
14.	Maharashtra	24,72,14,815
15.	Meghalaya	81,64,144
16.	Odisha	5,01,68,067
17.	Punjab	13,34,49,512
18.	Rajasthan	26,85,62,647
19.	Tamil Nadu	31,75,97,097
20.	Telangana	10,34,39,599
21.	Uttar Pradesh	29,59,08,362
22.	Uttarakhand	3,29,75,371
23.	West Bengal	10,97,97,590
24.	Grand Total	2,85,82,43,825

SHRI S. SELVAGANABATHY: Sir, I have a specific question for the hon. Minister. Although the FASTtag transactions are connected to the bank accounts, at times, issue of multiple deductions is faced by some travellers at some toll plazas. Is there any mechanism to control such double deductions?

SHRI NITIN JAIRAM GADKARI: Mr. Chairman, Sir, for any such complaint, we have a special cell, and, whenever we receive any complaint, immediately, we take action and give relief to the people. Now, the software is well established. We have already resolved the grievances. Even if there is some problem at some places, we will find out the solution.

SHRI S. SELVAGANABATHY: Sir, whenever a vehicle crosses a toll plaza, immediately, the amount is deducted from the bank account and a message is sent to the customer but, at times, the message is received the next day only. Is there any possibility to ensure that the message reaches the traveller within half-an-hour or one hour?

SHRI NITIN JAIRAM GADKARI: Mr. Chairman, Sir, already a system is established and through the NPCI, a refund procedure is there and within seven days, money is refunded. This system is already there. Still, if a traveller faces any problem, he can complain to the NHAI and the issue will be resolved. Sometimes, there is problem due to network or the frequency. That is a technical problem. We are trying our level best to resolve this issue and whenever a complaint is received, the appropriate authority resolves the issue. Still, if someone faces a problem, he or she can come to NHAI. We have a special section there to resolve such issues.

DR. M. THAMBIDURAI: Mr. Chairman, Sir, through you, I want to know from the hon. Minister regarding the FASTag at toll plazas. When people use the FASTag, it does not work properly at many places. So, vehicles keep standing for a long time. Even the Minister says that the FASTag is not properly functioning and a lot of problems are there. Is the Minister aware of all these things and will he take necessary steps to see that this problem is rectified and the vehicles move smoothly through the toll plazas? That is what I want to know.

SHRI NITIN JAIRAM GADKARI: Hon. Chairman, Sir, already the penetration of FASTags in the country is 99 per cent. More than 8 crore FASTags have been issued and average daily collection through FASTag is Rs. 187 crores. The number of FASTag transactions in 2022-23 is 286 crores and proportion of FASTag transactions is 97 per cent. Sir, actually, because of the FASTag, there has been a 92 per cent increase in toll revenue. There is an advantage of Rs. 7,000 crore to Rs. 8,000 crore per year. Earlier, the waiting time at toll plazas was 12 minutes and now, with the FASTags, the waiting time has come down to 47 seconds, which is a 93 per cent deduction. But because of connectivity problem, there are some places where we are facing some technical problem. We are now resolving the same. I am giving assurance to the hon. Member that we are now moving towards a new technology. That technology is of world standard. We have already completed the pilot project on Delhi-Mumbai highway and peripheral ring road of Delhi. This is location-based pay as you use a mechanism. If you are using only 10 kilometres, but because of distance

in the toll, you have to pay the price for the complete road. But now, by this system, the consumer will have to give the amount only for the road he uses. So, this is location based pay as you use road tolling mechanism. A pilot project was conducted by the NHAI in 2020 along with Delhi-Mumbai corridor. That is a satellite-based tolling system. There will be no losses to the NHAI or the concessionaire. Now, here is an advantage. Presently, the expenditure for collecting tolls through FASTag is 12 per cent. By this system, we will reduce this cost to 2 to 3 per cent. There is an advantage of Rs. 10,000 crores, and by using this system, there is an estimate that we will again increase the toll revenue by Rs. 5,000 crores to Rs. 6,000 crores. So, Rs. 15,000 crores to Rs. 16,000 crores more revenue will be there for the NHAI by this system. We are now planning to move in the direction where there will be a joint venture of the nationalised banks and the technology provider, and that joint venture will take the responsibility of implementation of this new system. We are in the process and before March, we are very keenly interested in starting this system in the whole country which will be beneficial to the people. It will be useful for NHAI and the Government in increasing the toll by Rs. 15,000 crores per year.

MR. CHAIRMAN: Dr. Sasmit Patra.

DR. SASMIT PATRA: Thank you, hon. Chairman, for giving me the opportunity again. The hon. Minister is a very dynamic Minister, who believes in technology and taking up technology to the last mile. I am sure, the hon. Minister is also aware that there are many technologies now that are coming up where you do not have to go through a FASTag. There are these monitors that are there on the national highways and as you cross those monitors, automatically, the tax that you have to pay gets deducted. So, you do not have to go through a toll plaza at all. Going forward, will the hon. Minister, because of the new highways that he is building, consider putting them on a pilot basis so that the vehicles do not have to stop at all at a toll plaza and toll plazas would be a history?

SHRI NITIN JAIRAM GADKARI: Sir, whatever the hon. Member is suggesting to me, and considering the spirit in which he is giving me the suggestion, I want to say that we are working on the same lines and on the same principles by taking the best technology available in the world and before March end, we will give this type of good service to you and the people of our country.

MR. CHAIRMAN: Hon. Members, we follow the rules in this House. Only those Members who have been suspended, their questions are cancelled. But in respect of those Members, who have not been suspended or they were not part of disorder, by virtue of their absence for whatever reason, their questions are called. Now, Q.No.189. Shri Dhiraj Prasad Sahu. Not present.

Q. No. 189. [The questioner was absent.]

Deaths due to road accidents

*189. SHRI DHIRAJ PRASAD SAHU: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the number of road accidents and deaths on roads in the country in last three years, State-wise;
(b) the measures, including new policies, infrastructure development, behavioural interventions and awareness campaigns taken by Government during the last three years to improve road safety and reduce the number of deaths due to road accidents;
(c) the details of budgetary allocations and expenditure for road safety initiatives during the last three years; and
(d) the details of progress made, State-wise, in reducing road accidents and deaths on roads and the results of the measures implemented?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) to (d) A statement is laid on the Table of the House.

Statement

(a) As per data received from Police Departments of States/Union Territories, details of State/UTs-wise road accidents, fatalities occurred in the country during last three years is attached as per **Annexure-I**.

(b) Ministry has formulated a multi-pronged strategy to address the issue of road safety based on Education, Engineering (both of roads and vehicles), Enforcement and Emergency Care. Accordingly, various initiatives have been taken by the Ministry as detailed attached as per **Annexure-II**.

(c) Road Safety is an integral and indispensable component of every National Highways Project. Road Safety initiatives on National Highways commence with the inception of Detail Project report as road safety audit of all National Highways projects has been made mandatory at all stages i.e. design, construction, operation & maintenance through third party auditors/experts. As per available data, funds allocated to be spent for comprehensive road safety aspects varies from 2.21 % to 15 % of total cost of the development projects depending upon structures involved for construction of National Highways.

Besides, Ministry also implements scheme for creation of awareness & publicity among road users and to provide financial support to Department of Transports of States/UTs for setting up of Model Driving Training Institutes/Centres, setting up of Model Inspection & Certification Centres, improving and Strengthening of Public Transport System etc. The details of funds released by the Ministry for these initiatives during the last three FYs are as under: -

(Rs in Crores)

Sl. No.	Activity/ Programme	BE FY 2020-21	Expenditure in FY 2020-21	BE FY 2021-22	Expenditure in FY 2021-22	BE FY 2022-23	Expenditure in FY 2022-23
1	Road Safety publicity measures and awareness campaigns, NHARSS, refresher Training of Drivers in Unorganised Sector and Human Resource Development, etc.	171.00	65.94	109.00	41.48	189.50	68.67
2	Inspection and Certification Centres(Revenue)	29.00	16.20	29.00	14.15	33	14.60
3	Improving and Strengthening of Public Transport System	89.00	30.60	103.00	10.80	15.00*	30.33

Rs.40.00 crore at RE Stage

(d) As years 2020 and 2021 were Covid affected years, the number of road accidents and fatalities were reduced. Comparison of road accidents and fatalities during year 2022 with year 2019 indicates reduction in no. of road accidents and fatalities in the States of Assam, Himachal Pradesh and Uttar Pradesh. Further, the number of the road accidents and fatalities data in terms of number of vehicles and road length indicates that the road accidents per 10,000 vehicles have reduced from 17.2 in 2018 to 11.9 in 2022 and accidents per 10,000 Kms of roads have reduced from 757 in 2018 to 688 in 2022. Similarly, road fatalities per 10,000 vehicles have reduced from 5.8 in 2018 to 4.3 in 2022 and fatalities per 10,000 Kms of roads have reduced from 254 in 2018 to 250 in 2022.

Annexure - I

State/UT wise number of Road accidents and fatalities: -

Sl. No.	States/UTs	No. of Road Accidents			No. of Fatalities		
		2020	2021	2022	2020	2021	2022
1	Andhra Pradesh	19509	21556	21249	7039	8186	8293
2	Arunachal Pradesh	134	283	227	73	157	148
3	Assam	6595	7411	7023	2629	3036	2994
4	Bihar	8639	9553	10801	6699	7660	8898
5	Chhattisgarh	11656	12375	13279	4606	5371	5834
6	Goa	2375	2849	3011	223	226	271
7	Gujarat	13398	15186	15751	6170	7452	7618
8	Haryana	9431	9933	10429	4507	4706	4915
9	Himachal Pradesh	2239	2404	2597	893	1052	1032
10	Jharkhand	4405	4728	5175	3044	3513	3898
11	Karnataka	34178	34647	39762	9760	10038	11702
12	Kerala	27877	33296	43910	2979	3429	4317
13	Madhya Pradesh	45266	48877	54432	11141	12057	13427
14	Maharashtra	24971	29477	33383	11569	13528	15224
15	Manipur	432	366	508	127	110	127
16	Meghalaya	214	245	246	144	187	162
17	Mizoram	53	69	133	42	56	113
18	Nagaland	500	746	489	53	55	73
19	Odisha	9817	10983	11663	4738	5081	5467

20	Punjab	5203	5871	6138	3898	4589	4756
21	Rajasthan	19114	20951	23614	9250	10043	11104
22	Sikkim	138	155	211	47	56	92
23	Tamil Nadu	49844	55682	64105	14527	15384	17884
24	Telangana	19172	21315	21619	6882	7557	7559
25	Tripura	466	479	575	192	194	241
26	Uttarakhand	1041	1405	1674	674	820	1042
27	Uttar Pradesh	34243	37729	41746	19149	21227	22595
28	West Bengal	10863	11937	13686	5128	5800	6002
29	A & N Islands	141	115	141	14	20	19
30	Chandigarh	159	208	237	53	96	83
31	D & N Haveli and Daman & Diu	100	140	196	64	76	90
32	Delhi	4178	4720	5652	1196	1239	1461
33	Jammu & Kashmir	4860	5452	6092	728	774	805
34	Ladakh	NA	236	374	NA	56	62
35	Lakshadweep	1	4	3	0	1	2
36	Puducherry	969	1049	1181	145	140	181
Total		372181	412432	461312	138383	153972	168491

NA: Not Available

Annexure - II

Details of various initiatives taken by the Ministry to address the issue of road safety :-

(1) Education:

i. Ministry administers Road Safety Advocacy Scheme to provide financial assistance to various agencies for raising awareness about road safety and for administering road safety programs.

ii. Observance of National Road Safety Month/Week every year for spreading awareness and strengthening road safety.

iii. Ministry administers a scheme for setting up of Institutes of Driving Training & Research (IDTRs), Regional Driving Training Centres (RDTCs) and Driving Training Centres (DTCs) at state/district level across the Country.

(2) Engineering (both of Roads and vehicles)

2.1. Road engineering:

i. Road Safety Audit (RSA) of all National Highways (NHs) has been made mandatory through third party auditors/ experts at all stages i.e. design, construction, operation and maintenance etc.
ii. High priority is accorded to identification and rectification of black spots /accident spots on NHs.
iii. Road Safety Officer (RSO) has been designated at each Regional Office of road owning agencies under the Ministry to look after RSA and other road safety related works.
iv. Ministry administers the electronic Detailed Accident Report (e-DAR) Project to establish a central repository for reporting, management and analysis of road accidents data across the Country.
v. Ministry has issued guidelines for the provision of signages on Expressways and National Highways by incorporating best practices and International standards to offer improved visibility and intuitive guidance to the drivers.
vi. Section 198A of the Motor Vehicles Act, 1988 provides for responsibility of any designated authority, contractor, consultant or concessionaire for the design or construction or maintenance of the safety standards of the road, as may be prescribed by the Central Government from time to time.

2.2 Vehicle engineering:

Ministry has taken various initiatives to make vehicles safer, including the following:-

i. Mandatory provision of an airbag for the passenger seated on the front seat of a vehicle, next to the driver.
ii. Prescribed norms related to safety measures for children below four years of age, riding or being carried on a motor cycle. It also specifies use of a safety harness, crash helmet and restricts speed to 40kmph.
iii. Mandatory provisions for fitment of following listed safety technologies: -

For M1 category vehicles:

- Seat Belt Reminder (SBR) for driver and co-driver.
- Manual Override for central locking system
- Over speed warning system.

For all M and N category vehicles:

- Reverse Parking Alert System

iv. Mandated Anti-Lock Braking System (ABS) for certain classes of L [Motor vehicle with less than four wheels and includes a Quadricycle], M [Motor vehicles with at least four wheels used for carrying passengers] and N [Motor vehicles with at least four wheels used for carrying goods which may also carry persons in addition to goods, subject to conditions stipulated in BIS standards] categories.

v. Mandated speed limiting function/speed limiting device in all transport vehicles, except for two wheelers, three wheelers, quadricycles, fire tenders, ambulances and police vehicles.

vi. Published the rules for recognition, regulation and control of Automated Testing Stations, which define the procedure for fitness testing of vehicles through automated equipment and the procedure for grant of fitness certificate by ATSs.

vii. Formulated the Vehicle Scrapping Policy based on incentives/dis-incentives and for creating an ecosystem to phase out older, unfit a polluting vehicles.

viii. A Scheme to set up one model Inspection & Certification Centre in each State/UT with Central assistance for testing the fitness of vehicles through an automated system.

ix. Published rules regarding the Bharat New Car Assessment Program (BNCAP) to introduce the concept of safety rating of passenger cars and empower consumers to take informed decisions.

(3) Enforcement:

i. The Motor Vehicles (Amendment) Act, 2019 as stands implemented provides for strict penalties for ensuring compliance and enhancing deterrence for violation of traffic rules and strict enforcement through use of technology.

ii. Ministry has issued rules for Electronic Monitoring and Enforcement of Road Safety. The rules specify the detailed provisions for placement of electronic enforcement devices on high risk & high density corridors on National Highways, State Highways and critical junctions in cities with more than one million population.

(4) Emergency care:

i. Ministry has for the protection of Good Samaritan, who in good faith, voluntarily and without expectation of any reward or compensation renders emergency medical or nonmedical care or assistance at the scene of an accident to the victim or transports such victim to the hospital.
ii. Ministry has enhanced compensation of victims of Hit and Run motor accidents (from Rs. 12,500 to Rs. 50,000 for grievous hurt and from Rs. 25,000 to Rs. 2,00,000 for death).
iii. The National Highways Authority of India has made provisions for ambulances with paramedical staff/Emergency Medical Technician/Nurse at toll plazas on the completed corridor of National Highways.

MR. CHAIRMAN: Any supplementaries?

SHRI BHUBANESWAR KALITA: Sir, the question basically is about road accidents and road safety, particularly on the National Highways. I understand this. The hon. Minister has announced a very ambitious plan to have an underwater highway in Assam in the Brahmaputra. Already the concept paper has been drawn. The DPR is going to be drawn. It has been given to an agency. I want to know whether the aspect of accident prevention and safety will be a priority condition in that.

SHRI NITIN JAIRAM GADKARI: Sir, our automobile industry is the fastest growing industry in the world. When I took over the charge as the Minister, our number was seven and total size of the industry was Rs.7.5 lakh crore. Presently, the size of the industry is Rs.12.5 lakh crore. We have just surpassed Japan and now our number is third. First is China, second is USA and third is India. The ambition of our Government, under the leadership of Prime Minister, Modi *ji,* is that within five years, we will be number one in the world. On the one hand, automobile number is increasing. The industry is very important because this is the industry which is giving maximum revenue as a part of GST to the State and Central Governments. This is the industry which is giving 4,50,00,000 jobs. This is the industry which has maximum export. Now the problem is that when automobile number has increased and population has increased, we need to increase the road length. And for that reason, we are using different types of modes and different types of technologies. Some of the technologies that we are using include ropeway, cable car, funicular railway and electric bus. Somewhere we are developing waterways. Somewhere we

are using amphibious seaplanes. Somewhere we are making some underwater roads also. There are new technologies that are available in the world. On the basis of that, we need to improve our transport system. The project, which is suggested by the hon. Member, is under consideration and we will work on it.

MR. CHAIRMAN: Shrimati Seema Dwivedi. This is the last supplementary Question.

श्रीमती सीमा द्विवेदी : सभापति महोदय, मैं अपने विद्वान मंत्री माननीय नितिन जयराम गडकरी जी को धन्यवाद देना चाहूंगी कि आपके नित नवीन अच्छे प्रयासों से दुर्घटनाओं में कमी आई है और ऐसे कई प्रांतों में हमारा उत्तर प्रदेश भी एक प्रांत है, जहाँ इन दुर्घटनाओं में कमी आई है। महोदय, मैं यह कहना चाहती हूं कि NHs में जो दुर्घटनाएं होती हैं, उसका एक प्रमुख कारण आवारा पशु होते हैं, जैसे कि नीलगाय। नीलगाय एक बहुत बड़ी समस्या है, जिसकी वजह से बहुत बड़ी-बड़ी दुर्घटनाएँ होती हैं। माननीय सभापति महोदय, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहती हूं कि NHs पर नीलगाय जैसे जानवरों के आने से दुर्घटनाओं में जो बढ़ोतरी होती है, क्या इन्हें रोकने के लिए सरकार कोई कदम उठाएगी?

श्री नितिन जयराम गडकरी : माननीय सभापति महोदय, सम्माननीय सदस्या जो बता रही हैं, वह प्रॉब्लम सही है। एक तरफ हम एक्सस कंट्रोल एक्सप्रैस हाईवे बना रहे हैं, तो दूसरी ओर लोग जानवर लेकर रोड पर घुसते हैं। मैं अभी ग्वालियर से दतिया तक गया था, वहाँ रात को पूरी रोड पर जानवर छोड़ दिए गए थे। यह प्रॉब्लम ज्यादातर उत्तर प्रदेश और मध्य प्रदेश में है। यह एक बहुत बड़ी समस्या है और इसके कारण एक्सिडेंट्स भी होते हैं। महोदय, रोड की बाजू में विशेष रूप से भैंसों और गायों के जो पुराने तबेले खड़े हैं, वे लोग उन्हें कभी भी छोड़ देते हैं और रात में स्पीड से गाड़ी आ जाती है, जिसकी वजह से अंधेरे में एक्सिडेंट्स होते हैं, हम लोग उनके लिए कुछ कोशिश कर रहे हैं। महोदय, रोड पर कानून और सुरक्षा रखने की जिम्मेदारी राज्य सरकार के ऊपर है। आदरणीय सभापति महोदय, मैं आपको बताना चाहूँगा कि हम लोग ईटको-फ्रेंडली बैंबू क्रैश बैरियर बना रहे हैं, ताकि यह न आए। आदरणीय सभापति महोदय, दूसरी सबसे अच्छी बात आपके ही प्रदेश में है। मैं आपसे भी एक अनुरोध करूँगा। आपके राजस्थान में जो जंगल है, वहाँ जंगल ऊपर है और टनल अंदर बनाई है, ताकि ऊपर से प्राणी जा सकें और नीचे से ट्रैफिक जा सके। हमारे यहाँ जबलपुर से नागपुर के बीच पेंच के पास एक बहुत सुंदर कॉरिडोर बनाया गया है, ताकि कोई भी जानवर रोड पर नहीं आ सके, पर इसे करने में खर्चा खूब लगेगा। मैंने राज्य सरकारों के सभी गृह मंत्रियों को पत्र लिखा था कि ये रात को जो जानवर छोड़ देते हैं, गाँव में यह जो आदत है, आप इसके ऊपर कहीं-न-कहीं कानूनी प्रतिबंध लगाइए।

MR. CHAIRMAN: Hon. Minister, Paris is a city that does not have flyovers; it has only underpasses. And the underpasses are also very, very long.

The Question Hour is over.

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part – I to this Debate, published electronically on the Rajya Sabha website under the link https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise]

1:00 **P.M.**

PAPERS LAID ON THE TABLE

MR. CHAIRMAN: With the leave of the House, I seek to take up Items No.1 to 10.

Report and Accounts (2022-23) **of NSTFDC, New Delhi and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, on behalf of Dr. Bharti Pravin Pawar, I lay on the Table, under sub-section (1) (b) of Section 394 of the Companies Act, 2013, copy each (in English and Hindi) of the following papers:-

(a) Twenty-second Annual Report and Accounts of the National Scheduled Tribes Finance and Development Corporation (NSTFDC), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. *See* No. L.T. 10608/17/23]

MR. CHAIRMAN: Hon. Members, it seems that there is not adequate notice with respect to Items No.1 to 10. I will take them up at 2 o'clock.

The House stands adjourned to meet at 2 p.m. today.

The House then adjourned for lunch at two minutes past one of the clock.

The House reassembled at two of the clock,

MR. CHAIRMAN *in the Chair.*

ANNOUNCEMENT BY THE CHAIR

MR. CHAIRMAN: Hon. Parliamentary Affairs Minister, can we take up Item Nos. 1 to 10?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Yes, Sir, sure.

MR. CHAIRMAN: The items were taken at your suggestion, but then no one was present. So, we will take it up now.

SHRI V. MURALEEDHARAN: Yes, Sir.

MR. CHAIRMAN: So, hon. Members, we will take up Item Nos. 1 to 10. First, announcement regarding Bills.

Hon. Members, the Central Goods and Services Tax (Second Amendment) Bill, 2023, and the Provisional Collection of Taxes Bill, 2023, as passed by the Lok Sabha, were listed in today's Revised List of Business subject to receiving of hon. President's recommendation, under clauses (1) and (3) of Article 117 read with clause (1) of Article 274 of the Constitution for the consideration of the said Bills by the House. Hon. Members are informed that the hon. President's recommendation has since been received.

Now Papers to be laid on the Table. Shri Faggansingh Kulaste had taken leave. Is he here?

PAPERS LAID ON THE TABLE - *Contd.*

Report (2017-18) of the National Commission for Scheduled Tribes, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, as per the original Business, it is Shri Arjun Munda, but he has given a letter for it to be laid by Dr. Bharati Pravin Pawar.

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (DR. BHARATI PRAVIN PAWAR): Sir, I lay on the Table—

A copy each (in English and Hindi) of the following papers, under clause (6) of Article 338A of the Constitution of India:-

(a) Thirteenth Annual Report of the National Commission for Scheduled Tribes, New Delhi, for the year 2017-18.

(b) Action Taken Memorandum on the Thirteenth Report of the National Commission for Scheduled Tribes, New Delhi, for the year 2017-18.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 10968/17/23]

MoUbetween the Government of India and MECON Limited

SHRI V. MURALEEDHARAN: Sir, on behalf of my colleague, Shri Faggansingh Kulaste, I lay on the Table, a copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Steel) and the MECON Limited, for the year 2023-24.

[Placed in Library. *See* No. L.T. 10405/17/23]

Report and Accounts (2022-23) **of NRLPS, New Delhi and related papers**

ग्रामीण विकास मंत्रालय में राज्य मंत्री (साध्वी निरंजन ज्योति) : महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी) में सभा पटल पर रखती हूं:-

(a) Annual Report and Accounts of the National Rural Livelihoods Promotion Society (NRLPS), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Society.

[Placed in Library. *See* No. L.T. 10617/17/23]

I. **Notifications of the Ministry of Road Transport and Highways**

II. **Report and Accounts** (2022-23) **of IAHE, Noida and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (GENERAL (RETD.) V.K. SINGH): Sir, I lay on the Table—

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Road Transport and Highways, under sub-section (4) of Section 212 of

the Motor Vehicles Act, 1988, along with Delay Statements and Explanatory Memoranda:-

(1) G.S.R. 226 (E)., dated the 27th March, 2023, publishing the Central Motor Vehicles (Second Amendment) Rules, 2023.

(2) G.S.R. 289 (E)., dated the 13th April, 2023, publishing the Central Motor Vehicles (Third Amendment) Rules, 2023.

(3) G.S.R. 302 (E)., dated the 18th April, 2023, publishing the All India Tourist Vehicles (Permit) Rules, 2023.

(4) G.S.R. 337 (E)., dated the 1st May, 2023, publishing the Central Motor Vehicles (Fourth Amendment) Rules, 2023.

(5) G.S.R. 453 (E)., dated the 21st June, 2023, publishing the Central Motor Vehicles (Fourth Amendment) Rules, 2023.

(6) G.S.R. 663 (E)., dated the 12th September, 2023, publishing the Central Motor Vehicles (Fifth Amendment) Rules, 2023.

(7) G.S.R. 698 (E)., dated the 27th September, 2023, publishing the Central Motor Vehicles (Sixth Amendment) Rules, 2023.

(8) G.S.R. 720 (E)., dated the 5th October, 2023, publishing the Central Motor Vehicles (Seventh Amendment) Rules, 2023.

(9) G.S.R. 746 (E)., dated the 17th October, 2023, publishing the Central Motor Vehicles (Eighth Amendment) Rules, 2023.

(10) G.S.R. 823 (E)., dated the 7th November, 2023, publishing the Central Motor Vehicles (Ninth Amendment) Rules, 2023.

(11) G.S.R. 838 (E), dated the 16th November, 2023, publishing the Corrigendum to the Notification No. G.S.R 823 (E), dated the 6th November, 2023.

[Placed in Library. For (1) to (11) *See* No. L.T. 10767/17/23]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Road Transport and Highways, issued under sub-section (3) Section 109 of the Motor Vehicles Act, 1988, along with Delay Statements and Explanatory Memoranda:-

(1) No. S.O. 3800 (E), dated the 24th August, 2023, amending the Principal Notification No. S.O. 1365 (E), dated the 13th December, 2004.

(2) No. S.O. 3947 (E), dated the 5th September, 2023, publishing the corrigendum to the Notification No. S.O. 3800 (E), dated the 22nd August, 2023.

[Placed in Library. For (1) and (2) *See* No. L.T. 10767/17/23]

(iii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Road, Transport and Highways, under Section 10 of the National Highways Act, 1956:-

(1) No. S.O. 3462 (E), dated the 2nd August, 2023, entrusting certain sections of the National Highways in the State of Andhra Pradesh, as mentioned therein, to the National Highways Authority of India, along with Delay Statement.

(2) No. S.O. 3463 (E), dated the 2nd August, 2023, amending the Principal Notification No. S.O. 1096 (E), dated the 4th August, 2005, along with Delay Statement.

(3) No. S.O. 4111 (E), dated the 19th September, 2023, amending the Principal Notification No. S.O. 694 (E), dated the 10th March, 2015.

(4) No. S.O. 4112 (E), dated the 19th September, 2023, amending the Principal Notification No. S.O. 1096 (E), dated the 4th August, 2005.

(5) No. S.O. 4113 (E), dated the 19th September, 2023, publishing a Corrigendum to the Notification S.O. 1310 (E), dated the 20th March, 2023.

(6) No. S.O. 4557 (E), dated the 17th October, 2023, amending the Principal Notification No. S.O. 2787 (E), dated the 29th October, 2014.

(7) No. S.O. 4558 (E), dated the 17th October, 2023, rescinding the Notification No. S.O. 1423 (E), dated the 5th May, 2017, with immediate effect.

(8) No. S.O. 4559 (E), dated the 17th October, 2023, amending the Principal Notification No. S.O. 1505 (E), dated the 14th May, 2020.

(9) No. S.O. 4560 (E), dated the 17th October, 2023, amending the Principal Notification No. S.O. 1096 (E), dated the 4th August, 2005.

(10) No. S.O. 4782 (E), dated the 3rd November, 2023, amending the Principal Notification No. S.O. 1096 (E), dated the 4th August, 2005.

(11) No. S.O. 4783 (E), dated the 3rd November, 2023, entrusting the development and maintenance of certain sections of the National Highways, as mentioned therein, to the National Highways & Infrastructure Development Corporation Limited.

(12) No. S.O. 4784 (E), dated the 3rd November, 2023, amending the Principal Notification No. S.O. 1096 (E), dated the 4th August, 2005.

(13) No. S.O. 4785 (E), dated the 3rd November, 2023, amending the Principal Notification No. S.O. 1034 (E), dated the 17th April, 2015.

(14) No. S.O. 4786 (E), dated the 3rd November, 2023, amending the Principal Notification No. S.O. 3227 (E), dated the 11th August, 2021.

(15) No. S.O. 4787 (E), dated the 3rd November, 2023, dated the 3rd November, 2023, amending the Principal Notification No. S.O. 539 (E), dated the 17th February, 2015.

(16) No. S.O. 4788 (E), dated the 3rd November, 2023, amending the Principal Notification No. S.O. 2209 (E), dated the 3rd July, 2020.

(17) No. S.O. 4789 (E), dated the 3rd November, 2023, rescinding the Notifications bearing No. S.O. 1830 (E) and S.O. 1831 (E), dated the 14th August, 2012, with immediate effect.

(18) No. S.O. 4790 (E), dated the 3rd November, 2023, amending the Principal Notification No. S.O. 3228 (E), dated the 11th August, 2021.

(19) No. S.O. 4791 (E), dated the 3rd November, 2023, amending the Principal Notification No. S.O. 2326 (E), dated the 26th May, 2023.

(20) No. S.O. 4792 (E), dated the 3rd November, 2023, amending the Principal Notification No. S.O. 2327 (E), dated the 26th May, 2023.

(21) No. S.O. 4793 (E), dated the 3rd November, 2023, amending the Principal Notification No. S.O. 1096 (E), dated the 4th August, 2005.

(22) No. S.O. 4794 (E), dated the 3rd November, 2023, entrusting the development and maintenance of certain section of New NH-310 in the State of Sikkim, as mentioned therein, to the Border Roads Organization.

(23) No. S.O. 4867 (E), dated the 9th November, 2023, entrusting certain stretches of national Highways in the State of West Bengal, as mentioned therein, to the National Highways Authority of India.

(24) No. S.O. 5056 (E), dated the 24th November, 2023, amending the Principal Notification No. S.O. 3690 (E), dated the 9th December, 2016.

(25) No. S.O. 5057 (E), dated the 24th November, 2023, amending the Principal Notification No. S.O. 1096 (E), dated the 4th August, 2005.

(26) No. S.O. 5058 (E), dated the 24th November, 2023, rescinding the Notifications bearing No. S.O. 6393 (E) and 6394 (E), dated the 31st December, 2018, with immediate effect.

(27) No. S.O. 5059 (E), dated the 24th November, 2023, rescinding the Notifications bearing No. S.O. 2178 (E) and 2179 (E), dated the 8th June, 2021, with immediate effect.

(28) No. S.O. 5060 (E), dated the 28th November, 2023, amending the Principal Notification No. S.O. 689 (E), dated the 4th April, 2011.

(29) No. S.O. 5100 (E), dated the 30th November, 2023, entrusting certain sections of the National Highways of various States, as mentioned therein, to the National Highways Authority of India.

(30) No. S.O. 5101 (E), dated the 30th November, 2023, amending the Principal Notification No. S.O. 515 (E), dated the 3rd February, 2021.

(31) No. S.O. 5102 (E), dated the 30th November, 2023, amending the Principal Notification No. S.O. 199 (E), dated the 12th January, 2023.

(32) No. S.O. 5103 (E), dated the 30th November, 2023, amending the Principal Notification No. S.O. 1096 (E), dated the 4th August, 2005.

(33) No. S.O. 5104 (E), dated the 30th November, 2023, amending the Principal Notification No. S.O. 1096 (E), dated the 4th August, 2005.

(34) No. S.O. 5105 (E), dated the 30th November, 2023, amending the Principal Notification No. S.O. 1096 (E), dated the 4th August, 2005.

(35) No. S.O. 5106 (E), dated the 30th November, 2023, entrusting the development and maintenance of certain section of the National Highway in the State of Mizoram, as mentioned therein, to the National Highways & Infrastructure Development Corporation Limited.

(36) No. S.O. 5107 (E), dated the 30th November, 2023, entrusting the development and maintenance of certain section of the National Highway in the Union territory of Jammu and Kashmir, as mentioned therein, to the Border Roads Organization.

(37) No. S.O. 5108 (E), dated the 30th November, 2023, amending the Principal Notification No. S.O. 3228 (E), dated the 11th August, 2021.

[Placed in Library. For (1) to (37) *See* No. L.T. 10480/17/23]

II. A copy each (in English and Hindi) of the following papers:—

(a) Annual Report and Accounts of the Indian Academy of Highway Engineers (IAHE), Noida, Uttar Pradesh, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Academy.

[Placed in Library. *See* No. L.T. 10482/17/23]

Reports and Accounts (2022-23) of NIMI, Chennai; NIESBUD, Noida; NCVET, New Delhi and IIE, Guwahati and related papers

THE MINISTER OF STATE IN THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP (SHRI RAJEEV CHANDRASEKHAR): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:-

(i) (a) Annual Report and Accounts of the National Instructional Media Institute (NIMI), Chennai, for the year 2022-23, together with the

Auditor's Report on the Accounts.

(b) Review by Government on the working of the above institute.

[Placed in Library. *See* No. L.T. 10509/17/23]

(ii) (a) Annual Report and Accounts of the National Institute for Entrepreneurship and Small Business Development (NIESBUD), Noida, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of above Institute.

[Placed in Library. *See* No. L.T. 10506/17/23]

(iii) (a) Annual Report and Accounts of the National Council for Vocational Education and Training (NCVET), New Delhi for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Council.

[Placed in Library. *See* No. L.T. 10507/17/23]

(iv) (a) Annual Report and Accounts of the Indian Institute of Entrepreneurship (IIE), Guwahati, Assam for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above institute.

[Placed in Library. *See* No. L.T. 10509/17/23]

Reports and Accounts (2021-22 and 2022-23) of various educational organisations and related papers

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, on behalf of my colleague, Shrimati Annpurna Devi, I lay on the Table, a copy each (in English and Hindi) of the following papers:-

(i) (a) Annual Report of the Samagra Shikshana, Karnataka, for the year 2020-21.

(b) Review by Government on the working of the above Programme.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

(ii) (a) Annual Report of the Samagra Shikshana, Karnataka, for the year 2021-22.

(b) Review by Government on the working of the above Programme.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. For (i) and (ii) *See* No. L.T. 10519/17/23]

(iii) (a) Annual Report of the, Samagra Shikshana, Karnataka, for the year 2022-23.

(b) Review by Government on the working of the above Programme.

[Placed in Library. *See* No. L.T. 10520/17/23]

(iv) (a) Annual Report of the Samagra Shiksha, Rajasthan, for the year 2022-23.

(b) Review by Government on the working of the above Programme.

[Placed in Library. *See* No. L.T. 10516/17/23]

(v) (a) Annual Report of the Samagra Shiksha, Bihar, for the year 2022-23.

(b) Review by Government on the working of the above Programme.

[Placed in Library. *See* No. L.T. 10968A/17/23]

(vi) (a) Annual Report of the Samagra Shiksha, Tamil Nadu, for the year 2021-22.

(b) Review by Government on the working of the above Programme.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 10968B/17/23]

(vii) (a) Annual Report of the Samagra Shiksha, Puducherry, for the year 2022-23.

(b) Review by Government on the working of the above Programme.

[Placed in Library. *See* No. L.T. 10518/17/23]

(viii) (a) Annual Report of the Samagra Shiksha, Delhi, for the year 2022-23.

(b) Review by Government on the working of the above Programme.

[Placed in Library. *See* No. L.T. 10968C/17/23]

(ix) (a) Annual Report and Accounts of the National Bal Bhavan (NBB), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institution.

[Placed in Library. *See* No. L.T. 10515/17/23]

(x) (a) Annual Report of the Navodaya Vidyalaya Samiti, Noida, Gautam Budh Nagar, Uttar Pradesh, for the year 2022-23.

(b) Annual Accounts of the Navodaya Vidyalaya Samiti, Noida, Gautam Budh Nagar, Uttar Pradesh, for the year 2022-23, and the Audit Report thereon.

(c) Review by Government on the working of the above Samiti.

[Placed in Library. *See* No. L.T. 10969/17/23]

(xi) (a) Annual Report of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2022-23.

(b) Annual Accounts of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2022-23, and the Audit Report thereon.

(c) Review by Government on the working of the above Sangathan.

[Placed in Library. *See* No. L.T. 10517/17/23]

MR. CHAIRMAN: Shri V. Muraleedharan, you are at No.6 and No.7, both.

SHRI V. MURALEEDHARAN: Sir, No.6 has been laid by Shri Rajeev Chandrasekhar and No.7, I have already laid.

MR. CHAIRMAN: Help me, get it in order. Dr. Subhash Sarkar, that is Item No. 10 in my listing.

I. **Notifications of the Ministry of Education**

II. **Reports and Accounts of various IITs, IIMs, Universities etc. for various years and related papers**

शिक्षा मंत्रालय में राज्य मंत्री (डा. सुभाष सरकार) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Education (Department of Higher Education), under Section 37 of the Indian Institutes of Management Act, 2017:-

(1) G.S.R. 302 (E), dated the 20th April, 2022, publishing the Indian Institutes of Management (Amendment) Rules, 2022, along with Delay Statement.

(2) G.S.R. 834 (E), dated the 11th November, 2023, publishing the Indian Institutes of Management (Amendment) Rules, 2023.

[Placed in Library.For (1) and (2) *See* No. L.T. 10577/17/23]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Education (Department of Higher Education), under sub-section (2) of Section 46 of the Mizoram University Act, 2000, along with Delay Statement:-

(1) No. 5-40/Estt.I/19/4., dated the 11th July, 2022, publishing the Mizoram University (Amendment) Statutes, 2022.

(2) No. 5-40/Estt.I/19/6., dated the 11th July, 2022, amending the Ordinance OA-1 on "Assignment of Departments to the Schools of Studies".

[Placed in Library. For (1) and (2) *See* No. L.T. 10970/17/23]

(iii) A copy (in English and Hindi) of the Ministry of Education (Department of Higher Education) Notification No. NU/ORD-01/2023-4978:, dated the 1st February, 2023, notifying the Ordinances, Regulations and Rules of the Nagaland University for general information, under sub-section (2) of Section 47 of the Nagaland University Act, 1989, along with Delay Statement.

[Placed in Library. *See* No. L.T. 10971/17/23]

II. (A) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 23 of the Institutes of Technology Act, 1961:—

(i) (a) Annual Report of the Indian Institute of Technology (IIT), Palakkad, Kerala, for the year 2022-23.

(b) Annual Accounts of the Indian Institute of Technology (IIT), Palakkad, Kerala, for the year 2022-23, and the Audit Report thereon.

(c) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 10570/17/23]

(ii) (a) Annual Report of the Indian Institute of Technology (IIT), Jodhpur, Rajasthan, for the year 2022-23.

(b) Annual Accounts of the Indian Institute of Technology (IIT), Jodhpur, Rajasthan, for the year 2022-23, and the Audit Report thereon.

(c) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 10571/17/23]

(iii) (a) Annual Report of the Indian Institute of Technology (IIT), Guwahati, Assam, for the year 2022-23.

(b) Annual Accounts of the Indian Institute of Technology (IIT), Guwahati, Assam, for the year 2022-23, and the Audit Report thereon.

(c) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 10572/17/23]

(iv) (a) Annual Report of the Indian Institute of Technology (IIT), Bombay, Maharashtra, for the year 2022-23.

(b) Annual Accounts of the Indian Institute of Technology (IIT), Bombay, Maharashtra, for the year 2022-23, and the Audit Report thereon.

(c) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 10573/17/23]

(v) (a) Annual Report of the Indian Institute of Technology (IIT), Ropar, Punjab, for the year 2022-23.

(b) Annual Accounts of the Indian Institute of Technology (IIT), Ropar, Punjab, for the year 2022-23, and the Audit Report thereon.

(c) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 10574/17/23]

(vi) (a) Annual Report and Accounts of the Indian Institute of Technology (IIT), Dhanbad, Jharkhand, for the year 2022-23, and the Audit Report thereon.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 10575/17/23]

(vii) (a) Annual Report of the Indian Institute of Technology (IIT), Gandhinagar, Gujarat, for the year 2022-23.

(b) Annual Accounts of the Indian Institute of Technology (IIT), Gandhinagar, Gujarat, for the year 2022-23, and the Audit Report thereon.

(c) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 10576/17/23]

(B) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 28 of the Indira Gandhi National Open University Act, 1985:-

(a) Annual Report of the Indira Gandhi National Open University (IGNOU), New Delhi, for the year 2022-23.

(b) Review by Government on the working of the above University.

[Placed in Library. *See* No. L.T. 10567/17/23]

(C) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 24 and sub-section (4) of Section 26 of the Auroville Foundation Act, 1988:-

(a) Annual Report and Accounts of the Auroville Foundation, Auroville, Tamil Nadu, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Foundation.

(c) Statement giving reasons for delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 10569/17/23]

(D) (i) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 27 and sub-section (4) of Section 28 of the Jamia Millia Islamia, Act, 1988:-

(a) Annual Report of the Jamia Millia Islamia, New Delhi, for the year 2022-23.

(b) Annual Accounts of the Jamia Millia Islamia, New Delhi, for the year 2022-23, and the Audit Report thereon.

(c) Review by Government on the working of the above University.

[Placed in Library. *See* No. L.T. 10565/17/23]

(E) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 28 and sub-section (5) of Section 23 of the Indian Institutes of Management Act, 2017:-

(i) (a) Forty-eighth Annual Report and Accounts of the Indian Institute of Management (IIM) Bangalore, Bengaluru, Karnataka, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 10559/17/23]

(ii) (a) Annual Report and Accounts of the Indian Institute of Management (IIM) Calcutta, Kolkata, West Bengal, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 10542/17/23]

(iii) (a) Annual Report and Accounts of the Indian Institute of Management

(IIM) Amritsar, Punjab, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 10541/17/23]

(iv) (a) Annual Report and Accounts of the Indian Institute of Management (IIM) Udaipur, Rajasthan, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 10543/17/23]

(v) (a) Eighth Annual Report and Accounts of the Indian Institute of Management (IIM) Visakhapatnam, Andhra Pradesh, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 10544/17/23]

(F) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 37 and sub-section (5) of Section 28 of the Indian Institute of Information Technology (Public Private Partnership) Act, 2017:-

(i) (a) Annual Report of the Indian Institute of Information Technology (IIIT) Raichur, Karnataka, for the year 2021-22.

(b) Annual Accounts of the Indian Institute of Information Technology (IIIT) Raichur, Karnataka, for the year 2021-22, and the Audit Report thereon.

(c) Review by Government on the working of the above Institute.

(d) Statement giving reasons for delay in laying the paper mentioned at (a) above.

[Placed in Library. *See* No. L.T. 10550/17/23]

(ii) (a) Annual Report and Accounts of the Indian Institute of Information Technology (IIIT), Kottayam, Kerala, for the year 2022-23, and the Audit Report thereon.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 10971A/17/23]

(iii) (a) Annual Report and Accounts of the Indian Institute of Information Technology (IIIT), Tiruchirappalli, Tamil Nadu, for the year 2022-23, and the Audit Report thereon.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 10551/17/23]

(G) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 30 and sub-section (4) of Section 31 of the Central Universities Act, 2009:—

(i) (a) Annual Report of the Central University of Odisha, Koraput, Odisha, for the year 2022-23.

(b) Annual Accounts of the Central University of Orissa, Koraput, Odisha, for the year 2022-23, and the Audit Report thereon.

(c) Review by Government on the working of the above University.

[Placed in Library. *See* No. L.T. 10972/17/23]

(ii) (a) Annual Report of the Central University of Gujarat, Gandhinagar, Gujarat, for the year 2022-23.

(b) Annual Accounts of the Central University of Gujarat, Gandhinagar, Gujarat, for the year 2022-23, and the Audit Report thereon.

(c) Review by Government on the working of the above University.

[Placed in Library. *See* No. L.T. 10973/17/23]

(iii) (a) Annual Report of the Central University of Jammu, Union territory of Jammu and Kashmir, for the year 2022-23.

(b) Annual Accounts of the Central University of Jammu, Union territory of Jammu and Kashmir, for the year 2022-23, and the Audit Report thereon.

(c) Review by Government on the working of the above University.

[Placed in Library. *See* No. L.T. 10974/17/23]

(iv) (a) Annual Report of the Central University of Punjab, Bathinda, Punjab, for the year 2022-23.

(b) Annual Accounts of the Central University of Punjab, Bathinda, Punjab, for the year 2022-23, and the Audit Report thereon.

(c) Review by Government on the working of the above University.

[Placed in Library. *See* No. L.T. 10975/17/23]

(v) (a) Fifteenth Annual Report of the Central University of Karnataka, Kalaburgi, Karnataka, for the year 2022-23.

(b) Fifteenth Annual Accounts of the Central University of Karnataka,

Kalaburgi, Karnataka, for the year 2022-23, and the Audit Report thereon.

(c) Review by Government on the working of the above University.

[Placed in Library. *See* No. L.T. 10566/17/23]

(vi) (a) Fifteenth Annual Report of the Central University of Kashmir, Ganderbal, Union Territory of Jammu & Kashmir, for the year 2022-23.

(b) Fourteenth Annual Accounts of the Central University of Kashmir, Ganderbal, Union Territory of Jammu & Kashmir, for the year 2022-23, and the Audit Report thereon.

(c) Review by Government on the working of the above University.

[Placed in Library. *See* No. L.T. 10564/17/23]

(H) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 31 and sub-section (5) of Section 32 of the Nagaland University Act, 1989:-

(a) Twenty-eighth Annual Report of the Nagaland University, Lumami, Nagaland, for the year 2022-23.

(b) Review by Government on the working of the above University.

[Placed in Library. *See* No. L.T. 10976/17/23]

(I) A copy each (in English and Hindi)of the following papers, under, sub-section (3) of Section 32 and under sub-section (4) of Section 33 of the Sikkim University Act, 2006:-

(a) Sixteenth Annual Report of the Sikkim University, Gangtok, Sikkim, for the year 2022-23.

(b) Annual Accounts of the Sikkim University, Gangtok, Sikkim, for the year 2022-23, and the Audit Report thereon.

(c) Review by Government on the working of the above University.

[Placed in Library. *See* No. L.T. 10977/17/23]

(J) A copy each (in English and Hindi) of the following papers, under Section 18 and sub-section (4) of Section 19 of the University Grants Commission Act, 1956:-

(a) Annual Report of the University Grants Commission (UGC), New Delhi, for the year 2022-23.

(b) Annual Accounts of the University Grants Commission (UGC), New Delhi, for the year 2022-23, and the Audit Report thereon.

(c) Review by Government on the working of the above University.

[Placed in Library. *See* No. L.T. 10552/17/23]

(K) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 22 of the National Institute of Technology, Science, Education and Research Act, 2007:-

(i) (a) Annual Report of the Indian Institute of Science Education and Research (IISER), Pune, Maharashtra, for the year 2022-23.

(b) Annual Accounts of the Indian Institute of Science Education and Research (IISER), Pune, Maharashtra, for the year 2022-23, and the Audit Report thereon.

(c) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 10546/17/23]

(ii) (a) Annual Report of the Indian Institute of Science Education and Research (IISER), Tirupati, Andhra Pradesh, for the year 2022-23.

(b) Annual Accounts of the Indian Institute of Science Education and Research (IISER), Tirupati, Andhra Pradesh, for the year 2022-23, and the Audit Report thereon.

(c) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 10978/17/23]

(iii) (a) Annual Report and Accounts of the National Institute of Technology Karnataka, Surathkal, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 10563/17/23]

(L) A copy each (in English and Hindi) of the following papers, Section 18 of and sub-section (4) of Section 19 of the All India Council for Technical Education Act, 1987:-

(a) Annual Report and Accounts of the All India Council for Technical Education (AICTE), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Council.

[Placed in Library. *See* No. L.T. 10545/17/23]

(M) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 28 and sub-section (4) of Section 29 of the North-Eastern Hill University Act, 1973:-

(a) Forty-Eighth Annual Accounts of the North-Eastern Hill University (NEHU), Shillong, Meghalaya, for the year 2021-22, and the Audit Report thereon, under sub-section (4) of Section 29 of the of the Central Universities Laws (Amendment) Act, 2008.

(b) Review by Government on the working of the above University.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 10979/17/23]

(N) A copy each (in English and Hindi) of the following papers:-

(i) (a) Annual Accounts of the Dr. Harisingh Gour Vishwavidyalaya, Sagar, Madhya Pradesh, for the year 2021-22 and the Audit Report thereon, under sub-section (4) of Section 31 of the Central Universities Act, 2009.

(b) Statement giving reasons for delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 10553/17/23]

(ii) (a) Annual Report and Accounts of the National Institute of Technical Teachers' Training and Research (NITTTR), Bhopal, Madhya Pradesh, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 10556/17/23]

(iii) (a) Annual Report and Accounts of the National Institute of Technical Teachers' Training and Research (NITTTR), Chennai, Tamil Nadu, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 10554/17/23]

(iv) (a) Annual Report and Accounts of the National Institute of Educational Planning and Administration (NIEPA), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 10980/17/23]

(v) (a) Annual Report and Accounts of the National Institute of Technical Teachers' Training and Research (NITTTR), Chandigarh, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 10555/17/23]

(vi) (a) Annual Report and Accounts of the National Institute of Technical Teachers' Training and Research (NITTTR), Kolkata, West Bengal, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 10557/17/23]

(vii) (a) Annual Report and Accounts of the Sant Longowal Institute of Engineering and Technology (SLIET), Sangrur, Punjab, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 10981/17/23]

(viii) (a) Annual Report and Accounts of the Board of Apprenticeship Training (BOAT), Southern Region, Chennai, Tamil Nadu for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Board.

[Placed in Library. *See* No. L.T. 10982/17/23]

(ix) (a) Annual Report and Accounts of the Board of Apprenticeship Training (BOAT), Northern Region, Kanpur, Uttar Pradesh for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Board.

[Placed in Library. *See* No. L.T. 10548/17/23]

(x) (a) Annual Report and Accounts of the Board of Practical Training (BOPT), Eastern Region, Kolkata, West Bengal, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Board.

[Placed in Library. *See* No. L.T. 10547/17/23]

(xi) (a) Annual Report and Accounts of the Board of Apprenticeship Training (BOAT), Western Region, Mumbai, Maharashtra, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Board.

[Placed in Library. *See* No. L.T. 10562/17/23]

(xii) (a) Annual Report and Accounts of the Ghani Khan Choudhury Institute of Engineering and Technology (GKCIET), Malda, West Bengal, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 10558/17/23]

(xiii) (a) Annual Report and Accounts of the Central Institute of Technology (CIT), Kokrajhar, Assam, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 10561/17/23]

(xiv) (a) Annual Report of the National Institute of Industrial Engineering (NITIE), Mumbai, for the year 2022-23.

(b) Annual Accounts of the National Institute of Industrial Engineering (NITIE), Mumbai, for the year 2022-23, and the Audit Report thereon.

(c) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 10560/17/23]

Reports and Accounts (2022-23) of NCW, New Delhi and Central Social Welfare Board, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (DR. MUNJAPARA MAHENDRABHAI): Sir, I lay on the Table—

(i) A copy each (in English and Hindi) of the following papers, under Section 14 of the National Commission for Women Act, 1990:-

(a) Annual Report and Accounts of the National Commission for Women (NCW), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Commission.

[Placed in Library. *See* No. L.T. 10983/17/23]

(ii) A copy each (in English and Hindi) of the following papers—

(a) Annual Report and Accounts of the Central Social Welfare Board, New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Board.

[Placed in Library. *See* No. L.T. 10984/17/23]

Report and Accounts (2022-23) **of REPCO BANK, Chennai and related papers**

गृह मंत्रालय में राज्य मंत्री (श्री अजय कुमार) : महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ :-

(a) Fifty-fourth Annual Report and Accounts of the Repatriates Co-operative Finance and Development Bank Limited (REPCO BANK), Chennai, Tamil Nadu, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Bank.

[Placed in Library. *See* No. L.T. 10640/17/23]

REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON INDUSTRY

SHRI BIRENDRA PRASAD BAISHYA (Assam): Sir, I lay on the Table, (in English and Hindi) the 324th Report of the Department-related Parliamentary Standing Committee on Industry on "Promotion of Electric Vehicles in the Country" pertaining to the Ministry of Heavy Industries.

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON DEFENCE

डा. अशोक बाजपेयी (उत्तर प्रदेश) : महोदय, मैं विभाग-संबंधित रक्षा संबंधी संसदीय स्थायी समिति के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ :-

(i) Forty-second Report (Seventeenth Lok Sabha) of the Department-related Parliamentary Standing Committee on Defence on 'A review of the working of

the Defence Research and Development Organisation (DRDO)';

(ii) Forty-third Report (Seventeenth Lok Sabha) of the Department-related Parliamentary Standing Committee on Defence on Action Taken by the Government on the Observations/Recommendations contained in its Thirty-fifth Report (17th Lok Sabha) on 'Demands for Grants of the Ministry of Defence for the year 2023-24 on General Defence Budget, Border Roads Organisation, Indian Coast Guard, Defence Estates Organisation, Defence Public Sector Undertakings, Welfare of Ex-Servicemen and Defence Pension (Demand Nos. 19 and 22)';

(iii) Forty-fourth Report (Seventeenth Lok Sabha) of the Department-related Parliamentary Standing Committee on Defence on Action Taken by the Government on the Observations/Recommendations contained in its Thirty-sixth Report (17th Lok Sabha) on 'Demands for Grants of the Ministry of Defence for the year 2023-24 on Army, Navy, Air Force, Joint Staff, Ex-Servicemen Contributory Health Scheme and Sainik Schools (Demand Nos. 20 and 21)';

(iv) Forty-fifth Report (Seventeenth Lok Sabha) of the Department-related Parliamentary Standing Committee on Defence on Action Taken by the Government on the Observations/Recommendations contained in its Thirty-seventh Report (17th Lok Sabha) on 'Demands for Grants of the Ministry of Defence for the year 2023-24 on Capital Outlay on Defence Services, Procurement Policy and Defence Planning (Demand No. 21)'; and

(v) Forty-sixth Report (Seventeenth Lok Sabha) of the Department-related Parliamentary Standing Committee on Defence on Action Taken by the Government on the Observations/Recommendations contained in its Thirty-eighth Report (17th Lok Sabha) on 'Demands for Grants of the Ministry of Defence for the year 2023-24 on Directorate of Ordnance (Coordination and Services)—New DPSUs, Defence Research and Development Organisation and National Cadet Corps (Demand Nos. 20 and 21)'.

REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON EXTERNAL AFFAIRS

श्री प्रकाश जावडेकर (महाराष्ट्र) : महोदय, मैं 'जी20 देशों के साथ भारत का जुड़ाव' के संबंध में विभाग-संबंधित विदेशी मामलों संबंधी संसदीय स्थायी समिति (सत्रहवीं लोक सभा) के सत्ताईसवें प्रतिवेदन की एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ।

REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON LABOUR, TEXTILES AND SKILL DEVELOPMENT

श्री नरेश बंसल (उत्तराखंड) : महोदय, मैं श्रम और रोजगार मंत्रालय से संबंधित 'राष्ट्रीय बाल श्रम नीति - एक मूल्यांकन' के संबंध में विभाग-संबंधित श्रम, वस्त्र और कौशल विकास संबंधी संसदीय स्थायी समिति (2023-24) के बावनवें प्रतिवेदन की एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ।

REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON PETROLEUM AND NATURAL GAS

श्री मिथलेश कुमार (उत्तर प्रदेश) **:** महोदय, मैं 'कच्चे तेल की आयात संबंधी नीति की समीक्षा' के संबंध में विभाग-संबंधित पेट्रोलियम और प्राकृतिक गैस संबंधी संसदीय स्थायी समिति (2023-24) के तेईसवें प्रतिवेदन की एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ।

STATEMENTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON PETROLEUM AND NATURAL GAS

श्रीमती कान्ता कर्दम (उत्तर प्रदेश) **:** महोदय, मैं विभाग-संबंधित पेट्रोलियम और प्राकृतिक गैस संबंधी संसदीय स्थायी समिति के निम्नलिखित की गई अंतिम कार्रवाई संबंधी विवरणों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखती हूँ **:-**

(i) Statement showing Final Action Taken by the Government on the recommendations contained in Chapters I and V of the 20th Report (Seventeenth Lok Sabha) of the Department-related Parliamentary Standing Committee on Petroleum and Natural Gas (2022-23) on action taken by the Government on the recommendations contained in the 17th Report (Seventeenth Lok Sabha) of the Committee on 'Review of Implementation of CBG (SATAT)'.

(ii) Statement showing Final Action Taken by the Government on the recommendations contained in Chapters I and V of the 21st Report (Seventeenth Lok Sabha) of the Department-related Parliamentary Standing

Committee on Petroleum and Natural Gas (2022-23) on action taken by the Government on the recommendations contained in the 18th Report (Seventeenth Lok Sabha) of the Committee on the 'Demands for Grants 2023-24' pertaining to the Ministry of Petroleum and Natural Gas.

(iii) Statement showing Final Action Taken by the Government on the recommendations contained in Chapters I and V of the 22nd Report (Seventeenth Lok Sabha) of the Department-related Parliamentary Standing Committee on Petroleum and Natural Gas (2022-23) on action taken by the Government on the recommendations contained in the 19th Report (Seventeenth Lok Sabha) of the Committee on 'Safety and Security of Oil Installations of Public Sector Oil Companies-With specific Reference to Baghjan Blow-Out Incident'.

REPORTS OF THE COMMITTEE ON WELFARE OF OTHER BACKWARD CLASSES

SHRI NARAYANA KORAGAPPA (Karnataka): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Action Taken Reports of the Committee on Welfare of Other Backward Classes:-

(i) Twenty-Eighth Report on Action Taken by the Government on the Observations/Recommendations contained in the Nineteenth Report of the Committee (Seventeenth Lok Sabha) on 'Measures undertaken to secure representation of OBCs in Employment and for their welfare in Employees' Provident Fund Organisation (EPFO)' pertaining to the Ministry of Labour and Employment; and

(ii) Twenty-Ninth Report on Action Taken by the Government on the Observations/Recommendations contained in the Twentieth Report of the Committee (Seventeenth Lok Sabha) on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Madras Fertilizers Limited (MFL), Brahmaputra Valley Fertilizers Corporation (BVFCL) and Fertilizers and Chemicals Travancore Limited (FACT)' pertaining to the Ministry of Chemicals and Fertilizers.

PAPERS LAID ON THE TABLE - *Contd..*

Notifications of the Ministry of Home Affairs

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, on behalf of my colleague, Shri Nityanand Rai, I lay on the Table :-

(i) a copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs, under Section 17 of the Special Protection Group Act, 1988:-

(1) G.S.R. 388 (E), dated the 25th May, 2023, publishing the Special Protection Group Rules, 2023, along with Delay Statement.

(2) G.S.R. 581 (E), dated the 1st August, 2023, publishing a Corrigendum to the Notification No. G.S.R. 388 (E), dated the 25th May, 2023.

[Placed in Library. For (1) and (2) *See* No. L.T. 10622/17/23]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs, under sub-section (3) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992:-

(1) G.S.R. 525 (E)., dated the 20th July, 2023, publishing the Indo-Tibetan Border Police Force, Veterinary Cadre (Group 'B' and 'C' Posts) Recruitment Rules, 2023.

[Placed in Library. *See* No. L.T. 10985/17/23]

(2) G.S.R. 582 (E)., dated the 2nd August, 2023, publishing the Ministry of Home Affairs, Indo-Tibetan Border Police Force, Animal Transport Cadre (Group 'B' and 'C' posts) Recruitment Rules, 2023.

(3) G.S.R. 583 (E)., dated the 2nd August, 2023, publishing the Ministry of Home affairs, Indo-Tibetan Border Police Force, Education and Stress Counsellor Cadre (Group 'A' posts) Recruitment Rules, 2023.

(4) G.S.R. 599 (E)., dated the 11th August, 2023, publishing the Ministry of Home Affairs, Indo-Tibetan Border Police Force, Head Constable (Cook, Washerman, Barber, Water Carrier and Safai Karamchari) Group 'C' posts Recruitment Rules, 2023.

(5) G.S.R. 718 (E)., dated the 4th October, 2023, publishing the Ministry of Home Affairs, Indo-Tibetan Border Police Force, Tailor Cadre, Group

'B' and 'C' Posts Recruitment Rules, 2023.

[Placed in Library. For (2) to (5) *See* No. L.T. 10621/17/23]

STATEMENTS BY MINISTERS

Status of implementation of recommendations contained in the 29th Report of the Department-related Parliamentary Standing Committee on Rural Development and Panchayati Raj

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा ग्रामीण विकास मंत्रालय में राज्य मंत्री (साध्वी निरंजन ज्योति) : महोदय, मैं ग्रामीण विकास विभाग की अनुदान मांगों 2023-24 के संबंध में विभाग संबंधित ग्रामीण विकास और पंचायती राज संबंधी संसदीय स्थायी समिति के 29वें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के संबंध में एक वक्तव्य सभा पटल पर रखती हूँ।

(MR. DEPUTY CHAIRMAN *in the Chair*.)

Status of implementation of recommendations contained in the 42nd Report of Department-related Parliamentary Standing Committee on Labour, Textiles and Skill Development

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES; AND THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRIMATI DARSHANA VIKRAM JARDOSH): Sir, I lay the Statement regarding status of implementation of recommendations contained in the 42nd Report of the Department-related Parliamentary Standing Committee on Labour, Textiles and Skill Development on Demands for Grants 2023-24 pertaining to the Ministry of Textiles.

MOTION FOR ELECTION TO THE COUNCIL OF THE COURT OF UNIVERSITY OF DELHI

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (DR. SUBHAS

SARKAR): Sir, I move the following Motion:

"That in pursuance of item (xix) of Clause (1) read with Clause (3) of Statute 2 of the Statutes of the University of Delhi, this House do proceed to elect, in such a manner as directed by the Chairman, one Member from amongst the Members of the House to be a member of the Court of the University of Delhi."

The question was put and the motion was adopted.

GOVERNMENT BILLS

The Central Goods and Services Tax (Second Amendment) Bill, 2023

MR. DEPUTY CHAIRMAN: Now, the Central Goods and Services Tax (Second Amendment) Bill, 2023. Shrimati Nirmala Sitharaman to move a motion for consideration of the Central Goods and Services Tax (Second Amendment) Bill, 2023.

THE MINISTER OF FINANCE; AND THE MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I move:

"That the Bill further to amend the Central Goods and Services Tax Act,2017, as passed by Lok Sabha, be taken into consideration."

MR. DEPUTY CHAIRMAN: Hon. Minister, would you like to speak at this stage?

SHRIMATI NIRMALA SITHARAMAN: Yes, Sir, with your permission, I just want to highlight what this amendment is all about. Sir, you are aware that the GST itself subsumed more than seventeen taxes and thirteen cesses of the States. The taxes of Centre and State both got blended together into a single tax. Now, there are certain provisions and Sections of the Act which give the power to levy the tax and also to review as to how these taxes are levied. In particular, Section 109 of the CGST provides for constitution of GST Appellate Tribunal. Now, the Appellate Tribunal, when being set up, will also look at the qualifications, appointments and terms and conditions for service of the President and also the judicial and technical members are specified under Section 110 of the Act. Sir, Section 109 gives you the power, Section 110 gives you the details of the qualification and experience will have to be now. Under the GST law, adjudicating orders are passed by the GST officers from the Centre and

State depending on the jurisdiction allocated to each one of them. Now, appeals are made against these orders which are passed by these adjudicating officers and that appeal lies with the first Appellate Authority who is an officer again within the tax administration of the respective Centre and State.

The second appeal against the orders of the first Appellate Authority under the Centre as well as under the State Tax administration lies with the GST Appellate Tribunal. So, this is the first forum at which the GST litigation process converges within the State, i.e., the appellate orders passed by the Centre and the State GST officers become a part of the same appellate forum that is the GST Appellate Tribunal. Now, earlier in 2019, the GST Appellate Tribunal benches were notified, but, the same was challenged in the High Courts. In its order dated 28th September, 2019, in the writ petition which was filed in the case of the Revenue Bar Association vs. Union of India in the hon. High Court of Madras, the High Court held as follows: And I quote, Sir, "The number of expert Members, therefore, cannot exceed the number of judicial members on the Bench." So, the hon. High Court of Madras struck down Section 109 and Section 110 of the Central GST Act of 2017 by which we appointed the Tribunal and by which the appointment, the qualification and term everything else was decided. Now that that got struck off, simultaneously, the tribunals reform of 2020-21 which brought in also standardized appointment, the terms, the qualifications of all the tribunal benches and the appointments which are being made to them; all have now become standardized for all tribunals. That was happening parallelly. So, given all these developments, in the 47th meeting of the GST council which was held in Chandigarh on 28th and 29th June, the GST Council discussed the changes that are to be brought in, to be brought in such a way that the GST Appellate Tribunal in the GST Law, which is there already in it, has to get constituted. We have to bring them in conformity with the judgment of the High Court, which was the Madras High Court. So, in the GST Council meeting, it was decided that we will constitute it. So, the constitution also happened; consisting of these people, the tribunals aspect also happened. I will just tell you what was constituted also. The report of the Group of Ministers which went into seeing all this was submitted to the Council and the Council then took a call that we amend Sections 109 and 110. Then with the amendment, through the Finance Act in 2023, the GST Appellate Tribunal shall contain one Principal Bench and various State Benches which are notified now. So, the Principal Bench shall be located in Delhi and shall have a President, a judicial member, a technical member which is Centre, and a technical member which is State. The State Benches shall also have two judicial members, a technical member of the Centre and a technical member of the State. All this was also notified by September, 2023. So,

this is the immediate background of this Amendment that we are placing before this hon. House now. Thereafter, it was brought to the notice of the Ministry by the hon. Chief Justice of India in his administrative side, through the registrar, that the following aspect of the service and its terms are not in consonance with the provisions of the Tribunal Reforms Act of 2021. The Tribunal Reforms Act of 2021 brought a certain kind of rationalized approach to all the tribunals which exist in the country. Therefore, in alignment with this, the Chief Justice wanted the CGST Act also to be in line with it and, therefore, the tribunal also has to be formed in that fashion. So, the two points on which the Chief Justice came to advice and the advice has been well taken; it is that the maximum age limit for the post of the President and the Members is 67 and 65 years, respectively, in the CGST Act. If the House approves, then, there can be an Amendment. So, the maximum age limit for the post of President and the Members is 67 and 65 years, respectively, in the currently prevailing CGST Act, whereas under the Tribunal Reforms Act of 2021, it is 70 years and 67 years respectively. That is one point which was flagged by the hon. Chief Justice of India. The second point that he pointed out is that the CGST did not have the provision relating to the eligibility of an advocate with the standing of ten years at the Bar for appointment as judicial member whereas the same is available in the rules framed under the Tribunal Reforms Act.So, if the Tribunals Reforms Act, 2021, has something and we do not have it in the CGST Act, it would not be right. So, it is proposed for appointing advocates with a standing of 10 years should also be brought in.

So, Sir, these are the two points which the Chief Justice of India highlighted. We have, now, brought those as amendments to the current Act and those are the amendments for which I am seeking the approval of the House.

The question was proposed.

MR. DEPUTY CHAIRMAN: Hon. Minister has spoken. The motion is moved. Now, I will call upon the Members whose names have been received for participation in the discussion. Dr. Amar Patnaik.

DR. AMAR PATNAIK (Odisha): Sir, on behalf of my Biju Janata Dal Party, we support the specific reasons which the hon. Finance Minister has stated and moved amendments to the CGST Act. Secondly, it is proposed to bring it in uniformity with the Tribunals Reforms Act, 2021, and also to ensure that the number of cases going to the High Courts, in the absence of this particular layer of adjudication would, actually, become operational. Therefore, the number of cases would, actually, come

down from the High Courts and the Supreme Court which already have a large number of cases.

I think, the hon. Finance Minister has stated on several occasions that there are about 15,000 appeals pending at various levels before this particular amendment is brought in. And, Sir, this figure is 25 per cent more than last year's figure. This is the latest figure available. Now, this particular amendment, when approved, would, actually, settle a number of these issues. Therefore, it is very welcome. I compliment the Government and the hon. Finance Minister for it.

Having said this, I wish to raise two issues before the Government in the form of suggestions. Of course, there is one concern. Having this structure in place is one thing, but getting vacancies filled-up is another thing. And, this is very important. Sir, in August, 2021, the then Chief Justice of Supreme Court, Justice Ramana, observed that there were 240 vacancies in these Tribunals. He expressed concern and advised the Government to fill them up quickly. Otherwise, the entire objective of forming these Tribunals would not be achieved.

In 2022, to an Unstarred Question No. 1060, dated 15th December, 2022, the hon. Minister of Law and Justice had given the position of vacancies in the Tribunals. Now, unfortunately, here, Madam, these vacancies continue to be there at various levels in various Ministries, such as the Ministry of Corporate Affairs at the NCLT and NCLAT level; the Ministry of Labour and Employment; the Ministry of Finance at the DRT level, etc. I don't want to get into vacancies against each of these Ministries. But, these numbers, even after one year of the hon. Supreme Court expressing its concern, remain to be around 200 and 210! So, I thought, the next important thing that the Government should be addressing is to fill-up these vacancies either by revamping existing machinery or process of selection of Judicial and Technical Members to the Tribunals, or, having a one-time measure to fill-up these vacancies and then make the process roll on. Otherwise, the full benefit of this entire amendment would not be available to the people.

The next point which I wanted to mention is the fact that the entire GST principle of One-Nation-One-Tax was brought in with a view to simplify the entire taxation law, have common taxation law as far as indirect tax is concerned in the country and, as Madam said, by subsuming a number of Central and State taxes to improve the Ease of Doing Business. This is one such step. Of course, many States in the GST Council have taken the next step of having one-time amnesty scheme also for settlement of GST dispute in the line of Sabka Vishwas Scheme of 2019. But, there is one more step, which I thought I would suggest to the hon. Finance Minister, that is, the Authority for Advance Ruling on the GST. This particular architecture is

welcome. But, their entire view of looking at this thing is completely revenue-centric. As a result, none budge from their situation and there is no settlement. So, each of the States have done this Authority for Advance Ruling. Is there a need for the Government and the GST Council to consider for a central authority for the AAR, which could address the issues relating to place of supply and resolve the conflicting views of State-level Authority for Advance Ruling? This is where, I think, a big bottleneck is there. Hon. Finance Minister may like to address this.

The second one is the recourse to Alternate Dispute Redressal Mechanism. I think, this is a very potent method. And, since we had brought in the Mediation Bill also, it should be taken advantage of to reduce the number of appeals that is happening on the GST front because that would improve the ecosystem of business in the country. The effort in this direction should actually come through the GST authorities themselves because leaving it to the private authorities is not right. Actually the revenue-centric approach always ensures that the dispute is never settled. In some of the cases which are very clear and which can easily be settled, if the Government itself uses the Mediation Act, which we passed recently, and settle these cases, it would give a big impetus to the private parties to use this forum to settle many of these disputes. In the entire architecture there is nothing to quarrel about that, it is a welcome step. But, we have to fill up these vacancies. And, number two, look at other avenues of settlement of disputes, including Alternate Dispute Redressal Mechanism. Thank you, Sir.

श्री सुशील कुमार मोदी (बिहार): उपसभापति महोदय, मैं इस बिल के समर्थन में बोलने के लिए खड़ा हुआ हूं। श्रीमती निर्मला सीतारमण जी ने विस्तार से इस बिल के प्रावधानों के बारे में बताया है। उन्होंने बताया है कि - the provisions of the GST Act are being aligned with the Tribunal Reforms Act 2021 to initiate that process for operationalisation of GST Appellate Tribunal at the earliest. Actually, the age has been increased. It has increased from 67 years to 70 years of age for the President of the Appellate Tribunal and for the Members from 65 years to 67 years. And, it is when aligned with the Tribunal Reforms Act 2021. जब हम जीएसटी बिल पर चर्चा करने के लिए यहां इकट्ठा हुए हैं, तो हम आज के दिन स्वर्गीय श्री अरुण जेटली जी का स्मरण अवश्य करना चाहेंगे। अगर नरेन्द्र मोदी जी की इच्छा शक्ति न होती और स्वर्गीय श्री अरुण जेटली जी, जिनके बारे में कहा जाता है कि वे great-consensus builder थे, अगर उन्होंने देश के सभी राज्यों और सभी राजनीतिक दलों में सहमति पैदा नहीं की होती, तो इस देश के अंदर जीएसटी लागू करना असंभव कार्य था। आज जब हम साढ़े सात साल पीछे मुड़कर देखते हैं, तो कहीं सीपीएम की सरकार, कहीं कांग्रेस की सरकार, कहीं बीजेपी और अलग-अलग दलों की सरकारें थीं, अलग-अलग राज्यों के अंदर टैक्स रेट्स, वैट की प्रक्रिया बहुत अलग थी और उन सभी राज्यों को, उन सारे टैक्सेज़ को

इंटिग्रेट करके One Nation, One Tax इम्प्लिमेंट करना साधारण काम नहीं था। मैं राज्यों की वित्त समिति का चेयरमैन रहा। मैं जीएसटी और वैट से लगभग 20 सालों से जुड़ा रहा हूं। यह कितना कठिन काम है, आप इसकी कल्पना नहीं कर सकते हैं। चूंकि हर राज्य के अपने-अपने हित थे, पंजाब और हरियाणा में परचेज टैक्स था, they were earning more than Rs. 5,000 crores as purchase tax from procurement. Maharashtra was earning more than Rs. 5,000 crore from Octroi, बिहार entry tax से पैसा अर्जित कर रहा था और कोई भी राज्य इन टैक्सेज़ को छोड़ने के लिए तैयार नहीं था। इसलिए मैं श्री अरुण जेटली जी को अपनी विनम्र श्रद्धांजलि अर्पित करता हूं जिनके बारे में एक शब्द में कहा जाता है - the great consensus-builder. उन्होंने सभी पार्टियों के लोगों को एक साथ बैठाकर और दोनों सदनों में, राज्य सभा तथा लोक सभा में सर्वसम्मति से कांस्टिट्यूशन अमेंडमेंट बिल को पारित करवाया। मैं सभी दलों को भी धन्यवाद देना चाहूंगा और जो काम डा. मनमोहन सिंह नहीं कर पाए, श्री प्रणब मुखर्जी नहीं कर पाए, वह काम श्री नरेन्द्र मोदी जी की सरकार ने करके दिखला दिया।

उपसभापति महोदय, दूसरी एक बड़ी बात है कि जीएसटी के अंदर जीएसटी काउंसिल एक ऐसी बॉडी है, जिस बॉडी के अंदर सभी राज्यों के वित्त मंत्री शामिल हैं और केन्द्रीय वित्त मंत्री श्रीमती निर्मला उसकी चेयरमैन हैं। पिछले साढ़े सात साल में एक निर्णय को छोड़कर कोई भी निर्णय वोटिंग से नहीं हुआ, चाहे बाहर जाकर लोग कुछ भी बयान देते हों, विरोध करते हों, लेकिन जीएसटी काउंसिल की बैठक में सारे निर्णय सर्वसम्मति से लिए गए। यह भी कोई साधारण काम नहीं है। मैं निर्मला जी को धन्यवाद देना चाहूंगा क्योंकि मैंने इनको देखा है। अरुण जेटली जी के बाद, हम लोगों को डर लगता था कि जीएसटी काउंसिल कैसे चलेगी, जिस तरह से अरुण जेटली चला पाते थे, क्या कोई दूसरा उसको चला पाएगा। मैं निर्मला जी को धन्यवाद देना चाहूंगा कि इनकी पेशेंस की दाद देनी पड़ेगी, भले ही सदन में हमको लगता है कि impatient हो जाती हैं, but I have seen Nirmalaji sitting for hours and hours and listening to the suggestions and arguments given by the different political parties or different Finance Ministers. उपसभापति महोदय, यह एक ऐसी बॉडी है, जो देश के सभी राज्यों को रिप्रेज़ेंट करती है, सभी व्यूज़ को रिप्रजेंट करती है, घंटों चर्चा होती है और अंत में बिना वोटिंग के सर्वसम्मति से निर्णय होता है। केवल एक निर्णय वोटिंग से हुआ था, वह भी सीपीएम के, केरल के वित्त मंत्री Shri Thomas Isaac ने करवाया था, वह भी लॉटरी के मुद्दे पर हुआ था। उस समय सारा सदन एकमत था, लेकिन उन्होंने कहा कि मैं तो वोटिंग कराऊंगा। अगर उस एक मुद्दे को छोड़ दें, तो आज तक किसी भी मुद्दे पर कभी भी वहां पर वोटिंग नहीं हुई है।

उपसभापति महोदय, मुझे तो लगता है कि कुछ दूसरे विभागों में भी इस प्रकार की बॉडी बनाने की आवश्यकता है, खासकर मोटर व्हीकल, ट्रांसपोर्ट सेक्टर सहित कई ऐसे सेक्टर्स हैं। वहां पर बैठकर निर्णय क्यों नहीं हो सकते हैं, क्यों अलग-अलग राज्यों में टैक्स के रेट अलग होंगे, प्रक्रिया अलग होगी, क्यों नहीं प्रदेश में वन टैक्स, वन रेट हो सकता है? इसीलिए जीएसटी का जो कंसेप्ट है, इस कंसेप्ट को कई अन्य विभागों में भी रेप्लीकेट किया जा सकता है।

उपसभापति महोदय, इस जीएसटी की एक बड़ी खासियत यह है कि आज सब कुछ ऑनलाइन है, यानी आप अमेरिका में भी बैठकर टैक्स की पेमेंट कर सकते हैं, रिटर्न फाइल कर सकते हैं। मैं तो 2005 से लम्बे समय तक बिहार का वित्त मंत्री रहा हूं और मैंने वैट के समय में देखा

है कि लोगों को चालान पास कराने के लिए बैंक जाना पड़ता था और लोग ट्रेज़री में जाकर पैसा जमा कराते थे। रिटर्न फाइल करना बहुत कठिन काम होता था, आज सब कुछ ऑनलाइन है, रजिस्ट्रेशन ऑनलाइन है, रिटर्न ऑनलाइन है, जो टैक्स जमा करना है, वह ऑनलाइन है, रिफंड ऑनलाइन है, आपको कमर्शियल डिपार्टमेंट जाने की जरूरत नहीं है। लोगों ने देखा नहीं है कि ऑफिस कहां पर है और एक समय के दौरान लोगों ने इसे देखा भी था। मुझे लगता है कि दुनिया का सबसे बड़ा नेटवर्क है जीएसटीएन, जो जीएसटी नेटवर्क के नाम से जाना जाता है। करोड़ों-करोड़ ट्रांजेक्शन्स को यह जिस तरह से कंपाइल करता है, उसे देखकर लगता है कि यह दुनिया का सबसे बड़ा नेटवर्क है। यह जीएसटीएन भी आज भारत सरकार के प्रयास से चल रहा है।

उपसभापति महोदय, वह दिन भी आपको याद होगा, जब हर राज्य में चैक पोस्ट होती थी, अगर तमिलनाडु से कोई गुड्स लेकर चला और उसे बिहार तक आना है, तो उसे आधा दर्जन राज्यों में चैक पोस्ट्स पर रुकना पड़ता था। अपने गुड्स की जाँच करानी पड़ती थी, लेकिन अब सारे बैरियर्स खत्म हो गये, सारे चैक पोस्ट्स खत्म हो गये। अब लॉजिस्टिक्स बहुत आसान हो गया है। आप इसकी भी कल्पना कर सकते हैं कि इसके कारण पेट्रोल और डीज़ल की कितनी बचत हुई है। पूरे देश के अंदर जो टैक्स रेट तमिलनाडु में है, वही बिहार में है और जो पुडुचेरी में है, वही टैक्स रेट मिज़ोरम के अंदर है। इसलिए 'वन टैक्स, वन रेट ' सही है।

उपसभापति महोदय, मुझे बड़ा दुख होता है कि कांग्रेस के एक बड़े नेता इसको गब्बर सिंह टैक्स कहते हैं। वे गुड्स एंड सर्विस टैक्स नहीं कहते, बल्कि ऐसा कहते हैं कि यह गब्बर सिंह टैक्स है। अगर यह गब्बर सिंह टैक्स है, तो घोषणा करें कि अगर हमारी सरकार, जो गलती से बन गई - जो बननी नहीं है, तो हम जीएसटी को खत्म कर देंगे। यदि हिम्मत है, तो इसकी घोषणा करें। मैं आए दिन देखता हूं कि वे कहते हैं कि यह गब्बर सिंह टैक्स है। क्या किसी कांग्रेसशासित राज्य में हिम्मत है कि जीएसटी काउंसिल के किसी निर्णय को अपने राज्य में इम्प्लिमेंट न करे? मुझे याद है कि एक साल पहले फूड ग्रेन्स आइटम्स और बाकी कुछ चीज़ों पर टैक्स रेट बढ़ाने का निर्णय लिया गया था। इसका बहुत विरोध हुआ था, लेकिन कांग्रेसशासित राज्यों ने इसे क्यों लागू किया? अगर वह टैक्स रेट गलत था, तो आप उसको लागू नहीं करते। जो बाहर इतना बयानबाजी कर रहे थे, मैं उनके लिए बताना चाहता हूं कि इसको सबसे पहले केरल की सरकार ने लागू किया था। इसलिए उपसभापति महोदय, बाहर पोलिटिकल कंज़म्पशन के लिए बयान दें, लेकिन जीएसटी काउंसिल के सदन के भीतर जो निर्णय होता है, उसको सभी राज्य यथावत लागू करने का काम करते हैं।

उपसभापति महोदय, इतना ही नहीं, इसके अंदर 1 लाख, 67 हज़ार करोड़ रुपये का नवंबर महीने में टैक्स कलेक्शन हुआ है। महोदय, 1 लाख, 67 हज़ार करोड़ रुपये रिकॉर्ड टैक्स कलेक्शन है। जिन लोगों को लगता था कि जीएसटी आएगा, तो टैक्स का संग्रह बढ़ेगा या नहीं बढ़ेगा, मैं उन्हें बताना चाहता हूं कि इसमें 1 लाख, 67 हज़ार करोड़ रुपये से ज्यादा का टैक्स संग्रह हुआ है। महोदय, 1 लाख, 60 हज़ार करोड़ रुपये की जो लिमिट है, उसको इन लोगों ने एक साल में कई बार पार करने का काम किया है।

महोदय, देश के जो छोटे व्यापारी हैं, उन्होंने भी जीएसटी को स्वीकार कर लिया है। मैं सदन को बताना चाहूंगा कि जब जीएसटी लागू हुआ था, तब उस समय 64 लाख रजिस्टर्ड टैक्स पेयर्स थे, which means, at that time, only 64 lakh businessmen were paying GST, or

only 64 lakh people were registered under GST। लेकिन आज उनकी संख्या बढ़कर कितनी हो गई है? आज यह संख्या बढ़कर 1 करोड़, 38 लाख हो गई है। So, from 64 lakhs the number has increased to one crore and 38 lakhs. उनकी संख्या लगभग दोगुने से ज्यादा हो गई और इंस्पेक्टर राज का खात्मा हो गया है। पहले जो इंस्पेक्टर राज शब्द चला करता था, अब वह समाप्त हो गया है।

उपसभापति महोदय, मैं इस अवसर पर निर्मला जी और सदन का ध्यान इस ओर आकृष्ट करना चाहूंगा कि एक बड़ी चुनौती fraudulent credit claims की है। मैं जब यूके, फ्रांस और जर्मनी जैसे देशों का अध्ययन करने के लिए इंग्लैंड गया था, तो उन देशों में भी यह देखा था कि fraudulent credit claims पूरे यूरोपियन यूनियन की एक बहुत बड़ी चुनौती, बहुत बड़ी समस्या थी। आज अगर जीएसटी की सबसे बड़ी कोई एक चुनौती है, तो यह fraudulent credit claims है। मैं सदन को बताना चाहूंगा कि जीएसटी में जो टैक्स का इवेज़न हो रहा है, वह fraudulent credit claims के कारण हो रहा है। 1920 में, tax evasion was to the tune of Rs. 40,000 crore, which increased to Rs. 49,383 crore in 2020-21, Rs. 73,000 crore in 2021-22 and Rs. 1,31,000 crore in 2022-23. अभी तो 2023-24 का दिसंबर महीना चल रहा है, लेकिन यह अक्टूबर तक का आंकड़ा है। So, tax evasion that has been detected is Rs. 1,51,000 crore.अगर 2019-20, 2020-21, 2021-22, 2022-23, 2023-24, इन साढ़े चार सालों के आंकड़ों को लें, तो 4,46,000 करोड़ का टैक्स इवेज़न डिटेक्ट हुआ है। जो करीब एक लाख करोड़ से ज्यादा का इवेज़न था, वह रिकवर हुआ है और करीब 1,400 से ज्यादा लोग गिरफ्तार किए गए हैं। मैं जानता हूँ कि इसमें जीएसटी काउंसिल के सभी राज्यों के लोग लगे हैं। यह जो टैक्स इवेज़न हो रहा है, इसे रोकने के लिए किसी इंस्पेक्टर की जरूरत नहीं है। इस सारे काम के लिए जो ऑनलाइन सिस्टम है, वही रेड फ्लैग दिखा देता है, वही बता देता है कि कहाँ गड़बड़ी हो रही है। टेक्नोलॉजी का जितना बड़ा इस्तेमाल डायरेक्ट टैक्सेज़ और इनडायरेक्ट टैक्सेज़ में हुआ है, मुझे लगता है कि दुनिया में शायद ही कहीं उतना बड़ा इस्तेमाल हुआ होगा। यह माननीय मंत्री, निर्मला जी के लिए भी एक बहुत बड़ी चुनौती है। सर, जो फ्रॉड्यूलेंट क्रेडिट क्लेम है, मैं उसके संबंध में सुझाव देना चाहूँगा। एक तो simplified registration and return process can be considered for those tax payers who intend to buy and sell only within a State. जो इंटर-स्टेट बिज़नेस नहीं करते हैं, अपने ही राज्य में माल की खरीद-बिक्री करते हैं, उनके लिए एक सिम्पल रजिस्ट्रेशन और रिटर्न के प्रोसेस के बारे में और गंभीरतापूर्वक विचार करना चाहिए, because such tax payers do not pose the risk of passing inter-State credit which can be very deep through the network of shell companies. दूसरी बात, जो फ्रॉड्यूलेंट क्रेडिट क्लेम करने वाले लोग हैं, मैं उनके बारे में भी सुझाव देना चाहूँगा। However, fraudulent credit claims are causing concerns not only to the Government but also to the genuine tax payers whose credit claims are denied because they have accrued from fraudulent sources and the tax payer is unaware of this. इससे डील करने के लिए a robust system of risk profiles may be set up to forewarn likely suspects and subjecting such persons to comprehensive and physical scrutiny before granting them registration. मेरा सुझाव होगा कि जो इस तरह के टैक्सपेयर्स हैं, जो उनके क्रेडिट हैं, उनका क्वांटम रिस्ट्रिक्ट कर देना

चाहिए कि वे केवल इतना ही क्रेडिट क्लेम कर सकते हैं। अगर वे ठीक व्यवहार करते हैं, फिर धीरे-धीरे उनके क्लेम को और बढ़ाया जा सकता है।

तीसरी बात, रजिस्ट्रेशन का जो थ्रेशहोल्ड है, I don't remember, Madam, what the threshold is, as on today. But, I think, it is Rs.40 lakhs. If it is Rs.40 lakhs, it was decided about seven and a half years back. The GST Council could think of raising the threshold from Rs.40 lakhs to Rs.60 lakhs. I still remember, when Shri Arun Jaitley was there, we were discussing the threshold, which was Rs.20 lakhs. At that time, there was a suggestion of raising it to Rs.60 lakhs. But, ultimately, it was decided for Rs.40 lakhs. मुझे लगता है कि अगर 60 लाख थ्रेशहोल्ड का निर्णय लिया जाता है, तो हजारों की संख्या में छोटे व्यापारी जीएसटी के दायरे से बाहर आ जाएंगे और आपको जीएसटी का भी कोई नुकसान नहीं होगा।

मेरा अंतिम सुझाव ऑनलाइन गेमिंग कंपनीज़ को लेकर है। हाल में the Government of India has issued 71 show-cause notices. Notices involving GST to the tune of Rs.1,12,000 crore have been issued to the online gaming companies during the financial year 2022-23 and 2023-24. मैं इस संबंध में इतना ही कहना चाहूँगा कि the online gaming issues were huge if demands have been created for the entire GST period and bunched in just a few months. आपने कुछ ही महीनों में पूरे पीरियड का 1,12,000 करोड़ का नोटिस दे दिया! There should be an ample clarification to trade and tax administration on the other major contentious issues like virtual digital assets and services related to the digital economy.उपसभापति महोदय, मैं इन दो-तीन सुझावों के साथ अंत में यही कहूंगा कि जब जीएसटी लागू हो रहा था, तब लोगों ने कहा कि दुनिया के जिस देश में जीएसटी लागू हुआ, वहां सरकार चली गई और देश के अंदर शायद दुनिया में सैकड़ों सरकारें थीं, जो जीएसटी लागू होने के कारण चुनाव हार गईं। लोग यही भारत के बारे में कह रहे थे। मैं नरेन्द्र मोदी जी को धन्यवाद देना चाहूंगा, जिन्होंने जीएसटी लागू किया और चुनाव हारने के बजाय हम प्रचंड बहुमत से लौटकर आए। मैं इन्हीं शब्दों के साथ इस बिल का समर्थन करता हूं, धन्यवाद।

MR. DEPUTY CHAIRMAN: Now, Shri Beeda Masthan Rao. You have five minutes.

SHRI BEEDA MASTHAN RAO YADAV (Andhra Pradesh): Hon. Deputy Chairman, Sir, as we stand here today, we mark a crucial milestone in the journey of the Goods and Services Tax Act with the proposed establishment of the Goods and Services Tax Appellate Tribunal. This long-awaited body promises a dedicated platform for the taxpayers to seek clarity and redressal of their GST-related concerns, alleviating the burden of navigating through the existing legal system.

I would like to begin by mentioning some commendable aspects of the Bill. As I have mentioned, the Goods and Services Tax Appellate Tribunal (GSTAT) represents a dedicated platform to seek clarity and tax positions and resolve

outstanding appeals against the first appellate orders. The GSTAT will provide taxpayers with a faster and more convenient way to seek redressal for their tax concerns. This could potentially reduce legal costs and delays associated with navigating the High Court system.

Now, I would like to highlight our concerns and suggestions. The first concern is the higher number of GST slabs. In the current system, the regular taxpayers face five primary slabs, that is, 0 per cent, 5 per cent, 12 per cent, 18 per cent and 28 per cent, and additional rates like 3 per cent and 0.25 per cent, plus a varied cess. The second concern is complexity and confusion which arises because of high number of GST slabs in India, that is, 5 primary, plus 2 additional slabs and the cess. This creates confusion for taxpayers, thereby increasing the administrative burden and potential errors. So, multiplicity of rates hinders tax administration requiring extensive resources for managing different rates and preventing leakages.

Now, I would like to give some suggestions. The first one is the gradual reduction in tax slabs, which can be implemented in a phased approach to reduce the number of slabs, potentially merging adjacent rates or creating broader categories, that is, 3-4 times over a period of time. The second suggestion is a rationalized cess system by reviewing and streamlining the cess structure, potentially merging or eliminating certain categories or simplifying calculation methods.

Then, there is a need to strengthen the IT infrastructure. The Goods and Services Tax Network (GSTN) has been plagued by repeated technical glitches, disrupting smooth return filing for businesses. These malfunctions are not isolated incidents. In 2019, a system crash, triggered by a surge in filings, caused widespread inconvenience and hindered compliance efforts for thousands of taxpayers. My further suggestion in this regard is scalable infrastructure. Upgrading the GSTN infrastructure to handle spikes in user activity and increased data volume can prevent crashes and ensure system stability during the peak periods.

Regarding the data reconciliation mechanisms, I would like to suggest that implementing automated data reconciliation system can identify and rectify discrepancies between the taxpayer data and the Government records, streamlining return processing and minimizing errors.

Then, there is a need to redesign a user-friendly interface. Simplifying the GSTN portal interface with clear navigation and plain language can enhance user experience and improve accessibility for taxpayers with varying technical proficiency.

By addressing these challenges and implementing the proposed solutions, the GSTN can become a more reliable and user-friendly platform, facilitating smooth return filing and enhancing compliance for businesses across India. With regard to our

concern of Anti-Profiteering matters, the effectiveness and fairness of the Competition Commission of India (CCI) in fulfilling its intended role of preventing profiteering after GST-rate reduction is under question. Several factors contribute to this concern.

As far as case backlog is concerned, with nearly 130 cases pending as of October, 2023, the Competition Commission of India faces a significant backlog, causing delays and potentially deterring business from passing on rate reduction due to the fear of lengthy investigations and penalties.

With regard to streamlining case processing, our suggestion is to implement measures to expedite case-resolution such as prioritizing urgent cases, setting clear timelines for investigations and utilizing technology to automate processes. This will reduce the backlog and encourage businesses to comply with the CCI's mandate.

With regard to minimizing compliance burden, our suggestion is, please consider simplifying procedures and audits for small and medium enterprises, potentially through self-assessment mechanisms or tiered compliance requirements based on business size.

In conclusion, the establishment of the Goods and Services Tax Appellate Tribunal (GSTAT) represents a significant step forward in the evolution of the GST system. This specialized forum for taxpayers holds the potential to streamline dispute resolution, alleviate burdens on the judicial system and foster greater confidence in the overall tax administration framework.

However, to truly unlock the full potential of the GST system, we must acknowledge the need for further systemic improvements. The issues surrounding the complexity of the slab structure, the challenges associated with the Goods and Service Tax Network (GSTN) infrastructure and the concerns regarding anti-profiteering measures cannot be overlooked. With these concerns and suggestions, on behalf of the YSRCP, I support the Bill. Thank you.

MR. DEPUTY CHAIRMAN: Hon. Members, you are supposed to speak, not read your speeches. Now, Dr. M. Thambidurai.

DR. M. THAMBIDURAI (Tamil Nadu): Mr. Deputy Chairman, Sir, I thank you for giving me the opportunity to speak. I rise to participate in the discussion on the Central Goods and Services Tax (Second Amendment) Bill, 2023 brought by hon. Finance Minister to amend the Central GST Act, 2017.

Sir, hon. Member, the former Finance Minister of Bihar, your State, raised many issues as to how certain States like Kerala and Tamil Nadu are facing certain

problems. Sir, through you, I would like to bring to the notice of the hon. Finance Minister and the Government certain facts. Even after putting a single tax, the tax revenue is shared. Let me give you the example of Tamil Nadu. Although the Prime Minister said that there is no inspector raj, but in Tamil Nadu, a lot of inspector raj is there and people are being harassed. For example, the sales tax department of the State is there. GST people are not coming but the sales tax people, who are going everywhere, are torturing people, putting fines and everything.

Sir, why do we collect taxes? It is to help the people. Here, I would like to highlight the present situation of Tamil Nadu. I am mentioning this because hon. Finance Minister is here. On 18th December, historic rains and subsequent floods paralysed life in the southern Districts of Tamil Nadu, namely, Thoothukudi, Tirunelveli, Tenkasi and Kanyakumari. Unprecedented heavy rains in these four Districts caused severe damage to crops, properties and infrastructure facilities. These marooned Districts were cut from the rest of Tamil Nadu and extensive damage was caused. But the present Government of Tamil Nadu says that due to Meteorological Department, they could not properly forecast. Even the officers of the level of Chief Secretary are accusing the Central Government and the Meteorological Department. It is wrong, Sir. The State Government failed to handle the situation and help the people. In that respect, infrastructure, roads, canals, tanks, all have been affected in southern Districts.Our AIADMK Party leader and former Chief Minister of Tamil Nadu, Shri Edappadi K. Palaniswami visited the affected areas and met the affected people and consoled them. He asked the Tamil Nadu Government to provide them food, water and milk immediately, which those people were not getting. Had the Tamil Nadu Government administration taken sufficient precautionary measures, the people would not have suffered so badly. The Government should immediately undertake rescue and relief operations. Our leader and former Chief Minister of Tamil Nadu, Shri Edappadi K. Palaniswami, demanded that a sum of Rs. 25,000 be given to each of the affected farmers.

MR. DEPUTY CHAIRMAN: Dr. Thambidurai, please speak on the subject.

DR. M. THAMBIDURAI: An amount of rupees ten lakh should be given to the kith and kin of the eight persons who died in Thirunelveli. Sir, I also want to make a request especially to the State Government. What they are doing is, they are collecting money from the Central Government. We do not understand how they are spending this money, but they are always blaming on someone or the other and are failing in their duty.

MR. DEPUTY CHAIRMAN: The subject is GST. Please speak on the subject.

DR. M. THAMBIDURAI: Yes, the subject is GST. But our Finance Minister talked in detail about the subject. So, in correlation, I am also speaking this, Sir. You should allow me because it is a serious matter. If you take the Tamil Nadu tax system and see what they are doing, they are only blaming the Central Government for not getting the funds. But they are raising funds as they like, affecting the Tamil Nadu people. They are imposing taxes. They have increased the property tax heavily. They have also increased the property registration tax. Electricity rates have also increased. Milk prices have also increased. Also, Sir, as you very well know, most of the Governments -- I don't want to mention the name of any Government -- blame the Central Government for not getting money. They are collecting most of the taxes, especially the taxes on liquor.

MR. DEPUTY CHAIRMAN: Please speak on the subject.

DR. M. THAMBIDURAI: I am coming to that, Sir. Especially through the Excise Department, they are increasing the rates more and more and collecting a lot of money. The common man is getting affected. He cannot blame the Central Government. But if you take the example of the Tamil Nadu Government, they are increasing the property tax; property registration tax is increasing; electricity rates are increasing. I will also come to the petrol prices. The Central Government is requesting the State Governments to reduce them. In the election manifesto, the DMK party said that they would reduce the petrol prices, but they have not reduced them.

MR. DEPUTY CHAIRMAN: Please speak on the subject.

DR. M. THAMBIDURAI: I am talking about the tax system, Sir. They have not reduced the taxes.

MR. DEPUTY CHAIRMAN: The subject of the discussion is GST.

DR. M. THAMBIDURAI: By way of GST also, they are getting a lot of money from the Central Government. But they are not properly utilising the money. They are not implementing the things. That is why most of the Tamil Nadu people are suffering. We all know what happened in Chennai also. We don't know what happened to Rs.

4,000 crores. They demanded Rs. 5,000 crores from the Central Government. Yesterday also, the Tamil Nadu Chief Minister came and met the hon. Prime Minister seeking help. But are they using the money given by the Central Government properly? That is what I am asking here. I am more concerned about our people who were affected in those areas, especially, as I earlier mentioned, in the districts of Thoothukudi, Tirunelveli, Tenkasi, etc.

MR. DEPUTY CHAIRMAN: Yes, you have already spoken about this. You speak on the subject.

DR. M. THAMBIDURAI: I am just concluding, Sir. Therefore, our former Chief Minister, Edappadi K. Palaniswami, requested the Union Government and the hon. Prime Minister to consider the people's sufferings and provide sufficient relief funds because we are not getting any help from the State Government. They are not utilising the money properly. They are only putting blames on others. So, I request the Central Government to come forward to come to the rescue of our Tamil Nadu people. Thank you, Sir.

DR. K. LAXMAN (Uttar Pradesh): Thank you, Mr. Deputy Chairman, Sir. At the outset, I would like to support the Bill introduced by our hon. Finance Minister, Madam Nirmala Sitharaman. It not only extends the upper age limit of GST Appellate Tribunal Chairman to 67 years, but also allows the advocates with ten years of experience to be eligible to become Members.

3.00 **P.M.**

Sir, the Bill introduced by Modi *ji*'s Government is not just a reform. It will not only increase the overall efficacy or functioning of the Tax Tribunal but will also promote Ease of Doing Business. Due to the inability of the earlier Congress Governments to introduce such reforms in the last 70 years of their rule, more than 80,000 cases are still pending before the Indirect Tax Tribunals of the country. The introduction of the Bill will help drastically in reducing the pendency of cases. हमारे नेता, सुशील जी ने जीएसटी के बारे में विस्तृत रूप से जिक्र किया। मैं ज्यादा राजनीति न करते हुए, इतना ही बताना चाहता हूँ कि जो भी गैर-भाजपा शासित राज्य हैं, वे बार-बार पेट्रोल और डीज़ल की महँगाई के बारे में जिक्र करते हैं, मगर जब इसको कम करने की बात आती है, तब वे वैट में एक रुपये की भी कटौती न करते हुए किसी भी तरह से हमारी सरकार की ओर उंगली उठाने का प्रयास करते रहते हैं। But when it comes to the discussion on inclusion of petroleum products and taxes

under the purview of the GST, तब विपक्ष के राज्यों में से कोई भी इस पर सहमति नहीं देता है। वे बाहर तो महँगाई के बारे में बताते रहते हैं, पर जब भी जीएसटी के purview की बात आई है, तब उन्होंने कभी भी उसका समर्थन नहीं किया है, यह सभी लोगों को जानकारी है। But when it comes to the point of Bill, it is natural that litigations and taxes go together. It is an unending fight between a taxpayer and a tax collector.

The provision of dispute resolution mechanism in the statute is the cue to such disputes. Tribunal is the second tier in the GST Appeal Mechanism. Due to litigation, GST Tribunals could not be constituted so far. Tribunal being the highest fact-finding authority must be the place where the disputes must end. The proposed amendment shows the Government's commitment to ensure speedy justice to taxpayers.

जैसा कि सुशील जी ने इसके पहले 'One Nation, One Tax' के बारे में बताया, तो आज it has not only helped in the ease of doing business for the business people but there is record collection of Rs.1,67,000 crore. Hats off to our hon. Finance Minister and Modi *ji*'s Government which is transparent and accountable.

I have been seeing from the Government's side that the share of States is being contributed on time without any delay. I, once again, thank the Government for giving an opportunity to a good number of advocates to be part of this statutory authority. My suggestion is that chartered accountants with the same qualification as that of advocates may also be considered for appointment as Members of GST Tribunals. As many CAs have been successfully functioning as members of the Income Tax Appellate Tribunals, experience and expertise of CAs in accounting procedure would be an added advantage on the Benches of Tribunal.

While congratulating the Government for successfully implementing the GST law in our federal set-up, I fully support this Bill. Thank you, Sir.

SHRI KARTIKEYA SHARMA (Haryana): Sir, this Bill intends to align certain provisions of the Central Goods and Services Tax Act, 2017 with the Tribunal Reforms Act, 2021. I rise to speak in favour of this Bill. The Bill is also a testimony of the resolve of our hon. Prime Minister towards streamlining of rules. More than 1,500 redundant and obsolete laws have already been done away with and such measures are an addition to the process of enhancing administrative efficiencies in reducing the workload and caseload.

Sir, the GST has ushered in a new era of financial governance leading to enhanced financial administration. GST has not only widened the tax collection but has also led to formalisation of the Indian economy. From fragile five to top five, the Indian economy has travelled a long distance in the last nine years under this Government. In 2013-14, our per capita income was Rs.68,000/-, which has now

increased to Rs. 1,80,000/- in 2022-23. In 2014, the capital expenditure was Rs.3.9 lakh crores, and the Union Government, under the leadership of the hon. Prime Minister, Shri Narendra Modi, has increased it to Rs.10 lakh crores by 2023. Between 2004 and 2014, the tax collection was Rs.19 lakh crores, which has now increased to Rs.70 lakh crores in the nine years from 2014 to 2023. The GST collection has reached Rs.1.87 lakh crores in April, 2023, and the monthly average GST collection is Rs.1.69 lakh crores. Our foreign exchange reserves were at $309 billion; they stand today at $593 billion. Today, the India Stack enabling digital India is a focal point of global discussion. In financial year 2023, over 103 billion digital transactions worth over 166 trillion Indian rupees of transactions across India were made. The number of transactions was estimated to rise up to over 411 billion by 2027 in the country. These numbers are just mind boggling. The world is flabbergasted at our success in the digital payment ecosystem. The robust, new company's registration depicts strong growth intentions; around 93,000 companies registered in the first half of 2023-24 as compared to the 59,000 five years back. The average daily registration of new companies increased to 622 in 2023-24, an increase of almost 58 per cent from 395 in 2018-19. All scheduled commercial banks' credit growth (year on year) has been accelerated since early 2022. Aggregate deposits grew by 13.2 per cent and credit by 20 per cent till September. In the coming months, we expect the credit demand to increase even further. Exceeding all expectations and predictions, India's Gross Domestic Product has demonstrated a remarkable annual growth of 7.6 per cent in the second quarter of financial year 2024. Building on a strong first quarter growth of 7.8 per cent, the second quarter has outperformed the projections with the growth of 7.6 per cent. The IMF in its recent report, very recently has applauded India's economic performance and has termed it as a star performer, contributing it to 16 per cent of the global economic growth. It has lauded the country's digital public infrastructure and strong Government infrastructure push for sustained growth and has projected India's economy to grow at 6.3 per cent in the current fiscal year. India has emerged as an outstanding performer among major economies, showcasing resilience in the face of global uncertain environment, characterized by risks related to geopolitical conflicts, fluctuating energy prices and concerns about a potential recession. This impressive milestone further substantiates the country's unique development paradigm, a paradigm that has been a hallmark of the Prime Minister Narendra Modi's Government in the last nine years, set to leave an inspiring trail for other developing nations to follow. Sir, the hon. Prime Minister Modi*ji* focused on building fundamental public infrastructure first, empowering individuals to act as agents of change. We have seen the approach in the Government Schemes like

SAUBHAGYA, Jal Jeevan Mission, Pradhan Mantri Awaas Yojana and Ayushman Bharat among others. Today, we have achieved 100 per cent electrification of villages, while over 13.7 crore tap water connections make water available to 70 per cent of our families from only 17 per cent about a decade ago. So, India is following a four 'D' model— Development, Democracy, Democracy and Diversity. The period till 2047 is the one of huge opportunities and the Indians who are living in this era have a great chance to lay a foundation for growth that will be remembered for the times to come. For a long time, India was perceived as a nation of one billion hungry stomachs. But, now, India has been seen as a nation of over one billion aspirational minds, more than two billion skilled hands and hundreds and hundreds of millions of young people. So, who are the beneficiaries of this rapid economic progress? I ask myself and when I see around, it is the maids who come to our houses to assist us in our daily chores. Yes, they are the beneficiaries. Is it the gardeners? Is it the milkman and the vegetable vendors? Yes, definitely. Is it the drivers or the *safai karamcharis*? A big 'yes'! Is it the watchmen in our offices? It is the employees in my firm which I can personally vouch for. It is the ST, SC, women and the weaker sections of the rural India to which I travel almost every other day. Sir, the economic progress has, actually, percolated down to the last person in the queue. And, अंत्योदय का उदय हुआ है। Sir, I would like to thank the hon. Finance Minister for addressing the concerns of the hon. Supreme Court and being able to bring this Bill to its culmination point. It is for the leadership and the vision of hon. Prime Minister that young Indians are thinking of coming back to India, not leaving now. The reverse brain drain, which was unheard, has begun. Modi is definitely a short form for 'Man on Development of India'. Thank you, Sir.

श्री अजय प्रताप सिंह (मध्य प्रदेश): माननीय उपसभापति महोदय, आपका धन्यवाद। महोदय, आज जो यह विधेयक इस सदन में प्रस्तुत हुआ है, मैं इसका समर्थन करता हूं।

उपसभापति महोदय, मैं अर्थशास्त्र का ज्ञाता नहीं हूं, लेकिन उसके बाद भी मैंने इस बिल पर बोलना तय किया है। इसके पीछे जो प्रेरणा है, वह प्रेरणा हमारे विपक्षी दल के, कांग्रेस पार्टी के नेता हैं, जो इस बिल को इतना भयावह बताते हैं कि उन्होंने इसका नाम 'गब्बर सिंह टैक्स' रखा है। मेरी समझ के अनुसार वे इस टैक्स को गब्बर सिंह टैक्स इसलिए कहते हैं कि हम सभी जानते हैं कि शोले पिक्चर में गब्बर सिंह नामक एक डाकू था, जो लोगों को लूटता था, उनका शोषण करता था। उनका आशय यही था कि यह टैक्स भी लोगों को लूटता है। इसलिए मेरी जिज्ञासा थी कि मैं इस टैक्स के बारे में जानूं, समझूं कि आखिर जीएसटी क्या है, इसलिए मैंने इस बिल पर बोलने का निश्चय किया। इस निश्चय के साथ मैंने थोड़ा-बहुत इसका अध्ययन किया और जो जानकारी मुझे प्राप्त हुई, हमारे विपक्षी साथियों ने चाहे जो समझ कर इसका नाम गब्बर सिंह रखा हो, लेकिन मेरी समझ के अनुसार गब्बर शब्द की उत्पत्ति 'गबरू' से हुई है। ग्रामीण क्षेत्र में 'गबरू'

शब्द का मतलब होता है - जो हृष्ट-पुष्ट हो, मजबूत हो, ताकतवर हो। यह टैक्स वास्तव में गबरू टैक्स है। गबरू टैक्स इस मायने में है कि यह हमारी इकोनॉमी को ताकत देता है, हृष्ट-पुष्ट करता है, हमारे देश को मजबूत करता है। चाहे उन्होंने जिस भाव से इसको गब्बर सिंह टैक्स कहा हो, लेकिन यह टैक्स वास्तव में हमारे देश के लिए बहुत उपयोगी और fruitful है। मैंने जीएसटी के इतिहास को थोड़ा बहुत पढ़ा है, इसकी उत्पत्ति फ्रांस में हुई थी। 1954 में पहली बार फ्रांस में इसको लागू किया गया और इसके प्रभाव का आकलन जब शनै-शनै विश्व के अनेक देशों ने किया, तो सभी देशों ने इसको अपने देश में लागू करने का निश्चय किया। आज पूरी दुनिया में लगभग 140 देश इस जीएसटी की व्यवस्था का पालन कर रहे हैं। हमारे हिंदुस्तान में स्वर्गीय श्री अटल बिहारी वाजपेयी जी की सरकार पहली सरकार थी, जिसने इस दिशा में पहला कदम बढ़ाया कि इसको हिंदुस्तान में कैसे लागू किया जा सकता है और उसने जीएसटी के संबंध में कालेलकर कमेटी का गठन किया। इसके प्रभाव का आकलन करने की जिम्मेवारियां उस कमेटी को सौंपी गईं और कमेटी ने अपनी रिपोर्ट सौंपी। उस रिपोर्ट से किसी की असहमित नहीं थी। कांग्रेस पार्टी ने भी इसको लागू करने का प्रयास किया था। 2011 में सदन के अंदर वे एक बिल भी लेकर आए, लेकिन जैसा हमारे वरिष्ठ नेता आदरणीय सुशील कुमार मोदी जी ने कहा कि उनमें राजनैतिक इच्छा शक्ति का अभाव था, इसके कारण वे उस बिल को पारित नहीं करा पाए। 2014 में वर्तमान प्रधान मंत्री आदरणीय नरेन्द्र मोदी जी के नेतृत्व में जब भारतीय जनता पार्टी की सरकार बनी, तो हमारे प्रधान मंत्री आदरणीय नरेन्द्र मोदी जी की दृढ़ इच्छा शक्ति के कारण, दृढ़ संकल्प शक्ति के कारण 2016 में यह बिल 101वें संविधान संशोधन के रूप में पारित हुआ और 2017 में यह पूरे देश में लागू हुआ। इसको लागू करना आसान बात नहीं थी, इसमें बहुत सारी जटिलताएं थीं। विश्व के जो दूसरे देश हैं, जहां पर यह सफलतापूर्वक लागू हो रहा है, उनकी जो स्थानीय परिस्थिति है, उनकी जो भौगोलिक परिस्थिति है और जो भारत की भौगोलिक परिस्थिति है, भारत की आर्थिक संरचना है, उसमें काफी भिन्नता है। इसके कारण एक बड़ी चुनौती थी। आदरणीय सुशील कुमार मोदी जी ने ठीक ही स्वर्गीय अरुण जेटली की का स्मरण किया है कि उन्होंने अपनी कुशलता और मेधा के साथ, अपने चातुर्य के साथ, लोगों को कन्विंस करने की पावर के साथ, पूरे देश के अंदर, जो विभिन्न विचारधाराओं का प्रतिनिधित्व करने वाली राज्य सरकारें थीं, उनके प्रतिनिधियों को सहमत किया, एक टेबल पर बैठाया और आज उसका परिणाम है कि यह जीएसटी पूरे देश में समान रूप से लागू है और सभी इस पर सहमत हैं।

आदरणीय अरुण जेटली जी के पश्चात् आदरणीय निर्मला जी भी इस काम को बहुत अच्छे तरीके से कर रही हैं। यह जो जीएसटी का ऐक्ट है, इसमें एक जीएसटी काउंसिल का प्रोविजन है, यह जीएसटी काउंसिल हमारे देश की एकता का प्रतिनिधित्व करती है - टैक्स के बारे में तो ठीक है, डिसाइड करती है, समय-समय पर बैठती है - लेकिन उसकी संरचना के बारे में अगर राष्ट्रीय दृष्टि से सोचें, तो जीएसटी काउंसिल हमारी आत्मा का प्रतिनिधित्व करती है, वह हमारे देश की एकता का प्रतिनिधित्व करती है। हममें वैचारिक स्तर पर चाहे जितने भी मतभेद हों, लेकिन जहां देश की बात आती है, देशवासियों की बात आती है, देश के विकास की बात आती है, देश के कल्याण की बात आती है, देश को आगे बढ़ाने की बात आती है, तो इस देश के भू-भाग में रहने वाला व्यक्ति सच्चे और सही अर्थों में भारतीय है और यह भारतीयता का प्रदर्शन करने वाली हमारी जीएसटी काउंसिल है। इसलिए जीएसटी काउंसिल का जो प्रदर्शन है, जीएसटी काउंसिल

ने जो निर्णय लिए हैं, उस पर मैं सभी साथियों को, इसके जितने भी स्टेकहोल्डर्स हैं, उन सभी को साधुवाद देता हूं।

हमारे प्रधान मंत्री आदरणीय नरेन्द्र मोदी जी ने जब शपथ ग्रहण की थी तो उन्होंने एक बात कही थी कि हमारी सरकार एक ऐसी सरकार होगी, जो लैस गवर्नमैंट मोर गवर्नेंस पर कार्य करेगी। यह जो जीएसटी है, यह इसी को चरितार्थ करता है। अभी आदरणीय निर्मला जी ने इस बिल का परिचय देते हुए हम सभी को बताया है कि 17 केंद्रीय कर और 13 राज्य स्तरीय करों का समावेश इस जीएसटी के अंतर्गत किया गया है। यह जो टैक्सों की जटिलता है, यह समाप्त की गई है। यह हमारे प्रधान मंत्री नरेन्द्र मोदी जी का जो कथन है कि लैस गवर्नमैंट मोर गवर्नेंस हो, इसको परलक्षित करता है। यह जो जीएसटी है, इस जीएसटी के माध्यम से बहुत सारी जटिलताएं समाप्त हुई हैं, व्यापार करना आसान हुआ है।

श्री उपसभापति : अब आप समाप्त करिए।

श्री अजय प्रताप सिंह : सर, मैं अभी बिल पर तो आया ही नहीं हूं।

श्री उपसभापति : मैंने तो आपको बताया था कि आपके बोलने का समय चार मिनट है और आप सात मिनट बोल चुके हैं। आप बिल पर बोलिए, एकाध मिनट बिल पर बोलकर खत्म करिए।

श्री अजय प्रताप सिंह : सर, मुझे दो मिनट का समय इस बिल पर बोलने के लिए और दे दीजिए। चूंकि समय कम है, तो मैं इस बिल की चर्चा करते हुए कहना चाहता हूं कि यह बिल केवल भूल सुधार का बिल है। यह भूल सुधार का इस मामले में है, जैसे आदरणीय निर्मला जी ने इस बिल का परिचय देते हुए बताया है कि इसमें जो ऐपिलेट अथॉरिटी है, विशेष रूप से जो द्वितीय ऐपिलेट अथॉरिटी है, उस अथॉरिटी का गठन करने के लिए जो ट्रिब्यूनल रिफॉर्म्स एक्ट है, उसके प्रावधानों का ध्यान नहीं रखा गया था, तो उन प्रावधानों के साथ संगत बैठाने के लिए यह बिल प्रमुख रूप से लाया गया है।

[**उपसभाध्यक्ष (डा. सी.एम. रमेश)** *पीठासीन हुए।*]

इसमें न्यायिक अधिकारी ही नहीं, जुडिशियल मेम्बर के रूप में जो हमारे एडवोकेट हैं, उनको भी शामिल किया जा सकता है। उनकी जो आयु सीमा है, उस आयु सीमा के जो प्रावधान ट्रिब्यूनल रिफॉर्म्स एक्ट में किए गए हैं, हमारे इस बिल के अंतर्गत जो ट्रिब्यूनल बनेगा, उस तरह की आयु सीमा के प्रावधान इसमें भी होने चाहिए, जिसमें न्यूनतम आयु सीमा 50 वर्ष हो, मेम्बर के लिए अधिकतम 67 ईयर हो और जो अध्यक्ष है, उसके लिए आयु सीमा 70 वर्ष हो - इतना ही संशोधन प्रमुख रूप से इस बिल में किया गया है। बाकी जहां तक कंपोजिशन की बात है, तो इसमें जो तकनीकी विशेषज्ञ हैं, विधि विशेषज्ञ हैं, राज्यों के प्रतिनिधि और केंद्र के प्रतिनिधि हैं, इन सभी का समावेश किया गया है। इतनी बातें करने के लिए इस बिल में प्रमुख रूप से प्रावधान किए गए हैं। इसीलिए मैं कहता हूं कि प्रमुख रूप से जो भूल हो गई थी, जो छूट गया था, जो ट्रिब्यूनल रिफॉर्म

एक्ट के साथ संगत नहीं बैठी थी, उस संगत को बिठाने के लिए यह बिल लाया गया है। इतनी बात कहकर मैं अपनी बात समाप्त करता हूं और इस बिल का समर्थन करता हूं।

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Thank you, Mr. Vice-Chairman, Sir, for giving me this opportunity. I congratulate you for occupying the Chair. I am seeing for the first time your sitting as the Vice-Chairman in the Chair.

Sir, the Central Goods and Services Tax Act provides for levy and collection of CGST on intra-State supply of goods and service. The Bill proposes to amend Section 110 to make change in qualification of the members of the Appellate Tribunal and also age relaxation. The eligibility criteria for a Judicial Member are: A Judge of the High Court or a District Judge or Additional District Judge having served for, at least, 10 years. The Bill also allows advocates with 10 years of experience to be appointed as Judicial Member. Sir, I would request the hon. Finance Minister, instead of relaxing and extending the age limit, there are several advocates practising on taxation. So, practicing advocates on taxation may be considered as Judicial Members of the Tax Tribunals and Appellate Tribunals, because they would equally be able to discharge their functions.

Sir, there are so many vacancies in Tribunals. They have to be filled up. Hon. Supreme Court has also pointed out several times with regard to filling up the vacancies. If vacancies are filled up, pendency will also be reduced. Secondly, advocates and Chartered Accountants may also be given this opportunity. With regard to disposal of cases, I would suggest that more number of Benches and Tribunals can be constituted.

Sir, my senior colleague, Dr. Thambidurai, has already explained to the House about the conditions in the State of Tamil Nadu. I don't know the exact conditions in Tamil Nadu. But, I, being a Member representing the State of Andhra Pradesh, would say that the present conditions in Andhra Pradesh are pathetic than Tamil Nadu. The reasons are: Several crores of rupees are disbursed by the Central Government to the State Government. *...(Interruptions)...* But, the State Government is diverting funds. It is misusing the funds. *...(Interruptions)...* The Government of Andhra Pradesh is increasing the taxes. Due to increase in taxes, common man is suffering. *...(Interruptions)...* Sir, in respect of petrol and diesel, GoAP has increased taxes! It did not reduce VAT! When compared with the neighbouring States of Karnataka and Tamil Nadu, there is a difference of Rs. 10-15 per liter on petrol. It has to be considered. It is desirable and high-time that petrol and diesel be brought under the fold of the GST. Otherwise, the people of Andhra Pradesh would suffer as they are suffering since long time. In addition to that, most of the funds disbursed to the State

Government have been diverted, misappropriated and misused by the State Government. ...*(Interruptions)*...

THE VICE-CHAIRMAN (DR. C.M. RAMESH): Please don't disturb the Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR: Sir, the present debt of the State of Andhra Pradesh is more than Rs. 11 lakhs ...*(Interruptions)*... Apart from that, even yesterday, the Government of Andhra Pradesh had taken a loan of Rs. 5,880 crores by exceeding FRBM limit! So, ultimately, the people of Andhra Pradesh will be hugely burdened. In addition to that, the prices have increased day-in-and-day-out. There is no control. There is no financial management. Financial anarchism is going on in Andhra Pradesh. ...*(Interruptions)*...

THE VICE-CHAIRMAN (DR. C.M. RAMESH): Mr. Ayodhya Rami Reddy, you should not disturb the Member. ...*(Interruptions)*...

SHRI KANAKAMEDALA RAVINDRA KUMAR: So, Sir, in view of these present circumstances, I urge the Central Government and request the hon. Finance Minister to, at least, ...*(Interruptions)*... Sir, it is not my statement. The hon. Home Minister and the hon. Finance Minister, during their visit to Andhra Pradesh, pointed out about the financial misappropriation and financial anarchism in the State of Andhra Pradesh by the Government of Andhra Pradesh. In view of the present scenario, I request the Central Government and the hon. Finance Minister to conduct an inquiry into the financial misappropriation in the State of Andhra Pradesh. ...*(Interruptions)*...

THE VICE-CHAIRMAN (DR. C.M. RAMESH): Conclude now, Mr. Ravindra Kumar. Time allotted to you is over.

SHRI KANAKAMEDALA RAVINDRA KUMAR: And, Sir, there is no accountability, particularly with regard to diversion of funds.

THE VICE-CHAIRMAN (DR. C.M. RAMESH): You conclude now. ...*(Interruptions)*...

SHRI KANAKAMEDALA RAVINDRA KUMAR: Sir, finally, CAG has also pointed out huge irregularities of the State Government. ...*(Interruptions)*... Till now, they

haven't given any reply to CAG queries. This itself shows financial misappropriation in the State of Andhra Pradesh. I thank you once again for giving me this opportunity.

SHRI G.K. VASAN (Tamil Nadu): Sir, this is a very important Bill. My party, Tamil Maanila Congress (Moopanar) supports this Bill. Economy of our country, after COVID-19 has been steadily growing and each and every business, in the country, is developing from villages to the towns. Poor and needy of this country get their share and are helped by *Gareeb Kalyan Yojana*.

Record collection of GST is the need of the hour for the country. At the same time, when the State Governments are pressurising the Central Government for their GST share, I would only request the hon. Finance Ministry to follow the guidelines properly, so that the States get their share of GST at the right time.

The Ministry of Finance not only plays a role for the development of the States, but it has a very important aspect and plays a very important role at the times when there are nature's fury and calamities in the States. Four days back, unprecedented rains hit the southern districts of Tamil Nadu, especially Thoothukudi, Tirunelveli, Thenkasi, and Kanyakumari. Even today, after three-four days of the rains, the rescue operation is going on, which is being carried out mainly by the Central Government's NDRF team in association with the State Government agencies. The towns and villages are reeling under water. Fifteen days back, we had the same natural calamity in Chennai and suburban. I thank the Central Government and the Finance Ministry that they were kind enough to quickly help the people of Chennai and suburban. Yesterday evening, before the Chief Minister of Tamil Nadu, who was in Delhi for an alliance meeting of his party, could reach Tamil Nadu, the Central team of Ministry of Home Affairs and one other Central team had reached there to assess the damage in rain-hit areas. Yesterday, the hon. Finance Minister told me that twelve helicopters were immediately sent to Tamil Nadu. Even today, the NDRF team is there. It is the main team which is helping the people of southern districts of Tamil Nadu.

In conclusion, I would like to say that yesterday the Chief Minister of Tamil Nadu was here. After his alliance meeting, he met the hon. Prime Minister and requested him to give money to the State of Tamil Nadu. I would request the Central Government to assess the situation as early as possible and help the people of Southern Tamil Nadu, so that they are brought back to normalcy at the earliest.

With these words, I support this Bill. Thank you very much.

SHRIMATI RAMILABEN BECHARBHAI BARA (Gujarat): *"Mr. Vice Chairman Sir. I thank the hon. Prime Minister of India, Shri Narendrabhai Modi, for the extraordinary accomplishment of the Goods and Services Tax (GST) legislation. Sir, GST is India's greatest tax reform. Prior to the implementation of the GST legislation, there existed more than 15 indirect taxes in India. The people of India were burdened with these multiple taxes and there was a lot of discontentment amongst the people of our country. But, after the implementation of the GST Legislation, the policy of One Nation-One Tax came into existence. Hence, I thank the hon. Prime Minister of India, Shri Narendrabhai Modi and the hon. Finance Minister of India, Smt. Nirmala Sitharaman.

Sir, just two days ago the International Monetary Fund (IMF) has released a report. In its report, the IMF has mentioned that India has secured first position in terms of development in the world. And, I congratulate the Government of India. Sir, it won't be an exaggeration to say that GST is the staircase to development of our Nation. After the implementation of the GST legislation, more than fifteen indirect taxes have been abolished. Thus, the system of taxation has been simplified. Another benefit of GST is the cascading effect. It means that the system of tax on tax has been done away with. Most of the problems of the people of India have been resolved. Not only this, there is also now a large-scale benefit of tax credit. Because of the higher tax credit, the commodities that come into the market are available at a lower price to the people of India. All this is because of the GST Legislation. Thus, the customers are now able to purchase various commodities at a much lower price. Mr. Vice- Chairman Sir, I am proud of GST. The reason for this is that GST has developed a sense of trust in the hearts of the people of India and people themselves have come forward to pay their taxes. If we look at the yesteryears, we will see that the earlier Governments had to put in a lot of effort to lure people to pay their taxes. Several schemes were floated to attract people to pay their taxes. Even then, people refused to come forward to pay taxes. But, after the implementation of the GST legislation, people have developed trust in the Government, and they are coming forward to pay taxes. Sir, the GST was implemented in the year 2017. If we consider the figures for the financial years 2022-23 and 2023-24, it is evident that GST is competing with itself. There has been a substantial increase of around eleven percent in the GST collection. If we go through the figures for the GST collection, we will see that there has been a gradual and a notable increase in the GST collection. Except the States of

* English translation of the original speech made in Gujarati.

Himachal Pradesh and Manipur, all other States of India have witnessed a significant increase in the tax collection. This shows how much faith the people of India have in GST. Not only the common man, but entrepreneurs, industrialists, businessmen, everyone have accepted the GST legislation. Sir, I would like to mention that, because of GST, the Government of India has been able to extend the benefits of its welfare schemes to the poor, needy and the downtrodden. The poor people have been given the benefits of cooking gas connection, own house, world-class infrastructure, and highways. Tap water is now available in every household in our country, even in the far-flung areas. The Modi Government has been able to accomplish these tasks just because of the successful implementation of the GST. Hence, on behalf of the women of this country, I offer my gratitude to hon. Prime Minister Shri Narendrabhai Modi. People are no longer hesitant to pay taxes.

Sir, we can now see development in every sector. Since last month, Vehicles are reaching far flung areas of our country to disseminate Modi guarantee Scheme-Develop India scheme. The Government is creating an awareness towards various schemes amongst the people of India so that the people of India can avail the benefits of these welfare schemes floated by the Government of India. Sir, I congratulate the hon. Finance Minister, Smt. Nirmala Sitharaman, for bringing this Bill. This Bill is beneficial for all. I thus welcome this Bill. Thank you, Sir."

उपसभाध्यक्ष (डा. सी.एम. रमेश) : नेक्स्ट, श्री घनश्याम तिवाड़ी जी।

श्री घनश्याम तिवाड़ी (राजस्थान) **:** माननीय उपसभाध्यक्ष महोदय, मैं इस बिल का समर्थन करते हुए सबसे पहले तो यह निवेदन करना चाहता हूँ कि भारत के संसदीय लोकतंत्र के इतिहास में यह 10 साल का जो कार्यकाल है, यह कार्यकाल विभिन्न सुधारों के लिए याद किया जाएगा और उन सुधारों में एक सबसे बड़ा सुधार यह जीएसटी का सुधार भी है। उपसभाध्यक्ष महोदय, सबसे पहले इस सरकार ने चार बड़े संविधान संशोधन किए। पहले, न्यायिक आयोग बनाने का संशोधन किया, जिसको दुर्भाग्य से सर्वोच्च न्यायालय ने निरस्त कर दिया। उसके बाद यह जीएसटी का संशोधन हुआ, फिर ईडब्ल्यूएस का संशोधन हुआ और उसके बाद ओबीसी आयोग को संवैधानिक मान्यता देने का संशोधन हुआ। ये सारे संशोधन इस बात के प्रतीक हैं कि भारत के संविधान के अंतर्गत संसदीय लोकतंत्र को किस प्रकार से मजबूत करके आम जनता को राहत दी जा सकती है। जीएसटी का कानून, जो 101वें संविधान संशोधन के अंदर बना, इसको बनाने में कितनी दिक्कत थी, अटल बिहारी वाजपेयी जी की सरकार से लेकर मनमोहन सिंह जी की सरकार तक! उसके बाद सारे राज्यों को सहमत करके, सारे राज्यों की काउंसिल बना कर और सबको एक साथ लेकर संपूर्ण देश ने इस कानून को स्वीकार किया। आर्थिक क्षेत्र में और टैक्स सुधार के क्षेत्र में इससे बड़ा काम नहीं हो सकता था, जो काम इस जीएसटी के माध्यम से हुआ। बिहार के माननीय भूतपूर्व उप-मुख्य मंत्री और वित्त मंत्री जी ने सही कहा कि श्रीमान अरुण जेटली जी ने

इसमें महत्वपूर्ण काम किया और यह संशोधन हुआ। उपसभाध्यक्ष महोदय, जब इस पर लोक सभा और राज्य सभा के बाद विधान सभा में चर्चा हुई, उस समय मैं राजस्थान की विधान सभा में था। राजस्थान की विधान सभा में इस पर चर्चा करते समय एक भूतपूर्व जागीरदार, जो वहाँ एक माननीय सदस्य थे, उन्होंने भाषण देते हुए कहा कि जिस प्रकार से हमने अपने राज्यों का और जमींदारों का परित्याग किया था, उसी प्रकार से राज्यों ने अपने टैक्स लगाने के अधिकार का परित्याग करके संपूर्ण देश में 'एक राष्ट्र, एक कर' के सिद्धांत को स्वीकार किया, यह भारत की राष्ट्रीय एकता में एक बहुत बड़ा सहयोग करने वाला कदम था, जो उठाया गया। उन्होंने इन शब्दों में इसके बारे में कहा था।

उपसभाध्यक्ष महोदय, मैं कहना चाहता हूँ कि जब सेल्स टैक्स और इनके इंस्पेक्टर्स लोगों के पास जाते थे तथा वे जाकर जिस प्रकार से वसूली करते थे, उसके दो मापदंड थे - कितना टैक्स और कितना जेब का टैक्स। वे कुछ टैक्स तो सरकार के लिए देते थे और कुछ टैक्स उनकी जेब के लिए देते थे। उपसभाध्यक्ष महोदय, जयपुर में तो दो-तीन कॉलोनियाँ बन गईं, जिनमें से एक कॉलोनी का नाम है इनकम टैक्स कॉलोनी और दूसरी का नाम है सेल्स टैक्स कॉलोनी। जो एक बार सेल्स टैक्स में लग गया, उसका भी मकान बन गया और जो इनकम टैक्स में लग गया, उसका भी मकान बन गया। इस टैक्स के कारण आम आदमी पीड़ित था। उस सारी पीड़ा को समाप्त करने का काम इस जीएसटी ने किया। इसके लिए हमारी सरकार बहुत-बहुत धन्यवाद की पात्र है।

उपसभाध्यक्ष महोदय, जैसा अभी कहा गया, इसके अंतर्गत अब 1,67,000 करोड़ रुपए आ रहे हैं। उसमें से यह पैसा राज्यों के पास भी जा रहा है। अब टैक्स कलेक्शन में प्रमुख रूप से राज्यों की कोई जिम्मेदारी नहीं है। उनको एक बँधा-बँधाया पैसा मिलता है और भारत सरकार की व्यवस्था के कारण मिलता है। इससे राज्यों की आर्थिक स्थिति भी मजबूत हुई है, यह काम हुआ है। लेकिन इसमें दो बड़े काम शेष हैं। इसमें जो काम रह गए, उनमें से एक तो आबकारी टैक्स है, वह रह गया और दूसरा, पेट्रोलियम पदार्थों का टैक्स रह गया। अब भारत सरकार इसके लिए बार-बार प्रयत्न करती है, लेकिन विपक्ष की जितनी सरकारें हैं, वे इस प्रकार के पेट्रोलियम पदार्थों वाले टैक्स को, वैट को, जीएसटी को कम करने के लिए तैयार नहीं हैं और उसको जीएसटी के अंतर्गत देने के लिए तैयार नहीं हैं। राजस्थान में अभी चुनाव हुआ और अब तो वहाँ सरकार बदल गयी, परन्तु राजस्थान में जो पिछली कांग्रेस की सरकार थी, उसके समय में हिन्दुस्तान में सबसे ज्यादा वैट वहाँ पेट्रोलियम और अन्य चीज़ों पर लगा हुआ था। अब हमारी सरकार उसमें आगे निर्णय करेगी। लेकिन मैं कहना चाहता हूँ कि यह जो काम है, अगर भारत में पेट्रोलियम प्रोडक्ट्स की कीमतों को भी कम करना है और उन पर एक सा कानून लागू करना है, तो मैं माननीय निर्मला जी से निवेदन करूँगा कि वे अपने निर्मल स्वभाव से सभी राज्यों के वित्त मंत्रियों से बात करके इस पर भी अगर सहमति बना लेती हैं, तो यह उसी प्रकार का काम होगा, जिस प्रकार से जीएसटी को लागू करने के लिए रात के 12 बजे लोक सभा का अधिवेशन बुलाया गया था।

उपसभाध्यक्ष (**डा. सी.एम. रमेश**): अब आप कन्क्लूड कीजिए।

श्री घनश्याम तिवाड़ी : जिस प्रकार रात के 12 बजे लोक सभा का अधिवेशन बुला कर आज़ादी के समय घंटा बजाया गया था, उसी प्रकार घंटा बजाकर जीएसटी को लागू किया गया था। उस जीएसटी में कुछ समस्याएँ थीं। उन समस्याओं के समाधान के लिए धारा 109 और 110 का संशोधन कुछ न्यायिक कारणों के चलते और कुछ लोगों की समस्याओं का समाधान करने के लिए है। पहला जो प्राधिकरण है, वह केवल अधिकारियों के द्वारा है।

उपसभाध्यक्ष (डा. सी.एम. रमेश): तिवाड़ी जी, अब आप कन्क्लूड कीजिए।

श्री घनश्याम तिवाड़ी : लेकिन दूसरा जो प्राधिकरण है, उसमें न्यायिक लोग भी होंगे, उनकी उम्र को बढ़ाने का भी प्रावधान है।

महोदय, मैं यह कहना चाहता हूँ कि यह स्वागतयोग्य है। यह सारी भूमिका रही है। भारत की आर्थिक उन्नति में जो एक सबसे बड़ा सहायक बना है, वह जीएसटी का कानून बना है और उस कानून पर आज यह संशोधन आया है। मैं इसका स्वागत करता हूँ, बहुत-बहुत धन्यवाद।

डा. अनिल सुखदेवराव बोंडे (महाराष्ट्र) : उपसभाध्यक्ष महोदय, आज Central GST के ऊपर जो Second Amendment आया है, मैं उसके समर्थन में बोलने के लिए खड़ा हुआ हूँ। Central GST के माध्यम से एक नया आर्थिक परिवर्तन हमारे भारत देश में आया है। उसके लिए मैं भारत के प्रधान मंत्री नरेन्द्र मोदी जी का तथा अर्थ मंत्री श्रीमती निर्मला सीतारमण जी का अभिनन्दन करता हूँ।

महोदय, अभी GST आने के पहले जब last tax collection हुआ था, तब 36,000 crore per month tax आता था और अभी 1 लाख, 67 हजार करोड़ का टैक्स भारत को मिल रहा है। उसके माध्यम से आज डेवलपमेंट हो रहा है। आज इंफ्रास्ट्रक्चर डेवलपमेंट हो रहा है, गरीबों के लिए काम हो रहा है, गरीबों को, 80 करोड़ लोगों को भोजन देने का, अन्न देने का, गरीब कल्याण निधि का भी काम हो रहा है। चाहे कोई कुछ भी बोले, चाहे कोई 'गब्बर सिंह टैक्स' बोले, लेकिन मैं तो बोलता हूँ कि यह 'गरीब सहायता टैक्स' है। जीएसटी यानी - 'गरीब सहायता टैक्स।' जब जीएसटी लगा था, तब ऐसा भी बोला जाता था कि GST is inversely proportional to the growth rate. जीएसटी जहाँ-जहाँ लगा, वहाँ-वहाँ growth rate कम हुआ, ऐसा economists कहते थे, लेकिन भारत सरकार ने, प्रधान मंत्री नरेन्द्र मोदी जी की सरकार ने कोविड आने के बावजूद, जीएसटी लगाने के बाद भी growth rate कायम रखा और यह growth rate निरन्तर बढ़ रहा है। अब पूरी दुनिया की इकोनॉमी का इंजन ही भारत हो रहा है। जो लोग बिजनेस करते हैं, व्यापार करते हैं, उनको सबसे ज्यादा तकलीफ सेल्स टैक्स इंस्पेक्टर से थी। इसमें महीना लगा रहता था, यानी कौन से दिन उसका राउंड होने वाला है, उस दिन जमा करके रखना पड़ता था, उसकी शान्ति करने के लिए। यह सबसे अच्छी बात है कि अब यह सब बन्द हो गया है। पहले कुछ महीनों में व्यापारियों को भी लगा कि हमें इसे ऑनलाइन करना पड़ेगा, इसे हम कैसे सीखेंगे, हम ऑनलाइन कैसे भर पाएँगे, आज तो मैं बोलता हूँ कि इसमें इम्प्लॉयमेंट भी बढ़ गया है। इसके लिए हर दुकान में एक कम्प्यूटर ऑपरेटर या कर्मचारी है, तो इसके माध्यम से इम्प्लॉयमेंट भी मिला है। लेकिन यह बात भी सही है कि जो व्यापारी और जीएसटी के अधिकारी हैं और जीएसटी

भरने का जो प्रोसीजर है, उस सम्बन्ध में डेफिनेटली कुछ वक्त के लिए डिस्प्यूट का निर्माण होता है। यह dispute redressal भी जरूरी है। अगर कोई dispute redressal के लिए डायरेक्ट हाई कोर्ट तक जाए और हाई कोर्ट से उसका सालों तक रिजल्ट न आए, तो यह बिजनेसमैन के ऊपर अन्याय है। उसकी वजह से, constitution of the GST Appellate Tribunal किया गया है, जो कि न्याय देने की एक प्रक्रिया है। वर्ष 2021 में इस ट्रिब्यूनल का जो रिफॉर्म किया गया, उसको synchronize करने के लिए इस ट्रिब्यूनल के प्रेज़िडेंट और सदस्य ऐसे लोग होंगे, जो टेक्निकल क्षेत्र से होंगे या ज्यूडिशियरी से होंगे। यह निर्माण करना भी जरूरी था। उसके बारे में प्रावधान करने के लिए यह बिल लाया गया है, लेकिन इसमें मैं थोड़ा सा सजेशन देने की हिम्मत करता हूँ।

महाराष्ट्र जैसा बड़ा स्टेट, जो कि सबसे ज्यादा जीएसटी देता है, वह इतना वाइड स्टेट है कि वहाँ के लिए एक स्टेट ट्रिब्यूनल काफी नहीं होगा, इसलिए वहाँ मुम्बई, पुणे, संभाजी नगर तथा नागपुर में चार स्टेट ट्रिब्यूनल्स हों, जिससे वहाँ के बिजनेसमेन को अपील करने में सुविधा हो।

महोदय, कंज्यूमर कोर्ट ग्राहक को सेवा देता है और ग्राहक वहाँ अपील करता है। वहाँ अपील करने के बाद यह जरूरी नहीं है कि ग्राहक अपने लिए कोई एडवोकेट अप्वाइंट करे, बल्कि ग्राहक वहाँ खुद भी अपनी साइड सबमिट कर सकता है, खुद को प्लीड कर सकता है। इसकी वजह से उसका जो एडवोकेट और वकील का खर्चा है, वह बचता है और उसके ऊपर जो अन्याय हुआ है, उसकी जो grievances हैं, उनको वह कंज्यूमर कोर्ट के सामने रखता है तथा उसको न्याय मिलने की अच्छी संभावना होती है। मैं आपके माध्यम से माननीय मंत्री जी को दूसरा सजेशन यही देना चाहता हूँ कि इसमें भी अगर कंज्यूमर कोर्ट के समान, कंज्यूमर ट्रिब्यूनल के समान बिजनेसमेन को खुद को प्लीड करने का राइट दिया जाए, तो वह ज्यादा अच्छा रहेगा। इससे उनको अपने लिए किसी एडवोकेट को लगाने की जरूरत भी नहीं होगी और मुझे लगता है कि इस वजह से बहुत अच्छे तरीके से काम हो सकेगा।

THE VICE-CHAIRMAN (DR. C.M. RAMESH): Please conclude.

डा. अनिल सुखदेवराव बोंडे : सर, मेरा तीसरा इम्पॉर्टेंट सजेशन यह है कि बहुत सारे फूड प्रॉडक्ट्स पर यह देखा जाता है कि क्या वह हलाल सर्टिफाइड है? जब हम जीएसटी भर रहे हैं, हम एक देश के नागरिक हैं और 'one nation, one tax' है, तो फिर यह हलाल का कौन सा टैक्स है? इस हलाल के माध्यम से भी कई जगहों पर शोषण हो रहा है। मैं आपके माध्यम से यह अपील भी करना चाहता हूँ कि जहाँ कहीं पर भी हलाल लगता हो, उसको बन्द किया जाए।

मैं इस बिल का समर्थन करता हूँ और इस बिल के लिए अभिनन्दन करता हूँ। धन्यवाद, जय हिन्द!

डा. अशोक बाजपेयी (उत्तर प्रदेश) **:** माननीय उपसभाध्यक्ष जी, आज आपने मुझे ऐसे महत्वपूर्ण संशोधन विधेयक पर बोलने का अवसर दिया, इसके लिए आपका हृदय से आभार!

महोदय, सरकारें इकबाल से चला करती हैं, विश्वसनीयता से चला करती हैं। जीएसटी लगाने का प्रयास बहुत पहले भी हुआ था। जिस समय यहाँ पर कांग्रेस की सरकार थी, उस समय

भी जीएसटी लगाने का प्रयास हुआ, लेकिन भारत सरकार पर राज्य सरकारों का विश्वास नहीं था और उसके चलते कोई सहमति नहीं बन सकी। लेकिन 2014 में, जब माननीय नरेन्द्र मोदी जी के नेतृत्व में भारतीय जनता पार्टी की सरकार बनी तो उस समय वित्त मंत्री के रूप में आदरणीय जेटली साहब ने इस दिशा में प्रयास किया। उन्होंने तमाम राज्य सरकारों से वार्ता करके, जीएसटी काउंसिल, जिसमें तमाम राज्यों के वित्त मंत्री सदस्य थे, उसका गठन किया और उनके साथ बैठकर लम्बी वार्ता करके उनके मन में जो भ्रांतियां थीं, जो संदेह थे, उनका निराकरण करके एक सहमति बनाने का काम किया। उस समय तमाम राज्यों में अलग-अलग पार्टियों की सरकारें थीं, अलग-अलग विचारधाराओं की सरकारें थीं, जिनको एक मंच पर लाना और एक टेबल पर बैठकर समाधान निकालना एक बड़ी बात थी, लेकिन इन सबके पीछे था- इकबाल। माननीय नरेन्द्र मोदी जी का इकबाल, भारतीय जनता पार्टी की सरकार का इकबाल। लोगों को यह विश्वास था कि मोदी जी जो कहते हैं, उसे वे निभाने का काम करते हैं और हमारे वित्त मंत्री जीएसटी काउंसिल में जो भी वायदा करेंगे, उसको यह सरकार पूरा करने का काम करेगी। उसका नतीजा यह हुआ कि वर्ष 2017 में जीएसटी का गठन हुआ और जीएसटी को देश ने अंगीकार किया। तमाम राज्यों ने जीएसटी के अंतर्गत सहमति प्रदान की और उस दिन सारे देश में एक देश और एक कर की व्यवस्था लागू हुई। लम्बे समय से इसकी स्थापना की चर्चा थी, चिंता थी और देश चाहता था, लेकिन यह संभव नहीं हो सका था। यह भारतीय जनता पार्टी की सरकार आने के बाद संभव हुआ।

मान्यवर, आज हमारा जीएसटी के माध्यम से जो टैक्स कलेक्शन है, वह वर्ष 2022-23 में 20 लाख करोड़ रुपये से ज्यादा का होगा। हमने इस महीने में 1 लाख, 67 हज़ार करोड़ रुपये का टैक्स इकट्ठा किया, मैं समझता हूं कि आने वाले वर्षों में एक महीने में करीब 2 लाख करोड़ रुपये जीएसटी का कलेक्शन होने की उम्मीद है। आज माननीय नरेन्द्र मोदी जी के नेतृत्व में भारत सरकार की तमाम लोक कल्याणकारी योजनाएं हैं, उनमें 'प्रधानमंत्री आवास योजना', उज्ज्वला योजना' के तहत गैस कनेक्शन देने की बात हो, 80 करोड़ परिवारों को निशुल्क भोजन देने की बात हो, चाहे 'आयुष्मान भारत योजना' के माध्यम से 5 लाख रुपये तक का स्वास्थ्य बीमा देने की बात हो और चाहे 'किसान सम्मान निधि' हो - हम ये सारी लोककल्याणकारी योजनाएं तभी सफल कर पा रहे हैं, जब हमारे पास करदाताओं के द्वारा पर्याप्त मात्रा में कर आ रहे हैं, जिससे हमारा infrastructure development हो रहा है और साथ ही लोककल्याणकारी योजनाओं पर भी तेज़ी से काम चल रहा है।

मान्यवर, यह कोई ऐसा बड़ा संशोधन नहीं है। वर्ष 2017 में जीएसटी कानून बनने के बाद वर्ष 2021 में इसके संबंध में सुप्रीम कोर्ट के रजिस्ट्रार ने कहा कि जो ट्रिब्युनल का गठन है, इसमें अशुद्धियां हैं और इसको संशोधित करने के लिए कहा गया। वर्ष 2021 के बाद यह अपेक्षा की गई कि हम इसको संशोधित करके लेकर आएं। आज माननीय निर्मला सीतारमण जी जो विधेयक लेकर आई हैं, उसमें केवल यह संशोधन होना है कि चेयरमैन की आयु 67 वर्ष से बढ़ाकर 70 वर्ष कर दी जाए और सदस्यों की आयु जो 65 वर्ष थी, उसे बढ़ाकर 67 वर्ष करने का काम किया जाए और यदि इनकी पुनर्नियुक्ति होती है, तो दो साल की अवधि और बढ़ाई जा सकती है। साथ ही साथ इसमें हमारे जो न्यायिक सदस्य होंगे, उनको कम से कम 10 साल का कोर्ट का अनुभव हो और उन्होंने टैक्सेशन की प्रैक्टिस की हो, चाहे उच्च न्यायालय में की हो या सर्वोच्च न्यायालय में

प्रैक्टिस की हो, ऐसे व्यक्ति को ही सदस्य के रूप में नामित किया जाएगा और उसकी आयु 50 वर्ष से अधिक हो। इस बिल के माध्यम से ये सारे प्रावधान करने का काम किया गया है।

मान्यवर, मैं कहना चाहूंगा कि सेंट्रल ट्रिब्युनल के गठन के बाद हमारे तमाम राज्यों के ऊपर जो बोझ होता था, तो अब एक सेकंड अपील का अवसर मिलेगा। जो राज्य ट्रिब्युनल्स हैं, उनके मामलों के बारे में अभी तक केवल एक रास्ता था कि हाई कोर्ट में अपील किया करते थे, जिसके चलते तमाम जीएसटी के मामलों के कारण हाई कोर्ट में केसेज़ की पेंडेंसी बहुत ज्यादा बढ़ जाती थी, लेकिन इस ट्रिब्युनल के बनने के बाद करदाताओं को दूसरी अपील का भी अधिकार होगा कि स्टेट ट्रिब्युनल के बाद सेंट्रल ट्रिब्युनल में भी वे अपील कर सकेंगे, जिससे उच्च न्यायालय और सर्वोच्च न्यायालय में भी मुकदमों का बोझ कम हो सकेगा। यह एक महत्वपूर्ण विधेयक है। इस विधेयक के आने से निश्चित रूप से करदाताओं को भी सुविधा होगी और तमाम सारे मामलों का जल्दी समाधान हो सकेगा, लोगों को न्याय भी जल्दी मिल सकेगा। इसलिए मैं माननीय वित्त मंत्री जी द्वारा लाए गए इस संशोधन विधेयक का समर्थन करता हूं और सदन से अपेक्षा करता हूं कि इसको सर्वसम्मति से पारित करने का कष्ट करें।

डा. अनिल अग्रवाल (उत्तर प्रदेश) **:** उपसभाध्यक्ष महोदय, आपका धन्यवाद। महोदय, मैं The Central Goods and Services Tax (Second Amendment) Bill, 2023 के समर्थन में बोलने के लिए खड़ा हुआ हूं। महोदय, इस देश के यशस्वी लोकप्रिय प्रधान मंत्री आदरणीय नरेन्द्र मोदी जी का हमेशा से यह संकल्प रहा है कि देश की अर्थव्यवस्था को बढ़ाया जाए और उसके परिणाम भी उनके द्वारा किए गए सुधार के रूप में दिखने लगे हैं। माननीय महोदय, माननीय प्रधान मंत्री जी ने जब देश की अर्थव्यवस्था संभाली, तब यह 10वें नम्बर की अर्थव्यवस्था थी और आज 5वें नम्बर पर आ गई है। उसमें tax reforms का बहुत बड़ा योगदान है। इस देश के व्यापारियों को बहुत सारी दिक्कतों का सामना करना पड़ता था और विभिन्न प्रकार के टैक्सेज़ थे, उन टैक्सेज़ के मकड़जाल में ही व्यापारी फंसा रहता था और अपने व्यापार को आगे बढ़ाने की नहीं सोचता था। टैक्सेज़ का बहुत बड़ा जाल था। वह चाहता था कि ईमानदारी से टैक्स करे, लेकिन इस प्रकार की टैक्स व्यवस्था थी कि वह टैक्स भी ईमानदारी से जमा नहीं कर पाता था। टैक्सेज़ का बहुत बड़ा जाल था। वह चाहता था कि टैक्स ईमानदारी से जमा करे, लेकिन व्यवस्था इस प्रकार की थी कि वह टैक्स भी ईमानदारी से जमा नहीं कर पाता था। माननीय प्रधान मंत्री ने जीएसटी लाकर इस देश के व्यापारियों के लिए एक बहुत बड़ा काम किया है और उनके इस योगदान को व्यापारी कभी भुला नहीं सकते हैं। उनके जो रिफॉर्म्स हुए हैं, उसी का नतीजा है कि आज जीएसटी कलेक्शन इस कद्र बढ़ रहा है और उससे देश के गरीबों का भला हो रहा है, दलितों का भला हो रहा है, वंचितों का भला हो रहा है और देश के हर वर्ग को उसका फायदा मिल रहा है। एक दिक्कत व्यापारी महसूस कर रहे थे कि इस देश में जीएसटी के जो बढ़ते मुकदमे हैं, वह एक चिंता का विषय था। उसका मुख्य कारण यह था कि यहां पर जो मेम्बर्स थे, चेयरमैन थे, उनकी आयु कम थी, वे जल्दी रिटायर होते थे और इसमें बहुत सारे पद रिक्त थे। इस मामले में बहुत सारी व्यवस्थाएं बीच-बीच में आईं। मद्रास हाई कोर्ट और चीफ जस्टिस ऑफ इंडिया ने interfere किया और जो हमारा Tribunals Reforms Act, 2020 था, उसका भी हवाला दिया गया। माननीय वित्त

मंत्री जी जो यह बिल लाई हैं, यह उन्हीं की लाइन में है और उन्हीं लाइनों से, उस प्रकार के अमेंडमेंट्स से देश के व्यापारियों का भला होने जा रहा है। जो मुकदमों की बढ़ती हुई संख्या थी, जो अपील्स की थीं, वे निश्चित रूप से व्यापार में hurdle कर रही थीं। माननीय मोदी जी के नेतृत्व में देश जहां 10वीं से 5वीं बड़ी अर्थव्यवस्था बना, आने वाले समय में यह तीसरी बड़ी अर्थव्यवस्था होने जा रहा है। उसके लिए आवश्यक है कि ईज़ ऑफ डूईंग बिज़नेस हो। अगर मुकदमे देर से तय होंगे, तो निश्चित रूप से व्यापारी को अपना व्यापार करने में, अपनी पूंजी बढ़ाने में, टैक्सेज़ देने में दिक्कत आएगी, तो इस बिल के माध्यम से माननीय वित्त मंत्री श्रीमती निर्मला सीतारमण जी ने जो प्रोविजन्स किए हैं, उसमें चेयरमैन की आयु 67 से 70 करने का प्रोविजन है और मेम्बर की आयु 65 से 67 करने का प्रोविजन है। इसमें एक बड़ी बात माननीय वित्त मंत्री जी ने बताई है कि इसमें एडवोकेट्स को भी मेम्बर बनने का मौका मिलेगा और निश्चित रूप से जब हमारे मेम्बर्स की संख्या बढ़ेगी, तो जितनी भी अपील्स हैं, वे जल्दी तय होंगी। एडवोकेट्स के लिए 10 साल का अच्छी ख्याति के साथ होना और 50 वर्ष की मिनिमम आयु होना आवश्यक है। जब ट्रिब्यूनल्स बढ़ेंगे, तो निश्चित रूप से इस देश की अर्थव्यवस्था बढ़ेगी। मेरे कुछ साथियों ने, जो विपक्ष आज यहां नहीं बैठा है, जीएसटी लागू करने में जितने भी रोड़े अटका सकते थे, उतने रोड़े अटकाए हैं। मैं समझ नहीं पाता था कि वे क्यों ऐसा कर रहे हैं? मेरे एक व्यापारी मित्र ने ही मुझे कुछ सुझाया, वह मैं आपके सामने बोलना चाहता हूं -

"यूपीए लूट रहा था देश और प्रदेश में,
इसलिए नहीं चाहता था जीएसटी देश में।
जीएसटी बना है वरदान देश में,
इसलिए अर्थव्यवस्था बढ़ रही है इस देश में।
व्यापारी जीएसटी बढ़ा रहे हैं, मोदी जी के नेतृत्व में,
मोदी जी भी भला कर रहे दलित, पिछड़ों,
महिलाओं का इस देश में।"
धन्यवाद, जय हिन्द!

[**उपसभाध्यक्ष** (**श्रीमती कान्ता कर्दम**) *पीठासीन हुईं।*]

उपसभाध्यक्ष (**श्रीमती कान्ता कर्दम**) **:** श्री प्रकाश जावडेकर । प्रकाश जी, समय की कोई सीमा नहीं है। आप बोलिए।

श्री प्रकाश जावडेकर (महाराष्ट्र) **:** उपसभाध्यक्ष महोदया, जीएसटी आधुनिक भारत में हुई एक क्रांति है। इसकी अनेक विशेषताएं हैं। मैं पांच विशेषताओं को चिन्हित करूंगा। पहली विशेषता यह है कि यह सभी राज्यों के द्वारा इकट्ठा होकर बनाया हुआ कानून है, जिसमें तय किए हुए रेट्स और तय किए हुए नियम हैं, ऐसा कानून पहली दफा बना है।

4.00 P.M.

केंद्र सरकार अपने कानून बनाती है, राज्य सरकारें अपने कानून बनाती हैं, लेकिन सभी राज्यों को इकट्ठा करके यह कानून बना, यह इसकी सबसे बड़ी विशेषता है। उसमें बीजेपी तो है ही, लेकिन उसमें कांग्रेस है, बीजेडी है, डीएमके है, सीपीएम है, वाईएसआरसीपी है, टीएमसी है, आम आदमी पार्टी है, देश के सभी राजनैतिक दल शामिल हैं। वे बाहर कुछ भी बोलें, लेकिन सभी ने मिलकर इस कानून को तैयार करवाया, इकट्ठा होकर इसके नियम बने, इकट्ठा आकर उसके रेट तय हुए। यह कोऑपरेटिव फेडरलिज़्म का एक अद्भुत नमूना है। इसलिए हमें इस जीएसटी पर गर्व होना चाहिए। अरुण जी का स्मरण सभी करते हैं क्योंकि सभी राज्यों को साथ में लेने के लिए उन्होंने बहुत मेहनत की। यह पहला विशेष है।

जीएसटी काउंसिल दूसरा विशेष है। जीएसटी काउंसिल में सभी राज्य हैं, लगभग हर दो महीने में इसकी मीटिंग होती है, उसमें सभी राज्यों के वित्त मंत्री आते हैं - वे बाहर आकर कुछ भी बयान दें, लेकिन लगभग 90 परसेंट डिसीज़न्स यूनेनिमसली हुए हैं। इसमें मेजॉरिटी का प्रोविज़न है, लेकिन निर्णय यूनेनिमसली हुए हैं। इतनी पारदर्शिता केंद्र सरकार ने रखी, इसीलिए इस तरह के निर्णय एकजुटता से हुए हैं।

तीसरा, इसमें सबसे बड़ा मुद्दा था कि 30-40 कर एक हो गए और ऐसा करने से लोगों की तकलीफ समाप्त हो गई। एक पहलू है जिस पर ज्यादा ध्यान नहीं जाता है। मुझे एक दिन शापूरजी पालोनजी के मुखिया मिले, वे कह रहे थे कि हमारे 30 हजार वेंडर्स हैं, लेकिन 6 हजार ही रजिस्टर्ड थे। अब जीएसटी में एक जादू इनपुट क्रेडिट का आया है, अब इनपुट क्रेडिट मिलने के लिए सबको लाइन में लगना ही पड़ता है, सर्किल में आना ही पड़ता है। जहां पर 6 हजार थे, अब वहां पर 30 हजार हो गए हैं। मोदी जी ने टैक्स का हिसाब दिया, मोदी जी ने लोगों को अकाउंटेबल बनाया और इसे आसान भी बनाया। यह मोदी जी के राज की विशेषता है और जीएसटी उसका उदाहरण है। मैं यह बताना चाहता हूं कि स्टेट जीएसटी का क्रेडिट तुरंत राज्य को मिलता है, एक मिनट में मिलता है। ऐसा पहले कभी नहीं होता था। केंद्र से कुछ आना है तो कांग्रेस के ज़माने में कितनी प्रतीक्षा करनी पड़ती थी! अब सारे लीकेजेज़ बंद हो गए हैं, क्योंकि अब लुका-छिपी कोई नहीं कर सकता है। अब बात सीधी हो गई है कि हर कोई अपना टैक्स भरेगा, तो उसको आगे इनपुट क्रेडिट मिलेगा, यह चेन चलती रहेगी और फाइनली जो वैल्यू एडिड टैक्स है, वह सरकार को मिलेगा। अब इसका कलेक्शन भी बढ़ रहा है, करीब 1,60,000 करोड़ रुपये हर महीने टैक्स के रूप में आ रहे हैं, यानी लगभग 20 लाख करोड़ रुपये साल भर में केवल इसी एक टैक्स से मिल रहे हैं। यह दुनिया का सबसे पारदर्शी और सबसे आसान सिस्टम बना है, यह भी मैं बताना चाहता हूं।

मुझे इसकी एक दूसरी विशेषता यह लगती है कि इसमें कंटिन्युअस रिफॉर्म्स हुए हैं। निर्मला जी इसके बारे में ज्यादा बताएंगी । हम सभी मंत्रियों को सभी राज्यों में भेजा गया था, जो व्यापारी हैं या जो टैक्स देने वाले हैं, उनसे चर्चा करने के लिए भेजा गया था कि उनके क्या सुझाव हैं। उनके सुझाव मांगने के लिए उनके दरवाजे पर जाने वाली यह पहली सरकार है। हमने उनसे सुझाव लिए और उसे दुरुस्त भी किया। आज भी यह प्रक्रिया निरंतर चल रही है, इसीलिए लोगों को जीएसटी पर गर्व है। मैंने चार दिन पहले ही वित्त मंत्री जी को एक पत्र लिखा है। पुणे में मेरे पास

सारे टैक्स प्रैक्टिशनर्स आए थे। उन्होंने जीएसटी में और क्या सुधार होने चाहिए, अभी जो प्रोविज़न है, उससे क्या परिणाम निकल रहा है, क्या करने से कैसे ठीक होगा आदि बातें बताईं। उन्होंने मुझे इनके बारे में अच्छी तरह से लिखकर दिया था। यह सुनने वाली सरकार है, इसलिए मुझे हमेशा लगता है कि जीएसटी जैसे टैक्स सुधार देश को बल देते हैं। ये सुधार आम सुधार नहीं हैं। मैंने खासकर देखा है कि टैक्स के बारे में कभी भी एक राय नहीं होती है। मैं महाराष्ट्र से आता हूं, महाराष्ट्र में मनरेगा, जो आज है, उससे पहले हमारे यहाँ पर 1972 के अकाल में 'रोजगार गारंटी योजना' शुरू हुई थी। तब जो ज्यादा कमाते थे, उन पर प्रोफेशनल टैक्स लगाया गया था। वह प्रोफेशनल टैक्स एक टैक्स था, जो उदारहण है कि सभी पार्टियों ने एक साथ तय किया था और सर्वसम्मति से पास हुआ था। यह कानून कुछ ऐसा ही हो गया है। इसलिए जीएसटी भारतीय अर्थव्यवस्था के सुधार में, पारदर्शिता लाने में एक बहुत बड़ा माइलस्टोन है। यह पारदर्शिता के साथ ही लोगों को आश्वस्त करने में भी एक माइलस्टोन है कि यह आपका पैसा आया है। इससे आपको भी तसल्ली होगी कि कोई हेरा फेरी नहीं है।

महोदया, जीएसटी के कुछ केसेज़ होते हैं, जिनमें यदि अधिकारी गड़बड़ी करते हैं, तो बीच-बीच में उनकी भी छानबीन होती है और ऐसे अधिकारी निलंबित भी हुए हैं। यह एक सुदृढ़ प्रशासन का परिचय है, इसलिए मेरा यह मानना है कि जीएसटी जैसा कानून - जैसा तिवाड़ी जी ने कहा, इकोनॉमिकली बैकवर्ड क्लास का कानून, जिससे संविधान संशोधन करना पड़ा, लेकिन वह इसलिए माइलस्टोन है। ईबीसी पर ज्यादा लंबा बोलने की जरूरत नहीं है, लेकिन यह सत्य है कि आज तक एससी/एसटी और ओबीसी को आरक्षण मिलता है, परंतु समाज में जो अन्य गरीब लोग हैं, उनका क्या होगा? गरीबी के आधार पर आरक्षण मिले - यह कानून पहली दफा पारित हुआ और लोगों ने इसका सहर्ष स्वागत किया, इसको स्वीकार किया। इसमें सभी समाज आते हैं। इसलिए मोदी सरकार में जो इस तरह के सुधार हुए हैं, उनमें से एक बेहतरीन पहलू जीएसटी है। यह हमेशा यादगार रहेगा और इसमें लगातार सुधार होता रहा है। मुझे यह बहुत महत्वपूर्ण लगता है - क्योंकि नहीं तो फिर वहाँ अटक जाता है। लेकिन अब हरेक को एक सुकून है कि अगर हमारा कोई गलत अनुभव आया है, हमारी कोई शिकायत है और शिकायत करेंगे, तो उसका सुधार होगा। ये इस कानून के सारे पहलू हैं। जो विशेष पहलू थे, मैंने वे सभी बताए हैं। उपसभाध्यक्ष महोदया, आपने मुझे इस विषय पर बोलने का अवसर दिया है, इसके लिए आपका बहुत-बहुत धन्यवाद।

श्री दीपक प्रकाश (झारखंड) : उपसभाध्यक्ष महोदया, आपने मुझे इस महत्वपूर्ण बिल पर बोलने का अवसर दिया है, इसके लिए मैं आपका दिल की गहराई से अभिनंदन करना चाहता हूं। मैं इस बिल के समर्थन में खड़ा हुआ हूं। सबसे पहले तो मैं देश के यशस्वी प्रधान मंत्री नरेन्द्र मोदी जी और हमारी वित्त मंत्री निर्मला सीतारमण जी को बधाई देना चाहता हूं कि इनके कार्यकाल में भारत ने दुनिया में आर्थिक क्षेत्र में एक मिसाल पेश की है। मैं प्रधान मंत्री नरेन्द्र मोदी जी और निर्मला सीतारमण जी को फिर से बधाई देना चाहता हूं कि आज सवेरे, जब हमारी नींद खुली, तो हमें दुनिया के अखबारों में भारत के आर्थिक क्षेत्र की भी सुर्खियाँ पढ़ने का अवसर मिला। वह समाचार यह था कि भारत आर्थिक क्षेत्र में मजबूत वृद्धि दर से दुनिया में मिसाल पेश कर रहा है। यह रिपोर्ट किसी भारतीय की नहीं है, हमारी नहीं है, बीजेपी की नहीं है, बल्कि इंटरनेशनल मॉनिटरी फंड

की एक रिपोर्ट आई, उसमें स्पष्ट रूप से लिखा गया है कि वैश्विक वृद्धि में भारत का योगदान 16 प्रतिशत से भी अधिक रहने का अनुमान है। यह इसलिए संभव हुआ, क्योंकि आज देश के जो नेतृत्वकर्ता हैं, उनका नाम नरेन्द्र मोदी है। यह समाचार देश की 140 करोड़ जनता के मस्तक को ऊँचा करने वाला है। देश के मान-सम्मान और स्वाभिमान को बढ़ाने वाला है। आज हर भारतीय अपने मस्तक को ऊँचा करके कह रहा है कि भारत आर्थिक क्षेत्र में दुनिया में एक ब्राइट स्पॉट की तरह चमक रहा है, उभर रहा है। पहले भारत दुनिया को देखता था और आज दुनिया भारत को देख रही है। यह है मोदी जी के काम करने का तरीका, उनकी कार्य पद्धति। भारत को आर्थिक क्षेत्र में आगे बढ़ाने का उनका संकल्प था। अगर दुनिया संकल्प से सिद्धि का उदाहरण देखना चाहती है, तो भारत के आर्थिक क्षेत्र में जो वृद्धि हो रही है, उसे देखा जा रहा है।

महोदय, मैं आपके सामने इस बिल के संदर्भ में कुछ बातों को रखना चाहता हूँ। यह विधेयक वास्तव में आर्थिक शुचिता तथा पारदर्शिता का एक खूबसूरत स्वरूप है। एक ऐसा विधेयक, जिसमें आर्थिक शुचिता भी है और पारदर्शिता भी है। यह विधेयक लाल फीताशाही, जिसे रेड टेपिज्म कहते हैं, उसे खत्म करने का बड़ा क्रांतिकारी कदम है। इतना ही नहीं, इसमें अध्यक्ष और सदस्यों की नियुक्ति का जो प्रावधान है, वह भी युगानुकुल है और इसे व्यावहारिक बनाया गया है। इसे व्यावहारिकता के साथ काम करने के लिए अधिकृत किया गया है। अब जो अपील होगी, जो अधिकरण होगा, वह प्रचालनशील होगा, ट्रांसपैरेंसी के साथ काम करेगा। यह विधेयक प्रचालनशील होगा और प्रशासनिक प्रक्रिया तथा शुचिता से युक्त होगा, इसलिए यह अपने आप में एक मिसाल बनकर सामने खड़ा है।

उपसभाध्यक्ष महोदया, मैं आपके सामने कुछ चीज़ों को रखना चाहता हूँ। आज दुनिया भारत की ओर देख रही है। इसके लिए मेरे पास कुछ आंकड़े हैं, मैं उन्हें इस सदन में रखना चाहता हूँ। एनएसएसओ के द्वारा जारी जीडीपी अनुमानों से पता चला है कि चालू वित्तीय वर्ष की दूसरी तिमाही में भारत अर्थव्यवस्था में उम्मीदों से अधिक, दुनिया ने जितनी उम्मीदें की थीं, दुनिया के जितने भी आर्थिक विशेषज्ञ हैं, उन्होंने भारत की आर्थिक प्रगति पर जितनी उम्मीदें की थीं, उससे भी ज्यादा, 7.6 प्रतिशत की दर से बढ़ी है। यह कोई छोटी बात नहीं है। यह वह क्रांतिकारी कदम है कि इसे आजादी के बाद का सबसे बड़ा आर्थिक कदम बोला जा सकता है। इतना ही नहीं, मैं आपको बताना चाहता हूँ कि हाल में जो चुनाव संपन्न हुए, उनमें जो नतीजे घोषित हुए, उनके बाद से शेयर बाजार में, शेयर मार्केट में जिस प्रकार का उत्साह देखा गया, उससे पता चलता है कि अब निवेशकों को -- अगले साल जो आम चुनाव होंगे, उनमें जो राजनीतिक और नीतिगत जोखिम होता है, जिसके चलते इनवेस्टर्स डरते हैं, वह नहीं होगा। अब हर कोई जानता है कि फिर से अगली सरकार मोदी जी की बनेगी, इसलिए आज निवेशक डरे हुए नहीं हैं, सहमे हुए नहीं हैं।

इसी के साथ-साथ, एसएंडपी ग्लोबल की एक नई रिपोर्ट आई है। एसएंडपी ग्लोबल की रिपोर्ट कहती है कि आने वाले तीन वर्षों में किसी देश की सबसे तेजी से बढ़ती हुई अर्थव्यवस्था होगी, तो उसका नाम भारत होगा। हम सब जानते हैं कि अंतरराष्ट्रीय मुद्रा कोष ने चालू वित्त वर्ष में भारत की विकास दर का अनुमान बढ़ाकर 6.3 प्रतिशत किया है। जुलाई में आईएमएफ ने 2023-24 में 6.1 प्रतिशत की वृद्धि का अनुमान लगाया था। लेकिन दूसरी तिमाही में भारत 7.5 प्रतिशत की विकास दर के साथ विश्व का सबसे तेज गति से विकास करने वाला देश बना और

वह इसलिए बना कि इस देश के प्रधान मंत्री नरेन्द्र मोदी हैं। इतना ही नहीं, नवम्बर, 2023 में जीएसटी का संग्रह 1.68 ट्रिलियन रुपये हुआ। वित्त वर्ष 2023-24 में नवम्बर की समाप्ति के समय में सकल जीएसटी संग्रह औसतन 1.66 लाख रुपये प्रति माह था। यह एक आश्चर्यजनक वृद्धि थी। यह वास्तव में अपने आप में भारत के लिए, भारत की जनता के लिए एक बेहतर और अच्छा आर्थिक संग्रह का कदम था। अक्टूबर महीने में आईआईपी की जो रिपोर्ट आई, उसके अनुसार इंडियन इंडस्ट्रियल प्रोडक्शन 11.7 प्रतिशत के साथ पिछले 16 महीनों में उच्च स्तर पर था। यह आईआईपी की रिपोर्ट है। उसके साथ मैं आपको बताना चाहता हूं कि मोदी जी के कालखंड में आधारभूत संरचना की कुछ ऐसी चीज़ें हैं, जिनके उत्पादन में रिकॉर्ड वृद्धि हुई। उपसभाध्यक्ष महोदया, उस रिकॉर्ड वृद्धि के कुछ उदाहरण मैं आपके सामने रखना चाहता हूं। बिजली उत्पादन 20.3 प्रतिशत बढ़ा है। पिछली सरकार की तुलना में अगर हम देखें, तो बिजली उत्पादन 20.3 प्रतिशत बढ़ा है और इसका मूल कारण है - मोदी जी के नीतिगत निर्णय। पहले के कार्यकाल के पॉलिसी पैरालिसिस को खत्म करके देश को आगे बढ़ाने का संकल्प नरेन्द्र मोदी जी ने लिया है। इसी के कारण बिजली के उत्पादन में वृद्धि हुई। कोयले के उत्पादन में 18.4 प्रतिशत की वृद्धि हुई। हम सब जानते हैं कि पिछली सरकार, कांग्रेस की सरकार, कोयला घोटाले में मस्त सरकार, आज अगर वे उपस्थित रहते, तो अच्छा होता, उनको हम सभी के माध्यम से सच का सामना करना होता। यह सच है कि कांग्रेस को कभी सच पसंद नहीं है। कोयले के उत्पादन में मोदी जी के नेतृत्व में 18.4 प्रतिशत वृद्धि हुई है। इन्फ्रास्ट्रक्चर में सीमेंट का बहुत बड़ा उपयोग होता है। किस प्रकार से आधारभूत संरचना को प्रधान मंत्री नरेन्द्र मोदी जी ने गांव, देहात, टोले, बस्ती तक ले जाने का जो संकल्प था, उसको पूरा करने का काम किया। इसलिए सीमेंट के उत्पादन में भी 17.1 प्रतिशत की वृद्धि हुई है। यह कोई छोटा काम नहीं है। यह इसलिए संभव हुआ कि देश के प्रधान मंत्री नरेन्द्र मोदी हैं। इसी प्रकार से इस्पात के उत्पादन में 11 प्रतिशत की वृद्धि हुई और इस्पात के उत्पादन के संबंध में हम कह सकते हैं कि दुनिया में इस्पात उत्पादन में भारत ने एक नई मिसाल पैदा की है। दुनिया देख रही है कि भारत में किस प्रकार से कच्चे इस्पात का उत्पादन बढ़ा है और इस्पात का उत्पादन बढ़ने से स्मॉल स्केल इंडस्ट्रीज़ में भी लगातार बढ़ोतरी हुई है। इसी प्रकार से प्राकृतिक गैस का उत्पादन 9.9 प्रतिशत बढ़ा है। यह कोई छोटी बात नहीं है। यह देश को बढ़ाने के संकल्प से सिद्धि का प्रमाण है। साथ ही साथ किसानों के लिए उर्वरक उत्पादन के संबंध में यह सरकार समर्पित सरकार, समर्पण भाव से काम करने वाली मोदी जी की सरकार ...

उपसभाध्यक्ष (श्रीमती कान्ता कर्दम) : आप एक मिनट में पूरा कर दीजिए।

श्री दीपक प्रकाश : मैडम, मैं एक मिनट में समाप्त कर दूंगा। उर्वरक उत्पादन 5.3 प्रतिशत बढ़ा है। यह मोदी जी की सरकार किसानों के हित में काम करने वाली सरकार साबित हुई है। पेट्रोलियम रिफाइनरीज़ के उत्पादन की बात की जाए, तो 4.2 प्रतिशत की वृद्धि हुई है। उसी प्रकार से कच्चे तेल के उत्पादन को 1.3 प्रतिशत बढ़ाकर भारत के मान, सम्मान और स्वाभिमान को बढ़ाने का काम नरेन्द्र मोदी जी की सरकार ने किया है। अक्टूबर में कुल निर्यात 9.43 प्रतिशत था, वह बढ़कर 62.26 बिलियन अमेरिकी डॉलर हो गया। भारत के निर्यात को बढ़ाने का काम

भारत की सरकार मोदी जी के नेतृत्व में कर रही है। हम जानते हैं कि भारत एक्सपोर्ट में आत्मनिर्भर भी बन रहा है और साथ में दुनिया में सामान की आपूर्ति करने का भी एक हब बनकर सामने आया है। उसी प्रकार से अक्टूबर, 2023 में घरेलू हवाई यातायात में 11 प्रतिशत की वृद्धि देखी गई है। हम समझ सकते हैं कि एयर कनेक्टिविटी के माध्यम से ...

उपसभाध्यक्ष (श्रीमती कान्ता कर्दम) : अब आप समाप्त कीजिए।

श्री दीपक प्रकाश : मैडम, मैं एक मिनट में खत्म कर रहा हूँ।

इसी प्रकार से शुद्ध प्रत्यक्ष कर संग्रह वित्त वर्ष 2013-14 में 6.38 लाख करोड़ रुपए से बढ़ कर वित्त वर्ष 2022-23 में 16.61 लाख करोड़ रुपए हो गया। यानी इसमें 160 प्रतिशत वृद्धि की गई और यह संभव इसलिए हुआ कि मोदी है तो मुमकिन है।

इसलिए हम आपसे अनुरोध करना चाहते हैं, सदन से अनुरोध करना चाहते हैं कि वित्त मंत्री जी के द्वारा लाया हुआ यह बिल देश के आर्थिक सुधार में एक नया कदम है, क्रांतिकारी कदम है, हम सब मिल कर इस बिल का समर्थन करें। मैडम, आपने मुझे बोलने का अवसर दिया, बहुत-बहुत धन्यवाद।

उपसभाध्यक्ष (श्रीमती कान्ता कर्दम) : डा. सिकंदर कुमार।

DR. SIKANDER KUMAR (Himachal Pradesh): Thank you very much Madam, for giving me the opportunity to speak on two important Bills, i.e. The Central Goods and Services Tax (Second Amendment) Bill, 2023; and the second one, The Provisional Collection of Taxes Bill, 2023 introduced by the Hon'ble Finance Minister, Shrimati Nirmala Sitharamanji.

Madam, with the Central Goods and Services Tax (Second Amendment) Bill, 2023, it has been proposed by the Modi Government to amend the Central Goods and Services Tax Act, 2017. According to the provisions of the Bill, the Central Goods and Services Tax Act, 2017 is being aligned with the Tribunal Reforms Act, 2021 to initiate the administrative process for the operationalization of the Goods and Services Tax Appellate Tribunals.

The proposed Bill allows for the appointment of advocates with ten or more years of substantial experience in indirect taxes before the appellate tribunal, the High Court or the Supreme Court as judicial members of the GST Appellate Tribunals. Madam, in September, 2023, the Government notified 21 Benches of the GST Appellate Tribunals. However, the advocates were not eligible to become members unlike other tribunals. Furthermore, it increases the retirement age of both the President and serving members of Appellate Tribunals. In line with the Tribunal Reforms Act, 2021, the Bill has fixed the minimum age for tribunal members at 50

years. The proposed Bill, brought in by the Modi Government, aligns the Central Goods and Services Act, 2017 with the Tribunal Reforms Act, 2021, paving the way for the administrative process to operationalize Goods and Services Tax Appellate Tribunals. This alignment is expected to streamline the adjudication process, facilitating quicker resolution of cases. The inclusion of advocates with substantial experience in indirect taxes as judicial members further contributes to the expertise available for expeditious decision-making.

Madam, by allowing the appointment of advocates with ten or more years of substantial experience in indirect taxes as judicial members of the GST Appellate Tribunal, the proposed Bill expands the talent pool from which the Judges can be selected. This move broadens the scope for appointing individuals with diverse experiences and expertise ensuring a more comprehensive and well-informed Judiciary. The increased retirement age for both the President and serving members of the Appellate Tribunals in accordance with the Tribunal Reforms Act, 2021 signifies a commitment to continuity and stability within the tribunal system. This provision contributes to a more conducive environment for business by fostering consistency and reliability in the adjudication process, thereby promoting 'Ease of Doing Business.

Hon. Madam, setting a minimum age of 50 years for tribunal members ensures a level of maturity and experience in the judicial system. This criterion is likely to contribute to the overall improvement in the quality of judgements delivered by the Appellate Tribunals. By aligning with the Tribunal Reforms Act, 2021, the Government signals its dedication to enhancing judiciary's efficiency and effectiveness, leading to more robust and well-founded legal decisions.

Madam, as far as the Provisional Collection of Taxes Bill, 2023 is concerned, it provides for giving immediate effect, for a limited period, to provisions in Bills relating to the imposition or increase of duties of customs or excise, with or without change, in tariff classification. The Bill also provides for repeal of the Provisional Collection of Taxes Bill, 1931. The Provisional Collection of Taxes Bill, 2023 is being introduced to give immediate effect to increased or newly imposed taxes and empower the Government to collect such taxes provisionally for the interim period, that is, the period between the introduction of the Bill and the enactment of the law. This interim period is limited to 75 days. Further, there are provisions in the Bill to refund these provisionally collected taxes in certain cases where the Bill is not enacted within 75 days or enacted with amendments. This Bill replaces the erstwhile Provisional Collection of Taxes Act, 1931. The power to immediately implement the increased taxes is required in order to moderate domestic prices, avoid speculation in the

market, provide protection to domestic industry on an immediate basis as well as revenue consideration. Indian States like Maharashtra, Rajasthan and Karnataka have their respective Provisional Collection of Taxes Act. In recent years, PCTA, 1931 was invoked to implement various announcements like increasing duty on specified cigarettes in 2023 and implement phased manufacturing programme of smart meter and cable devices in 2022. In the case of Income Tax, tax changes are made in the Finance Bill for the next financial year. Thus, the power to immediately implement and collect tax provisionally is not required. In the case of GST, the design and structure of GST is such that all rate changes can only be carried out based on the recommendation of the GST Council, which has representation from both the Centre and States. In addition, the effective date of rate change is synchronized between the Centre and the States so as to enable both the Centre and the States to carry out similar changes in their respective GST laws. Hence, the power to collect tax provisionally is not required.

Madam, I congratulate the Hon'ble Prime Minister and the Finance Minister for introducing these two important Bills in the House. I think, these Bills would further improve the health of the economy.

With these words, I welcome both the Bills, support the Bills and request all Hon'ble Members to support and pass these Bills. Thank you.

THE VICE-CHAIRPERSON (SHRIMATI KANTA KARDAM): Shri Arun Singh.

श्री अरुण सिंह (उत्तर प्रदेश): उपसभाध्यक्ष महोदया, मैं the Central Goods and Services Tax (Second Amendment) Bill, 2023 के समर्थन में बोलने के लिए खड़ा हूँ।

महोदया, इस बिल के माध्यम से tribunal के जो members हैं, उनकी age को बढ़ाने का प्रावधान किया गया है - उसमें अध्यक्ष का भी है, judicial member का भी है और technical member का भी है। इसके माध्यम से पहले का जो Tribunal Reforms Act, 2021 है, उसको भी align करने का एक प्रयास हुआ है और इसके बाद होगा भी। अगर हम पूरे बिल को देखें, तो इसमें minimum age 50 साल रखी गयी है, जिससे कि उससे कम experience के व्यक्ति tribunal member नहीं बन पाएँ। जो एडवोकेट्स होंगे, उनको भी 15 साल का रेलेवेंट एक्सपीरियंस होना चाहिए। रेलेवेंट एक्सपीरियंस का मतलब, टैक्सेशन में उनको एक्सपीरियंस होना चाहिए।

यह बिल पास होने के बाद एक तो हाई कोर्ट पर बर्डन कम होगा और दूसरा, एक्सपर्ट्स का एक बहुत बड़ा पूल मिल जाएगा, जिसके माध्यम से जो ज्यूडिशियल मेम्बर्स हैं, उनको भी सर्च कमेटी अप्वॉइंट करने का एक मौका मिलेगा। जिन एडवोकेट्स को 15 साल का एक्सपीरियंस है, उनको ट्रिब्यूनल मेंबर बनाने का इसमें प्रावधान है। इसका मतलब, जब एक बहुत बड़ा पूल मिल जाएगा तो जो एक्सपीरियंस्ड एडवोकेट्स हैं, उनको ट्रिब्यूनल मेंबर बनने का एक मौका मिलेगा। इसके अलावा, जो एडमिनिस्ट्रेटिव प्रोसेस है, उसमें भी तेजी आएगी। इस बिल को लाने के पीछे

एक बहुत बड़ा holistic view है। इससे एक बहुत बड़ा पूल मिलेगा, जिसके माध्यम से एक्सपर्ट्स को, ट्रिब्यूनल मेम्बर को सर्च कमेटी बनाने का मौका मिलेगा। दूसरा, जो एक्सपर्ट्स हैं, जिनको लंबे समय से काम करने का अनुभव है, जब उनकी उम्र बढ़ा देंगे, यानी प्रेजिडेंट की 70 ईयर्स कर देंगे, मेंबर की 65 से 67 ईयर्स कर देंगे, तो उनके एक्सपर्टीज़ का और भी अच्छे तरीके से उपयोग हो सकेगा। जब उनके एक्सपर्टीज़ का अधिक उपयोग हो सकेगा तो वास्तव में जो ग्रीवेंसेज़ की पार्टीज़ होती हैं, जो अपील करती हैं, उनको भी इसका लाभ मिलने वाला है। माननीय न्यायाधीशों द्वारा समय-समय पर जो ऑब्जर्वेशंस दिए गए और जो इस प्रकार के वक्तव्य दिए गए, उनको ध्यान में रख कर भी यह बिल लाया गया है। जैसा मैंने कहा, 2021 का जो ट्रिब्यूनल रिफॉर्म बिल है, उससे यह synchronize हो जाएगा, align हो जाएगा। यह तभी संभव हो पाया है, क्योंकि आदरणीय प्रधान मंत्री मोदी जी की सरकार 'Minimum Government and maximum governance' और pro-active and pro-responsive के फंडामेंटल पर काम करती है। जब लोगों के सुझाव आते हैं, तो उन सुझावों के आधार पर समय-समय पर अमेंडमेंट करना, एक्ट में अमेंडमेंट करना, रूल्स में अमेंडमेंट करना और लोगों की आकांक्षाओं के हिसाब से बदलाव ले आना, इसी सोच का नतीजा है कि मोदी सरकार आने के बाद एक-दो नहीं, बल्कि ऐसे 1,500 कानून, जो एक तरीके से redundant हो गए थे, जिनका कोई यूज़ नहीं था, जो obsolete हो गए थे, उनको समय-समय पर जोड़ते-जोड़ते इस सरकार ने उन 1,500 कानूनों को समाप्त करने का, रिपील करने का काम किया।

दूसरा, जो 25,000 ऐसे compliances थे, उनको भी समाप्त करने का काम मोदी सरकार ने किया, ताकि लोगों को राहत मिले और एडमिनिस्ट्रेटिव रिफॉर्म आए। यहां तक कि जब कंपनीज़ का रजिस्ट्रेशन प्रोसेस होता था, तो उसके लिए पहले 14 स्टेप्स होते थे, जिसके बाद ही कोई कंपनी रजिस्टर हो पाती थी, लेकिन यह मोदी सरकार ही है, यह माननीय प्रधान मंत्री जी की ही सोच है कि उन 14 स्टेप्स को घटाकर केवल 5-10 ही नहीं किया गया, बल्कि उन 14 स्टेप्स के बदले केवल तीन स्टेप्स लाए गए, जिसके कारण आज डेढ़ लाख से अधिक कंपनियां हर वर्ष रजिस्टर हो रही हैं।

इसी प्रकार, हमारे जो आयकर दाता हैं, उनको भी समय-समय पर राहत दी गई और इस बात की कोशिश की गई कि उनके ऊपर टैक्स बर्डन कम हों, वे कम टैक्स दें, ताकि उनको राहत मिले। आप देखेंगे कि जिनकी आमदनी 15 लाख तक की है, अगर यूपीए के समय में देखें तो उन पर टैक्स बर्डन 19.22 परसेंट होता था। हमारी सरकार ने टैक्स के रेट्स कम किए और उस बर्डन को 10.4 परसेंट किया, मतलब टैक्स बर्डन में सीधे 9 परसेंट की राहत देने का काम मोदी सरकार ने किया। कॉरपोरेट में भी जो नई कंपनियां थीं, जो नई मैन्युफैक्चरिंग कंपनियाँ रजिस्टर हुई हैं, उनके लिए पहले 25 परसेंट का टैक्स होता था, जिसे धीरे-धीरे कम करके 15 परसेंट पर लाया गया। इसके साथ-साथ, अन्य कंपनियों के लिए भी 30 परसेंट टैक्स की जगह 25 परसेंट किया गया। मतलब, आप सोच देखिए। यह वही सोच है कि माननीय प्रधान मंत्री जी ने जब लाल किले से बोला था....कि हमको वैल्थ क्रिएटर का सम्मान करना चाहिए। यह वैल्थ क्रिएटर ही है, जो इंडस्ट्री लगाता है, लोगों को रोज़गार देता है और लोगों को रोज़गार के अवसर प्राप्त होते हैं, उनको सम्मान की दृष्टि से देखना चाहिए, सम्मान देना चाहिए, उसी के कारण धीरे-धीरे टैक्स में कटौती की, administrative reforms भी ले आए, कई processes को simplify किया। कई

सेक्शंस ऐसे थे, जो क्रिमिनल नेचर के थे, लोगों को डर लगता था कि अगर हमने अमुक काम कर दिया तो हम बंद हो जाएंगे। आप देखेंगे तो पाएंगे कि पिछले 7-8 साल में बहुत सारे सेक्शंस का de-criminalization किया गया, जिससे लोगों को डर न लगे कि उनको बंद कर दिया जाएगा। सरकार की सोच ही है कि लोगों को बार-बार जाकर assessment न कराना पड़े। पहले faceless scrutiny ले आए, आपको वहां जाने की ज़रूरत नहीं है, आप की घर बैठे ही faceless scrutiny हो, आपको जाकर income tax office की बेंच पर न बैठना पड़े। Faceless scrutiny के बाद faceless appeal ले आए, faceless appeal के बाद faceless Tribunal लाने का काम हमारी सरकार ने किया, यह होता है, "minimum government, maximum governance" इन fundaments पर सरकार काम करती है, इस प्रकार से चीज़ें देखने को मिलती हैं, इन्हीं सबका नतीजा है कि हमारा जो जीएसटी है, वह विश्व का सबसे बड़ा कर सुधार है। जब वास्तव में कर सुधार आया था, तो उस जीएसटी के समय 17 major taxes को क्लब किया गया, 13 cess को मर्ज किया गया। सबको मर्ज करना और एक साथ पूरे देश में लागू करना - विशेषज्ञों को भी लगता था कि यह तो बड़ा असंभव काम है, क्योंकि वह विश्व का सबसे बड़ा कर सुधार था, लेकिन यह मोदी जी की इच्छाशक्ति थी, क्योंकि जब मुखिये का हौसला बुलंद हो, मुखिये की इच्छा दृढ़संकल्प हो, तब सब लोग काम करते हैं और काम करके दिखाया है, जिसका परिणाम है कि जीएसटी सफलतापूर्वक पूरे देश में लागू हुआ। पहले 1 लाख करोड़ और 1 लाख, 25 हज़ार करोड़ रुपये जीएसटी आता था, वर्ष 2023-24 में 6 बार ऐसा हुआ कि जीएसटी का कलेक्शन 1 लाख, 60 हज़ार करोड़ रुपये से ऊपर गया है, क्या कोई कल्पना कर सकता था? जब जीएसटी का कलेक्शन होता है, सरकार के पास अधिक पैसा आएगा, तभी तो गरीबों के लिए मकान बनेंगे, स्कूल्स खुलेंगे, उन्हें अनाज, बिजली और पानी मिलेगा। अधिक पैसा आ रहा है, इसलिए गरीब के कल्याण में वह खर्च हो रहा है। जीएसटी का कलेक्शन बढ़ने के कारण ही आज हमारा जो infrastructure है - पहले यूपीए के समय में मुश्किल से ढाई लाख करोड़ रुपये खर्च होते थे, आज साढ़े दस लाख करोड़ रुपये infrastructure पर खर्च हो रहे हैं। उस infrastructure में खर्च होने के कारण नेशनल हाईवे का काम तीव्र गति से हो रहा है। यूपीए के समय में 12 किलोमीटर प्रतिदिन सड़क बनती थी, आज सरकार के पास पैसा है, तो 37 किलोमीटर प्रतिदिन सड़क बन रही है। चूंकि सरकार के पास पैसा है, इसीलिए 111 waterways बन रहे हैं, 74 एयरपोर्ट बने हैं, सरकार के पास पैसा है, इसीलिए अलग-अलग 30 शहरों में मेट्रो चलाने का काम हुआ है और वंदे भारत ट्रेन भी चल रही है, इसमें जीएसटी का ही सबसे बड़ा योगदान है। इसके कारण ही ये सब संभव हुआ। जब infrastructure में इतनी बड़ी spending साढ़े दस लाख करोड़ रुपये की हो रही है, तब हमारी अर्थव्यवस्था उठती चली जा रही है। कोई जादू की छड़ी नहीं है। ये सब एक दूसरे से लिंक होकर हुआ है। यह मोदी जी की नीतियों के कारण हुआ है। आज जितनी भी विश्व की एजेंसीज़ हैं, चाहे IMF हो, World Bank हो, Standard and Poor's हो और चाहे Morgan Stanley हो, विश्व की जितनी भी संस्थाएं हैं या rating agencies हैं, आज भारत को अलग-अलग संज्ञा दे रही हैं। कोई कह रहा है कि भारत उगता हुआ सितारा है, bright spot है, इस बात पर सभी सहमत हैं कि भारत विश्व की सबसे तेज़ गति से बढ़ने वाली अर्थव्यवस्था वाला देश है।

यह पहली बार नहीं है, बल्कि तीन साल से अगर सबसे तेज गति से कोई अर्थव्यवस्था चल रही है, तो वह भारत की है - पिछले तीन साल से, कोई एक साल से नहीं है। उसके कारण पूरे

विश्व में भारत के बारे में देखने का, सोचने का नज़रिया ही बदल गया है। आज सबको लगता है जो पूरे विश्व का एक engine है, पूरे विश्व की इकोनॉमी को लेकर चलने वाला कोई है, तो वह भारत है और आगे भी भारत ही रहेगा - यह लोगों का perception बदला है, यह हकीकत भी है। जैसे हमारे मित्रों ने कहा कि इसी के कारण भारत 5वीं अर्थव्यवस्था बना। यह मानकर चलिए कि भारत को तीसरी अर्थव्यवस्था बनना ही बनना है और तीसरी अर्थव्यवस्था मोदी जी के तीसरे कार्यकाल में ही बनकर रहेगी। TeamLease का एक survey आया है। उसने 14 शहरों में 1,820 कंपनीज़ का सर्वे किया। उन्होंने उनसे जाकर पूछा कि आप बताइए कि आपके workforce hire करने के क्या प्लान हैं? आप यह मानेंगे कि उसमें से 1,820 कंपनीज़, जिनका सर्वे हुआ, 79 परसेंट कंपनीज़ ने यह कहा कि इस साल Financial Year 2023-24 के half of the year में हम अधिक से अधिक workforce hire करने जा रहे हैं, उनके प्लान में वे अधिक से अधिक लोगों को नौकरी देने जा रहे हैं। इसका मतलब यह है कि आर्थिक प्रगति तेजी से चल रही है। कंपनीज़ में प्रोडक्शन भी बढ़ रहा है, service sector में expand कर रहे हैं। इससे अधिक से अधिक लोगों को रोज़गार मिलने के और अधिक अवसर प्राप्त होंगे। TeamLease survey ने यह सर्वे करके दिया। दूसरा, Bain and Flipkart ने भी अपनी Report में कहा है कि वर्ष 2023 में जो 60 billion dollars retail sale है, वह आगे चलकर लगातार 17 से 20 परसेंट तक बढ़ने का काम करेगी। CRISIL ने कहा है कि कोविड के समय के पहले की जो हमारी consumption थी, उसमें 18 परसेंट वृद्धि हो चुकी है।

महोदया, लोगों के पास पैसे हैं, तभी तो वे दिवाली पर खर्च करते हैं। इस दिवाली पर 3,75,000 crores की खरीदी हुई है। मोदी जी के नेतृत्व में हमारी अर्थव्यवस्था बहुत अच्छी चल रही है, तभी तो 3,75,000 crore रुपये की buying केवल दिवाली पर हुई है। आज foreign tourists केवल भारत की ओर देख रहे हैं, वे लगातार भारत में आ रहे हैं। आज भारत की छवि बहुत बदल चुकी है और हमारी अर्थव्यवस्था भी बहुत सुदृढ़ हो चुकी है। इस financial year के नौ महीने में -- 1 जनवरी से अगर हम नौ महीने लगाएं, तो इन नौ महीनों में 6.43 million foreign tourists इंडिया में आए। जब foreign tourists इंडिया में आते हैं, तो foreign की earning भी होगी, उसमें भी आमदनी होगी। इन नौ महीनों में foreign tourists के माध्यम से भारत को 1,66,000 करोड़ $ FOREX की earning हुई है। यह चमकता हुआ सितारा है। इसके अलावा fundamentals का भी इश्यू है। जैसा मैंने कहा कि जेब में अधिक पैसा रहेगा। अगर जेब में अधिक पैसा रहेगा, ईमानदारी से खर्च करोगे, अगर सही सोच के साथ खर्च करोगे, सही दिशा में खर्च करोगे, तो उसका रिजल्ट अच्छा ही आएगा। जब यूपीए का समय था, उस समय बैंकों की हालत बहुत खराब थी, बैंक डूब रहे थे। जब मोदी सरकार आई, तब हम लोगों ने शुरू में देखा कि पहले किस प्रकार से बैंकों के कैपिटल के लिए पैसे मांगते थे और उसे बजट में डाला जाता था। हर बार आता था कि 20 हजार करोड़, 25 हजार करोड़, 50 हजार करोड़ रुपया बैंकों को देना है, क्योंकि बैंक्स को बचाना है। आईबीसी से लेकर बैंकों की वर्किंग के सुधार के लिए कई एक्ट आए और सदन के सभी सदस्यों को यह जानकर खुशी होगी कि सभी बैंकों की, पीएसयूज़ की, अगर टोटल इनकम देख लें, तो पीएसयूज़ की इनकम 2022-23 में 1,04,000 करोड़ रुपये हुई है, उनका 1,04,000 करोड़ रुपये नेट प्रॉफिट आया है। अब अपना स्टेट बैंक हाईएस्ट प्रॉफिटेबल बैंक पीएसयूज़ हो गया है। जब बैंकों के पास 1,04,000 करोड़ रुपये प्रॉफिट आता है, उस प्रॉफिट को

वे डिविडेंड के माध्यम से सरकार को दे रहे हैं और जो डिविडेंड सरकार को मिल रहा है, वह खर्च कहां हो रहा है - वह गरीब के मकान के लिए, गरीब को पीने का पानी उपलब्ध करवाने के लिए खर्च हो रहा है। पहले हम बैंकों को सहायता देते थे, लेकिन अब बैंकों ने सरकार को डिविडेंड देना शुरू कर दिया है। इस प्रकार से पिछले 9 सालों में बदलाव आया है। यह मोदी सरकार की नीतियों का ही नतीजा है। आज स्टार्टअप्स को ही देख लीजिए। चूंकि भारत के बारे में लोगों की छवि बदली है और युवाओं के मन में विश्वास भी आया है, जिसके कारण बदलाव आया है। पहले यूपीए के समय में 350 स्टार्टअप्स थे, आज 90,000 स्टार्टअप्स हो गए हैं, आप कल्पना करिए कि कितने लोगों को नौकरियां मिल रही होंगी। यूपीए के समय में यहां के उद्योग बंद होते थे और उद्योगपति उद्योग लगाने के लिए बाहर जाते थे। आज बाहर के लोग उद्योग लगाने के लिए लगातार लाइन लगाए हुए हैं, वे यहां पर उद्योग लगाना चाहते हैं। यूपीए के समय में मोबाइल बनाने वाली दो कम्पनियां थीं, आज 200 से ऊपर मोबाइल बनाने वाली कम्पनियां हो गई हैं। डिफेंस के क्षेत्र में पहले 686 करोड़ रुपये का एक्सपोर्ट होता था, लेकिन आज 16,000 करोड़ रुपये का एक्सपोर्ट होता है। पहले इंटरनेट यूज़र्स 32 करोड़ थे, आज हमारे 88 करोड़ इंटरनेट यूज़र्स हो गए हैं। हमारा जो MSME का एक्सपोर्ट है, वह काफी बढ़ गया है। आज MSME सेक्टर में बहुत सारे लोग काम करते हैं। आज MSME सेक्टर में 13.84 परसेंट एक्सपोर्ट की वृद्धि हुई है। हमारे यहां जो मिडिल इनकम ग्रुप है, पहले यूपीए के समय में डीमैट अकाउंट्स की संख्या 2 करोड़ थी, आज डीमैट अकाउंट्स की संख्या सीधे-सीधे देख लीजिए, वह 11.5 करोड़ हो गई है। माननीय मोदी जी के नेतृत्व में, उनकी नीतियों में विश्वास करके, जो माहौल बना है, उस माहौल के कारण 2 करोड़ से 11.5 करोड़ डीमैट अकाउंट्स की संख्या हो गई है, यानी 6 गुणा से अधिक डीमैट अकाउंट्स खुल गए हैं। यूपीए के समय में म्यूचुअल फंड इन्वेस्टर्स 1 करोड़ होते थे और आज के दिन 4 करोड़ म्यूचुअल फंड इन्वेस्टर्स हो गए हैं। आज यहां पर हमारे कांग्रेस के लोग नहीं हैं, उनको इस बात को सुनना चाहिए था कि किस प्रकार से भारत की तस्वीर बिल्कुल बदल गई है। यह जो भारत की तस्वीर बदली है, यह तस्वीर उस ओर जा रही है, जिसके लिए एक संकल्प लिया है कि भारत विश्व की तीसरी अर्थव्यवस्था तीसरे कार्यकाल में तो बनेगा ही। जो भारत की नीतियां माननीय प्रधान मंत्री जी के नेतृत्व में हैं, उन नीतियों के माध्यम से भारत विकसित भारत बनकर रहेगा - भारत विकसित भारत बनेगा, यह सबके मन में विश्वास भी है और संकल्प भी है।

महोदया, कहने को तो बहुत कुछ है, जैसे एप्पल फोन है। पहले एप्पल फोन बाहर से आता था और यहां का फॉरेन एक्सचेंज बाहर जाता था। हमें इस बात को समझना चाहिए। यह इसलिए हो रहा है कि अब हमारे पास जीएसटी के माध्यम से पैसा आ रहा है, कलेक्शन बढ़ रहा है। जब कलेक्शन बढ़ा है तो इंफ्रास्ट्रक्चर में पैसा लगाया गया है, वर्ल्ड क्लास इंफ्रास्ट्रक्चर तैयार हुआ है, लोगों को सुविधा देने का काम हुआ है, इसलिए फॉरेन की कम्पनियां भी मेक इन इंडिया के माध्यम से यहां पर इन्वेस्टमेंट कर रही हैं और मैन्युफैक्चरिंग का काम कर रही हैं। अगर जेब में पैसा ही नहीं हो, तो कोई क्या करेगा, जैसे पहले यूपीए के समय में था। उस समय पॉलिसी पैरालिसिस था। यूपीए के समय ये बाहर जाते थे, विदेशों से पैसा मांगने के लिए जाते थे – एक दफा ये 25 बिलियन डॉलर मांगने के लिए गए थे, चिदम्बरम जी से लेकर सब गए थे, इन्होंने वहां जाकर बड़े-बड़े रोड शो किए। तब यूपीए की सरकार थी। उस समय 2.5 बिलियन डॉलर पैसा मिल गया था, इससे ऊपर नहीं मिला था। ये 25 बिलियन डॉलर का लक्ष्य लेकर गए थे कि विदेश से इतने पैसे

की इन्वेस्टमेंट लेकर आएंगे, लेकिन 2.5 बिलियन डॉलर ही मिला, क्योंकि सभी को लगता था कि भारत में तो ...(**व्यवधान**)... ये 25 बिलियन डॉलर का टारगेट लेकर गए थे, लेकिन 2.5 बिलियन डॉलर लेकर आए। ...(**व्यवधान**..) 2 खर्च करके गए होंगे। ...(**व्यवधान**)... इस प्रकार से एक पॉलिसी पैरालिसिस था। कोई निर्णय नहीं लेता था। 25-25, 26-26 ग्रुप्स ऑफ मिनिस्टर्स होते थे, इतनी कमेटियाँ बनती थीं कि किसी को मालूम ही नहीं होता था कि निर्णय क्या लेना है? निर्णय लेने के लिए एक कमेटी बनती थी, वह निर्णय लेती थी कि निर्णय नहीं लेना है, इसलिए निर्णय नहीं होता था। उद्योगपति जेल में जाते थे, ब्यूरोक्रेट्स जेल में जाते थे और 2जी, 3जी जैसे कितने ही स्कैम्स होते थे।

महोदया, उस समय विश्व की एक एजेंसी द्वारा सर्वे किया गया था। उस एजेंसी ने जो सर्वे किया था, उसके अनुसार दस में से नौ भारतीय नाखुश थे। यहाँ के इंडस्ट्रियलिस्ट्स विदेशों में जाकर पैसा लगा रहे थे, पूरा पॉलिसी पैरालिसिस था, अंधकारमय स्थिति थी। उस स्थिति को बदलकर, आज यहाँ फॉरेन इन्वेस्टर्स लाइन लगाकर आ रहे हैं। वे सिर्फ आ ही नहीं रहे हैं, बल्कि मेक इन इंडिया के माध्यम से वे यहाँ जो उत्पादन करेंगे, जो टैक्स देंगे, वह भारत की उन्नति में काम आएगा। यह बदलाव आया है, इसीलिए आप एफओबी के बेसिस पर एप्पल कंपनी देखिए। आप देखिए कि एप्पल के फोन पर 60 हज़ार करोड़ रुपये की मैन्युफैक्चरिंग हुई है; यह मैन्युफैक्चरिंग इंडिया में हुई है। यहाँ पर जो 60 हज़ार करोड़ रुपये की मोबाइल मैन्युफैक्चरिंग हुई है, उसमें से 70 परसेंट मोबाइल एक्सपोर्ट हुआ है। यह जो 70 परसेंट मोबाइल एक्सपोर्ट हुआ है, इसका मतलब यह है कि देश को उसकी आमदनी मिली है।

महोदया, जो इलेक्ट्रॉनिक गुड्स होते थे, हम उसमें पहले नेट माइनस में जाते थे, लेकिन अगर आज ओवर ऑल इलेक्ट्रॉनिक गुड्स का एक्सपोर्ट देखेंगे, तो पाएंगे कि पिछले वर्ष 2 लाख करोड़ रुपये का इलेक्ट्रॉनिक गुड्स में एक्सपोर्ट हुआ है। यह भारत से विदेशों में एक्सपोर्ट हुआ है। हम पहले इम्पोर्टर होते थे, वहाँ से आयात करते थे, लेकिन आज हम एक्सपोर्ट करते हैं। महोदय, भारत की यह स्थिति बिलकुल बदल गई है। ऐसा प्रधान मंत्री नरेन्द्र मोदी जी की सोच के कारण हुआ है, उनकी नीतियों के कारण हुआ है। उन्होंने सभी कार्य क्षेत्रों में जो ट्रांसपेरेंसी लाने का काम किया है, उसके कारण ऐसा हुआ है, इसीलिए आज सभी लोग उन पर विश्वास कर रहे हैं। महोदया, यह जो बिल आया है, मैं इसका खुले मन से समर्थन करता हूं। मैं इसका समर्थन इसलिए भी करता हूं - क्योंकि जैसा मैंने कहा है कि यह मोदी सरकार है, जो प्रो एक्टिव है, प्रो रिस्पोंसिव है और जब लोगों की राय आती है, लोगों की जरूरतें होती हैं, तब उन जरूरतों को ध्यान में रखकर समय-समय पर अमेंडमेंट्स भी लाती है। यह सरकार इस बार भी अमेंडमेंट लेकर आई है और इस अमेंडमेंट के माध्यम से बहुत बड़े वर्ग को, जो जीएसटी पे करता है, उसको राहत मिलेगी, हाई कोर्ट में कम केस होंगे, हमारे जो एक्सपर्ट के पूल्स हैं, उनमें भी वृद्धि होगी, इनमें अधिक लोग होंगे और सुविधा भी अधिक मिलेगी। महोदया, निर्मला सीतारमण जी जो बिल लेकर आई हैं, मैं उसका खुले मन से समर्थन और अभिनंदन करता हूं।

उपसभाध्यक्ष महोदया, आपने मुझे इस बिल पर बोलने का अवसर दिया है ,इसके लिए आपका बहुत-बहुत धन्यवाद।

उपसभाध्यक्ष (श्रीमती कान्ता कर्दम) : धन्यवाद। ले. जनरल (डा.) डी. पी. वत्स, आप अपना भाषण प्रारंभ कीजिए।

ले. जनरल (डा.) डी. पी. वत्स (रिटा.) (हरियाणा) : उपसभाध्यक्ष महोदया, जैसा कि सर्वविदित है कि टैक्सेज़ से मुल्क का खर्चा चलता है और टैक्स सिस्टम जितना सिम्पल होगा, फेयर होगा, ट्रांसपेरेंट होगा, उतना ही विश्वास बढ़ेगा और टैक्स इकट्ठा होगा। मोदी जी का तो यह रिकॉर्ड है कि न वे समस्या को टालते हैं और न उसे पालते हैं - मैं बताना चाहूँगा कि इसका बैकग्राउंड क्या है। बैकग्राउंड यह है कि इसमें दो बिल हैं - The Central Goods and Services (2nd Amendment) Bill, 2023, Sections 109 and 110 of the CGST Act, 2017, earlier amended through Finance Act, 2023 to provide for constitution of the Goods and Services Tax Appellate Tribunal. Section 110 of the CGST Act, 2017 deals with qualification, appointments and terms and conditions for services of the President, the judicial and technical members of the principal and State branches of the GST appellate tribunal. The Supreme Court of India had observed that certain provisions of Section 110 of the Central Goods and Services Act, 2017 are not in consonance with the provisions of the Tribunal Reforms Act, 2021. The said provisions are as under: The prescribed maximum age limit under Section 110(9) and Section 110(10) and the Central GST Act, 2017 for the post of President and Members is 67 and 65 years respectively whereas under the Tribunal Reforms Act, 2021, it is 70 years and 67 years respectively. A provision relating to eligibility of the advocate with the standing of ten years of the Bar for appointment as a judicial member akin to the one available in the rule formed under the Tribunal Reforms Act, 2021 is missing in the Central GST Act, 2002. Hence, Amendment has been brought to increase the age of members and President.

महोदया, जैसा कि माननीय सदस्य, अरुण सिंह जी ने बताया कि इसमें लोअर एज लिमिट 50 साल है। इसमें यह भी प्रावधान है कि ज्यूडिशियल मेम्बर्स के लिए डिस्ट्रिक्ट जज या हाई कोर्ट जज का एक्सपीरियंस हो और टेक्निकल मेम्बर्स के लिए एक वकील का दस साल का एडवोकेसी का एक्सपीरियंस हो। इसमें मैं यह ऐड करना चाहूँगा कि not only वकील, बल्कि इसमें सीए को भी इंक्लूड किया जा सकता है as far as increasing the age is concerned. मैं आपको बताना चाहता हूँ कि रशिया में तो रिटायरमेंट एज है ही नहीं। पूल को इंटैक्ट रखने के लिए, टेलेंट को कारगर रखने के लिए वहाँ पर मेडिकल एग्जामिनेशन होता रहता है and the people keep working in offices also. चूँकि हमारे पास मैनपावर की कमी नहीं है और नीचे वालों को प्रमोशंस भी देनी होती है, तो इस हालत में रिटायर कर दिया जाता है। हम स्टैंडिंग कमिटी ऑफ डिफेंस के स्टडी टूर पर गए थे and there I found the scientists and consultants who were very agile, able and learned. वे कह रहे थे कि हम जल्दी रिटायर हो रहे हैं, तो हमने रिकमंड किया कि इन्हें रिटायर मत करिए, ये तो नेशनल पूल हैं। इसी तरह से, जैसा कि यहाँ भी बताया गया कि इस पूल में भी टेलेंट अवेलेबल रहेगा, मगर मैं यह जरूर कहूँगा

कि 50 years of lower age certainly prevents the young blood to participate. चूँकि दस साल का एक्सपीरियंस जरूरी है और उनकी स्टैंडिंग भी जरूरी है, इसलिए यह जस्टिफाइड है। जैसे कि एज ग्रुप को बढ़ाया जा रहा है, तो इसमें मैं जरूर रिकमंड करूँगा कि physically fit, mentally alert and morally upright people can take correct decisions like Modiji.

5.00 P.M.

जैसा कि हमने देखा है कि मोदी जी की inspiring and seasoned लीडरशिप में country is forging ahead on all fronts. इसलिए इन मेम्बरान का भी एक medical examination स्ट्रिक्टली जरूर होना चाहिए, ताकि they can take correct and just decisions. यह मैं age के बारे में कहना चहता था।

दूसरी बात, जैसा कि मैंने बताया कि टैक्सेज से सरकार चलती है, मुल्क चलता है और उसका फेयर कलेक्शन - फेयर कलेक्शन में it has been amplified कि 1 लाख, 67 हज़ार करोड़ का मंथली कलेक्शन हुआ है और पूरे साल में यह 20 लाख करोड़ पर पहुंच जाएगा। अगर इसका यूपीए के समय से कम्पैरिजन किया, तो यह बहुत बड़ा जम्प है। दुनिया की रेटिंग एजेन्सीज़ ने भी भारत की इकोनॉमी को सराहा है। मैंने पहले भी बताया कि टैक्सेज से मुल्क चलता है। अगर आपकी सरकार की kitty में पैसे हैं, तो गरीबों को लाभ भी मिलेगा और गरीबों को लाभ to the tune of, जैसा बताया गया कि डिफेंस प्रोडक्शन, डिफेंस एक्सपोर्ट भी बढ़ गया। माननीय रक्षा मंत्री जी ने बताया था कि हम मित्र मुल्कों को 20,000 हज़ार करोड़ का एक्सपोर्ट भी करेंगे। Simultaneously, One-Rank-One-Pension is a very big morale booster for the Ex-Servicemen, यानी जितनी मेरी पे थी, उससे ज्यादा पेंशन है। जिस देश में सैनिक का सम्मान होता है, वह देश महफूज़ रहता है, सुरक्षित रहता है। इसी तरह से on all fronts, यानी reverse migration की नौबत आ गई है। पहले तो ऐसा था कि चाहे unemployment कहो या difficulty in getting job कि लोग कनाडा, ऑस्ट्रेलिया, यूके, यूएसए माइग्रेट होते थे, खासकर technical people या जिनको भी मौका मिलता था, in a right way और Donkey Visa से भी बहुत लोग गए। अभी भी बाहर के मुल्कों में उनकी बहुत जरूरत है, क्योंकि they have a bitter experience with others, with Chinese and with their neighbourers. So, Indians are required en masse. जैसा कि मोदी जी कहते हैं, वसुधैव कुटुम्बकम्, यानी One Earth, One Family, One Future. उसके लिए हमारी जिम्मेदारी भी बनती है कि हम पूरा वर्ल्ड चलाएं, खासकर उसको सर्विसेज़ दें। मैं विदेश जाने के against तो नहीं हूं, मगर reverse migration यह प्रूव करता है कि वहां से भी बेहतर फैसिलिटीज़ हमारे देश में पैदा हो गई हैं। इसीलिए वसुधैव कुटुम्बकम् असल में जमीन पर उतरा है। One-Nation-One-Tax is a big simplification. इसी तरह से आयुष्मान भारत का कार्ड है, वह सारे देश में चलता है। अगर मुल्क में सारे कानून यूनिफॉर्म हैं, तो उसमें Ease of Doing Business रहता है। हरियाणा इसमें पांच कदम आगे चला गया है। जो गरीबी रेखा का कार्ड 1 लाख, 20 हज़ार सालाना आमदनी का था, उसे हरियाणा ने बढ़ाकर 1 लाख, 80 हज़ार कर दिया है। काफी बड़ी संख्या में लोग आयुष्मान भारत, उज्ज्वला योजना आदि मोदी जी

की सरकार की जितनी भी लाभकारी नीतियां हैं, जन कल्याणकारी नीतियां हैं, उनका लाभ बहुत लोगों को मिलेगा, यानी कि...(**समय की घंटी**)...

उपसभाध्यक्ष (**श्रीमती कान्ता कर्दम**) : अब आप कन्क्लूड करें।

ले. जनरल (**डा.**) **डी.पी. वत्स** (**रिटा.**) **:** मैडम, अभी तो मैं अपनी स्पीच के बीच में ही हूं। इसी तरह सिंप्लिफिकेशन से बर्डन ऑफ कोर्ट्स भी कम होगा, यानी ट्रिब्यूनल बनेगा, ट्रिब्यूनल में अपील का मौका मिलेगा, तो यह 6 करोड़ केसेज़ की जो पेंडेंसी है, यह कम होगी। ट्रिब्यूनल का टैलेंट बढ़ेगा और उनका नंबर भी बढ़ेगा, तो केसेज़ का जल्दी निपटारा होगा और कोर्ट्स को भी रिलीफ मिलेगा।

उपसभाध्यक्ष (**श्रीमती कान्ता कर्दम**) : आप आधे मिनट में समाप्त करिए। अभी और भी मेम्बर्स बाकी हैं।

ले. जनरल (**डा.**) **डी.पी. वत्स** (**रिटा.**) : चलिए, आपका हुक्म हमने मान लिया। जय हिन्द!

उपसभाध्यक्ष (**श्रीमती कान्ता कर्दम**) : धन्यवाद। श्री धनंजय भीमराव महादिक। आपके पास 10 मिनट हैं।

श्री धनंजय भीमराव महादिक (महाराष्ट्र) : उपसभाध्यक्ष जी, आपने मुझे द सेंट्रल गुड्स एंड सर्विसेज़ (सेकंड अमेंडमेंट) बिल, 2023 पर बोलने का मौका दिया, इसके लिए आपका धन्यवाद। उपसभाध्यक्ष जी, यह बिल 13 दिसंबर, 2023 को लोक सभा में इंट्रोड्यूस किया गया था। गुड्स एंड सर्विसेज़ टैक्स एक्ट, 2017 में सेक्शन 109 और 110 में अमेंडमेंट के लिए यह बिल लाया गया है। सेंट्रल गवर्नमेंट एपिलेट ट्रिब्यूनल रिकमेंडेशन से जीएसटी काउंसिल फॉर्मेशन के लिए यह बिल है। जीएसटी काउंसिल में एक प्रेजिडेंट, एक ज्युडिशियल मेम्बर और दो टेक्निकल मेम्बर्स होंगे, ऐसा प्रस्ताव है। ज्युडिशियल मेम्बर्स का जो फॉर्मेशन होगा, उसमें ज्युडिशियल मेम्बर के लिए जो चयन होगा, उसमें जज या फिर हाई कोर्ट जज, जज या फिर डिस्ट्रिक्ट जज, जिनका 10 साल का सर्विस एक्सपीरियंस है, उनका चयन हो सकता है। इस बिल में एडवोकेट्स के चयन करने का भी प्रोविजन है। जिनको 10 साल का इनडायरेक्ट टैक्सेशन का अनुभव है, वे भी इसमें शामिल हो सकते हैं। इस बिल में प्रेजिडेंट और मेम्बर्स की आयु निश्चित की गई है। इसके लिए कम से कम 50 वर्ष उम्र होनी जरूरी है। पहले प्रेजिडेंट की उम्र 67 वर्ष थी, जो अब 70 वर्ष कर दी गई है; मेम्बर्स की उम्र 65 वर्ष थी, जो अब 67 वर्ष कर दी गई है। पहले अगर कोई क्लेम डिनाई होता था, तो उन्हें सेकंड चांस नहीं मिलता था, जिसकी वजह से ये सभी लोग, सारी कंपनियाँ हाई कोर्ट जाती थीं। हाई कोर्ट में इन केसेज़ की जो संख्या है, वह 6 करोड़ के आस-पास है। मेरे ख्याल से जब यह ट्रिब्यूनल फॉर्मेशन होगा, तो इससे हाई कोर्ट का बर्डन कम होगा और इन लोगों को न्याय मिलने में सुविधा होगी।

उपसभाध्यक्ष जी, यह जीएसटी कानून आधुनिक भारत के निर्माण में एक बहुत बड़ा योगदान देगा। विकसित भारत के संकल्प का जो सपना हमारे आदरणीय प्रधान मंत्री, मोदी जी ने देखा है, उसे पूरा करने में यह जीएसटी कानून बहुत बड़ा सहयोग देगा। उपसभाध्यक्ष जी, 2017 में जब यह जीएसटी कानून लाया गया, तब केन्द्र के 17 और राज्यों के 13 अलग-अलग कानून थे। उनको खारिज करके यह जीएसटी कानून लाया गया। तब कुछ राज्यों ने इसका पुरजोर विरोध किया। उन्होंने चिंता जताई कि अगर केन्द्र हमारा शेयर समय पर नहीं देगा, तो हमारा डेवलपमेंट कैसे होगा। उनकी और एक चिंता थी कि उनका जो स्थानीय कर है, आबकारी कर है, वे उस पर कंट्रोल करना चाहते थे। लेकिन मैं हमारे प्रधान मंत्री जी को और पूर्व वित्त मंत्री, आदरणीय अरुण जेटली जी को धन्यवाद देता हूँ, जो सभी राज्यों से बात करके, उनको कन्विंस करके यह कानून लाए। तब केन्द्र सरकार ने सभी राज्यों को सुरक्षित करने का आश्वासन दिया था। इसी के चलते 5 साल तक अगर उनके टैक्स कलेक्शन में कमी हुई, तो केन्द्र सरकार ने उसे पूरा करने की हामी भी भरी थी। वह चलता रहा। इतना ही नहीं, कोविड की महामारी के वक्त जब राज्यों का राजस्व कलेक्शन कम हुआ, टैक्स में गिरावट आई, तब भी हमारे प्रधान मंत्री जी ने जो आश्वासन दिया था, वह पूरा किया था।

(**सभापति महोदय** *पीठासीन हुए।*)

सर, महाराष्ट्र राज्य में भी हमने देखा कि कई बड़ी कंपनियाँ, जिन्होंने इसमें रजिस्ट्रेशन किया, एक-एक कंपनी के 600, 800, 1,000 वेंडर्स रहते थे। इनपुट क्रेडिट की वजह से ये सारे अंडर वन अंब्रेला आ गए और सबने रजिस्ट्रेशन किया। इसकी वजह से आज इस जीएसटी कानून की वजह से देश का राजस्व बढ़ा है। सभापति जी, अगर हम पिछले महीने का आंकड़ा देखें, तो पिछले महीने में 1 लाख 67 हजार करोड़ रुपये का हमारा जीएसटी कलेक्शन हुआ है। इस प्रकार, साल में लगभग 20 लाख करोड़ रुपये जीएसटी कलेक्शन होने का अनुमान है। इसी वजह से केन्द्र सभी राज्यों को लगातार अपना हिस्सा देता रहा है और इसी वजह से देश में इंफ्रास्ट्रक्चर डेवलपमेंट बहुत बड़े पैमाने पर हो रहा है। देश में ब्रिजेज़ बन रहे हैं, रोड्स बन रही हैं, डैम्स बन रहे हैं। जो रेलवे स्टेशंस कई साल पुराने थे, जिनमें मरम्मत की जरूरत थी, अभी हमने देखा कि प्रधान मंत्री जी ने एक गिनीज़ वर्ल्ड रिकॉर्ड कायम किया और एक ही दिन में 508 रेलवे स्टेशंस के आधुनिकीकरण का शुभारम्भ किया गया। अगर एयरपोर्ट्स का हाल देखें, तो पिछले 70 सालों में हमारे देश में सिर्फ 74 एयरपोर्ट्स ही थे, आज देश में 149 एयरपोर्ट्स कार्यान्वित हो चुके हैं और बहुत अच्छी तरह से उनका implementation हो रहा है। आज 12 करोड़ किसानों को 'किसान सम्मान निधि' दी जा रही है। 'आभा कार्ड', 'आयुष्मान भारत कार्ड' के नाम से हरेक परिवार को 5 लाख रुपये की सुविधा देकर आरोग्य की दृष्टि से उनको सुरक्षित किया गया है। 'पीएम स्वनिधि' से छोटे व्यापारियों को लाभ हो रहा है। पिछले 3 सालों से 80 करोड़ लोगों को राशन देने का काम हो रहा है। 'वन्दे भारत' जैसी रेल, जो बहुत पॉप्युलर हो चुकी है, उसके द्वारा पूरे देश को इंटर कनेक्ट करने का काम भी हो रहा है। इसके अतिरिक्त कई सारे शहरों को मेट्रो से जोड़ा जा रहा है।

महोदय, यह सारा पैसा लोक कल्याणकारी कामों में खर्च करने का काम केन्द्र सरकार कर रही है। इसकी वजह से उद्योगकर्मियों और कम्पनियों की इनकम बढ़ी है, प्रॉफिट बढ़ा है, जिसकी वजह से देश प्रगति कर रहा है, लोगों की स्पेंडिंग कैपेसिटी बढ़ रही है। अगर आप देश में स्टार्टअप्स की संख्या देखें, तो 2014 से पहले 350 स्टार्टअप कम्पनियाँ थीं, आज देश में 90,000 स्टार्टअप कम्पनियाँ हो चुकी हैं, जो जॉब्स भी क्रिएट कर रही हैं। बेरोजगारी को लेकर लगातार सवाल पूछा जाता है, तो उसके लिए यह एक अच्छा समाधान साबित हो रहा है।

2014 से पहले हमारे देश में सिर्फ दो ऐसी कम्पनियाँ थीं, जो मोबाइल मैन्युफैक्चरिंग करती थीं, वहीं आज 200 से ज्यादा कम्पनियाँ देश में मोबाइल मैन्युफैक्चरिंग कर रही हैं। आज एमएसएमई सेक्टर बहुत तेजी से बढ़ रहा है, आज हम एमएसएमई सेक्टर में 13.4 परसेंट की ग्रोथ देख रहे हैं। डीमैट अकाउंट की बात हुई, तो 2014 से पहले देश में सिर्फ 2 करोड़ डीमैट अकाउंट्स थे, जबकि आज देश में 11.5 करोड़ डीमैट अकाउंट्स हैं। आज हमारे देश में करीब 88 करोड़ लोग इंटरनेट का इस्तेमाल कर रहे हैं। इन सबके माध्यम से हम देख सकते हैं कि किस तरह लोगों की स्पेंडिंग कैपेसिटी बढ़ रही है। आज सभी एयरपोर्ट्स अच्छे चल रहे हैं, सभी होटल्स अच्छे चल रहे हैं, सभी रेस्टोरेंट्स अच्छे चल रहे हैं। आज अगर आप एयरपोर्ट्स पर फ्लाइट्स की बुकिंग्स देखें, तो इस वजह से उसमें बहुत अच्छा रिजल्ट सामने आ रहा है। यह सब करते वक्त, यह सब ऑनलाइन करने की वजह से, देश का बहुत बड़ा फायदा हो रहा है। ऑनलाइन प्रणाली की वजह से अब यह सब फेसलेस कर दिया गया है। अब किसी को गवर्नमेंट ऑफिसेज़ में जाने की जरूरत नहीं है, वहाँ किसी से मिलने की जरूरत नहीं है, किसी को घूस देने की जरूरत नहीं है। तो इससे करप्शन पूरी तरह खत्म हो चुका है।

महोदय, आदरणीया वित्त मंत्री जी से मेरी बस एक ही माँग है कि पेट्रोल और डीज़ल को भी जीएसटी के दायरे में लाना जरूरी है। केन्द्र सरकार ने कई बार कोशिश की, लेकिन ऐसे राज्य, जहाँ नॉन-बीजेपी गवर्नमेंट्स हैं, उन्होंने इसे लागू करने से मना कर दिया है। हमारे महाराष्ट्र में भी, जब वहाँ 2 साल पहले हमारी सरकार नहीं थी, तो वहाँ पर इसे मना किया गया था। जब 2 साल पहले केन्द्र ने डीज़ल-पेट्रोल के रेट कम किये थे, तब उस समय महाराष्ट्र में हमारी सरकार नहीं थी। जून, 2022 में जब हमारी सरकार महाराष्ट्र में आयी, तब हमारे मुख्य मंत्री आदरणीय एकनाथ शिंदे जी और उप मुख्य मंत्री देवेन्द्र फडणवीस जी ने तुरन्त इसको लागू किया और पेट्रोल तथा डीज़ल के दाम कम किये।

महोदय, 2014 में भारत विश्व अर्थव्यवस्था में 10वें स्थान पर था, जबकि आज यह 5वें स्थान पर आ चुका है। हमारे प्रधान मंत्री जी ने घोषित किया है कि 2027 तक जापान और जर्मनी को पीछे करके हम तीसरे स्थान पर आ जाएँगे। मैं समझता हूँ कि यह बिल 'विकसित भारत' की ओर एक महत्वपूर्ण योगदान दे रहा है। प्रधान मंत्री जी का जो सपना है, उस 'विकसित भारत' के सपने को पूरा करने के लिए यह बिल एक महत्वपूर्ण कदम है। मैं इस बिल का पूरी तरह से समर्थन करता हूँ, धन्यवाद।

श्री नरेश बंसल (उत्तराखंड) : सभापति जी, मैं माननीय वित्त मंत्री जी द्वारा प्रस्तुत केन्द्रीय माल और सेवा कर अधिनियम, 2017 का और संशोधन करने वाले विधेयक का समर्थन करने के लिए खड़ा हुआ हूँ।

माननीय सभापति जी, इस विधेयक में प्रस्ताव है कि सीजीएसटी का जो ट्रिब्यूनल है, उसमें धारा 109 और 110 के अंतर्गत जो नियुक्तियां होती हैं, उनके बारे में पहले जो संशोधन हुआ था, उस संबंध में माननीय उच्च न्यायालय के रजिस्ट्रार ने यह इंगित किया कि ट्रिब्यूनल रिफॉर्म्स के जो अन्य नियम हैं, यह उनके अनुसार नहीं है, अतः इसमें संशोधन की आवश्यकता थी। जो अन्य ट्रिब्यूनल्स हैं, चाहे वह वैट का ट्रिब्यूनल हो, एक्साइज़ का ट्रिब्यूनल हो या अन्य जो भी ट्रिब्यूनल्स हों, उन सबमें नियुक्ति का जो प्रावधान था, वह यह था कि उनमें जिन जजों की नियुक्ति होती थी, उनकी आयु 70 वर्ष थी और उसके जो अन्य सदस्य होते थे, उनकी आयु 67 वर्ष थी, जबकि इसमें जो संशोधन हुआ था, उसमें जज की आयु 67 वर्ष तथा जो अन्य सदस्य हैं, चाहे वे टेक्निकल हों या ज्यूडिशियल, उनकी आयु 65 वर्ष थी और उनकी न्यूनतम आयु 50 वर्ष थी, तो उनको अन्य ट्रिब्यूनल्स के समान लाने के लिए इसमें संशोधन आवश्यक था। अब इसके तहत उसमें जो नियुक्तियां होंगी, उसमें जज की आयु 67 के बजाय 70 वर्ष होगी और अन्य सदस्यों की आयु को 65 से 67 वर्ष किया गया है।

इसके साथ-साथ, सेंट्रल का जो ट्रिब्यूनल है, उसका गठन करना भी आवश्यक था। सारी स्टेट्स में भी ट्रिब्यूनल्स रहेंगे, जिनको नोटिफाई किया जाएगा। जब लोग स्टेट ट्रिब्यूनल्स के जजमेंट्स से एग्री नहीं होते हैं, तो वे हाई कोर्ट और सुप्रीम कोर्ट में जाते हैं, जिससे वहां पर मामलों का बर्डन बढ़ रहा था। अगर सेंट्रल का यह ट्रिब्यूनल गठित हो जाता है, तो करदाताओं को अपनी सेकंड अपील सेंट्रल वाले ट्रिब्यूनल में करने का मौका मिलेगा और इससे कोर्ट का बर्डन भी घटेगा। जो विसंगति थी, वह इसके माध्यम से तो दूर होगी ही, साथ ही मैं यहां यह भी उल्लेख करना चाहता हूँ कि कौटिल्य का सिद्धांत था कि जो कर देने वाले हैं, उनसे कर इस प्रकार लिया जाए कि उनको कष्ट न हो, वे दुखी न हों और उनसे जो कर लिया जाए, उसका उपयोग गरीबों के उत्थान के लिए, गरीबों के कल्याण के लिए किया जाए। सभापति जी, जीएसटी लागू करने के पहले भी बड़े प्रयास हुए, किन्तु उन सरकारों पर विश्वास नहीं था, इसलिए वे प्रयास सफल नहीं हुए। क्योंकि जब हम आज़ाद हुए, तब उन पुराने कानूनों को बदलने के जो काम 10 वर्ष के अंदर हो जाने चाहिए थे, वे 75 साल तक नहीं हुए। माननीय मोदी जी के आने के बाद सब प्रकार के कर भी लागू हुए, जिनमें जीएसटी भी एक प्रमुख कर सुधार था। मोदी जी के ऊपर सबका विश्वास था। पहले की सरकारों की स्थिति यह थी कि प्रधान मंत्री जी कहते थे कि मैं सौ रुपये भेजता हूं तो 15 रुपये खर्च होते हैं, उस समय करदाता सोचता था कि कर क्यों दिया जाए। जिस कर में से विकास और गरीबों के उत्थान के लिए खर्च ही 15 रुपये होने हैं और 85 रुपये की बंदरबांट होनी है, तो कर क्यों दिया जाए। व्यापारी भी सब प्रकार के कर देता था, सब प्रकार के सामूहिक कार्यों में सहयोग करता था, चाहे कहीं मंदिर बनाना हो, धर्मशाला बनानी हो, हॉस्पिटल बनाना हो, कोई जागरण हो या कोई कीर्तन हो, उसके सहयोग के बिना नहीं होता था, लेकिन फिर भी उसको * साबित किया जाता था, उसका अपमान किया जाता था, उससे लेते तो सब थे और जो लेने वाले थे, उनके चुनाव भी उससे लिए बिना नहीं होते थे, लेकिन उसको * कहते थे। मोदी जी की सरकार आई तो उसको ज़िम्मेदार नागरिक के रूप में, इज्ज़तदार नागरिक के रूप में, देश के विकास में

---

* Expunged as ordered by the Chair.

सहयोग देने वाले के रूप में स्थापित करने का काम हुआ। जब मैं छोटा था, पढ़ाई करता था, मैं बाज़ार में गया तो एक परिचित की दुकान पर बैठा, वे आढ़ती थे। मैं वहां बैठा तो उनसे पूछा कि क्या बात है, आपको पसीने क्यों आ रहे हैं? वे कहने लगे कि सेल्स टैक्स ऑफिसर आने वाला है। यह स्थिति थी। वे कहते थे कि अपने लिए कम कमाते हैं, उनके लिए ज्यादा कमाते हैं। * करना भी वही बताते थे, क्योंकि उनकी रिश्वत के बिना केस decide नहीं होता था। अभी घनश्याम तिवाड़ी जी ने कहा कि केवल जयपुर में ही नहीं, बल्कि हर शहर में सेल्स टैक्स कॉलोनी और इनकम टैक्स कॉलोनी है। इसके लिए उनको करना पड़ता है। इसलिए किसी पर विश्वास नहीं था। जो विपक्ष के साथी, विपक्ष के लोग विरोध करते हैं, मैं उल्लेख करना चाहता हूं कि जब मोदी जी की सरकार आई और यह प्रयास हुआ कि वन टैक्स, वन नेशन किया जाए और जीएसटी के माध्यम से 17 टैक्सेज़ और 13 सेसेज़ को एक किया जाए। विपक्ष की बहुत सारी सरकारें थीं। हमारी नीयत ठीक थी, नीति ठीक थी, इसलिए सबको विश्वास में लेकर यह काम किया। जो विपरीत सरकारें थीं, वे पोलिटिकल एजेंडे के लिए विरोध करती थीं, पर उनके भी मन में कहीं न कहीं यह था कि यह मोदी जी की सरकार है, ठीक दिशा में चल रही है, इसलिए इसमें सहयोग करना चाहिए, सबने जीएसटी काउन्सिल में सहयोग किया। आदरणीय सुशील कुमार मोदी जी अनेक वर्ष तक जीएसटी काउन्सिल के चेयरमैन रहे। वे बता रहे थे कि उस काउन्सिल में केवल एक फैसले को छोड़कर कोई भी फैसला ऐसा नहीं हुआ, जिसमें सर्वानुमति न हुई हो। उस सर्वानुमति से फैसले हुए। हर महीने जीएसटी काउन्सिल की मीटिंग हुई, उसमें तय हुआ, कभी रेट घटे, कभी रेट बढ़े, लेकिन उसी आधार पर सरलीकरण होते हुए काम हुए। आज व्यापारी वर्ग खुश है। मैं एक व्यापारी से मिला, मैंने पूछा कि जीएसटी के बाद क्या परिवर्तन आया। वे कहने लगे कि एक परिवर्तन आया है, पहले मैं 5 हज़ार रुपये टैक्स देता था, लेकिन परेशान रहता था, आज मैं जीएसटी आने के बाद 1 लाख रुपये टैक्स देता हूं, पर मैं सुकून के साथ सोता हूं, मुझे किसी प्रकार का भय नहीं लगता। यह जीएसटी का परिवर्तन है। जिस समय जीएसटी लागू हुआ, उस समय 92 हज़ार करोड़ रुपये, 93 हज़ार करोड़ रुपये का कलेक्शन था, आज 1 लाख, 67 हज़ार करोड़ रुपये का कलेक्शन है। जहां तक मुझे ध्यान है, शायद मार्च या अप्रैल का महीना था, जिसमें 1 लाख, 82 हज़ार करोड़ रुपये का कलेक्शन हुआ था। यह दो लाख करोड़ रुपये की ओर आगे बढ़ रहा है। लगभग दोगुना कलेक्शन हो रहा है। उस कलेक्शन से क्या फायदा हो रहा है? मैं बताना चाहता हूं कि उस कलेक्शन से देश का बुनियादी ढांचा बढ़ रहा है, नए-नए फ्लाइओवर्स बन रहे हैं, नए-नए हाईवेज़ बन रहे हैं, दूरियां घट रही हैं। मैं जब पहले देहरादून से दिल्ली आता था, तो सात घंटे लगते थे, पेट्रोल, डीजल भी ज्यादा लगता था, शरीर भी थक जाता था, लेकिन अब मैं आता हूं, तो चार घंटे लगते हैं और एक साल बाद आऊंगा, तो देहरादून से दिल्ली आने में ढाई घंटे लगेंगे - यह मोदी सरकार का कमाल है। केवल बुनियादी ढांचा नहीं, बल्कि देश के अंदर लॉ एंड ऑर्डर, शांति व्यवस्था जिस प्रकार से चल रही है, पूरे विश्व में आज विश्व का व्यापारी, विश्व का उद्योगपति ...(**व्यवधान**)... सभापति महोदय, मैं एक-दो मिनट में कन्क्लूड कर रहा हूं। सारे विश्व के उद्योगपति, व्यापारी भारत में आना चाहते हैं। मेरे यशस्वी मुख्य मंत्री जी भी Investors' Meet के लिए विदेश होकर आए, उनको बहुत अच्छा response मिला है। आज हम सब तरफ से आगे बढ़ रहे हैं। पिछले दस वर्ष में प्रतिदिन दो डिग्री कॉलेज खुले हैं। हर हफ्ते एक यूनिवर्सिटी खुली है, हर हफ्ते वन्दे भारत एक्सप्रैस ट्रेन लॉन्च हुई है। ...(**समय की घंटी**)... गरीबों को पांच लाख रुपये

तक का आयुष्मान कार्ड मिला है। अगले पांच साल तक 80 करोड़ लोगों को मुफ्त अनाज मिलेगा। इस प्रकार गरीब कल्याण के काम, एमएसएमई को बढ़ावा देने के काम - इन सब क्षेत्रों में व्यापक प्रगति हुई है। मैं इस बिल का पुरजोर समर्थन करता हूं और माननीय वित्त मंत्री जी से यह निवेदन करना चाहता हूं कि पेट्रोल और डीजल को भी जीएसटी में लाया जाए, क्योंकि हमने देखा है कि जब केन्द्र सरकार ने पेट्रोल और डीजल पर 10-15 रुपये लीटर एक्साइज़ ड्यूटी घटाई, ...(**समय की घंटी**)... तो विपक्ष की सरकारों ने नहीं घटाई। उन्होंने मंहगाई का शोर तो खूब मचाया। हिमाचल में तो यहां तक हुआ कि चुनाव में वादा किया गया कि पेट्रोल, डीजल के दाम घटाएंगे और सरकार में आते ही तीसरे दिन तीन रुपये लीटर दाम बढ़ा दिए। इसलिए डीजल, पेट्रोल भी इसमें आ जाएगा, तो इस प्रकार की मनमानी नहीं चलेगी। ...(**व्यवधान**)...

MR. CHAIRMAN: Now, Shri Rakesh Sinha.

श्री नरेश बंसल : जब 'one nation, one tax', 'one nation, one ration card' चलेगा और मोदी जी के नेतृत्व में देश आगे बढ़ेगा।

MR. CHAIRMAN: Now, Shri Rakesh Sinha. Please be brief.

श्री राकेश सिन्हा (नामनिर्देशित) **:** सभापति महोदय, मैं चंद शब्दों में अपनी बात रखना चाहता हूं। जो अर्थव्यवस्था में सुधार की प्रक्रिया है, उसी का यह बिल एक अंग है और यह व्यापक सुधार में labour laws, land laws से जुड़ा हुआ है। टैक्स में जो सुधार हुआ है - जीएसटी, उसका क्या प्रभाव पड़ा है, उसके संबंध में मैं दो उदाहरण देना चाहता हूं। इस देश में informal sector की बड़ी भूमिका थी। पूरी दुनिया में informal sector की भूमिका होती है। यह अनौपचारिक सेक्टर वह होता है, जो अर्थव्यवस्था का हिस्सा तो होता है, लेकिन इस पर टैक्स नहीं लगता है, सरकार किसी भी एजेंसी से उसको monitor नहीं कर पाती है और Gross National Product में उसकी हिस्सेदारी नहीं होती है। जीएसटी का सबसे बड़ा advantage जो मोदी जी ने किया है, वह यह है कि informal sector का formalization हुआ है, जिसके कारण आज अर्थव्यवस्था की गति बढ़ी है। GST assessees की जो संख्या 2017 में 44,35,000 थी, वह June 2023 तक बढ़कर 1,40,00,000 हो गई है। यह 218 प्रतिशत की वृद्धि हुई है। ठीक उसी प्रकार से registered companies की संख्या, active companies की संख्या ...(**व्यवधान**)...

MR. CHAIRMAN: Please conclude.

श्री राकेश सिन्हा : 18 प्रतिशत बढ़ी है। मैं इतना कहना चाहता हूं कि इस जीएसटी के द्वारा हम एक पंक्ति में कह सकते हैं कि India's reverse Brexit moment था।

MR. CHAIRMAN: Now, Shrimati Nirmala Sitharaman to reply to the discussion.

SHRIMATI NIRMALA SITHARAMAN: Sir, I would like to thank all the Members, more than twenty, who have spoken on this Bill. It is a fairly simple and small amendment but a very significant one. The Ministry was rightly alerted and also advised by the Registrar of the Supreme Court of India on the suggestion of the Chief Justice of India that the amendments that we have brought earlier will have to be in alignment and be in line and similar fashion with the amendments to the other Tribunals. Since it was a very valid suggestion and it was pointed out by the Supreme Court, we quickly thought that it was important for us to respond and respond in time, and, therefore, we have come up with these amendments. These are just two amendments. The age limits for appointment of both the judicial and technical Members had to be aligned with the rest of the Tribunals, and, here age of 67 and 70, respectively, for the Member and the Chairperson had to be addressed. So, we readily brought that in.

Second amendment, which was desired with the objective that we are in consonance and in alignment with rest of the Tribunals, is that advocates with ten years' standing in the courts will also be eligible to be appointed, which was only a fair and right suggestion, and, so, we agreed that it should be through. In the course of speaking in support of the Bill, many hon. Members have raised some issues, which I think, are absolutely important issues about the GST, and, I would like to just respond to some of them because it is important for the Members to know that the issues that they have raised are, definitely, of such nature that they need to be clarified or replied to.

I won't protract the reply with too much of a detailed response but let me try to give pointed replies. Hon. Member, Dr. Amar Patnaik, certainly, raised the issue of an Authority for Advance Authorisation. It is provided for in the Central GST Act and Section 101A does speak about it but it is also equally true that it has not yet been set up and the importance of setting up is what the Member has highlighted. Sir, GST is still evolving. We have overcome many of the difficulties by gradually filling up gaps which had been identified even at the drafting stage of the law. Authority for Advanced Authorisation is also something which the trades would love to have. Here, I just want to say that we recognize the concern of the Member.

Hon. Member, Dr. Amar Patnaik clearly spoke about the vacancies in the tribunals. Referring to the former Chief Justice of the Supreme Court, he said that the concerns expressed by the Chief Justice then seem to be true and relevant even today.

I would like to respond by saying that the concern expressed by former Chief Justice was well worth mentioning and we took cognizance of that, acted on it and tried to fill up the vacant posts. Filling up the vacant posts is a dynamic thing. People

come in, people retire. We immediately find the alternative list and then fill it up. The numbers have come down today but there are still a lot of shortlisted numbers and names, with which we are moving ahead, and, sooner we will be filling up as many vacant positions. But even as I say this, and, since Dr. Amar Patnaik is somebody who has been in the administration and has done lot of work of looking at public accounts and so on, he knows that it is not easy to find people, especially technical people and also retired judicial officers. There are only a certain number. Even if you fill all of them in, you still have vacancies lying there. It is a real time hands-on problem that I am facing, and, I would certainly like to bring that to the notice of the hon. Member. We also had former Finance Minister of Bihar, Sushil Modi ji, talking. He highlighted many of the issues, and whilst agreeing with the Amendments that we have brought in this time, raised issues and also suggested that the risk profiles can be ascertained before giving input tax credits and also making sure that we can restrict the claims. These are the specific points I would like to assure the Member, on which the GST Council has had elaborate discussions. Risk profiling before input tax credit is given, are all issues on which the discussions have happened in the GST Council. Some steps have been taken to address them, and these are not the issues as if addressed once and never again this topic comes up for discussion. Some topics keep coming as we go along to realise if this can be an opportune time to do if we did not do it earlier. So, risk profiling before giving input tax credit or restricting claims are issues on which the GST Council has been talking. Sir, there was also this reference made by the hon. Member, Shri Sushil Modi, that if Rs. 60 lakh is the threshold limit for the small firms to get registered, beyond which they have to get registered, and if they are at Rs. 60 lakh and below, whether they can be kept outside, or it is Rs. 40 lakh. It has been a question which he did raise and conceded that at the current moment it is Rs. 40 lakhs, and suggested that even at the time of drafting this legislation, there was this question whether Rs. 60 lakh can be given and if it can be, therefore, given now, was his suggestion. I do hear him. Equally, I was very pleasantly surprised when one of the other Members speaking said that it is a desire, because once you come into the GST enrolment, small or big companies, all benefit because of the input tax credit and the attempt should be, and ideally should be, for more and more small firms also to come on board because they then become also people who can vend or sell things to larger companies and, therefore, get the benefit of input tax credit. So, whilst increasing the cap from Rs. 40 lakh to Rs. 60 lakh may be a good suggestion, I leave it to the Council to decide. But it is also equally important that more small firms ideally should come on board.

Sir, the other suggestion that hon. Member, Shri Sushil Modi, spoke about was regarding ease of doing business for small companies. I want to say that from registration to return filing and payments, all steps are now completely online. There is no need for anyone who wants to come and set up a unit and then register for GST to run after the offices. In fact, I had the happy occasion of visiting Gujarat and going over to the constituency of the Finance Minister of Gujarat where he has set up GST Sewa Kendra, which is an idea which many States are adopting, where in one visit to the GST Sewa Kendra, you can register all in a matter of five minutes. There are people sitting there, looking at your documents and also cross verifying there and then, and register within 15 days. But if there is more to be asked, they shall do it and only then will they go and visit these firms which want to get registration. So, I am taking this example of Gujarat GST Sewa Kendra because such measures are being taken by the GST Council and the Ministers who are in it to make sure that ease of doing business, particularly for the small firms, is brought in. Also, the GSTR-3B returns are now auto-populated. So, it does not matter if you have all the data or not. All that you have to see is those entries which have come in as a part of the auto-populated information, whether you agree or you don't. And if you don't, you can always say, you don't. So, these kinds of measures are already being taken up and, I think, because of that, the ease of doing business is genuinely an issue which the Council is servicing.

Sir, I had another Member talk about improvement in the GST system, Mr. Beedha Mastan Rao, if he is here. He is here; I can see him. He said that improvement in the GST system is important. The grievances will have to be addressed and, on that, he also wanted us to take a lot of steps to go ahead. But I want to bring some facts before the hon. Member. The number of grievance tickets, which were raised earlier in return filing, has fallen to four per 10,000 returns which are getting filed. In 2017, it used to be 67 tickets per 10,000 returns. There has been consistent growth in the monthly return filing which has now reached 90 per cent by the end of this month as against 71 per cent which was the case three years ago. In the current financial year, the revenue has grown to average Rs.1.66 lakh crore per month with a growth of about 11.9 per cent over the GST collection of Rs.1.49 lakh crore per month in the financial year 2022-23. The growth is steady. The growth is consistent. It has reached a stage where you can safely say that the collection will not be below that; it can only be above that. In GST, now pre-filled returns are provided to taxpayers. Just a minute ago, I spoke about it. Also, the Input Tax Credit Statement is provided to ensure error-free returns. Earlier, there used to be this worry that if I make one error, I am unable to correct it. Or I can't get the same

form back. Or if I get it, I am not sure if I am doing the right correction. Now we are providing the ITC Statement, so that error-free entries can happen. 'Nil returns' can be filed by sending just an SMS. You don't have to keep filling the form online every time. You can send an SMS saying, 'Nil returns; I don't have any returns to file'. Even that has been taken on board. For mismatches in the return, self-assessment and correction facility has been provided for the taxpayers. These are all the steps which have been taken to make the system better. I am sure more such steps will happen.

Dr. Anil Sukhdeorao Bonde spoke about the need to have more GST Appellate Tribunal Benches. He says that he needs more Benches in Pune, Mumbai, Aurangabad and Nagpur. I wish to say that the decision on the number of Benches in any State is as requested by the State itself. We don't decide how many Benches have to be given to State A as opposed to State B. It is as per the demand of the State itself. For instance, in Maharashtra, they have asked for three, and we have given them three. If the hon. Member feels that Maharashtra wants more, he is very welcome to talk to the State Government and see if the State Government wants to have more. As far as locations of these Benches are concerned, it is very much as per the recommendations of the States where these will be situated.

Sir, there are other Members who spoke about various other issues which are not so pertaining to GST itself. Even though they referred to issues which are beyond GST, there is one thing which I want to respond to. Dr. M. Thambidurai spoke about it. Extreme weather situation brought heavy rain and floods in the southern districts of Tamil Nadu as a result of which just yesterday or one day before that, there have been representations. But coincidentally, representations had also come to me because 10 or 15 days ago, there were huge floods in Chennai city and the industrial estate in Ambattur was completely affected. Every 20th people will have to file some returns. They thought that this 20th, which is today, they will not be in a position to file it. That request had already come in because of Chennai. And now because of four districts in southern Tamil Nadu, we have extended the deadline. That which has to be done on 20th can now be done till 27th. We have extended the date by one whole week. So, I wanted to respond to that. That is a relief because November GSTR 3B filing time is what I am referring to. So, that has now been postponed. But since the issue which for instance hon. Member, Dr. Thambidurai, referred to pertains to the flood situation, I want to just take this opportunity to put forward some points. Members will kindly pardon me for talking about non-GST and non-Bill related issue but there are just one or two things, because this might be some kind of a message also for those people who are in a desperate situation as they are cut-off completely.

Women and children are being airlifted with helicopters. So, I would take a few minutes for it.

Sir, on 18th December, a total of ten rescue teams of NDRF were mobilized for Southern Tamil Nadu in consultation with the State authorities. Eight teams are deployed just in Thoothukudi district; two teams in Tirunelveli district; one team is in the RRC Chennai even now; two teams are reserved at Battalion Headquarters; and a total of 13 teams are available in Tamil Nadu. Eight helicopters were provided; additional helicopters are also being sent. Then, one ship with ICG, with rescue and relief material, is waiting there and is also supplying materials to those affected districts. 19 rescue teams are in those four districts; Army has two, Coast Guard has seven and NDRF has ten. Other than that, the State Disaster Response Fund for 2023-24 is Rs.1,200 crore. Of which, an amount of Rs.900 crore is the Central share. Even that is there. As reported by the State Government, the balance available with SDRF account as of 1st April, 2023 is Rs.813.15 crore, which is with the State itself. The first installment of Rs.450 crore of Central share of SDRF for the current year of 2023-24 had already been released earlier. The second installment of Rs.450 crore has also been released on 12th December, 2023. So, the Central Government is not, in any way, delaying or forgetting to provide timely relief. I want to assure the hon. Member. From the point of view of the Ministry of Finance, I had ensured that the United India Insurance company, four public sector general insurance companies, are all sent to the ground for that Michaung cyclone. Surveyors are on the ground. They are sending us almost daily report on how much they have covered. The Secretary of Department of Financial Services is closely monitoring it so that the people who have to get insurance money for the loss that they have been put to are getting it in time and, therefore, insurance companies and their agencies are literally on the ground doing their job. For the four districts which have been affected, I thank the Home Minister for not only immediately responding with all the NDRF teams but he has also already sent survey teams to Tamil Nadu. So, I would like to very clearly highlight that fact. With due respect, although the Chief Minister had come here yesterday to see the Prime Minister, but because of his other preoccupations, the Prime Minister gave a late night time to meet him. Because hon. Chief Minister is asking for time, particularly a Chief Minister who is coming from a flood-hit State, he gave time even at night, after having spent the whole day in Parliament. He gave time in the night and met the Chief Minister. This is the response which has already gone, before the Chief Minister met the Prime Minister himself. So, I want to highlight the fact that Tamil Nadu, particularly because of the speedy response of the Home Minister, had got those relief and rescue helicopters, boats, medicines and other assistance in

time. So, we shall be closely monitoring and I assure the people of Tamil Nadu that the Prime Minister Modi will be there at every time you need him. So, largely, I think these were the issues. But I am indeed grateful that there are Members who spoke about a few features of the GST which I want to say, particularly, a lady Member, Shrimati Ramilaben Becharbhai Bara. She spoke in Gujarati, but I am immensely grateful for her. She clearly identified what is the blessing that GST brings. She spoke about the abolition of, in a way, the cascading effect of tax as a result of which all of us, before GST, used to pay such high prices for daily use commodities. This cascading effect was removed and as a result, today daily use commodities, whether it is toothpaste, hair oil, brush, anything of those kind, or daily cooking oil, everything has come down in its price. I am grateful that the hon. Member, Shrimati Ramilaben nicely spoke about it. She also said that because of GST, people have trust in Governments because otherwise, earlier, you were running from pillar to post and then saying, "I am paying so much. Why should I pay?" and so on. She brought it out very clearly. I also appreciate the anxiety which many Members mentioned and I take the name of Shri Ghanshyam Tiwari saying, "Please, will you get the petrol and diesel into GST?" A lot of other Members also mentioned that. I wish the State Governments see the point and, eventually, the customers will pay less tax if the GST is brought in, and overlapping, doubling of tax will not be there. So, those points were very interesting that very many of those Members raised. The last point which I want to put before you, Sir, is what Dr. Laxman was saying, "Advocates have got a chance to get into the Tribunal, then, why not the Chartered Accountants?" That was an interesting aside. With these responses, I submit that the House kindly take it upon itself to pass this Bill. Thank you very much.

MR. CHAIRMAN: The question is:

"That the Bill further to amend the Central Goods and Services Tax Act, 2017, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill.

Clause 2 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

MR. CHAIRMAN: Shrimati Nirmala Sitharaman to move that the Bill be returned.

SHRIMATI NIRMALA SITHARAMAN: Sir, I move:

"That the Bill be returned."

The question was put and the motion was adopted.

MESSAGES FROM LOK SABHA

(1) **The Bharatiya Nyaya (Second) Sanhita**, 2023

(2) **The Bharatiya Nagarik Suraksha (Second) Sanhita**, 2023

(3) **The Bharatiya Sakshya (Second) Bill**, 2023

MR. CHAIRMAN: Message from Lok Sabha; Secretary-General.

SECRETARY-GENERAL: Sir, with your kind permission, I rise to report that the Lok Sabha, at its sitting held on 20th December, 2023, passed:-

(1) The Bharatiya Nyaya (Second) Sanhita, 2023;

(2) The Bharatiya Nagarik Suraksha (Second) Sanhita, 2023; and

(3) The Bharatiya Sakshya (Second) Bill, 2023.

I lay a copy each of the said Bills on the Table.

PAPERS LAID ON THE TABLE- *Contd.*

MR. CHAIRMAN: Now, Papers to be laid on the Table. Shri V. Muraleedharan in place of his colleague, Shri A. Narayanaswamy.

Report and Accounts (2022-23) **of NSCFDC, Delhi and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, on behalf of my colleague, Shri A. Narayanaswamy, I lay on the Table, under sub-section (1) (b) of Section 394 of the Companies Act, 2013,

a copy (in English and Hindi) of the following papers:-

(a) Thirty-fourth Annual Report and Accounts of the National Scheduled Castes Finance and Development Corporation (NSCFDC), Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. *See* No. L.T. 10986/17/23]

MR. CHAIRMAN: Shri V. Muraleedharan, in place of his colleague, Sushri Pratima Bhoumik.

I. **Reports and Accounts (2021-22 and 2022-23) of ALIMCO, Kanpur; Indian Sign Language Research and Training Centre, New Delhi and Gurukul Computer Education, Bijnor and related papers**

II. **MoUs between Government of India and various corporations**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, on behalf of my colleague, Sushri Pratima Bhoumik, I lay on the table a copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:-

I. (i) (a) Fiftieth Annual Report and Accounts of the Artificial Limbs Manufacturing Corporation of India (ALIMCO), Kanpur, Uttar Pradesh, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library.For *See* No. L.T. 10642/17/23]

(ii) A copy each (in English and Hindi) of the following papers:—

(a) Annual Report and Accounts of the Indian Sign Language Research and Training Centre, New Delhi, for the year 2022-23 together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

[Placed in Library. *See* No. L.T. 10646/17/23]

(iii) (a) Annual Report and Accounts of Gurukul Computer Education, Bijnor, Uttar Pradesh, for the year 2021-22 together with the Auditor's Report on the Accounts.

(b) Explanatory Memorandum on the above Report.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 10645/17/23]

II. A copy each (in English and Hindi) of the following papers:-

(a) Memorandum of Understanding between the Government of India [Department of Empowerment of Persons with Disabilities (Divyangjan), Ministry of Social Justice and Empowerment] and the Artificial Limbs Manufacturing Corporation of India (ALIMCO), Kanpur, Uttar Pradesh for the year 2022-23.

(b) Memorandum of Understanding between the Government of India [Department of Empowerment of Persons with Disabilities (Divyangjan), Ministry of Social Justice and Empowerment] and the Artificial Limbs Manufacturing Corporation of India (ALIMCO), Kanpur, Uttar Pradesh for the year 2023-24.

[Placed in Library.For (a) and (b) *See* No. L.T. 10643/17/23]

(c) Memorandum of Understanding between the Government of India (Ministry of Social Justice & Empowerment) and National Divyangjan Finance and Development Corporation (NDFDC) (erstwhile National Handicapped Finance and Development Corporation (NHFDC) for the year 2023-24.

(d) Memorandum of Understanding between the Government of India (Ministry of Social Justice & Empowerment) and National Divyangjan Finance and Development Corporation (NDFDC) (erstwhile National Handicapped Finance and Development Corporation (NHFDC) for the year 2024-25.

[Placed in Library. For (c) and (d) *See* No. L.T. 10644/17/23]

GOVERNMENT BILLS - *Contd.*

The Provisional Collection of Taxes Bill, 2023

MR. CHAIRMAN: Shrimati Nirmala Sitharaman to move for consideration of the Provisional Collection of Taxes Bill, 2023.

THE MINISTER OF FINANCE; AND THE MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I move:

"That the Bill to provide for the immediate effect for a limited period of provisions in Bills relating to the imposition or increase of duties of customs or excise, as passed by Lok Sabha, be taken into consideration."

The question was proposed.

MR. CHAIRMAN: Hon. Members, I now call upon the Members whose names have been received for participation in the discussion. Dr. Amar Patnaik.

DR. AMAR PATNAIK (Odisha): Thank you, Mr. Chairman, Sir. This Bill in effect replaces the 1931 Bill of a similar nature and if you look at the Statement of Objects and Reasons of the Bill, it gives immediate effect to something that happens every year when an announcement on increasing of either the customs duties or excise duties is done. There is a time lag before it is passed in the Parliament. Now, during the intervening period, to avoid any speculation to take place, what happens is that the tax increase starts kicking in right from that midnight of that particular day. Now, for the intervening period, there has to be a law which would actually ensure that during this period whatever is collected or whatever is refundable would be taken into account into the Consolidated Fund of the State and there is a Bill which sanctifies that particular process. So, this Bill actually sanctifies that particular process, enables the Government to collect those taxes right from the day the announcement is made till the formal Finance Bill is passed in the Parliament. So, I think, there is nothing to object on this particular Bill. However, since the hon. Minister is here, I would like certain clarifications from her who might consider clarifying Clause 3 of the Bill. This is relating to the power of the Central Government to make a declaration. It says in the third line, "The Central Government may cause to be inserted in the Bill a declaration that it is expedient in the public interest...". The point here which I want to make is

whether we can include this particular provision each time during the introduction of the Finance Bill itself and get it enabled every year instead of having this Act to be passed separately from time to time. That could probably be considered by the Law Ministry as well. The second is in Clause 4 (1) which says, "A declared provision shall have the force of law immediately on the expiry of the day on which the Bill containing it is introduced." Now, Sir, in the age of internet, speculation can take place in a time gap of even one hour, two hours, three hours. So, if you give six hours or seven hours time-frame and allow the speculators or all those elements who are involved in speculation, to trade in this particular time, I think it is unfair. Therefore, I would like to know whether the Government would think of considering replacing the word 'expiry of the day' to say that it actually kicks in immediately and in the age of internet we can actually make it happen also because all our systems are IT-enabled. The last point, hon. Chairman, Sir, is on Clause 5(1) where there is a mention, "refunds shall be made of all duties collected which would not have been collected if the provision adopted in the enactment had been the declared provision." That is finally if the Bill does not accept this. The clarification that I would seek from the Ministry is whether these refunds would include with interest or without interest for that particular period. I support the Bill and my party supports the Bill because this is the only way to move forward. However, the hon. Minister might consider the suggestions.

6.00 P.M.

MR. CHAIRMAN: Hon. Members, now it is going to be 6.00 p.m. If the House agrees, we may extend the sitting beyond 6.00 p.m. to dispose of the listed Business.

SOME HON. MEMBERS: Yes, Sir. We agree, Sir.

MR. CHAIRMAN: The time is extended beyond 6.00 p.m. to dispose of the listed Business. Now, Shri Ghanshyam Tiwari.

श्री घनश्याम तिवाड़ी (राजस्थान) : माननीय उपसभापति महोदय, मैं द प्रोविजनल कलेक्शन ऑफ टैक्सेज़ बिल, 2023 के पक्ष में बोलने के लिए खड़ा हुआ हूँ। माननीय उपसभापति महोदय, यह बिल 1931 में बने हुए बिल के स्थान पर लाया जा रहा है। इस बिल में तीन-चार बातें प्रमुख रूप से हैं। पहली बात तो यह है कि जब कोई बजट पेश होता है और बजट पेश होने के बाद जब तक फाइनेंस बिल नहीं आता है, उस पीरियड के बीच में जो पीरियड रहता है, उस पीरियड में जो

टैक्सेज़ होते हैं, उनके संबंध में किसी प्रकार का घालमेल हो सकता है, वायदा हो सकता है, तो उन सबसे बचने के लिए इस बिल में प्रावधान किया गया है कि जब तक फाइनेंस बिल पास नहीं होगा, तब तक के लिए तुरंत रूप से सरकार टैक्सेज़ को वसूल कर सकती है। इस बात के लिए इस कानून को लाया गया है। इसमें यह भी कहा गया है कि यह बिल केवल 75 दिन तक रहेगा और 75 दिन के बाद जो इनैक्टमेंट आएगा, उस इनैक्टमेंट में जो प्रावधान होंगे, उन प्रावधानों के अनुसार ये काम करेंगे और उनमें जो टैक्स वसूल कर लिए गए हैं, उस इनैक्टेड बिल में अगर उन टैक्सेज़ के बारे में प्रावधान नहीं है, तो यह बिल यह प्रावधान करता है कि जिनसे टैक्स वसूल किया गया है, उनको वह वापस रिटर्न कर दिया जाएगा। उपसभापति महोदय, वर्तमान में भी मध्य प्रदेश, राजस्थान और कर्णाटक में यह कानून लागू है। अब इसको केंद्रीय स्तर पर लागू किया गया है, लेकिन यह बिल न तो जीएसटी के टैक्सेज़ पर लागू होगा और न इनकम टैक्स पर लागू होगा, क्योंकि इनकम टैक्स के लिए अलग से कानून बना हुआ है, उसके हिसाब से काम होता है और जीएसटी का अलग से एक सिस्टम बना हुआ है, उसके हिसाब से वह लागू होगा। इन दोनों चीजों को छोड़ कर बाकी जो भी नए टैक्सेज़ लगाए गए हैं, उन टैक्सेज़ पर यह कानून लागू होगा और यह 1931 के कानून को रिप्लेस करेगा।

(**उपसभापति महोदय** *पीठासीन हुए।*)

माननीय उपसभापति महोदय, कर निर्धारण में और करों का सरलीकरण करने में जिस प्रकार माननीय मोदी जी की सरकार ने काम किया है, वह काम अद्भुत है। महोदय, आप जानते हैं कि जब हम कर की चर्चा करते हैं, तो कौटिल्य के अर्थशास्त्र की चर्चा करना उसमें समाहित होता है। उन्होंने लिखा है - "सुखस्य मूलं राज्यं, राज्यस्य मूलं धनम्।" यह पहला वाक्य है। यानी सुख का मूल राज्य है और राज्य का मूल धन है। अब राज्य धन कहाँ से लेता है, तो उन्होंने उसकी भी व्याख्या की है कि राज्य धन इस प्रकार से ले, जैसे कोई मधुमक्खी है, वह किसी फूल पर जाकर बैठती है, उसका रस लेकर चली जाती है, लेकिन फूल का स्वरूप नहीं बदलता है, उसी प्रकार से राजा को या शासन करने वाले को टैक्स वसूल करने का काम करना चाहिए। उसी प्रकार का टैक्स वसूल करने का काम मोदी जी की सरकार ने किया है। जैसे अभी हम जीएसटी में संशोधन लेकर आए और जीएसटी के बिल पर उन्होंने काम किया। यह जो कर है, यह राज्य की आमदनी होता है। यह कर जनकल्याण के लिए होता है, जनकल्याणकारी कार्यों के लिए होता है। इसमें जितने प्रावधान किए गए हैं, उनमें प्रमुख रूप से चार-पाँच प्रावधान हैं। एक प्रावधान तो यह है कि अगर 75 दिन में इनैक्टमेंट नहीं हुआ है, तो उसे वापस करने का प्रावधान है। दूसरा यह है कि वह तुरंत प्रभाव से लागू हो जाएगा, जब तक फाइनेंस बिल नहीं आएगा, तब तक वह लागू रहेगा। इसलिए इन सब कानूनों का जो संशोधन हो रहा है, यह बदलते समय के हिसाब से हो रहा है। अब हम देख रहे हैं कि ये कानून जिनके लिए आ रहे हैं, वे 1860 में थे, 1861 में थे, 1862 में थे। ये 100-100 साल पुराने कानून, जो इस देश में चलते रहे थे, उन कानूनों के कारण लोगों में तकलीफ थी। जैसे अभी पहले मैं चर्चा कर रहा था कि पहले सेल्स टैक्स जैसे जो कानून थे, उन सारे कानूनों की वजह से इंस्पेक्टर राज कायम था। इससे भी इंस्पेक्टर राज के काम पर लगाम लगेगी, क्योंकि कानून बन गया है कि यह जिस दिन पेश होगा, रात को 12 बजे से लागू हो जाएगा। इससे

वसूली का काम हो जाएगा, वरना अगर यह गैप रहता, तो यह कुछ जगह वसूल होता और कुछ जगह वसूल नहीं होता। इसलिए टैक्स का सरलीकरण करने के लिए, टैक्स के सिस्टम को ठीक करने के लिए और इसमें किसी प्रकार की चूक नहीं रहे, इसके लिए यह कानून लाया गया है।

माननीय उपसभापति महोदय, मैं यह कहना चाहता हूँ कि भारतीय अर्थव्यवस्था में जो सुधार हुआ है, ...उसमें जो प्रगति हुई है, उसके कारण इन टैक्सेज़ के विधेयकों का सुधार, इनमें संशोधन और नये टैक्स से संबंधित बिल्स लाने का काम जो माननीय नरेन्द्र मोदी के नेतृत्व में हुआ है, उसके कारण भारत की आर्थिक स्थिति पर फ़र्क पड़ा है।

माननीय उपसभापति महोदय, आज हमारा विदेशी मुद्रा का कोष 606 अरब डॉलर का हो गया है, आज हमारी जीडीपी की 7.2 परसेंट से अधिक की ग्रोथ हो रही है। आज सारी दुनिया कह रही है कि हमने 11 अरब डॉलर के मोबाइल फोन्स एक्सपोर्ट किए हैं, हमारा एक्सपोर्ट दुगना हो गया है, हमारी टैक्स वसूली बढ़ गई है। भारत सरकार के टैक्सेज़ के वसूल करने के कारण से राज्यों की जो माली हालत खराब हो रही थी और नियमित समय से एक सिस्टम के माध्यम से उनके पास जाने के कारण से जो माली हालत खराब हो रही थी - आज कोई भी राज्य सरकार यह शिकायत करने नहीं आती कि भारत सरकार से हमारा पैसा नहीं मिला है, ऑटोमेटिक सिस्टम बना दिया है, यह कर व्यवस्था, कर प्रणाली और धन का जो सिस्टम मोदी सरकार ने लागू किया है, वह लागू करने का काम अपने आपमें आर्थिक सुधारों को और अर्थव्यवस्था को गति देने वाला काम है। उपसभापति महोदय, इसमें गति भी है और मति भी है । मति है, इस बिल को लाना और गति है, इसके माध्यम से कर वसूल करना। महोदय, गति और मति से युक्त सरकार सारा काम कर रही है। इसलिए यह जो बिल माननीय मंत्री महोदया लेकर आई हैं, मैं इस बिल का पूर्ण समर्थन करता हूं, बहुत-बहुत धन्यवाद।

SHRI AYODHYA RAMI REDDY ALLA (Andhra Pradesh): Mr. Deputy Chairman, Sir, I rise to support this Bill, the Provisional Collection of Taxes Bill, 2023. This Bill is very timely and it addresses the critical gap in our fiscal framework. This Bill safeguards the fair and efficient implementation of tax policies.

Sir, as we all know, adjustments to income tax and corporate tax rates are announced in the Budget and they take effect from the 1st of April every year. However, changes in customs and excise duties, often crucial for managing our imports and exports, occur swiftly. This temporary discrepancy, in the absence of this Bill, could create fertile ground for speculators to exploit and manipulate markets and jeopardize economic stability. The Provisional Collection of Taxes Bill stands against such nefarious activities. It empowers the Government to implement provisions related to customs and excise duties with immediate, though temporary, effect.

Sir, let me be clear. We, on behalf of our Party, the YSR Congress Party, support this Bill. This Bill stems, not from a mere desire to plug a technical gap, but from a deep commitment to uphold the very principles of fair and honest taxation.

Sir, there are a few positives of this Bill. This curbs the speculative activities. The Bill addresses the gap between income tax, corporate taxes and the immediate midnight implementation of customs and excise duty changes. This prevents speculation and manipulation based on anticipated duty changes before the full Finance Bill is passed. This provides clarity and certainty on immediate implementation of duty changes and creates transparency for business and individuals, allowing them to adjust plans and operations without ambiguity. This upholds fairness. Speculative activities driven by duty changes can distort markets and disadvantage honest business people. This Bill helps create a level-playing field and ensures fair practices across the board. It also protects the economic stability. Uncontrolled speculation on anticipated duty changes can lead to market fluctuations and potentially destabilize the economy. This Bill acts as a safeguard against such economic disruptions. This also modernizes the existing framework, replacing the outdated 1931 Act with a contemporary legislative framework, which ensures efficient and effective management of interim duty changes.It maintains flexibility. This Bill allows for refunds or adjustments in case the declared provisions are amended or not enacted, protecting taxpayers from undue burden. This Bill streamlines the processes. This Bill clarifies that tariff classification changes are not required for temporary duty implementation, potentially simplifying the administrative procedures. So, overall, this Bill is a very important piece of legislation that has come at the right time. We from our YSR Congress Party support this Bill.

DR. M. THAMBIDURAI (Tamil Nadu): Mr. Deputy Chairman, Sir, thank you for giving me this opportunity. The hon. Minister has brought this Bill which provides for the repeal of the Provisional Collection of Taxes Act, 1931. Recently, we have come across the hon. Law Minister bringing so many repealing Bills. We still have about 360 statutes which the British enacted and it is one of those Acts. It is high time the Ministry brought certain changes or amendments in this. As other Members said, there is a gap in between when the Budget is presented and when it is passed. At that time, imposing certain taxes and their collection may create some problem. That is why the Government has come forward to rectify the system and help the people who have already paid. The same thing happens with customs or excise duties, especially for export and import. The second thing is about Inspector *raj*. Hon. Member from Rajasthan has also talked about it. Inspector *raj* is still in existence in some States, especially in Tamil Nadu. These States are collecting taxes in some other form. For example, Sales Tax is a State-subject. It is still under the State's control. Under the Inspector *raj*, they are unnecessarily raiding people, imposing fine

and collecting money. I would like to know from the hon. Minister whether this collection is coming to the GST pool for sharing. I don't know about it. The Sales Tax Department of the State Government of Tamil Nadu is imposing fines and raiding certain companies at different places. I would like to know whether this money is coming to the GST pool. I don't know about it. I would like to know it from the hon. Minister. Thank you.

श्री रामभाई हरजीभाई मोकरिया (गुजरात) : उपसभापति महोदय, आपने मुझे बोलने का अवसर दिया, उसके लिए मैं आपका आभार मानता हूं। *"Sir, I thank the hon. Prime Minister of India, Shri Narendrabhai Modi, for the extraordinary accomplishment of the Goods and Services Tax (GST) legislation. Sir, GST is India's greatest Tax reform. Prior to the implementation of the GST legislation, there existed more than 15 indirect taxes in India. The people of India were burdened with these multiple taxes and there was a lot of discontentment amongst the people of our country. But, after the implementation of the GST Legislation, the policy of One Nation-One Tax came into existence. Hence, I thank the hon. Prime Minister of India, Shri Narendrabhai Modi and the hon. Finance Minister of India, Shrimati Nirmala Sitharaman. Sir, just two days ago, the International Monetary Fund (IMF) has released a report. In its report, the IMF has mentioned that India has secured first position in terms of development in the world. And hence, I congratulate the Government of India. It won't be an exaggeration to say that GST is the staircase to development of our nation. After the implementation of the GST Legislation, more than fifteen indirect taxes have been abolished. Thus, the system of taxation has been simplified. Another benefit of GST is the cascading effect. It means that the system of tax on tax has been done away with. Most of the problems of the people of India have been resolved. Not only this, there is also now a large-scale benefit of tax credit. Because of the higher tax credit, the commodities that come into the market are available at a lower price to the people of India. All this is because of the GST Legislation. Thus, the customers are now able to purchase various commodities at a much lower price.

Sir, I am proud of GST. The reason for this is that GST has developed a sense of trust in the hearts of the people of India and people themselves have come forward to pay their taxes. If we look at the yesteryears, we will see that the earlier Governments had to put in a lot of effort to lure people to pay their taxes. Several schemes were floated to attract people to pay their taxes. Even then, people refused to come forward to pay taxes. But, after the implementation of the GST Legislation,

---

* English translation of the original speech delivered in Gujarati.

people have developed trust in the Government, and they are coming forward to pay taxes. Sir, the GST was implemented in the year 2017. If we consider the figures for the financial years 2022-23 and 2023-24, it is evident that GST is competing with itself. There has been a substantial increase of around eleven percent in the GST collection. If we go through the figures for the GST collection, we will see that there has been a gradual and a notable increase in the GST collection. Except the States of Himachal Pradesh and Manipur, all other States of India have witnessed a significant increase in the tax collection. This shows, how much faith the people of India have in GST. Not only the common man, but entrepreneurs, industrialists, businessmen, everyone has accepted the GST Legislation. Sir, I would like to mention that, because of GST, the Government of India has been able to extend the benefits of its welfare schemes to the poor, needy and the downtrodden. The poor people have been given the benefits of cooking gas connection, own house, world-class infrastructure, and highways. Tap water is now available in every household in our country, even in the far-flung areas. The Modi Government has been able to accomplish these tasks just because of the successful implementation of the GST. Hence, on behalf of the women of this country, I offer my gratitude to hon. Prime Minister, Shri Narendrabhai Modi. People are no longer hesitant to pay taxes. Sir, we can now see development in every sector. Since last month, vehicles are reaching far flung areas of our country to disseminate Modi guarantee Scheme-Developed India scheme. The Government is creating an awareness towards various schemes amongst the people of India so that the people of India can avail the benefits of these welfare schemes floated by the Government of India. Sir, while concluding, I would congratulate the hon. Finance Minister, Shrimati Nirmala Sitharaman, for bringing forward this Bill. This Bill is beneficial for all. I thus welcome this Bill. Thank you, Sir."

DR. K. LAXMAN (Uttar Pradesh): Sir, I stand here in support of the Provisional Collection of Taxes Bill, 2023, introduced by our hon. Finance Minister, Shrimati Nirmala Sitharaman. This Bill may be very simple, but it has got a very significant role because it not only simplifies the procedure that helps the Government in getting the revenue, but it also helps in the overall development of the nation and uplifting the poor of this country.

The Provisional Collection of Taxes Bill, 2023, has been introduced to give immediate effect to the increased or newly-imposed taxes and empower the Government to collect such taxes provisionally for the interim period, that is, the period between the introduction of the Bill and enactment of the Bill. The interim period is limited to 75 days only.

As far as Modi*ji* is concerned, he strongly believes in the philosophy of 'reform, perform and transform'. Whatever reforms are being made, those are truly and strictly implemented to perform and to finally see that the required transformation takes place. The Government is very active and swiftly takes action on its decisions and the Acts passed by the Parliament. It is a very transparent and accountable governance which we have been witnessing for the last nine-and-a-half years. There is no role of middlemen now. There is no scope for *dalali vyavastha* at all in this administration. We have been seeing all such tough laws now being enacted. This Bill replaces the erstwhile Provisional Collection of Taxes Act of 1931. So, you can see that within a span of these nine-and-a-half years, hundreds of laws have been enacted for the convenience of the administration.

Sir, we have seen as to how every rupee collected by this Government has been spent for the welfare of the poor as also for the development of the country. Prior to Prime Minister Modi coming to power, India was supposed to be the tenth-largest economy in the world. In spite of all odds like Covid and Ukraine-Russia war, under the visionary leadership of Modi ji, who hails from a poor family, now, India is supposed to be fifth largest economy in the world. The reserves which we had could be spent more on infrastructure and we have seen that almost 27 lakh crore of rupees were directly deposited in the bank accounts of the poor people of this country. For the last three years, we have been witnessing that Bharat is the fastest growing economy in the world with a growth rate of 7.6 per cent. Now, Bharat is being called as Growth Engine of the world.

The inflation rate, prior to Prime Minister Modi coming to power, was 10.8 per cent while it is 5 per cent only. It is visualised that by 2027, the consumer market will double. You can imagine how the country is marching fast towards development.

Sir, here, I represent the State of Uttar Pradesh. At one time, Uttar Pradesh was called as one of the BIMARU States in the country. Now, the State of Uttar Pradesh is second largest economy in the country. It is but for the double engine *sarkar* of Modi ji and Yogi ji, which has got double impact, and, it is being witnessed in the State of Uttar Pradesh. Our beloved Prime Minister always thinks of next generation while our critics, our Opposition Parties, our regional Parties only think of next elections. That is the difference between Modi ji and other parties. During elections in the recent past, we have seen how people auctioned or announced guarantees. Someone said, 2,000, someone said 4,000, someone said 5,000 but finally people believed in the *Modi ki Guarantee* because what Modi says he does that. We have seen the results of the last five elections. Everywhere, due to BJP and Modi ji's efforts, development and welfare of the poor has taken place. We have seen

that 13.5 crore people from below the poverty line have come up and are now in the middle class. It is the change we are seeing. Sir, this Bill is part of the economic reforms. I support the Bill, which has been brought by hon. Finance Minister, Shrimati Nirmala Sitharaman, and, I wish that many more reforms will be done in the larger interest of the country, and, by 2047, we will be able to see India as a developed country. During the third term of Modi ji as the Prime Minister, India is going to become third-largest economy in the world. Thank you very much, Sir.

MESSAGES FROM LOK SABHA - *Contd.*

MR. DEPUTY CHAIRMAN: Now, Message from Lok Sabha. Secretary-General.

The Telecommunications Bill, 2023.

SECRETARY-GENERAL: Sir, with your kind permission, I rise to report that the Lok Sabha, at its sitting held on 20th December, 2023, passed the Telecommunications Bill, 2023.

I lay a copy of the said Bill on the Table.

GOVERNMENT BILLS - *Contd.*

The Provisional Collection of Taxes Bill, 2023

MR. DEPUTY CHAIRMAN: Dr. Anil Bonde. Not speaking; okay! Now, Shrimati Nirmala Sitharaman to reply to the discussion.

THE MINISTER OF FINANCE; AND THE MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Thank you very much, Sir. I also thank all the seven Members who have spoken on this Bill. It is a small technical amendment but it is essentially the law which existed since 1931. The Provisional Collection of Taxes Bill, 2023 is the form in which it is coming now. There are no major changes at all. As it existed since 1931, we carry it forward. But then, why are we bringing it here? It is a part of the larger relook at all the Bills and if any colonial past residues are there in the Acts, we want to remove them and make them reflective of the modern India, the new India that we are trying to build. And in this, this particular Bill is very essential.

It was essential even before. It will be essential even now. Why is it essential, Sir? That partly also answers the question raised by Dr. Amar Patnaik. When taxes are levied during the Budget and when it becomes a part of the Finance Bill, the Finance Bill, along with the Budget, gets introduced and read out to the House on 1st February every year. But post that, the Parliament Committees and the Parliament itself, both Lok Sabha and Rajya Sabha, discuss it. Rajya Sabha returns it after being passed by the Lok Sabha. But there is a certainty about it. In that, every proposal, for instance, on the direct tax, which is income tax, when brought in through the Finance Bill, gets effective from 1st April, that is, the new financial year, whereas there are taxes which are also levied in the name of customs duties and excise which are taxes levied on goods and services. Now, having announced it along with the Finance Bill on 1st February, if we wait till the effective financial year, that is, 1st April, that period in between the gap can lead to a lot of speculation, can lead to a lot of exploitation in terms of goods which are kept in some place and so on. So, we start collection of tax from the midnight of that day itself. Otherwise, the speculation can hurt the market; speculation can lead to customers suffering from it and export-import at the port can be misused. So, to say in a very common language, that is the purpose of this Provisional Collection of Taxes Bill. As this is to levy taxes, Article 265 of the Constitution provides that no tax shall be imposed or levied or collected unless there is an authority of law. That authority of law, with a law that is passed by this august House, is the one which will empower the Government to collect the tax. It is this law, which is the Provisional Collection of Taxes Bill, which when passed as law, which existed as law, which exists till today, is the one which gives that authority to the Government. Now, why do we want it provisionally? The Finance Bill is anyway going to get passed in the House and once it is passed, it becomes a complete authority that you can collect taxes. But in the middle, in the interregnum, why do you want a provisional authorisation? As I said, it is only because we want to avoid speculation. And during the period between introduction and enactment of the Bill where customs or central excise duty rates, for instance, are increased beyond a statutory rate and then gets approved by the Parliament, when you go to collect it, there can also be a questioning of authority that you have increased it but the Parliament has not passed it. It will come into effect only from 1st April after its passing. How are you coming to collect it? So, I need that legislative backing for collecting the customs duty from that midnight itself of the Budget presentation. That is why, Sir, the reason which I would like to underline is to provide tariff protection to domestic industry. Sometimes you want to protect the Indian industry. You bring it with immediate effect. Then, they would say: How did you bring it with immediate effect unless there is a legislation which I can invoke? So, it is to protect the domestic

industry on an immediate basis and to moderate the prices, meaning when the prices are going up, I need to moderate them, I need some immediate action. So, I come up with taxation. Also, as I said earlier, to avoid speculation in the market. What happens is that if the announcement has been made today, it will come into effect only from 1st April. In the meanwhile, people can hoard goods. This should be avoided. That is why we have always relied on this provisional tax collection. But it also has one redeeming factor. Whatever is brought immediately, with a sense of urgency, will have to be approved by the Parliament within 75 days. So when that is approved within 75 days, I can go ahead collecting it further. I can collect it the way I have done during the interregnum. But if that approval does not come, it also tells you that you have to refund the money back. So this provisional collection has its own safeguards. At the same time, it gives legislative authority to the Government to collect tax, control prices, avoid illegal practices such as hoarding and speculation and so on. That is as simple as that. This is the purpose of this Bill. I would like to submit it for the consideration of the House so that it gets passed.

Sir, there is just one response that I would like to give. Besides whatever is contained in the Bill, Amar Patnaik *ji* seems to have asked why we are coming up with a separate Bill and that it can be made part of the Finance Bill itself. I want to make the very explanation that I have given here. That is the reason why it can't be made part of the Finance Bill. I can't wait for it to get cleared till 1st April. I can't wait for it to get cleared when the second half of the Budget Session happens, when after the Committee meetings and everything else, I come to the House to get it passed. Again, that interim period will go without any cover for the collection and that is why it can't be done through the Finance Bill. It has to be a separate Act. Also, he asked why we want to introduce it in the middle of the night and why it can't be the next day. The same thing; once the new sun rises, it will give more time for speculation. I hope that addresses the concern raised by the hon. Member. Thank you very much, Sir.

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill to provide for the immediate effect for a limited period of provisions in Bills relating to the imposition or increase of duties of customs or excise, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill.

Clauses 2 to 6 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

MR. DEPUTY CHAIRMAN: Now, Shrimati Nirmala Sitharaman to move that the Bill be returned.

SHRIMATI NIRMALA SITHARAMAN: Sir, I move:

That the Bill be returned.

The question was put and the motion was adopted.

ANNOUNCEMENT BY THE CHAIR

MR. DEPUTY CHAIRMAN: Hon. Members, today, there are 28 permitted Special Mentions. As all the Members concerned are not present, I suggest that the Special Mentions of those hon. Members who are present may be deemed to have been laid on the Table of the House. Do we have the consent of the House?

SOME HON. MEMBERS: Yes, Sir.

MR. DEPUTY CHAIRMAN: Thank you. The approved text of the permitted Special Mention of the hon. Members who are present now shall be treated as laid on the Table as per the consent of the House. I will just read out the names.

SPECIAL MENTIONS*

Concern over damage caused by Elephants

SHRI KAMAKHYA PRASAD TASA (Assam): Sir, elephant depredation, referring to the damages caused by elephants, poses a significant challenge, especially in regions

---

* Laid on the Table.

inhabited by the endangered Asian Elephant species. As human populations expand and encroach upon traditional elephant habitats, conflicts arise, often leading to adverse consequences for both humans and elephants. The need to address this issue has prompted initiatives to explore the possibility of shifting elephants to more suitable living spaces. The encroachment of human settlements into elephant territories often results in crop raids, property damage, and occasionally, human casualties. To mitigate these conflicts, we can think of strategic relocation of elephants to areas where their natural behaviours can be arranged without detrimental effects on the local communities. Shifting elephants to more suitable habitats is not only about protecting human interests but also ensuring the conservation of this endangered species.

Creating protected reserves or corridors for elephants allows them to roam freely, engage in natural behaviours, and helps maintain a healthy population.These conservation efforts aim to strike a balance between the needs of both humans and elephants, fostering coexistence rather than conflict. It is crucial to approach the shifting of elephants with careful planning, considering factors such as food availability, water sources, and the overall health ecosystem. Collaborative efforts involving wildlife experts, conservationists, and local communities are essential to ensure the success of such initiatives. I urge the Government to address the issue of elephant depredation through strategic relocation. In this way, we can contribute to the preservation of the endangered Asian Elephant species while promoting harmonious coexistence between elephants and human communities.

Demand for conversion into National Highway and four-laning of the Road

DR. K. LAXMAN (Uttar Pradesh): Sir, at the very outset, I thank the Union Government for sanctioning highest number of National Highways including Hyderabad Regional Ring Road and for allocation of more than Rs.1.10 lakh crore funds for National Highways, construction of a number of flyovers and underpasses in Telangana. Hyderabad-Ibrahimpatnam-Nagarjunasagar-Dornala Road is an important road which connects historical Nagarjunasagar Project, Nagarjuna Konda Museum apart from Buddhavanam which is being developed. This road is also a link between Andhra Pradesh and Telangana. Buddhavanam project was sanctioned by the Government of India as part of Krishna Valley Buddhist Circuit with a view to attract a large number of domestic and foreign tourists, particularly from South-East Asian countries.

Nagarjuna Konda (hill) is a historical town, now an island, located in Sagar backwater. Due to submersion, a museum was built on hilltop which houses a collection of relics of Buddhist culture and art. It is one of India's richest Buddhist sites. As Nagarjunasagar has become a tourism hub for national and international tourists, vehicle movement has increased many times. Presently, the road is just two-lane without divider due to which accidents occur very frequently.

Keeping in view the traffic congestion and for making it accident-free, this road must be made National Highway and developed into four-lane for smooth and easy travelling not only from Hyderabad but also from Chennai, Tirupati, Nellore and other cities. Therefore, I request the Government to accord National Highway status and allocate funds for four-laning of the Hyderabad-Nagarjunasagar-Macharla Road.

Demand for establishment of Institute of Higher Study on infrastructure in Uttarakhand

श्री नरेश बंसल (उत्तराखंड): महोदय ,उत्तराखंड के उत्तरकाशी जिले के सिलक्यारा में निर्माणाधीन सुरंग में मलबा आ जाने से सुरंग में 41 मजदूर फंस गए थे ,जिन्हें 17 दिनों तक चले रेस्क्यू ऑपरेशन के बाद बाहर निकाला जा सका। आदरणीय प्रधान मंत्री ,नरेन्द्र मोदी जी की अगुवाई एवं मुख्य मंत्री ,धामी जी के सफल कार्यान्वयन से भारतीय सेना, NDRF, SDRF, GSI, CBRI, रुड़की ,वाडिया इन्स्टिट्यूट जैसी विभिन्न एजेंसियों ने मिलकर संयुक्त बचाव अभियान चलाया और वह सफल रहा। साथ ही ,बाबा बौखनाथ की कृपा से यह अभियान सफल हुआ। आदरणीय प्रधान मंत्री जी के नेतृत्व को साधुवाद ,जिनके मार्गदर्शन में सभी टीमें इस चुनौतीपूर्ण ऑपरेशन को पूरा करने में सफल रहीं। ऑस्ट्रेलियाई विशेषज्ञ ,अर्नोल्ड डिक्स इसे अपने जीवन का 'सबसे कठिन' बचाव कार्य अभियान बताते हैं। यह घटना सुरंग निर्माण के विषय में चिंताएँ बढ़ाती है ,साथ ही संभावित कारणों और निवारक उपायों की बारीकी से जाँच करने के लिए प्रेरित करती है। सिलक्यारा सुरंग में मलबा आने का सटीक कारण अभी तक पता नहीं चल पाया है। हिमालय के पहाड़ काफी नए हैं और यहां की बदलती संरचना के कारण पैदा होने वाली अस्थिरता चिंता का विषय है। भूवैज्ञानिकों का कहना है कि उत्तरी हिमालय क्षेत्र में ,जहाँ उत्तराखंड बसा है , वहां की चट्टानें अवसादी हैं। सुरंग बनाने हेतु चट्टानों की नाजुकता और मजबूती आदि की गहन पड़ताल करना जरूरी है।

अत: मेरा सरकार से निवेदन है कि हिमालयी क्षेत्र ,उत्तराखंड में इन्फ्रास्ट्रक्चर के विकास हेतु उच्च अध्ययन केन्द्र स्थापित किया जाए ,ताकि उत्तराखंड इस तरह की आपदाओं और मौसम की मार को झेल सके।

Demand for establishing clinics for sexual problems at All India Institute of Medical Sciences (AIIMS) in the country

DR. ANIL SUKHDEORAO BONDE (Maharashtra): Sir, sexual health is a fundamental aspect of overall well-being, yet sexual problems in males, including impotency and various sexual disorders, remain significantly prevalent in India. According to studies, approximately 52 per cent of men between 40 to 70 years old experience some form of erectile dysfunction, with the prevalence expected to rise due to lifestyle changes and increasing stress levels. Moreover, the incidence of other sexual disorders like premature ejaculation and low libido is also substantial, affecting the quality of life and mental health of a significant portion of the male population. Unfortunately, a substantial number of affected individuals seek treatment from unqualified practitioners, leading to inadequate and non-evidence-based management. Recognizing the urgency of addressing this issue, I demand from the Government for the establishment of specialized clinics for sexual problems at all All India Institute of Medical Sciences (AIIMS) located across the country. These clinics will adopt a multidisciplinary approach involving urologists, endocrinologists, psychiatrists, and counsellors to provide comprehensive care to patients.

In conclusion, the establishment of specialized clinics for sexual problems in males at AIIMS hospitals is crucial to address the rising prevalence of sexual disorders in India. This initiative will not only improve the quality of care but also prevent the exploitation of affected individuals by unqualified practitioners. It aligns with the mission of AIIMS to provide state-of-the-art healthcare and contribute to advancements in medical science.

Demand for two-laning of road connecting Baba Balak Nath Mandir situated in Hamirpur, Himachal Pradesh

डा. सिकंदर कुमार (हिमाचल प्रदेश) : महोदय, मैं आपके माध्यम से सदन का ध्यान हिमाचल प्रदेश के प्रसिद्ध सिद्धपीठ बाबा बालक नाथ मंदिर, जो कि हिमाचल प्रदेश के जिला हमीरपुर बड़सर विधानसभा क्षेत्र में स्थित है, यह मंदिर प्रदेश में ही नहीं पूरे विश्व में प्रसिद्ध है। यह मंदिर ऊना हमीरपुर रोड से सलोनी नामक जगह से लगभग 18 किलोमीटर की दूरी पर स्थित है, लेकिन सलोनी से दियोटसिद्ध की सड़क सिंगल लेन होने के कारण श्रद्धालुओं और स्थानीय जनता को बहुत परेशानी होती है। इस रोड पर गाड़ियों की आवाजाही बहुत संख्या में रहती है। पूरे देश व विदेश में बसे भारतीयों की भी इस मंदिर में बहुत आस्था है। मंदिर ट्रस्ट ने Covid-19 मे भी तत्कालीन सरकार के साथ मिलकर बहुत काम किया था और सरकार को हर सम्भव सहायता की

थी। बाबा बालक नाथ ट्रस्ट की ओर से दो स्कूल व एक कॉलेज भी संचालित होता है, लेकिन पिछले लगभग 70 वर्षों से यह रोड सिंगल लेन ही है, जिससे लोगों, पर्यटकों और श्रद्धालुओं को बहुत परेशानी का सामना करना पड़ता है। जहां सड़क के डबल लेन होने पर टूरिज्म को बढ़ावा मिलेगा और लोग भी बाबा बालक नाथ जी के दर्शन आराम से कर पायेंगे। मेरा आपके माध्यम से सरकार से आग्रह है कि सलोनी से बाबा बालक नाथ मंदिर की 18 किलोमीटर तक की रोड को डबल लेन किया जाये।

Urgent requirement of daily passenger train service from Vasco to Belagavi

SHRI SADANAND SHET TANAWDE (Goa): Sir, I beg to call your attention to a matter of great significance that directly concerns the residents of Goa and their connectivity with Belagavi. I request Government intervention to address the urgent need for a daily passenger train service on South Western Railways connecting Vasco, Goa to Belagavi, Karnataka. There is a continuous demand for a train route on South Western Railways connecting Vasco to Belagavi via Londa and Dudhsagar. Goa shares a close and essential economic relationship with Belagavi, making a reliable and efficient train service crucial for trade, commerce and personal travel. Numerous Goans frequently travel to Belagavi for various reasons, including business, education, medical purposes and shopping. Belagavi serves as a significant hub for trade, and the connection between these two locations is imperative. I earnestly request the Minister of Railways to introduce a regular and daily train service from Goa to Belagavi, with potential stopovers at Londa and Dudhsagar. This strategic stopover will facilitate seamless connectivity for passengers travelling from Londa, enhancing the overall efficiency of the route. Additionally, a stopover at Dudhsagar waterfalls holds the potential to boost tourism in the region. This picturesque location is a popular attraction and can serve as a valuable addition to the travel experience for both, residents and tourists. Sir, I request the Government for a daily train service from Vasco to Belagavi, benefitting the well-being and connectivity of residents in both regions.

Urgent action required to restore Bengaluru's Glory

SHRI LAHAR SINGH SIROYA (KARNATAKA): Sir, I bring to attention the pressing need for revitalizing Bengaluru, the 'Silicon Valley of India.' As a Bengalurean and someone invested in the city's future, I am highlighting the challenges hindering its growth despite substantial Government investments.

Bengaluru, one of the seven cities chosen under the Smart Cities Mission in Karnataka, continues to grapple with severe traffic issues and infrastructural shortcomings. City's traffic woes still persist, exacerbated by seasonal factors such as rain, inadequate public transportation network, and persistent civic issues collectively impede Bengaluru's progression as a 'smart city.' Recent incidents such as the tragic death of a 23-year old woman and her infant due to an unattended live wire on a footpath underscore the urgent need for comprehensive action. Another distressing incident occurred in May, 2022, where a young professional lost her life as her car got trapped in the flooded underpass. Furthermore, residents in flood-prone areas have attributed waterlogging and flooding issues to the smart city projects. These unfortunate events serve as reminders of the pressing infrastructural challenges being faced by Bengaluru.

I earnestly urge the Government to collaborate closely with the local municipal body to address the concerns, ensure safety and well-being of the citizens, and take immediate steps to translate the Smart Cities Mission into tangible improvements that positively impact the lives of Bengaluru's residents. The focus should be on enhancing the quality of life, mitigating civic issues, and ultimately restoring Bengaluru's status as a global city of the future.

Demand for CGHS Wellness Centre in Kangara, Himachal Pradesh.

सुश्री इंदु बाला गोस्वामी (हिमाचल प्रदेश) : महोदय, मैं आपके माध्यम से माननीय स्वास्थ्य मंत्री जी का ध्यान जिला कांगड़ा, हिमाचल प्रदेश में CGHS वैलनेस केन्द्र की आवश्यकता की ओर आकृष्ट करना चाहती हूं।

जिला कांगड़ा, जिला हमीरपुर व जिला चंबा में CGHS के अंतर्गत इलाज कराने वाले लोगों को चंडीगढ़ व शिमला जाना पड़ता है। पहाड़ी क्षेत्र होने के कारण इन जिलों से आवागमन में बहुत समय लगता है। प्रायः बच्चों, महिलाओं और बुजुर्ग मरीजों को इलाज के लिए एक अटेंडेंट के साथ रुकने की व्यवस्था करनी पड़ती है। जिला कांगड़ा से हमीरपुर 90 किलोमीटर है तथा जिला चंबा 120 किलोमीटर है, इसलिए आम जन एक दिन में ही आना-जाना कर सकते हैं।

जिला कांगड़ा में लगभग 20 से ज्यादा केन्द्र सरकार के कार्यालय हैं, जिनमें लगभग दस हजार से अधिक CGHS का लाभ लेने वाले केन्द्रीय कर्मचारी कार्यरत हैं। इसके अलावा आर्मी व अन्य पैरा मिलिट्री फोर्स में सेवा दे रहे जवान व उनके परिवार के सदस्य भी रहते हैं, जिनमें बुजुर्गों, महिलाओं और बच्चों की संख्या अधिक है।

महोदय, इन जिलों में लगभग हर घर का एक सदस्य आर्मी या पैरा मिलिट्री फोर्स में कार्यरत है। पालमपुर और धर्मशाला कैंटोनमेंट क्षेत्र भी है, जहां काफी संख्या में सेना के जवान व उनके परिवार के सदस्य रहते हैं, उनके लिए भी CGHS की सुविधा लेना आसान हो जाएगा।

अतः मेरा सरकार से अनुरोध है कि वर्णित तथ्यों के मद्देनज़र जिला कांगड़ा में CGHS वेलनेस सेंटर बनाने के लिए संबंधित विभाग को निर्देशित करने की कृपा करें।

Concern over production capability and high price of ethanol

श्री धनंजय भीमराव महादिक (महाराष्ट्र): महोदय, सरकार के द्वारा 2025 तक 20 परसेंट ब्लेंडिंग लक्ष्य को प्राप्त करना देश की अर्थव्यवस्था के लिए एक बड़ी राहत होगी। इथेनॉल ब्लेंडिंग टारगेट को प्राप्त करने के प्रयास की सफलता में प्रमुख समस्या पर्याप्त इथेनॉल का प्रोडक्शन, रॉ मैटेरियल की उपलब्धता, उपयुक्त तकनीक तथा निवेश एवं इथेनॉल के दामों को सभी स्टेकहोल्डर्स के हित में तय करना है। ब्लेंडिंग लक्ष्य को प्राप्त करने के लिए कुल 1,350 करोड़ लीटर इथेनॉल की आवश्यकता होगी, जो कि वर्तमान दाम, इंसेंटिव और निवेश से संभव नहीं है। लगातार इथेनॉल प्रोडक्शन बढ़ाने के लिए इथेनॉल के लिए विभिन्न विकल्पों को लेकर चलना होगा। शुगर से प्राप्त इथेनॉल के लिए शुगर मिल्स को वित्तीय मजबूती देनी होगी एवं अधिक से अधिक शुगर को इथेनॉल के लिए डायवर्ट करने के लिए उन्हें अधिक से अधिक इंसेंटिव देने की जरूरत है। देश में इथेनॉल प्रोडक्शन प्रारंभिक अवस्था में है, जिसे सरकार की ओर से प्रोत्साहन की बहुत जरूरत है। सरकार को शुगर से प्राप्त इथेनॉल के दामों में कम से कम 7-9 रुपये प्रति लीटर की बढ़ोतरी अनिवार्य रूप से करनी चाहिए। साथ ही विभिन्न स्रोतों से प्राप्त इथेनॉल के दामों को आकर्षक बनाकर इथेनॉल इंडस्ट्री को प्रमोट करने से बहुउद्देशीय इथेनॉल नीति का समग्र रूप से देश को लाभ मिलेगा। एक अच्छी इथेनॉल पॉलिसी से धरातल पर एक मजबूत इथेनॉल इंडस्ट्री की स्थापना में इथेनॉल के दामों का सही निर्धारण बहुत महत्वपूर्ण है। मुझे आशा एवं विश्वास है कि इस महत्वपूर्ण विषय पर सरकार उचित कदम उठाएगी।

Concern over Jangam Community in Northern India

श्री कृष्ण लाल पंवार (हरियाणा) : महोदय, उत्तर भारत के हरियाणा, राजस्थान, पंजाब, हिमाचल प्रदेश तथा जम्मू-कश्मीर राज्यों में जंगम जाति सदियों से घंटी-भिक्षा करके जीवनयापन कर रही है। इससे संबंधित महत्वपूर्ण आंकड़े हैं : -

1. उपरोक्त राज्यों में जंगम जाति की कुल जनसंख्या मात्र 58,000 है। शत-प्रतिशत भूमिहीन व अशिक्षित होने के कारण केवल मात्र 0.001% व्यक्ति ही सरकारी व गैर सरकारी नौकरी करते हैं।
2. उत्तर भारतीय राज्यों में जंगम जाति सदियों से घंटी-भिक्षा द्वारा शिव गायन करके जीवनयापन कर रही है।
3. माननीय प्रधान मंत्री मोदी जी द्वारा स्थापित इदायते आयोग की रिपोर्ट में भी हरियाणा व राजस्थान की जंगम जाति को घूमंतु जाति (Nomadic Tribes) घोषित किया गया है।
4. विश्व संस्था यूनेस्को (UNESCO) द्वारा हरियाणा में जंगम जाति की बहुत कम जनसंख्या होने के कारण वर्ष 2011 में जंगम परम्परा को लुप्तप्रायः घोषित किया गया है।

5. बाबा साहेब डॉ. भीमराव अम्बेडकर द्वारा सन 1950 में ही महाराष्ट्र, कर्णाटक, आंध्र प्रदेश तथा तेलंगाना राज्य में परम्परागत रूप से घंटी-भिक्षा व्यवसाय करने वाली जंगम जाति को बेड़ा जंगम, बूड़गा जंगम व माला जंगम के नाम से आरक्षण दिया गया है।

महोदय, उपरोक्त तथ्यों को मद्देनज़र रखते हुए मैं भारत सरकार से प्रार्थना करता हूं कि उत्तर भारतीय राज्यों विशेषकर हरियाणा, राजस्थान, पंजाब, हिमाचल प्रदेश तथा जम्मू-कश्मीर की जंगम जाति को राष्ट्रीय घुमन्तू जनजाति आयोग (इदायते आयोग) की सिफारिश को लागू करते हुए पिछड़े वर्ग (बीसी) की सूची से हटाकर अनुसूचित जनजाति (Scheduled Tribes) की सूची में आरक्षण प्रदान करने की कृपा करें, धन्यवाद।

Concern over non-availability of records for 1962, 1965 and 1971 wars with National Archives of India

SHRI BRIJLAL (Uttar Pradesh): Sir, it has been gathered that non-historical records — since 1960 — and records of 1962, 1965 and 1971 Wars, and also the records on Green Revolution, are not available with the National Archives of India, as most of the departments have not shared the information for these years with the NAI. Sir, nine departments, Commissions, institutions and attached bodies, including Agriculture, IT and Electronics, Social Justice, Panchayati Raj, Rural Development, Women, Child Development and Child Affairs are some of the prominent departments/organizations yet to share the records with the NAI.

There are 151 Ministries and Departments, but NAI has records of only 64 agencies, including 36 Ministries and Departments.

Situation seems to be alarming and immediate steps need to be taken so that historically important information is not lost in the name of weeding out records. Officers and staff need to be sensitized about the awareness of records of historical importance and transfer it to NAI in a time-bound manner. Necessary instructions should immediately be sent to all Government organizations to identify, preserve and transfer this historical treasure trove to NIA.

Demand for establishment of Vidhan Parishad in Odisha

DR. SASMIT PATRA (Odisha): In August 2018, the Odisha Cabinet approved a proposal to set up a Vidhan Parishad or Legislative Council as an Upper House to the Odisha Vidhan Sabha or Legislative Assembly. Its strength would not exceed one-third of that of the Assembly, which in Odisha's case would work out to a maximum of 49 Members. The setting up of an Upper House was preceded by the setting up of a

Committee of Legislators in 2015. As the idea gained momentum, the Committee that had travelled to Karnataka and Maharashtra in 2015, and Telangana and Bihar in 2018 and, thereafter, submitted its report in the same year. In September 2018, the Odisha Vidhan Sabha passed a resolution to set up the Legislative Council or Vidhan Parishad in Odisha. The Resolution now needs the approval of the Union Cabinet, after which it would be tabled in both the Houses of Parliament and thereafter Presidential assent is required to make it an Act. There is a need to have a Vidhan Parishad in Odisha for extensive discussion and wider consultation on crucial issues pertaining to the State. Also, Bills, which are passed in the State Assembly, can have elaborate discussions in the Upper House. I request the Government of India to take all necessary steps for the establishment of the Odisha Vidhan Parishad expeditiously.

Faulty design of underpass situated under National Highway and Railway Line

श्री रामचंद्र जांगड़ा (हरियाणा) : मान्यवर, मैं आपके माध्यम से बहुत ही महत्वपूर्ण विषय को सदन के ध्यान में लाना चाहता हूँ।

मान्यवर, 2014 के बाद, जब से प्रधान मंत्री, नरेन्द्र मोदी जी के नेतृत्व में केन्द्र में सरकार बनी है, देश के आधारभूत ढांचे के विकास में नई क्रांति आई है। राष्ट्रीय राजमार्गों का निर्माण हो, रेलवे नेटवर्क का विस्तार हो या हवाई यात्राओं व हवाई अड्डों की वृद्धि का विषय हो, हमारे देश ने मोदी जी के नेतृत्व में अभूतपूर्व प्रगति की है। मान्यवर, आवागमन के मामले में हर भारतवासी को 2014 के बाद से हर क्षेत्र में अपार सुविधाएं मिली हैं, लेकिन ग्रामीण क्षेत्र से गुजरने वाले राजमार्गों व रेलमार्गों के कारण ग्रामीणों को कुछ कठिनाइयाँ झेलनी पड़ रही हैं। मैं आपके माध्यम से यह सरकार के संज्ञान में लाना चाहता हूँ।

मान्यवर, राष्ट्रीय राजमार्गों व रेलवे लाइनों के नीचे से गुजरने के लिए बने अंडरपासों की डिजाइनिंग काफी जगहों पर सही नहीं है। वे या तो बहुत गहरे हैं, जहाँ बारिश के दिनों में पानी भर जाता है और कुछ में तो 12 महीने जमीन के नीचे का पानी भरा रहता है, जिससे ग्रामीणों को काफी लंबा चक्कर लगाकर आना-जाना पड़ता है। कुछ इतने संकरे हैं कि आज के समय किसानों द्वारा प्रयोग की जाने वाली ट्रैक्टर ट्रॉलियाँ उनमें से नहीं निकल सकतीं। इससे किसानों को बहुत कठिनाइयाँ होती हैं।

मान्यवर, मेरा आपके माध्यम से सरकार से आग्रह है कि अंडरपासों की डिजाइनिंग के सुधारीकरण की ओर ध्यान दिया जाए तथा जो सही नहीं हैं, उनको सुधारा जाए।

Demand to develop Hapur as Spiritual city

श्रीमती कान्ता कर्दम (उत्तर प्रदेश) : महोदय, मैं आज इस सदन का ध्यान हापुड़ जिले में विकास की महत्वपूर्ण संभावनाओं की ओर आकर्षित करने के लिए खड़ी हुई हूं। उत्तर प्रदेश में स्थित हापुड़ में पवित्र स्थलों और आकर्षणों की एक विविध श्रृंखला है, जो इसे गहन सांस्कृतिक और

ऐतिहासिक महत्व का गंतव्य बनाती है। श्रद्धेय पवित्र स्थानों से लेकर मनोरम आकर्षणों तक, जिला आगंतुकों और निवासियों के लिए एक संपन्न केंद्र बनने का वादा करता है। महोदय, सरकार को अपने प्रयासों को हापुड़ जिले को सर्वांगीण विकास की ओर ले जाने की आवश्यकता है। यह जरूरी है कि हम गढ़मुक्तेश्वर को हरिद्वार और वाराणसी की तरह एक पवित्र शहर के रूप में विकसित करने जैसी पहल को प्राथमिकता दें। इस साल गढ़मुक्तेश्वर में कार्तिक पूर्णिमा मेले के दौरान 35 लाख से ज्यादा लोगों ने गंगा स्नान किया। एक नए तीर्थ स्थल के रूप में बृजघाट के उभरते महत्व को पहचानते हुए इसे एक जीवंत पर्यटन स्थल में बदलने की महत्वपूर्ण आवश्यकता है। वाराणसी में नियोजित एमवी गंगा विलास से प्रेरणा लेते हुए, बृजघाट में गंगा नदी पर क्रूज़ सेवाएं शुरू करने की आवश्यकता है। यह पहल न केवल आध्यात्मिक जरूरतों को पूरा करेगी, बल्कि क्षेत्र के सांस्कृतिक और आर्थिक विकास को भी बढ़ावा देगी।

महोदय, मैं सरकार से हापुड़ जिले को एक पवित्र शहर के रूप में विकसित करने को प्राथमिकता देने और इसमें तेजी लाने का आग्रह करती हूं।

Infirmities in issuance of Ayushman Card

श्री विजय पाल सिंह तोमर (उत्तर प्रदेश) : महोदय, भारत सरकार की आरोग्य योजना के तहत 12 करोड़ आयुष्मान काड्र्स लाभार्थियों को दिए जा चुके हैं। इस योजना के अंतर्गत 5 लाख रुपए तक के मुफ्त इलाज की सुविधा मिलती है, जिससे वह देश के किसी भी हिस्से में अपना मुफ्त इलाज करवा सकता है। "विकसित भारत संकल्प यात्रा" के दौरान मुझे जानकारी मिली थी कि भारत सरकार की आयुष्मान योजना में 6 या 6 से अधिक सदस्य वाले राशन कार्डधारी परिवार अपने घर पर ही मोबाइल से आयुष्मान कार्ड बना सकते हैं, लेकिन 6 सदस्यों से कम संख्या वाले परिवारों के काड्र्स नहीं बन पा रहे हैं। मेरे विचार से यह योजना उन परिवारों के लिए नुकसानदेह है, जिन्होंने सरकार की परिवार नियोजन नीति का पालन किया है, क्योंकि उनके परिवार में सदस्यों की संख्या 6 से कम है।

अतः मेरा आग्रह है कि इस योजना में अविलंब परिवर्तन करके 6 से कम सदस्यों वाले राशन कार्डधारी परिवारों को आयुष्मान योजना का लाभ प्राथमिकता के आधार पर मिलना चाहिए, ताकि केन्द्र की परिवार नियोजन नीति का पालन करने वालों को लाभ मिल सके तथा इस नीति का पालन करने वालों को हतोत्साहित न होना पड़े।

Demand for teaching of Sanskrit in Schools and Colleges in systematic manner

डा. कल्पना सैनी (उत्तराखंड): महोदय, संस्कृत भारत की प्राचीनतम भाषा है। विश्व साहित्य में संस्कृत भाषा में सृजित एवं समाहित साहित्य अपनी प्राचीनता, दिव्यता, महानता और अनुपमता के कारण विश्व-वन्दनीय एवं विश्व-विश्रुत हैं। सम्पूर्ण वैदिक साहित्य का दिव्यतम स्वरूप संस्कृत भाषा में संग्रथित, सन्निहित एवं समाश्रित हो रहा है। विश्व साहित्य और सृष्टि के सर्गकाल की सनातन वैदिक वाणी चतुर्वेदों में अपनी परम दिव्यता के साथ परिलक्षित हो रही है। ऋग्वेद, यजुर्वेद, सामवेद और अथर्ववेद की ईश्वरीय सनातन वैदिक दिव्य वाणी वैदिक संस्कृत में

दृष्टिगोचर होती है। भारत सरकार ने नई शिक्षा नीति में भारतीय भाषाओं के विकास के साथ संस्कृत के पठन-पाठन और सम्मान का स्वरूप प्रदान किया है।

मेरा सरकार से यह आग्रह है कि संस्कृत शिक्षण का स्वरूप दशम और द्वादश कक्षाओं, बी.ए. और एम.ए. की कक्षाओं में अधिकतम सुव्यवस्थित हो, ऐसा सामूहिक प्रयास हो। संस्कृत के पठन-पाठन से उत्तम संस्कार, उत्तम विचार, उत्तम आचरण और उत्तम जीवन धारण करने की महान कला निहित है।

Demand for stoppage of 12424 Rajdhani Express at Rangiya Junction

SHRI BHUBANESWAR KALITA (Assam): Sir, the Rangiya Railway Division is one of the five railway divisions under the North-East Frontier Railway Zone of Indian Railways. I would like to draw your kind attention to a decade-long pending issue of an additional stoppage of 12424 Rajdhani Express at Rangiya Junction.

People are compelled to go to Guwahati station hiring cars, losing hard-earned money and wasting their precious time. Some elderly people are even being compelled to stay an extra night at the hotel. Assam is a frontier State and its people spend more time in reaching New Delhi by train. At present, there is only one daily service of Rajdhani, that is, 21423/12424. Rangiya Station is the junction point of rail connectivity of Dhemehi, Lakhimpur, Biswanath, Sonitpur, Udalguri, Baska, Kamrup, Nalbari districts of Assam and East Kameng, East Siang and West Siang districts of Arunachal Pradesh.In the absence of an additional stoppage at the Rangiya Junction, people of nearby areas are facing a huge problem in boarding the Rajdhani Express.

Sir, the North-East Frontier Railway had already sent a proposal to the Railway Board for sanction in 2009. A reminder was sent in 2017 and another reminder was sent in September, 2022. The matter is still pending with the Railway Board. I urge the Government to take immediate action for an additional stoppage at Rangiya for the Rajdhani Express.

Demand to utilize plastic/polyethylene waste in making petrol, CNG, liquid fuel and Hydrogen

डा. लक्ष्मीकान्त बाजपेयी (उत्तर प्रदेश) : महोदय, पेट्रोलियम शोधन की प्रक्रिया में पॉलीमर बाई प्रोडक्ट है, जिससे केवल प्लास्टिक बन सकता है। यदि प्लास्टिक/पॉलीथीन बनाना बन्द किया जाये तो पॉलीमर का क्या होगा, यह चिन्ता का विषय है। प्लास्टिक/पॉलीथीन के निस्तारण का प्रबन्धन बड़ा कठिन है, क्योंकि पॉलीथीन दिनचर्या का हिस्सा बन गया है। दुर्भाग्य यह है कि सूखे ज्वलनशील पॉलीथीन को बॉयलर में जलाया जा रहा है, जिससे वातावरण दूषित हो रहा है। सीमेंट संयंत्रों में प्लास्टिक जलाने की अनुमति है। चिप्स, बिस्कुट, नमकीन के पैकेट्स में इनका

प्रयोग होने के कारण नालियों में जल प्रवाह अवरुद्ध हो रहा है, जिससे जलीय चक्र प्रभावित हो रहे हैं तथा मिट्टी में दब जाने पर जल सोखने की क्षमता बन्द हो जाती है व भूजल रिचार्ज भी प्रभावित होता है। गैसीफायर से गैस (60 प्रतिशत मिथेन, 15 प्रतिशत हाइड्रोजन, 15 प्रतिशत कार्बन मोनोऑक्साइड) बनती है। नवीन और नवीकरणीय ऊर्जा मंत्रालय (एमएनआरई) ने कूड़े के निस्तारण में गैसीफायर को अनुदान की श्रेणी से बाहर कर दिया है। एनजीटी की ओवरसाइट कमेटी से स्वीकृत प्रक्रिया है। एमएनआरई के शैक्षणिक शोध संस्थान सरदार स्वर्ण सिंह राष्ट्रीय जैव-ऊर्जा अनुसंधान संस्थान में हालिया प्रगति पर चौथे अंतरराष्ट्रीय सम्मेलन में इस पद्धति को सर्वोत्तम पुरस्कार मिला। अब इससे सीएनजी, पेट्रोल, तरल ईंधन, औद्योगिक गैस व हाइड्रोजन बन रही है।

अतः मेरा आग्रह है कि भारत सरकार का पर्यावरण मंत्रालय, एमएनआरई, एनजीटी और इस विधा पर काम करने वाले लोगों को मिलाकर एक समिति बनाये, ताकि इसकी व्यावहारिकता तथा भविष्य में इसको कार्यरूप में परिणत करने की दिशा पद्धति का निर्धारण हो सके।

Issue of beneficiary of Pradhan Mantri Kisan Samman Nidhi Yojana

श्री ईरण्ण कडाडी (कर्णाटक): महोदय, 'प्रधानमंत्री किसान सम्मान निधि योजना' के माध्यम से छोटे और सीमांत किसानों को, तीन समान किश्तों में, प्रति वर्ष 6,000 रुपये की सहायता प्रदान की जा रही है। छोटे किसानों के लिए यह योजना अत्यंत उपयोगी है, क्योंकि बुवाई से ठीक पहले नगदी संकट से जूझने वाले किसानों को बीज, खाद और अन्य इनपुट की उपलब्धता में सुविधा हो रही है। इस योजना के माध्यम से 8.5 करोड़ से अधिक किसान लाभान्वित हुए हैं और पिछले 4 वर्षों में 2 लाख, 60 हज़ार करोड़ रुपये की राशि किसानों के खातों में जमा की गई है। यह योजना किसान की आय दोगुनी करने हेतु एक सकारात्मक कदम है, लेकिन इस योजना के लाभ से अभी भी कुछ छोटे किसान और उनके परिवार वंचित है, क्योंकि योजना के दिशानिर्देशों के अनुसार, लाभार्थियों की पात्रता निर्धारण की अंतिम तिथि 1 फरवरी, 2019 है। इस योजना के अंतर्गत उन किसान परिवारों के लिए कोई प्रावधान नहीं है, जहाँ 1 फरवरी 2019 के बाद भूमिधारक की मृत्यु या किसी अन्य कारणों से भूमि का बँटवारा करना पड़ता है और भूमि का मालिकाना हक स्थानांतरित किया गया है। भूमि के नए मालिकों का नाम राजस्व विभाग द्वारा निर्धारित किये जाने के बाद भी भूमिधारक योजना का लाभ नहीं ले पाते।

मेरा सरकार से निवेदन है कि इस त्रुटि को सुधारा जाए और दिशानिर्देशों का संशोधन करके वंचित किसानों को इसके अंतर्गत लाने की अनुमति दी जाए, जो बँटवारे के पश्चात् भूमि स्वामित्व में बदलाव के कारण पंजीकृत नहीं हुए और 1 फरवरी, 2019 की अंतिम तिथि को समाप्त करके इसका लाभ हर लाभार्थी को मिले, इसका प्रावधान किया जाए।

MR. DEPUTY CHAIRMAN: Hon. Members, the House stands adjourned to meet at 11 a.m. on Thursday, that is, the 21st December, 2023.

The House then adjourned at thirty-seven minutes past six of the clock till eleven of the clock on Thursday, the 21st December, 2023.

PUBLISHED UNDER RULE 260 OF RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE COUNCIL OF STATES (RAJYA SABHA)